Sixth Series, No. 39

Wednesday, April 18, 1979
Chaitra 28, 1901 (Saka)

LOK SABHA DEBATES

Seventh Session
(Sixth Lok Sabha)

LOK SABHA SECRETARIAT

New Delhi
Price- Rs 4.00

CONTENTS

No. 39, Wednesday, April 18, 1979/Chaitra 28, 1901 (Saka)

COLUMNS

Oral Answers to Questions :

*Starred Questions Nos. 763, 765, 767 to 769, 772 and 774 . 1—27

Written Answers to Questions :

Starred Questions Nos. 764, 766, 770, 773 and 775 to 783 . 28—37

Unstarred Questions Nos. 7401 to 7403, 7405 to 7413, 7415, 7417 to 7425, 7427 to 7441, 7443 to 7460, 7462 to 7477, 7479 to 7481, 7483, 7484, 7486 to 7551, 7553 to 7558, 7560 to 7574, 7576 to 7581, 7583 to 7592 and 7594 to 7599 . . . . . 37—243

Papers Laid on the Table . . . . . 244—45

Public Accounts Committee—

Hundred and twenty-fourth Report 245

Committee on Public Undertakings—

Fortieth Report 245

Statement *Re.* Commission of Inquiry on large Industrial Houses . 246—52

Matters Under Rule 377—

(i) Spreading of desert in Rajasthan :

Ch. Hari Ram Makkasar Godara 252

(ii) Development of Cochin Port :

Shri A. Rajan . . . . . 253—55

(iii) Reported closure of Guru Nanak Thermal Plant at Bhatinda:

Shri Bhagat Ram . . . . . 255—56

(iv) Reported shortage of diesel and petrol in Cannanore District of Kerala :

Shri Ramachandran Kadannapalli . . . . . 256—57

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

Demands for Grants, 1979-80—	COLUMNS
Ministry of Industry	247—312, 317—53
Shri Krishna Chandra Halder	258—66
Shri Ugrasen	266—73
Shri R. Kolanthaivelu	274—78
Shri Laxmi Narain Nayak	279—84
Shrimati Parvati Devi	284—85
Shri Dajiba Desai	285- 88
Shri Roop Lal Somani	289—92
Shri Kusuma Krishna Murthy	292—98
Shri Kacharulal Hemraj Jain	298—301
Shri R.N. Rakesh	301—304
Shrimati V. Jayalakshmi	304—10
Shri Bega Ram Chauhan	310—12
Shri A. Sunna Sahib	317—21
Shri Rajendra Kumar Sharma	321—24
Shri Manohar Lal	324—28
Shri B. Rachaiah	328—31
Shri Motibhai R. Chaudhary	331—34
Shri Ram Kishan	334—38
Shri P.K. Kodiyan	338—40
Shri Purnanarayan Sinha	340—44
Shri Vayalar Ravi	344—46
Shri Gananath Pradhan	346—49
Shri Somnath Chatterjee	349—53
Statement *Re.* Situation in Jamshedpur	312—17
Discussion on the Statement by Minister of Home Affairs regarding Situation in Jamshedpur	353—446
Shrimati Mohsina Kidwai	353—59
Shri Harikesh Bahadur	359—62
Shri Vijay Kumar Malhotra	362—66
Shri Mohd. Shafi Qureshi	367—87
Shri Rasheed Masood	387—98
Dr. Ramji Singh	398—402
Shri Jyotirmoy Bosu	402—407
Shri Syed Liaquat Husain	407—10
Dr. Murli Manohar Joshi	410—14
Shri A. Asokaraj	414—17
Shri Brij Bhushan Tiwari	417—21
Shri Satya Deo Singh	421—25
Shri K. A. Rajan	425—28
Shri A.K. Roy	428—31
Shri C.M. Stephen	431—36
Shri H.M. Patel	436—46

LOK SABHA DEBATES

LOK SABHA

Wednesday, April 18, 1979/Chaitra 28, 1901 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Price Rise of Cars

*763 SHRI JYOTIRMOY BOSU Will the Minister of INDUSTRY be pleased state

(a) whether very recently two of the four major car manufacturers have jacked up the prices of their products and the increase ranges from Rs 2 000 to Rs 3 000,

(b) if so what are the details there of

(c) whether the manufacturers have enhanced prices with the approval of Government, and

(d) if so the reasons why such approval was given?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES) (a) and (b) Between the period 1-1-1979 and 1-4-1979, two car manufacturers, namely, M/s Hindustan Motors and Standard Motor Products of India have increased the ex-factory Net Dealer Price of their Ambassador and Standard Gazel cars by Rs. 4057/- and Rs. 2,000/- respectively.

(c) & (d) Manufacture of passenger car is entirely in the private sector There is no Government control on prices of cars. No approval is, therefore, given to prices fixed by the manufacturers for their cars

SHRI JYOTIRMOY BOSU. Sir, this is one of the biggest looting grounds of the monopolists in the private sector From 1957 till 1979, there have been at least 15 rises and the net rise has been 350% more than the present prevalent price as compared to the price in 1957. In 1957, the increase was Rs 3848 This is for Hindustan Ambassador Car Then in between there were many rises On 16-4-1971, the increase was Rs 1497 On 1-1-1974, the increase was Rs 950 On 1st April 1975, it was Rs 1698, on 24-12-1977, it was Rs 1500, On 1-4-1978, it was Rs. 2250 On 24-1-1979, it was Rs 1500 and on 30-1-1979 the increase was Rs 2000/- Similarly for Fiat car, the rises are like this

MR SPEAKER We are not concerned with those figures

SHRI JYOTIRMOY BOSU For Fiat car the increase on 1-1-1957 was Rs 3726 Then on 1-5-1978 the rise was Rs 2404 Similarly for standard car, the rise in price has taken place so many times

Similarly for Standard car, the same thing is there Now, we have found out that the exfactory prices in the United Kingdom where the wage of a labourer is 20 times higher than what it is today in this country are about 53—56 per cent of those prevailing in India for passenger cars. For commercial vehicles, the ex-factory cost in U.K. in one case is

50 per cent and in another case 60 per cent. The ex-factory cost of motor-cycles in U.K. is 70 per cent.

MR. SPEAKER: Please come to the question.

SHRI JYOTIRMOY BOSU: The warranties given by the three car makers differ in essential respects. Although under these warranties all the defective parts have to be replaced free of cost during the warranty period, in this respect also, many of the dealers are not giving proper service to the user.

MR. SPEAKER: What is your question?

SHRI JYOTIRMOY BOSU: In view of the fact, I would like to ask the hon. Minister—since all the exercises done so far have gone against the interest of the consumer—would he like to appoint a commission, as soon as possible, to make a fresh probe into the cost structure of manufacturing cars keeping before the commission the cost analysis as it is prevalent in the United Kingdom?

SHRI GEORGE FERNANDES: It is true that the prices of cars have been raised in recent years; and one reason for this increase also is that there has been a certain increase in the taxes that have been levied Earlier, an effort had been made by the Government to fix the prices of the cars; and the hon. Member would be aware that the car manufacturers had gone to the Supreme Court; and the Supreme Court had held that there was no justification for fixing the prices in the manner in which they were fixed under the IDR Act. In 1975, Government did make a regular exercise in seeing whether some kind of a price could be suggested That was abandoned in 1975: and since then, there has been no regulations of any sort, in so far as car prices are concerned. The hon. Member had made a suggestion about any agency of the Government going into the price situation. We have the Bureau of Industrial Costs and Prices. We could ask BICP to examine the present price structure and find out to what extent, it is possible for us to see that the prices are brought down.

SHRI JYOTIRMOY BOSU: There is a Tariff Commission's Report on the fixation of fair selling prices. On page 29, it is stated as follows:

> "The latest edition of Autocar (England) shows the price without taxes of Triumph Herald 1200 as £544 which works out to Rs. 9792. Deducting from this 10 per cent which may be regarded as the amount representing dealers' commission and margin of profit we arrive at the figure of Rs. 7834."

MR. SPEAKER: If you want to show all your learning here, it will be difficult. Let us come to the question. The difficulty is that you have a lot of knowledge.

SHRI JYOTIRMOY BOSU: We shall recommend hereafter that we should have absolute duds in this House. I am again reading from page 30. It says:

> "Regarded as the amount representing dealers' commission and margin of profit we arrive at the figure of Rs. 7834. The basic ex-factory cost without taxes for the Indian model which is of the same size but has a less powerful engine is Rs. 10845 or 38 per cent higher."

May I ask the hon. Minister whether they would go in for production of car in the public sector or not? If not, the reason therefor.

SHRI GEORGE FERNANDES: We have been discussing restructuring of the automotive sector of industry and upgrading the technology that the automotive sector including the passenger cars need. All these factors are currently under examination of the Government and we shall take a decision in the matter.

श्री हुकम चन्द कछवाय : माननीय मंत्री जी ने इस बात को स्वीकार किया है कि कारों के दाम बढ़े हैं। मैं यह जानना चाहता हूं कि कार बनाने पर कुल कितना खर्च आता है, इसमें देशी पुर्जे या विदेशी पुर्जे कितनी मात्रा में होते हैं, टैक्स लगा कर यह कार इनके घर में कितने में पड़ती है, इस पर कितना यह अपने एजेंटों को कमीशन देते हैं और कमीशन देने के बाद यह खुद कितना खाते हैं, इसकी जानकारी अलग अलग विस्तार में वह हमें देंगे। क्या कुछ गिरावट इसके दाम में आए उसके लिए कोई ठोस कदम वह उठाने जा रहे हैं। जैसा कि उन्होंने अभी अपने उत्तर में कहा है कि हम इसकी जांच करने जा रहे हैं (व्यवधान).....

MR. SPEAKER: Mr. Kachwai, you need not follow the footsteps of Mr. Bosu.

श्री हुकम चंद कछवाय : इसलिए मैं जानना चाहता हूं कि क्या भविष्य में कोई रेट सरकार की ओर से निश्चित किया जायगा जिससे कि लोगों को उस रेट पर गाड़ी मिल सके।

श्री जार्ज फर्नान्डीस : अध्यक्ष महोदय इस समय हिन्दुस्तान कम्पनी की ओर से दो प्रकार की गाड़िया बन रही है—एक एम्बैसेडर मार्क 4 और एक एम्बैसेडर मार्क 4 जिसके साथ डीजल इंजन जुड़ा हुआ है। एम्बैसेडर मार्क 4 की एक्स फैक्ट्री प्राइस है 30362 रुपये। इस पर एक्साइज ड्यूटी 25 प्रतिशत है 7590 रुपये। कलकत्ता से दिल्ली तक उसको लाने का और उस पर आक्ट्राय वगैरह का कुल खर्च है 1915 रुपये। डीलर का मार्जिन है 1950 रुपये। दिल्ली प्रशासन का सेल्स टैक्स 10 प्रतिशत है 4181 रुपये 70 पैसे। रोड टैक्स है 141 रुपये। कुल मिलाकर 46139 रुपये 70 पैसे दाम होता है।

डीजल की जो गाड़ी है उसकी एक्स फैक्ट्री प्राइस है 41362 रुपये। इस पर एक्साइज ड्यूटी 25 प्रतिशत है 10341 रुपये। दिल्ली में लाने का और आक्ट्राय वगैरह का कुल खर्च है 1703 रुपये। यह होता है 53706 रुपये। इस पर डीलर का मार्जिन है 2 हजार रुपये। यह होता है 55406 रुपये। इस पर डिलही सेल्स टैक्स है 10 प्रतिशत 5540 रुपये 60 पैसे। कुल मिलाकर होता है 60946 रुपये 60 पैसे। रोड टैक्स 141 रुपये है। तो गाडी खरीदते समय डीजल इंजन वाली गाड़ी का दाम होता है 61087 रुपये 60 पैसे।

इसमें कितने विदेशी पुर्जे है इसके लिए हमें नोटिस चाहिए।

श्री बलवन्त सिंह रामूवालिया : हिन्दुस्तान मोटर्स लिमिटेड ने 15 दफा कीमतें बढ़ाई हैं पिछले 20 सालों में। दूसरी तरफ श्री ज्योतिर्मय बसु ने कहा है कि इंग्लैंड का जो लेबर है उसके मुकाबिले में यहां कम उजरत दी जाती है। इस तरह से ये कैपिटलिस्ट और सरमायेदार जो गाड़ियों के मालिक हैं इनकी तरफ से लोगों को लूटने से बचाने के लिए क्या मंत्री जी यकीन दिलाएंगे कि वह हिन्दुस्तान मोटर्स को नेशनलाइज करेंगे ?

श्री जार्ज फर्नान्डीस : ऐसा प्रस्ताव इस समय हमारे पास नहीं है।

SHRI K. LAKKAPPA: The hon. Minister is giving parrot like answer and I know when he was on this side he was always saying why the prices have gone up and he objected to the upward revision of the price of these cars. He now says that the prices have gone up and the raising of prices is completely in the hands of the industrialists and he has no control over it. The taxes and other things have to be added. This has caused an increase in price. He has no control even then. These big manufacturers i.e., the capitalists, are manufacturing cars and they are raising the price. They are not even maintaining quality for so many years. What quality control are the Minister and the Government insisting upon? Inspite of all that i.e., sub-standard quality the consumers are paying through their nose Has he prosecuted the industrialists for such a lapse—for not producing quality cars —even though prices have gone up several times?

SHRI GEORGE FERNANDES: The complaint about the quality is as old as the car itself I said in reply to the question of Mr. Jyotirmoy Bosu that we are currently engaged in upgrading the technology that is available to see that the better car comes on the road I would like to assure the hon. Member that we will take a decision on this at the earliest possible

SHRI BEDABRATA BARUA: This is very much a protected industry as the Minister knows, and if imports were allowed nobody would possibly have purchased any passenger car in India So, what is the idea in protecting this industry and their costing system? There are many wrongles in the Supreme Court But that would not help because you go on the basis of the balance sheet Money is passed on to the ancillary makers who make tremendous profits. Will the

Government go into this aspect before finding out what is the actual costing? Laws could be changed to fix up the price. Has the Bureau of Costs and Prices been given this job because the Bureau has produced excellent reports in many cases which have always been shelved, so far as I know. I would like to know whether in view of these wrangles, the Government will take up the question of nationalising the entire automobile industry?

SHRI GEORGE FERNANDES: I have already answered that question.

Industrial Development of Ladakh

*765. SHRIMATI PARVATI DEVI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to take special steps for generating industrial activity in Ladakh which is least developed and rests at the bottom of the development map of the Jammu and Kashmir State; and

(b) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) Yes, Sir.

(b) 10 District Industries Centres for J. & K. including Ladakh were sanctioned by Government of India on 13-4-78.

During the period 1978-79 (upto December, 1978) 40 new projects profiles were prepared for the DIC Ladakh for the guidance of new entrepreneurs, 10 new entrepreneurs were identified, 6 new units were registered as small scale units and Rs. 7.53 lakhs were provided by the financial institutions as credit assistance. Employment was generated for 30 persons. Managerial and other consultancy services were also extended to several existing units.

DIC Ladakh has fixed targets for the period 1979-80 to establish 35 more units with an anticipated investment of Rs. 7.50 lakhs to generate employment for another 100 persons, the gross value of production in which has been estimated at Rs. 35.00 lakhs.

श्रीमती पार्वती देवी : अध्यक्ष महोदय मैं आपको धन्यवाद देती हूं कि आपने मुझे इस कथन पर बोलने का अवसर दिया ।

जम्मू और काश्मीर राज्य में ही नहीं अपितु सम्पूर्ण देश में लद्दाख सबसे अधिक पिछड़ा जिला है । देश में औद्योगिक विकास में असंतुलन का जीता जागता उदाहरण यदि कहीं है तो वह लद्दाख में है । यदि देश में आजादी के बाद किसी जिले में एक भी उद्योग नहीं खुला तो वह लद्दाख है । प्राकृतिक सौन्दर्य और आर्थिक गरीबी का परस्पर विरोधाभास यदि कहीं है तो वह लद्दाख में है ।

लद्दाख में ठंड अधिक है । जमीन रेतीली है और वर्षा कम होती है । नदी के किनारे और पर्वतों के बीच कहीं कहीं खेती होती है । लद्दाख में बहुत अधिक गरीबी है । इस पिछड़े क्षेत्र में उद्योगों की स्थापना और विकास के लिए विशेष योजना बनाई जानी चाहिए । मैं जानना चाहती हूं कि लद्दाख में औद्योगिक विकास में तेजी लाने के लिए बुनियादी साधनों की दिशा में क्या उपाय किए गए हैं ? बैंकों की ओर से उद्योगों के लिए कितना कर्ज दिया गया है । बिजली उत्पादन, सड़कों का निर्माण, संचार के साधन बढ़ाने के लिए या क्या काम किया गया है ? क्या यह सच है कि स्टेट बैंक आफ इंडिया ने जम्मू और काश्मीर राज्य का विकास की दृष्टि से अध्ययन किया है और इस बैंक को इस जिले में लीड बैंक का काम सौंपा है । इस बैंक द्वारा किया गया काम और उसके परिणाम क्या हैं ? अब तक कितने नये उद्योग लद्दाख में स्थापित हुए हैं, उन्हें कितना कर्ज अथवा वित्तीय सहायता दी गई है और उसके परिणामस्वरूप कितने लोगों को रोजगार मिला है ?

श्री जार्ज फर्नान्डीस : अध्यक्ष महोदय, मा माननीय सदस्या की इस बात से सहमत हूं कि लद्दाख काफी पिछड़ा हुआ क्षेत्र है और उसके विकास के लिये विशेष प्रकार का प्रयास करना आवश्यक है । मैंने पहले ही बताया है कि वहां पर जिला-औद्योगिक-केन्द्र के माध्यम से पिछले साल काफी काम किया गया है, मगर उसका नतीजा नहीं मिल पाया है । पिछले साल में वहां सिर्फ 30 नये लोगों को काम देने जैसी स्थिति का निर्माण हुआ है, इस साल इसको और आगे बढ़ाने का प्रयास कर रहे हैं । जिला औद्योगिक केन्द्र के माध्यम से उस क्षेत्र के विकास के लिए जितना भी सम्भव है, वह जरूर करेंगे । मेरे

मैं यह भी बता दूं कि अगली पंच-वर्षीय योजना में मुख्यतया बिजली तथा अन्य इन्फ्रास्ट्रक्चर की जो चीजें हैं, जैसे सड़कें, आदि पर 7 करोड़ रुपया खर्च करने का प्रस्ताव राज्य सरकार का है। इसमें काफी रुपया बिजली के लिए और सड़कें बनाने के लिये खर्च होगा। हमारी यह धारणा है कि जब तक इस प्रकार का इन्फ्रास्ट्रक्चर नहीं होगा, तब तक बड़े पैमाने पर विकास का काम होना सम्भव नहीं होगा। मैं यह भी कहूंगा कि अन्ततोगत्वा लद्दाख के विकास का जो काम है वह राज्य सरकार के माध्यम से होना है, केन्द्र की तरफ से उसमें जो भी विशेष सहायता की अपेक्षा होगी, वह हम देंगे।

श्रीमती पार्वती देवी . क्या सरकार का ध्यान श्री गजेन्द्र गडकर की रपट की ओर गया है जिसमें कहा गया है कि–

> 'लद्दाख हमारे देश की सीमा पर स्थित सबसे महत्वपूर्ण क्षेत्र है। इसके विकास में राज्य सरकार और केन्द्र सरकार दोनों का ही विशेष रूप में योगदान देना चाहिये।'

देश-विदेश के लोग हजारों की संख्या में इस लघु तिब्बत को देखने आते हैं। लद्दाख को दुनिया की छत भी कहते हैं। यहां समुद्र-तल से औसत ऊंचाई 11000 फुट है। लद्दाख सचमुच बड़ा आकर्षक है—बाहर से। किन्तु वहां के निवासियों की पीड़ा, उनके अन्तर की वेदना और गरीबी और अशिक्षा में ग्रस्त स्थिति का वर्णन एक ही वाक्य में किया जा सकता है—वह है—

> "लद्दाखी सत्तू खाते हैं, पट्टू पहनते हैं और टट्टू पर बैठते हैं।"

जब कि वास्तविकता यह है कि लद्दाख में उद्योगों के विकास की काफी गुंजाइश है। पश्मीना, ऊन, हथकरघा, अखरोट, सेब, खुमानी, टमाटर, आलू, प्याज, खिलौने आदि को आधार मान कर उद्योग स्थापित किये जा सकते हैं। लद्दाख में एकांत और उपेक्षा की भावना दूर कर उसे खुशहाल बनाने के लिये क्या-क्या विशेष योजनायें सरकार प्रारम्भ कर रही है?

युवा समाजवादी मंत्री जी से लद्दाख को बड़ी आशायें हैं। मेरी उनसे प्रार्थना है कि केन्द्रीय उद्योग मंत्रालय लद्दाख को गोद (एडाप्ट) लेकर एक आदर्श जिले के रूप में उसका विकास करे तो सचमुच राष्ट्रीय समृद्धि में समान भागीदार बनने का अवसर लद्दाख को मिलेगा और उसके जीवन में भी खुशहाली का वसंत आयेगा।

श्री कार्ण सिंह : अध्यक्ष महोदय, माननीय सदस्या ने जिन बातों का जिक्र किया है इन सारे उद्योगों को जिला औद्योगिक केन्द्र के माध्यम से कार्यान्वित करने का प्रयत्न जारी है तथा इन प्रयत्नों को और ज्यादा तीव्र करने की हम कोशिश करेंगे।

DR KARAN SINGH: Mr. Speaker, Sir, as has been pointed out, Ladakh is perhaps the most backward single district in the country and does not even have a degree college yet although 30 years have elapsed since Independence But, Sir, on the industrial development there are three points on which the hon Minister may kindly give us his views Firstly, the Stakna hydel project has been held up Until that project is completed, there can be no large scale industrialisation in Ladakh. What is happening about that? Secondly, there are large scale mineral deposits in Ladakh including Borax and Sulphur and various other rare minerals Has any survey been made by the Government of India to exploit these deposits? Thirdly, the main employment-oriented industry in Ladakh can be Tourism because it is now being opened and Indian Airlines have started a service Is special attention being paid that in the tourism infrastructure loans are given to the Ladakhis so that instead of the people from outside making vast profits, the local people are able to generate employment and raise their standard of living?

SHRI GEORGE FERNANDES: On the tourism and loans to Ladakhis to set up hotels, I would not be able to make any positive statement. But I shall certainly convey the views of the hon Member to the Minister of Tourism, who will be able to deal with this question very effectively. But I am sure, the hon member would agree with me that any development of tourism would, in the first instance, call for the development of infrastructure, which is, today, lacking in Ladakh as the hon. Member himself pointed out He made a reference to the Stakna hydel project The work on this project should have continued last year But I am told that it was held up because of the flood situation in that region. However, in the current Plan, Rs. 8.55 crores have been set apart for the completion of this Project. I am sure

that the project would be completed in the near future. There is also another Project *viz.*, the Purka Chik Panikhar hydel project for which Rs. 6 crores have been earmarked and for other developmental purposes in various other sectors in Ladakh Rs. 44.22 crores have been provided. In regard to the development of minerals, the Geological Survey of India are currently working on this.

श्री धर्मवीर वशिष्ठ : मंत्री महोदय ने अभी यह बात बताई है कि इन्फास्ट्रक्चर वहां नहीं है और 60 करोड़ रुपये स्टेट गवर्नमेंट ने प्रोवाइड किया है इन्फास्ट्रक्चर के लिए । मैं यह जानना चाहता हूं कि क्या इंडस्ट्री मिनिस्ट्री ने इस से पहले कभी स्टेट को इस बात पर बल दिया था कि हैवी इंडस्ट्रीज के लिए वह इन्फास्ट्रक्चर कायम करे ? कभी इंडस्ट्री मिनिस्ट्री ने इस पर बल देने के लिए स्टेट गवर्नमेंट को कहा था ?

SHRI GEORGE FERNANDES: I will need notice to answer this question as to whether the Minister of Industry was at any time concerned with proposing the infra-structural development of Ladakh.

उत्तर प्रदेश में सीमेंट का आबंटन

*767. **श्री गंगा भक्त सिंह** : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को ज्ञात है कि सीमेंट की कमी के कारण उत्तर प्रदेश में अनेक सरकारी और गर-सरकारी निर्माण कार्य रुके पड़े हैं ;

(ख) यदि हां, तो क्या सरकार का विचार राज्य को सीमेंट की अतिरिक्त मात्रा आबंटित करने का है, यदि नहीं, तो इसके क्या कारण हैं ? और

(ग) वर्ष 1979–80 में राज्य को सीमेंट की कितनी अतिरिक्त मात्रा का आबंटन करने का विचार है ?

उद्योग मंत्री (श्री जार्ज फर्नान्डीस) : (क) से (ग). एक विवरण सभापटल पर रखा जाता है ।

विवरण

(क) सरकार को पता है कि 1978–79 की अवधि में सीमेंट का उल्लेखनीय उत्पादन होने के बावजूद निर्माण कार्य तेजी से होने तथा उपलब्ध मात्रा से मांग अधिक होने के कारण उत्तर प्रदेश सहित देश के अधिकांश भागों में सीमेंट की कमी रही है ।

(ख) उत्तर प्रदेश को 4.95 लाख मी0 टन सीमेंट का तिमाही आबंटन किया जाता है । अक्तूबर 1978 में बाढ़ के कारण हुई क्षति की मरम्मत के लिये राज्य को अक्तूबर-दिसम्बर, 1978 में 90,000 मी0 टन तथा जनवरी-से मार्च 1979 की अवधि में 60,000 मी0 टन का अतिरिक्त आबंटन किया गया था । राज्य के लिये अप्रैल से जून, 1979 की तिमाही के लिये आबंटन 10 प्रतिशत अर्थात् 5,44,500 लाख मी0 टन तक बढ़ा दिया गया है ।

(ग) चूंकि आबंटन तिमाही के आधार पर किया जाता है जो प्रत्येक तिमाही में प्रत्याशित उपलभ्यता पर निर्भर करता है, इसलिये वर्ष 1979–80 में कितना आबंटन करने का प्रस्ताव है यह बता सकना अभी संभव नहीं है ।

श्री गंगा भक्त सिंह : अध्यक्ष महोदय मैं यह जानना चाहता हूं कि उत्तर प्रदेश में सीमेन्ट के कारखाने कितने हैं और कहां कहां हैं और उनकी वार्षिक उत्पादन क्षमता क्या है ?

SHRI GEORGE FERNANDES: I will need notice for that question.

श्री गंगा भक्त सिंह : मैं यह जानना चाहता हूं कि उत्तर प्रदेश जैसे विशाल प्रदेश की सीमेन्ट की मांग को पूरा करने के लिए क्या सरकार ने बड़े और मिनी कारखाने खोलने के लिए कोई योजना बनाई है ?

श्री जार्ज फर्नानडीज : उत्तर प्रदेश में इस समय चुर्क और डल्ला के दो सीमेन्ट के कारखाने हैं जिनमें सीमेन्ट बनता है । इसके अलावा उत्तर प्रदेश में इसी साल हम यह आशा करते हैं कि डल्ला में जो कारखाने का विकास हो रहा है उसके चलते लगभग 16 लाख टन और सीमेन्ट उत्पादन करने की क्षमता इस साल के अन्त तक वहां पर हो जाएगी । राज्य सरकार की ओर से इस कारखाने को बनाने का काम चल रहा है और हम अपनी तरफ से उनको हर प्रकार की आवश्यक मदद कर रहे हैं जिससे यह साल पूरा होने तक वह सीमेन्ट के कारखाने का काम पूरा कर सकें ।

जहां तक मिनी कारखाने खड़ा करने का सवाल है हमने सभी राज्यों के चीफ मिनिस्टर्स और उद्योग मंत्रियों को लिखा था और उनसे यह कहा है कि जहां जहां लाइमस्टोन कम मात्रा में मिलता है वहां पर मिनी सीमेन्ट लगाने के लिए वे हर प्रकार का प्रयत्न करें और इसके लिए उन को हर प्रकार का हमारा सहयोग मिलेगा । उत्तर प्रदेश से इस वक्त कितने ऐसे प्रस्ताव आए हैं, मैं इस क्षण नहीं बतला पाऊंगा लेकिन मैं माननीय सदस्य को इसका उत्तर दे दूंगा ।

Percentage Contribution of Scientific and Technological Research in Gross National Product

*768. SHRI A. K. ROY: Will the Minister of PLANNING be pleased to lay a statement showing:

(a) percentage contribution of scientific and technological research in the Gross National Product for the last two years;

(b) percentage expenditure on that;

(c) whether there has been any decline in both the contribution and expenditure after the Janata Party came to power; and

(d) if so, steps taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) It is not feasible to segregate the contribution of scientific and technological research to the Gross National Product.

(b) Data regarding S&T investment in 1977-78 and 1978-79 in the State and the private sectors are being compiled. In 1976-77, investment on S&T constituted 0.63% of GNP; of this, the investment in the Central sector accounted for 0.51%. In 1977-78 and 1978-79, Central S&T investment is estimated to have been 0.57% and 0.62% respectively of GNP.

(c) and (d). No, Sir. The investment on S&T (Plan plus Non-Plan) in the Central sector increased from Rs. 361 crores in 1976-77 to Rs. 513 crores as estimated in 1978-79.

SHRI A. K. ROY: If you read the answer of the Minister, it is most distressing and disappointing. It shows the Government does not know where it stands regarding science and technology. There is a growing apprehension in the country that this Janata Government is anti-science, anti-organisation and anti....

MR. SPEAKER: Mr. Roy, please come to the question.

SHRI A. K. ROY: Not only that: there is a deliberate attempt to distort the Science Policy Resolution of 1958 passed by the Parliament.

MR. SPEAKER: You are on a question: please come to the question.

SHRI A. K. ROY: This is a very vital thing.

MR. SPEAKER: Every question is vital.

SHRI A. K. ROY: You have seen that some time back one hon. Member Mr. Chavan also wrote to the Prime Minister regarding his apprehension....

MR. SPEAKER: Please don't enter into a debate: try to come to the question.

SHRI A. K. ROY: What question should I ask? It does not deserve a question. In (a) he says he does not know what contribution to the gross national product the entire science and technology makes. It is an insult to our science and technology. You know that we have got a five year Science and Technology plan and every plan has got a performance project. I would like to know from the Minister, if he does not know the contribution of science and technology to our gross national product, how he is making his performance project in science and technology and how he is going to have checks and balances on the entire investment in science and technology that he is making.

SHRI FAZLUR RAHMAN: So far as his challenge is concerned, I cannot give any reply in regard to his apprehension: nobody can cure that disease of apprehension. I have never said what he says I have said: I have only said that it is very difficult to segregate the percentage of contribution of science and technology, as

science and technology includes many subjects. The actual contribution to our production is very difficult to find out.

SHRI A. K. ROY: As for the aim of science and technology, there are two criteria laid down. One is the removal of poverty and another is self-reliance. In view of the fact that there is growing reliance on foreign collaboration, like Siemens by BHEL, United Macon and reliance on an American company for making fertilizers etc. and under-utilisation of funds for science and technology I would like to know whether the Government has reviewed, with the help of a Science body, the utility of all these collaborations and whether it is not affecting our aim of self-reliance in science and technology.

The second point is that we have got—I do not know whether you know it or not—thousands of patents rotting in different laboratories of CSIR. Will the Government create a body to review the utility of these patents and put them into commercial utilisation?

Will the Government have scientific bodies for a review in regard to these two points?

THE PRIME MINISTER (SHRI MORARJI DESAI): May I say that the Hon. Member takes delight in making unjustified criticism? I do not know how much he knows about science and technology. If he is an engineer, then he ought to know that everything cannot be engineered in the manner in which he wants to engineer. There cannot be a quantification for this at all. Let any scientist suggest such quantification and I shall bow down to him. But we are trying to see that in regard to science and technology, whatever we are doing is properly utilised in all places. It has made a contribution to it and to say that thousands of patents are lying unutilised, I do not know from where he gets such figures. There may be some which may not be utilised but we are trying to see that all discoveries made in science and technological laboratories are introduced into actual practice. Then again he says there is collaboration with foreigners even when we have the technology. This is totally wrong. Where we have the technology, we do rely on our own. But where we do not have, we certainly take the help of other people.

SHRI SAUGATA ROY: Though the Prime Minister and the Planning Minister denied that there has been any decline in the importance of science and technology, it is clear that there is a decision not to have peaceful nuclear explosion, as also the decision to restructure the C.S.I.R., as also the decision by BHEL to enter into collaboration with the Siemens for technical know-how. These are indications that the Government is not going in for self-reliance and is giving less importance to self-reliance and scientific advancement. But my specific question is that in the last 30 years, the infrastructure has been built up in the country where India has the third largest scientific and technological manpower in the world, after the U.S.A. and the U.S.S.R. and these are the countries which have come forward using their scientific and technological know-how. What is the specific plan of the Government which had been taken into account for utilising this very large scientific and technological manpower for the improvement of the living standards of the people and for increasing the gross national product? Because now the 6th Plan is in progress I believe they will be able to give some outline of what the plans are.

SHRI MORARJI DESAI: The hon. Member has indulged in many innuendoes. Of what he has spoken I do not want to refer to them. But when he says that the restructuring of C.S.I.R. was done without reference to science, I do not know how

he comes to this conclusion. It was done by scientists. It was not done by non-scientists That he must understand, (*Interruptions*). I do understand science more than he does. Perhaps he does not know that. But he may say anything he likes The restructuring is done to make it more usable, more utilisable and to see that the results of science and technological advances are utilised That was not done before But now it is done. Then, he referred to Siemens Even that was not yet been finalised But what will be finalised will be in relation to technology which we do not possess. Where we have technology there is no question of collaboration with somebody else

SHRI SAUGATA ROY· My question was in relation to plan for utilising scientific manpower He did not refer to that at all

SHRI MORARJI DESAI: When he says this is the third nation behest in scientific and technological personnel, that is true But he forgets that it is the first nation in all those areas and therefore that comparison of third nation is not quite right. We are utilising all the personnel that is there

SHRI SAUGATA ROY· Scientists are going away ...

SHRI MORARJI DESAI: That is not only in the case of scientists, but people like him are also going away They are attracted by money elsewhere. It is not only scientific people who are going but there are others also who are going and if they go why should he be sorry about it

PROF. R. K AMIN: May I know from the hon Prime Minister what is the expenditure and arrangement made in order to find out the proper technology for increasing the employment potential in this country?

SHRI MORARJI DESAI: All the laboratories and scientists have been asked to apply this technology for rural areas properly and that is being done. It is going on and whatever expenditure is required for that purpose we have sanctioned.

Setting up of Husk-fed Cement Factory in Haryana

*769. SHRI DHARMAVIR VASISHT) Will the Minister of INDUSTRY be pleased to state:

(a) the number and names of cement factories working or likely to work (State-wise) using non-traditional raw material for production, including paddy husk,

(b) whether a plan of husk-fed cement factory had remained on paper for years in Haryana, and

(c) if so, the reasons therefor with its present prospects?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES) (a) The Indian Institute of Technology, Kanpur has developed a process for the manufacture of a variety of cement from paddy husk There is at present one unit in production Production and testing of the cement made from this process have been carried out by a private sector firm of consultants at Shimoga, Karnataka

(b) and (c) Surveys have been conducted at selected sites in Haryana and Karnataka to establish the availability of rice husk, its distribution, modes of disposal in the area and the viability of setting up more units to produce cement out of rice husk.

Since I approved of this reply, I have, this morning, received some more information which I need to share with the House This information has come to me from the Indian Institute of Technology, Kanpur, which first produced ashmo cement out of rice husk. The reply is as follows:

"Haryana Agro-Industrial Corporation was interested in setting up a rice husk ash based cement plant in

a place called Neelokheri in Haryana in collaboration with NRDC, New Delhi, to which IIT Kanpur was to provide the technical knowhow only. For this project, the role of IIT Kanpur was only to provide the technical knowhow. A ball mill was bought for this purpose and installed in Neelokheri some time in 1975. IIT Kanpur was never afterwords intimated as to the stages of the plant and trial runs were never started as far as IIT Kanpur knows."

श्री धर्मवीर वशिष्ठ : उद्योग मंत्री जी के जवाब में यह बात है कि इंडियन इंस्टीट्यूट आफ टेक्नालाजी कानपुर ने एक प्रौसेस ऐसा बनाया जिससे कि वैरायटी आफ सीमेंट फोम पैडी हस्क पैदा हुआ । तो मैं जानना चाहता हूं कि यह जो सीमेंट बना यह वैरायटी आफ सीमेंट है या सीमेंट है ? अगर वैरायटी है तो उसमें और आम सीमेंट में क्या फर्क है ?

श्री जार्ज फर्नान्डीस : सीमेंट में पोर्टलैंड सीमेंट है पोजेलानिक सीमेंट है औट्र सीमेंट ऐशमी यह भी एक नया तरीका है सीमेंट बनाने का । सीमेंट इज ए क्वालिटी । किसी भी चीज को जोड़ने वाली चीज है । और सीमेंट के अलावा उसके ट्रेड मार्क्स भी होते हैं और ब्राण्ड्स भी होते हैं । तो ऐशमो उसमें एक वैरायटी है जैसे पोर्ट लैंड है, पोजेलानिक है ।

श्री धर्मवीर वशिष्ठ : मैं जानना चाहता हूं कि ऐशमो जो वैरायटी है सीमेंट की जिसका मंत्री जी ने जिक्र किया उसका हिन्दी नाम क्या है जिसे हम लोग भी समझ सकें वह खुद जानते हैं ? और दूसरे यह कि जो टेस्टिंग हुआ है और कर्नाटक की एक प्राइवेट कंसल्टेंट फर्म ने टेस्टिंग किया है ऐशमो का उस टेस्टिंग में क्या रहा जरा उस पर भी रोशनी डालने की कृपा करें ।

श्री जार्ज फर्नान्डीस : अध्यक्ष महोदय, सीमेंट तो किसी भी भाषा में सीमेंट ही रहेगी और ऐशमो को अगर कोई हिन्दी नाम देने का प्रस्ताव हो तो उस पर भी विचार हो सकता है ।

कर्नाटक में शिमोगा में ऐशमो का जो कारखाना है उसके अलावा बांदा जिले के अतारा नाम के गांव में जिस हमारे इंजीनियर ने इस ऐशमो सीमेंट का निर्माण करने में योगदान दिया था वह खुद एक ट्रेनिंग सेन्टर अपने गांव में चलाता है । तो इन दोनों जगहों पर इंजीनियरों को या जो भी इस प्रकार के सीमेंट के क्षेत्र में जाना चाहते हैं, उनको ट्रेनिंग देने का काम हो रहा है । कर्नाटक में जो सीमेंट इस कारखाने में बना था उसको कर्नाटक राज्य सरकार ने पूरा खरीदने का इंतजाम किया था । और जहां तक मेरी जानकारी है आज तक वह जो उनका अपना सम्बन्ध था वह जारी रहना चाहिये । मेरे पास उसकी कोई जानकारी नहीं आयी है । लेकिन पिछली बार जब कर्नाटक के उद्योग मंत्री से बात की थी तब उन्होंने बताया कि शिमोगा कारखाने का ऐशमो नामक सारा सीमेंट राज्य सरकार खरीदती है । पंजाब व हरियाणा की सरकारों ने अपने इंजीनियरों को कर्नाटक में इस ऐशमो कारखाने में शिमोगा में भेजा था और जहां तक मेरी जानकारी है, वह इस उद्योग को अपने दोनों राज्यों में बड़ी मात्रा में लगाने में लगे हुए हैं ।

SHRI T. A. PAI: The Central Cement Research Institute had indicated the possibility of using all the ways, like slag and fly ash in increasing our production and capacity by at least 2 million tonnes, if we use that. I would like to know what progress has been made in this in calling upon the cement industry to make use of this so that the availability of cement is improved.

SHRI GEORGE FERNANDES: Constant effort has been made to see, firstly —that the quantity of cement that we produce is increased and, secondly, that we use all the slag that is available in the country for this purpose. In regard to the manufacture of cement by using the slag which the Steel Industry are producing, we have licenced the Steel Authority, SAIL to set up the cement unit immediately. In the mean while the slag that is available is being given to a number of existing cement units which are utilising that slag in the production of cement.

श्री रामधारी शास्त्री : क्या सरकार ने इस बात का सर्वेक्षण कराया है कि इस देश में धान की भूसी किस मात्रा में उपलब्ध है और उससे कितनी सीमेंट बन सकेगी और उसका उपयोग मौजूदा सीमेंट के मुकाबले में कितना होगा ?

श्री जार्ज फर्नान्डीस : लगभग डेढ़ करोड़ टन पैडी हस्क इस देश में मिल सकता है और मेरे अन्दाज से करीब उतनी ही सीमेंट उसमें से निर्माण करने में मदद हो सकती है ।

15 million tonnes of paddy husk is available every year in the country and it should be possible for us to produce about the same quantity of cement. This technology has been with us and as has been pointed out now in this letter which has come to me from the Director of the Indian Institute of Technology, even where setting up is concerned, an effort was made five years ago to set up these cement units. Later on at some levels, pressure or other reasons came in the way of pursuing this technology.

We have been for the last 1-1/2 years making very concerted efforts to see that this technology goes into the rural areas and the cement produce by these units is utilised in the rural areas—on whatever the small scale projects inside the villages and in the rural areas where we need to use cement.

Phasing out of Match Production

*772. SHRI C. K. CHANDRAPPAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have a policy to phase out match production from machanised sector to non-mechanised sector to promote rural employment;

(b) if so, the details thereof;

(c) whether Government have made any study in depth in regard to the impact of this policy in employment etc. in the mechanised, middle and cottage sectors and its implications; and

(d) if so, details thereof?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). Yes, Sir. The Working Group on Khadi and Village Industries constituted by the Government to recommend the future strategy, policy and programmes, in its Report submitted to the Government on 2-12-1978, has recommended that in the safety match industry, the production should be pegged for other sectors and additional capacity should be created only in the Khadi & Village Industries sector. It is proposed to consider implementation of this recommendation in a phased manner, taking into account the demand projections and the capability and potential for progressive expansion in the village industries sector.

(c) and (d). The Khadi and Village Industries Commission is undertaking a detailed survey of the various aspects of match industry in the country, to enable the Government to assess the employment potential, the level of support required and the policy implications thereof.

SHRI C. K. CHANDRAPPAN: It is clear from the answer given by the Minister that they had not gone deep into the question before taking this decision. As a result of that after the Budget has been introduced and new levies proposed it was one of the steps they have taken to help the handmade sector and now the result is that the prices have increased and also the benefit has accrued to a set of people who in the name of middle sector call themselves non-mechanised sector.

Here, to make it short, Business Standards, Calcutta, in their publication dated 25th—I hope the Minister has seen that—they give the details of the tie up of companies in Shivakasi and the surrounding areas. The point is, if the policy is implemented in this way it will defeat the purpose for which the policy is made. I would like to know from the hon. Minister whether they had taken all these aspects into consideration when they started implementing this policy?

SHRI GEORGE FERNANDES: Our effort is to see that the match production goes up in the Khadi and Village Industries sector under the auspices of the Khadi and Village Industries commission. We have a large number of units which are currently producing matches under the auspices of KVIC and its organisations. In the course of the current year and the next year, we are hoping to expand manifold the

capacity that is existing in the KVIC units. So, the idea is not to transfer the capacity to those units like the Sivakasi based units but to the KVIC units.

I hope the hon. Member would understand that between WIMCO and the small units within the country, we would invariably support the smaller units within the country and not a multinational. And between the smaller units within the country and cottage and village industries, we shall support the cottage and village industries and not those middle units.

SHRI C. K. CHANDRAPPAN: The policy which has been declared earlier and re-stated just now, is excellent. I have no doubt about that and I have no quarrel with you on that point. But the fact of the matter is that the Khadi and Village Industries Commission today is running very few units and they give nearly 10 per cent of the total employment in this sector whereas something like 65 per cent of the industry is concentrated in the hands of the tie-up which I mentioned, in Sivakasi. If the hon. Minister is sincere in implementing his policy, as he is very vehement against WIMCO—I do not hold any brief for WIMCO—he should be equally vehement or more vehement in taking action against this tie-up and then preserve employment or increase employment in this sphere.

MR. SPEAKER: Please come to the question.

SHRI C. K. CHANDRAPPAN: The point I want to emphasise is that when they give employment through this sector, if the Government is not firm in its stand against WIMCO as well as other, then the policy again will get defeated by itself. What are the guarantees that the Government can give to this House that the policy will be implemented in that fashion? In that case, what is the specific action they will take against these Sivakasi based units which are employing women and child labour at a pittance, not even at the nominal wage?

SHRI GEORGE FERANDES: I have seen the report in the Business Standard in regard to the family tie-up of the Sivakasi units. I have asked for an investigation into those units and their operations. As soon as I get a report on the Sivakasi situation, I shall take necessary action.

As regards the assurance that the hon. Member needs that all efforts will be made in the cottage and rural sector, I would like to say that the KVIC is already on this job. We have told the Khadi and Village Industries Commission that whatever financial support and other managerial and marketing support they would need to produce the maximum number of matches and to market them, that financial, managerial and marketing support would be made available to them.

SHRI SOMNATH CHATTERJEE: It is very welcome that in the cottage and village sector, there will be greater emphasis so far as manufacture of matches is concerned. As Mr. Chandrappan has referred to this tie-up, the hon. Minister has also said that in the mechanised and non-mechanised sector, the Government wants to raise the level of production. That is good. But in view of the loot that goes on in Sivakasi where 17 families are controlling the industry and because of the new Budget proposals, 8,000 employees of WIMCO are going to lose their jobs. These employees made representations to the Government through their trade unions. Now, keeping the production at a particular level is all right. But unless the price structure is organised properly, these employees for no fault of their own are on the verge of being retrenched. I would like to know from the hon. Minister that on one side he is holding an inquiry into Sivakasi, which is most welcome, but what will happen to the 8000 employees which the WIMCO is going to retrench?

SHRI GEORGE FERNANDES: Sir, we have been discussing with WIMCO, about their phasing out from the match

manufacturing business and getting into certain other areas of manufacture, some of which will be related necessarily to the manufacture of matches. The match industry needs certain chemicals etc, and we would certainly utilise all the capabilities and the technology that WIMCO has for that purpose. These talks are currently going on. But so far as the hon Member's question regarding the additional levies on matches manufactured in the organised sector, which is only WIMCO and there is no other company, is concerned, this is a question which will have to be addressed to the Finance Minister

SHRI SOMNATH CHATTERJEE But what about the employees?

SHRI GEORGE FERNANDES: I am concerned about their employment and that is why

(*Interruptions*).

SHRI SOMNATH CHATTERJEE I want to know whether they can have some kind of assurance

SHRI GEORGE FERNANDES Certainly

SHRI B K NAIR Sir, in view of the fact that a few thousands of employees of WIMCO are going to be retrenched following the impending closure of their units, would the Government consider the following proposal? Last year, when the Budget was being discussed, the hon Minister said that multinationals operating in the country would not be asked to close down, but in suitable cases their technology and production capacity would be utilised only subject to the condition that the products will be utilised only for exports. Will the hon Minister kindly follow up this proposal?

SHRI GEORGE FERNANDES: I have not made the statement that multinationals will be allowed to produce only for export. I have always said that where the need technology we shall import it, but we shall import it on our terms and we shall use it wherever we need it. That has been my position and that is my position. I am, however, very happy that as far as WIMCO is concerned, the House realises that there is technology even in the manufacture of matches that is needed in this country from WIMCO. It gives me tremendous pleasure because we have been told that there has been a lot of import of technology, but only a little while ago a suggestion was made that we are importing technology where it is not needed (*Interruptions*) If for the manufacture of maches the hon Member feels that we need technology, then for the manufacture of electrical equipment, this country will invariably need technology (*Interruptions*) I am only pointing out the contradiction that exists in the mind of the hon Member Sir, the jobs of the workers of WIMCO are certainly involved if WIMCO has to close down Our suggestion is not to close down WIMCO Our suggestion is firstly, that they phase out, and secondly, they go into those areas where technology can be utilised and related to the rural sector

Setting up Tyres and Tubes Factory in Andhra Pradesh

*774 SHRI P RAJAGOPAL NAIDU Will the Minister of INDUSTRY be pleased to state

(a) whether the Andhra Pradesh State Government have sent a proposal to Government to set up a Tyres and Tubes factory in Andhra Pradesh, and

(b) if so, the action taken thereon?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES) (a): Yes, Sir

(b) A statement is laid on the Table of the House.

Statement

TYRES AND TUBES PROJECTS IN ANDHRA PRADESH

M/s Andhra Pradesh Automobile Tyres and Tubes Ltd, which has been promoted by Andhra Pradesh Industrial Development Corporation and Andhra Pradesh State Road Transport Corporation (both State Government undertakings), was issued an industrial licence on the 23rd July, 1975 for setting up an automobile tyres and tubes manufacturing unit in Mangalagiri, District Guntur Andhra Pradesh. The Company's proposal for technical collaboration with M/s Dunlop of U K was approved on 27th February, 1974 and the collaboration agreement was taken on record on 28th February 1975 Their proposal for import of capital goods was also approved in March/April 1975 Their application for financial assistance is presently under consideration of the Industrial Development Bank of India (IDBI)

SHRI P RAJAGOPAL NAIDU Sir, it has been assured that a factory is going to be set up in Andhra Pradesh. What about that assurance?

SHRI GEORGE FERNANDES Sir a lot of work has been done on this unit and currently the IDBI is concerned with tying up the loan requirements and the other financial requirements of the Andhra Pradesh unit which incidentally, has gone into collaboration with Dunlop of United Kingdom

MR SPEAKER You have mentioned that All the answer is given in the written statement.

SHRI P RAJAGOPAL NAIDU When it will be finalised

SHRI GEORGE FERNANDES Sir the IDBI is discussing the matter with the promoters of this Company There, the State Government and a multi-national are collaborating

MR. SPEAKER Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Claiming Damages by Bihar State from BHEL

*764. SHRI A. BALA PAJANOR:
SHRI K MAYATHEVAR:

Will the Minister of INDUSTRY be pleased to state

(a) whether it is true that the Bihar State is claiming liquidated damages from BHEL for unsatisfactory performance of Patratu's seventh unit of 110 m w. supplied by the latter; and

(b) if so what are the facts of the case?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES) (a) No, Sir

(b) Does not arise

Tarapur Atomic Power Plant

*766 SHRI S R DAMANI Will the Minister of ATOMIC ENERGY be pleased to state

(a) whether it is a fact that Tarapur Atomic Power Plant is operating at less than 80 per cent capacity, if so, the impact thereof

(b) whether it is a fact that the spent fuel rods at Tarapur are piling up and creating a storage problem, and

(c) if so the steps proposed to be taken to avoid hazards like leakage or radiation?

THE PRIME MINISTER (SHRI MORARJI DESAI) (a) Yes Sir It is not likely that this would have any significant impact on the power supply in the region

(b) Yes Sir

(c) All due safety precautions are taken to avoid hazards like leakage or radiation The spent fuel storage capacity has been augmented to some extent and further augmentation is under consideration

भारत हैवी इलेक्ट्रिकल्स लिमिटेड को क्रेन की सप्लाई

*770. **श्री भानु कुमार शास्त्री :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) मैसर्स जेसप एण्ड कम्पनी, कलकत्ता ने भारत हैवी इलेक्ट्रिकल्स लिमिटेड झांसी को कितने मूल्य की क्रेन सप्लाई की है ;

(ख) क्या उपरोक्त क्रेन बेहतर सेवा नहीं दे रही है और कारखाने में कठिनाई पैदा कर रही है ; और

(ग) सरकार यह सुनिश्चित करने के लिये क्या कार्यवाही कर रही है कि कम्पनी अपने द्वारा निर्मित क्रेनों की किस्म में सुधार लाये ?

उद्योग मंत्री (श्री जार्ज फर्नान्डीस) : (क) मै0 जेसप एण्ड कम्पनी कलकत्ता ने अब तक विभिन्न क्षमताओं की 110.32 लाख रुपये के कुल मूल्य की 18 क्रेनें मै0 भारत हैवी इलेक्ट्रिकल्स लिमिटेड झांसी को सप्लाई की हैं ।

(ख) इन सभी क्रेनों का कार्य संतोषजनक है ।

(ग) कम्पनी क्रेनों सहित अपने उत्पादों की किस्म में सुधार लाने के लिए बराबर प्रयत्न कर रही है ।

Passenger Car Industry

*773. SHRI M. V. CHANDRASHEKHAR MURTHY:

SHRI P. M. SAYEED:

Will the Minister of INDUSTRY be pleased to state: whether Government are considering to give high priority to the passenger car industry during the current year and also during Sixth Five Year Plan?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): The Working Group on Transport, Earth Moving Equipment and Agricultural Machinery set up to formulate programmes of development for the Five Year Plan period 1978—83 has submitted its report recently. The recommendations cover main sectors of the Automotive Industry comprising commercial vehicles, passenger cars, etc. The main recommendations relate to augmenting and upgradation where necessary of production capacities and capabilities in the country for meeting the demand concerning increased employment opportunities, public transportation, movement of goods and capital inputs for essential projects like power, mining and rural development. The main thrust of the report has been accepted by the Government. Priority has therefore been given to upgradation measures for the automotive industry as a whole, which includes passenger cars.

Proposal for Jail Reforms

*775. SHRI CHITTA BASU:

DR. BIJOY MONDAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have under consideration any proposal for comprehensive jail reforms in the country; and

(b) if so, the steps taken in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b): The Central Government have been impressing upon the States that necessary reforms in jails should be brought about expeditiously. Jails and jail reforms are the exclusive responsibility of States. Even so, the Centre had been assisting the States in several ways to bring about necessary improvement During 1977-78 and 1978-79, a sum of Rs. 6 cores has been sanctioned for improving the sanitary condition water supply, drainage repair of buildings, electrification of buildings and for other items of improvement of Jails. The Seventh Finance Commission also has allotted Rs. 48.31 crores, Rs. 28.13 crores on the revenue side and Rs. 20.18 crores on the capital side for the same purpose. The Centre had also taken the intiative in preparing a model Prison Manual in consultation with representatives of States.

To bring about expeditious attention to these problems, a Conference of Chief Secretaries was recently held on 9th April, 1979. All the Chief Secretaries agreed that the revision of the Jail Manual in the light of the provisions of model Prison Manual would be completed at the latest by the end of the year. As an immediate step to bring about necessary reforms, there was a general consensus that State Level Committees of Jail Visitors, wherever they do not exist, would be constituted. Time-schedule programmes to utilise in the best manner possible funds already allotted to bring about improvements would also be drawn up by the States.

The question of overcrowding in jails and long detention of under-trials in custody also came up for discussion. It was appreciated that overcrowding could be considerably minimised if the number of under-trials in custody were to be reduced. In addition, the need for specialised institutions like Borstals, asylums for persons suffering from mental diseases, was fully recognised and specific proposals were required to be formulated, taking into account the magnitude of the problem in the different States. Practical steps within the existing framwork of law to review at the district and State levels, the individual cases of under-trials a view to reduce the problem of overcrowding in jail were also formulated. The need for expeditious amendment in the existing laws in the light of the recommendations of the Law Commission on the subject was also noted.

The Central Government will keep in constant touch with the States in regard to the follow-up action on the above matters.

Report of working group on Tribal Development

*776. SHRI K. PRADHANI:
SHRI BAGUN SUMBRUI:

Will the Minister of PLANNING be pleased to state:

(a) whether the Working Group on Tribal Development for the Sixth Plan has suggested income generating production programme in areas of food deficiency and re-ordering the forest policies to give consideration to the needs of local community which are urgently required; and

(b) if so, the plan of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) Yes, Sir.

(b) In drawing up strategy of tribal development in 1978—83, the resource-potential and needs of different tribal areas are being given due consideration. The programmes are drawn up by the State Governments in consultation with Central Ministries. These include production programmes for cereals and supplementary foods, the conservation of forests and the development of minor forest products.

Delay in Finalisation of Sondhi Committee Report

*777. SHRI A. R. BADRINARAYAN:
SHRI NIHAR LASKAR:

Will the Minister of ELECTRONICS be pleased to state:

(a) whether electronics industry are deeply perturbed over the inordinate delay in the finalisation of the report by the Sondhi Committee which was set up in December, 1977;

(b) if so, the main reasons for delay in submitting the report;

(c) when the Committee is likely to submit the report; and

(d) whether the Sondhi Committee has been asked to submit the report early?

THE PRIME MINISTER (SHRI MORARJI DESAI) (a), (c) and (d): Government have no information about the alleged state of feeling of the electronics industry. The Committee

was appointed in December, 1978 and not December, 1977 and was asked to submit a report preferably within 3 months The report is expected next month There is, therefore, no question of any inordinate delay.

(b) Does not arise

Demand and capacity of Bajaj Scooters

*778 SHRI GANANATH PRADHAN: Will the Minister of INDUSTRY be pleased to state

(a) what is the total demand of Bajaj two wheeler scooters in the country;

(b) what is the licensing and manufacturing capacity of the company,

(c) whether that company had ever applied for increase in its manufacturing capacity of scooters, and

(d) if so, action taken by Government on that proposal?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) The current demand of scooters in the country has been estimated as 2,25 000 and is expected to rise to 3 95 000 by 1982-83 There is substantial demand for the Bajaj make of scooters It is neither appropriate nor possible for Government to quantify the demand for a particular brand of a consumer product.

(b) The licensed capacity of M/s Bajaj Auto Ltd for the manufacture of scooters, including three wheelers is 80,000 nos per annum and their manufacturing capacity is 1,00,000 nos per annum.

(e) and (d). The firm had applied for expansion of their capacity and have been allowed a letter of intent for augmenting their capacity by 80,000 scooters (two wheelers) per year

आय के वितरण के लिए सर्वेक्षण

*779. श्री राजाराम तिवारी : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आय के वितरण में असमानता गत 20 वर्षों के दौरान बढ़ गई है;

(ख) यदि हां, तो इस बारे में आंकड़े क्या हैं,

(ग) क्या ये आंकड़े संतोषजनक हैं, और

(घ) यदि नहीं तो क्या इस प्रश्न के महत्व को ध्यान में रखते हुए इस बारे में कोई सर्वेक्षण किया जा सकता है ?

योजना मंत्रालय में राज्य मंत्री (श्री कल्पनाथ रहमान) (क) से (घ). 7 मार्च, 1979 को लोक सभा में पूछे गये इसी प्रकार के अतारांकित प्रश्न संख्या 2360 के रूप में दिये गये उत्तर की एक प्रति सभा पटल पर रखी जाती है। [प्रतालय में रखी गयी। देखिये संख्या एल टी-4322/79]।

थोक मूल्य सूचकांक तैयार करने के लिये अपनाई गई विधि

*780. श्री राम विलास पासवान : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि

(क) थोक मूल्य सूचकांक तैयार करने के लिए मूल्य आंकड़े एकत्र करने हेतु क्या विधि अपनाई गई है

(ख) क्या उनके मंत्रालय के अधिकारी इन मूल्य स्तरों और वास्तविक थोक बाजार मूल्यों के बीच अन्तर देखने के लिए कभी बाजार भी गए हैं, और

(ग) यदि नहीं, तो इसके क्या कारण हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है ?

उद्योग मंत्री (श्री जार्ज फर्नान्डीस) : (क) से (ग). —साप्ताहिक थोक मूल्य सूचकांक की संगणना 360 वस्तुओं के लिए दी गई 1296 मूल्यतालिकाओं के आधार पर की जाती है। "ए नोट आन दी रिवाइज्ड इन्डैक्स नम्बर्स ऑफ होलसेल प्राईसिज इन इण्डिया" (आधार 1970-100, नामक प्रकाशन में आंकड़े इकट्ठे करने के स्त्रोत व सूचकांक इकट्ठा करने में अपनाई जाने वाली पद्धति की जानकारी दी

गई है। संसद पुस्तकालय में इस प्रकाशन की प्रतियां उपलब्ध हैं।

आर्थिक व सांख्यिकीय निदेशालय द्वारा कृषि वस्तुओं के थोक मूल्य थोक बाजारों से इकट्ठे किए जाते हैं। साप्ताहिक थोक मूल्य सूचकांक का संकलन करने में इन मूल्यों का उपयोग किया जाता है। निर्मित वस्तुओं के मामलों में मूल्य निविदायें कारखाने से निकलते समय के मूल्यों (उत्पादन शुल्क सहित) पर आधारित होती है। सरकारी क्षेत्र के उत्पादकों सहित प्रमुख उत्पादकों द्वारा मूल्य निविदायें दी जाती हैं। निर्मित उत्पादों के बारे में सूचकांक इकट्ठा करने के लिए अधिकारी थोक बिक्री बाजारों में नहीं जाते क्योंकि देश के विभिन्न भागों में इस कार्य हेतु क्षेत्रीय कर्मचारी नियुक्त नहीं है और अनेक मामलों में तो ऐसे उत्पादों के लिए संगठित थोक-बिक्री बाजार भी नहीं हैं।

उज्जैन में सिंहस्थ मेले के लिए केन्द्रीय सहायता

*781. श्री राघवजी :

श्री सुखेन्द्र सिंह :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश सरकार ने उज्जैन में आगामी सिंहस्थ मेले के लिए केन्द्रीय सहायता के लिए अनुरोध किया है;

(ख) यदि हां, तो कितनी सहायता की मांग की गई और राज्य सरकार के अनुसार उस पर कितनी धनराशि खर्च होने का अनुमान है; और

(ग) राज्य सरकार के प्रस्ताव पर केन्द्रीय सरकार द्वारा क्या कार्यवाही करने का प्रस्ताव है?

गृह मंत्रालय में राज्य मंत्री (श्री सर्वेक लोंग लम्खान) : (क) जी हां, श्रीमान्।

(ख) मांगी गई सहायता की राशि 5.00 करोड़ रुपए है। राज्य सरकार द्वारा मेले पर होने वाले व्यय का अनुमान 9.20 करोड़ रुपए लगाया गया है।

(ग) इस मामले में केन्द्रीय सरकार द्वारा सहायता का स्वरूप अधिकांशतः इस बात पर निर्भर करेगा कि पिछले कुम्भ मेलों के सम्बन्ध में उनके द्वारा क्या किया गया था।

भूमि सुधारों के लिये पंजाब सरकार को वित्तीय सहायता

*782. श्री रामेश्वर प्रसाद यादव :

चौधरी बलबीर सिंह :

क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत सरकार ने भूमि सुधारों के लिए पंजाब सरकार को कितनी वित्तीय सहायता देने का निर्णय किया है; और

(ख) इस प्रयोजन के लिए पंजाब सरकार को इसमें से अब तक कितनी राशि दी गई है?

योजना मंत्रालय में राज्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) और (ख) कृषि विभाग की एक केन्द्रीय स्कीम के अन्तर्गत भूमि सुधारों को कार्यान्वित करने के लिए राज्यों को वित्तीय सहायता दी गई है। पंजाब को 1975-76 से 1977-78 तक की अवधि में दी गई और 1978-79 के लिए अनुमोदित की गई वित्तीय सहायता संलग्न विवरण में दी गई है।

विवरण

पंजाब राज्य को 1975-76 से 1977-78 तक अवधि में दी गई और 1978-79 के लिए अनुमोदित की गई वित्तीय सहायता का विवरण।

(लाख रु०)

वर्ष	अनुदान	ऋण	कुल
1975-76 दिए गए	1.30	—	1.30
1976-77 दिए गए	2.23	0.63	2.86
1977-78 दिए गए	3.85	1.44	5.29
1978-79 (अनुमोदित)	6.69	1.93	8.62

E.P.I's. Contract in Kuwait

*783. Shri G. M. BANATWALLA: Will the Minister of INDUSTRY be pleased to state:

(a) whether any contract for the construction of quarters in Kuwait by Engineering Project (I) Ltd. was obtained sometime back;

(b) if so, what are the details of the contract;

(c) whether the work has been going on according to schedule; and

(d) whether any profit is likely to accrue out of this contract and if not, the reasons thereof?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) Yes, Sir.

(b) The Engineering Projects (India) Ltd., (EPI) had, in association with Pacific Consultants International of Japan (PCI), secured in September 1976, a project-contract valued at KD 76.79 millions (Rs. 230 crores approximately) for the construction of an integrated township at Ain Baghze in the Ardiya area of Kuwait. The project involves construction of 3,317 houses with public buildings, infrastructure roads and community facilities spread over eight sectors.

(c) There has been some delay in completing the first two phases of the Project. The revised schedule is under discussion with the clients.

(d) While EPI is expecting a small profit, it is dependent upon certain issues which are still under discussion between the EPI and the clinents, *viz.*, the National Housing Authority, Kuwait.

Growth of Trade and Industry in States

7401. SHRI AHMED HUSSAIN: Will the Minister of INDUSTRY be pleased to state:

(a) how the Centre is planning to encourage the growth of Trade and Industry in the States and Union Territories;

(b) whether the Centre has ever asked the States/U. Ts. to set up any permanent Committee/Department to look after and encourage the same; and

(c) if so, the details thereof names of such States and U.Ts. who at present are having such committees and the nature of Central grants/assistances given to each such State/UT during the last five years ending 31st March, 1979?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV). (a) to (c) The Central Government assist the State Government and Union Territories to develop trade and industry in their regions through various development programmes included in the Five Year/Annual Plans. The State and Union Territories have set up departments to deal with the matters relating to industry and trade in their territories. Central assistance is given to the States/Union Territories in the form of block loans and grants for the Plan as a whole and not specifically for separate sector heads like industry and trade.

Location of Jute Mills in Assam

7402. SHRI BEDABRATA BARUA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Government proposed to locate two jute mills in Assam and official assurance to that effect was given a few years ago;

(b) whether it is a fact that the Central Government have now decided not to locate the two jute mills in Assam;

(c) if so, what is the reason for reversing the decision; and

(d) whether the proposal is now being implemented and if so, what are the details of the proposals in regard to location, site and project costs?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (d). Two letters of intent were issued in 1974 for setting up of two jute mills in Assam at Darang and Barpeta. In the light of reduction in demand for jute goods in the domestic and external markets, the evailability of raw jute being just adequate to meet the production capacity of the existing units, the question of establishment of new jute mills in the country was reviewed in 1977. The Governments of all jute growing States were requested not to encourage the establishment of new jute mills in their States. Accordingly, implementation towards the setting up of jute mills in Assam for which letters of intent were issued in 1974, has not progressed. Government, however, are examining the possibility of reviewing this policy if socio-economic parameters so justify.

Unemployed Engineers Diploma/Degree Holders in States

7403. SHRI VIJAY KUMAR N. PATIL: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the number of unemployed engineers diploma/degree holders separately, State-wise as on 31st December, 1978;

(b) the normal turnover of diploma/degree holders from various engineering colleges, State-wise and normal rate of absorption during 1977-78 in public/private service and how does it compare with the corresponding period;

(c) whether the problem of unemployed engineers has assumed a serious proportion in some of the States; and

(d) whether Government would set up expert committee to make remedy analysis and suggest some measures and steps taken during the last two years in this regards and results achieved?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTORNICS AND SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) There is no record of the number of unemployed engineering diploma/degree holders. However, the number of Graduate Engineers/diploma holders in the live register of the Employment Exchanges as on 30th June, 1978 is given State-wise in Statement I.

(b) The turnover of degree/diploma holders in engineering from various engineering colleges of the states is given in Statements II to V.

Data regarding absorption during 1977-78 and earlier is not available.

(c) Adequate information is not available to comment on this.

(d) There is no proposal to set up any new expert committee to make an analysis of the situation.

The Ministry of Education and Social Welfare, Government of India, set in November, 1977, a working engineering degree/diploma holder Group on Technical Education to review the present demand-supply position, to assess demand and supply of engineering degree/diploma hold during the coming decades and to suggest reorientation and improvement to the existing programmes in order to meet the above requirements. The Working Group, after making in-depth studies through its five sub-groups, made a number of recommendations

and observations. One of the observations made by the Group was that the present annual admission capacity of of3,000 for Post-graduate course, 25,000 for first degreed courses, 50,000 for diploma courses, is adequate. The All India Council for Technical Education endorsed this recommendation, and stipulated that all new educational programmes in the field of Technical Education should be based on well defined and well established manpower needs in the country. In pursuance of this recommendation no new institutions would normally be proposed to be established during the Sixth Plan period; and proposals for new courses in emerging areas would be considered only in relation to manpower needs that can be established

Statement

Number of Engineering Graduates (including Post Graduates) and Diploma Holders on the Live Register of Employment Exchanges in each State/Union Territory as on 30-6-1978.

Sl No.	State/Union Territory	Number on Live Register as on 30-6-1978			
		Degree Holders	Diploma Holders	Others @	Total
1	2	3	4	5	6
	States				
1.	Andhra Pradesh	2,144	6,911	28	9,083
2.	Assam	76	470	1	547
3.	Bihar	4,455	10,295	42	14,792
4.	Gujarat	138	3,505	32	3,675
5.	Haryana	325	1,360	1	1,686
6.	Himachal Pradesh	254	1,001	4	1,259
7.	Jammu and Kashmir	229	223	8	460
8.	Karnataka	2,236	4,311	5	6,552
9.	Kerala	1,507	4,617	694	6,758
10.	Madhya Pradesh	1,062	3,420	54	4,536
11.	Maharashtra	852	2,073	145	3,070
12.	Manipur	55	310	..	365
13.	Meghalaya	3	16	.	19
14.	Nagaland	..	38	.	38
15	Orissa	272	1,195	5	1,472
16.	Punjab	234	2,740	80	3,054
17.	Rajasthan	418	1,166	2	1,586
18.	Sikkim *	.	..	..	..
19.	Tamilnadu	2,466	6,690	10	9,166

1	2	3	4	5	6
20.	Tripura	24	139	..	163
21.	Uttar Pradesh	486	12,049	61	12,596
22.	West Bengal	1,506	7,279	513	9,398
	Union Territories :				
1.	Andaman and Nicobar Islands	1	44	..	45
2.	Aruachal Pradesh*	..	..	..	..
3.	Chandigarh	206	456	..	662
4.	Dadra and Nagar Haveli*	..	..	..	..
5.	Delhi	970	3,488	..	4,458
6.	Goa, Daman and Diu	34	62	1	97
7.	Lakshadweep	4	..	..	4
8.	Mizoram	..	..	..	..
9.	Pondicherry	60	154	..	214
	All India Total	20,017	74,112	1,626	95,755

NOTE :

1.* No Employment Exchange is functioning in these States/Union Territories.

2. @ Job-seekers without any Professional Degree or Diploma in Engineering but with experience only.

3. All the job-seekers on the live register of Employment Exchanges are not necessarily unemployed.

4. Excludes figures for University Employment Information and Guidance Bureaux except for Delhi and Maharashtra.

5. Registration being voluntary, all the unemployed persons may not register with the exchanges.

6. Information by levels of education and specialisations is collected at half-yearly intervals as at the end of June and December each year, the latest available being as at the end of June 1978.

Statement II

State-wise summary of outturn Figures of Graduate Engineers—1977-78

Name of State/Union Territories	Out-turn
Northern Region	
1. Chandigarh	309
2. Delhi	414
3. Haryana	308
4. Jammu and Kashmir	151
5. Punjab	319
6. Rajasthan	507
7. Uattar Pradesh	1,396
Eastern Region	
8. Assam	140
9. Bihar	506
10. Orissa	290
11. Tripura	55
12. West Bengal	1,103
Western Region	
13. Gujarat	1,719
14. Madhya Pradesh	793
15. Maharashtra	2,804
16. Goa	

outhern Region		
17.	Andhra Pradesh	1,180
18.	Karnataka	[1,756]
19.	Kerala	775
20.	Tamil Nadu	2,318
	TOTAL	16,403

Statement III

State-wise summary of Out-turn Figures of Diploma Holders—Polytechnics—1977-78

	Name of the State/Union Territories	Out-turn
Northern Region		
1.	Chandigarh	148
2.	Delhi	608
3	Haryana	813
4	Himachal Pradesh	173
5.	Jammu and Kashmir	45
6	Punjab	783
7.	Rajasthan	453
8.	Uttar Pradesh	5,172
Eastern Region		
9.	Assam	434
10.	Bihar	669
11.	Manipur	35
12.	Meghalaya	26
13.	Nagaland	1
14.	Orissa	372
15.	Tripura	18
16.	West Bengal	1,694
Western Region		
17.	Goa	114
18.	Gujarat	3,077
19.	Madhya Pradesh	1,660
20.	Maharashtra	3,280
Southern Region		
21.	Andhra Pradesh	[3,855
22.	Karnataka	2,132
23.	Kerala	1,387
24.	Pondicherry	55
25.	Tamil Nadu	3,474
	TOTAL	[28,478

Statement IV

State-wise summary of out-turn Figures of Diploma Holders—Girls Polytechnics 1977-78

	Name of the State/Union Territory	Out-turn
Northern Region		
1	Chandigarh	84
2.	Delhi	235
3.	Haryana	29
4.	Punjab	23
5	Uttar Pradesh	202
Eastern Region		
6.	Assam	29
7	Bihar	Nil
8.	Orissa	46
9.	West Bengal	39
Western Region		
10.	Gujarat	182
11.	Madhya Pradesh	40
12	Maharashtra	112
Southern Region		
13.	Andhra Pradesh	446
14	Karnataka	275
15.	Kerala	214
16	Tamil Nadu	242
	TOTAL	2,199

Statement V

State-wise Summary of out-turn Figures of Rural Institutes at Diploma Level—1977-78

Name of the State/Union Territory	Out-turn
1. Delhi	20
2. Rajasthan	39
3. U. P.	46
Western Region	
4. Maharashtra	173
Southern Region	
5. Tamil Nadu	66
TOTAL	344

हिन्दी अधिकारियों के पद

7405. **श्री डी० एस० मेघी** : क्या गृह मंत्री हिन्दी अधिकारियों की भर्ती के बारे में 20 दिसम्बर, 1978 के अतारांकित प्रश्न संख्या 4263 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर में हिन्दी अधिकारी के पद के लिए दी गयी शैक्षणिक योग्यतायें उन योग्यताओं से भिन्न हैं जिन का उल्लेख, राजभाषा विभाग के विशेषक 8 जनवरी, 1977 के परिपत्र संख्या 15011/4/78-ओ.एल.(डी) की अनुसूची दो में किया गया है;

(ख) क्या सरकार का विचार उन उम्मीदवारों के हितों की रक्षा करने का है जो हिन्दी अधिकारियों की परीक्षा में बैठे थे लेकिन शैक्षणिक योग्यताओं में परिवर्तन कारण भविष्य में होने वाली परीक्षाओं में नहीं बैठ सकेंगे ; और

(ग) क्या सरकार का विचार ऐसे विभागीय उम्मीदवारों के मामले में शैक्षणिक योग्यताओं में ढील देने और उक्त अनुसूची-दो में उचित परिवर्तन करने का है ?

गृह मंत्रालय में राज्य मंत्री (श्री अनिल लाल बख्शी) : (क) से (ग). संघ लोक सेवा आयोग द्वारा 1969 में हिन्दी अधिकारियों के लिए जो परीक्षा ली गई थी, उसकी प्रक्रिया पूरी नहीं हुई थी। राजभाषा विभाग के दिनांक 8 जनवरी, 1979 के कार्यालय ज्ञापन में हिन्दी अधिकारियों के अतिरिक्त अन्य वरिष्ठ पदों के लिए भी केन्द्रीय सचिवालय राजभाषा सेवा के गठन का प्रस्ताव है। इनके वर्गीकरण को अभी अन्तिम रूप दिया जाना है। इन भर्ती नियमों को अन्तिम रूप दे दिए जाने पर भविष्य में सभी भर्तियां अनुमोदित नियमों के अनुसार की जानी प्रस्तावित है।

Police Firing, Lathi Charge, Tear Gas Shells used

7406. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many police firings, Lathi charges were made and tear gas shells opened during the two years of Janata Rule in details, Union Territory and State wise; and

(b) the figures of the same during the last two years of Congress regime?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). Necessary information about police firings, lathi charges and teargasing is being collectedfrom concerned state governmens and Union. Terriury Administrations will be laid on the Table of the House when received.

Publicity expenditure of Khadi Gramodyog and Village Industries Commission

7407. SHRI SACHINDRA LAL SINGHA: Will the Minister of INDUSTRY be pleased to state:

(a) the details of the publicity expenditure of Khadi Gramodyog and Village Industry Corporation during the last three years, year-wise;

(b) the names of the newspapers and periodicals utilised for publicity during the last three years, year-wise, language-wise and State-wise;

(c) the details of the measures taken uptodate for the publicity in North Eastern Region States; and

(d) the result achieved?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a)

to (d). The information is being collected and will be laid on the Table of the House.

Supply of Cement to Gujarat for Irrigation and Road Work

7408. SHRI DHARMASINHBHAI PATEL: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that if Cement is not supplied to Gujarat soon, the work on various large, medium and small irrigation schemes and construction of roads will come to a standstill in the State;

(b) the quantity of cement given to Gujarat for irrigation and road construction works in 1978-79 as a whole or separately;

(c) the quantity of cement to be supplied for these works in 1979-80 indicating the dates on which supplied;

(d) the reasons for delay in supplying cement to Gujarat for irrigation and road construction works; and

(e) the nature of measures proposed to be taken by Government to ensure that there is no delay in the supply of cement in future?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTDY (SHRI JAGDAMBI PRASAD YADAV): (a) & (b). During 1978-79 despatches of cement to Gujarat State were 15.21 lakh tonnes as against the allocation of 14.62 lakh tonns. It is however true that there has been a general shortage of cement in Gujarat as well as in other parts of the country due to demand being in excess of available supplies. Full allotment of cement for irrigation and power projects is made on the basis of prior reservation only from January 1979. The quantity of cement for irrigation and power projects released to Gujarat on a priority basis for the quarter January-March 1979 is 63,027 tonnes. Allotment for road construction works is made by the State Government from their bulk quota.

(c) & (d). As allocations of cement are made on a quarterly basis, it is not possible to indicate the quantity of cement to be allotted to Gujarat during 1979-80. As despatch of cement during 1978-79 has been excess of allocations to Gujarat, there is no question of any delay in supply of cement.

(e) The following steps have been taken by the Government to ensure increased production and availability of cement:—

(i) The export of cement outside the country has been banned except to Nepal,

(ii) A quantity of 13.15 lakh tonnes of cement has been imported into the country during 1978 and the import of a further quantity of about 13.23 lakh tonnes has been contracted,

(iii) A cash incentive of Rs. 30 per tonne for every tonne of additional production over the best production of each unit during the last three financial years of 85 per cent of its licensed capacity, whichever is higher has been announced,

(iv) Existing rules relating to freight reimbursement for road movements have been liberalised.

(v) Government have also granted assistance to the cement industry for use of captive power for production of cement during the periods of power cuts;

(vi) Government have also decided to assist the cement industry for the use of furnace oil for production of cement due to inadequate supplies of coal;

(vii) The production of the existing units is also closely monitored to see that the industry maintains an overall capacity utilisation of 100 per cent,

(viii) The import of pre-calcinator technology has been permitted to enable the increase in production;

(ix) The construction of on-going projects is being expedited;

(x) Government have also decided to encourage the setting up of cement plants at the site of or near steel plants to utilise the slag;

(xi) Government have also decided to encourage the setting up of a large number of mini cement plants; and

(xii) A High Level Committee has made a comprehensive study of the cement industry and has made a number of recommendations which are being examined by Government.

Draft Bill From Madhya Pradesh regarding Ban on Sacrificing of Birds and Animals on Religious Occasions

7409. SHRI G. M. BANATWALLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Madhya Pradesh had sent a draft Bill (Madhya Pradesh Pashu Pakshi Pratishodh Vidheyak) to ban sacrificial offerings of birds and animals on religious and traditional occasions, for the concurrence of the Government of India.

(b) whether the concurrence has been given;

(c) what are main features of the said draft bill;

(d) whether Government are aware that any ban as contemplated by the said draft bill will encroach upon the religious freedom especially of the Muslims: and

(e) whether the Government propose to withdraw the said concurrence, if already given?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI S. D. PATIL): (a) & (b. Yes, Sir.

(c) The Madhya Pradesh Pashu Pakshi Bali Pratishodh Vidheyak, 1978 in the main prohibits the performance og bali in or within a temple or a place of public religious worship and/or premises thereof or in, or in the vicinity of, a congregation or precession, connected with any religious worship. "Bali" as defined in the Bill means 'killing or mutilating an animal or a bird with the intention, or for the purpose, of propitiating a deity or a God'.

(d) & (e). This aspect will be looked into before assent of the President is accorded to the Bill as passed by the State Legislature.

Acquiring of New Technologies in Public Sector by Heavy Engineering Units

7410. SHRI S. R. REDDY: Will the Minister of INDUSTRY be pleased to state·

(a) whether Government are aware that major heavy engineering units in the public sector are acquiring new technologies to face the competition posed by the new import policy of Government; and

(b) if so, the details regarding the cost of acquisition of new technologies?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) & (b). Since the heavy engineering units provide capital equipment for the infrastructure and core sector of our economy—power, steel and non-ferrous metals, fertilizers, refinery, rail and road transport, mining and so on, updating of technology, in order to derive the benefit of lower cost of production, is a continuous and essential process. The new import policy has imparted a sense of greater awareness and urgency, in certain sectors, for technology upgradation to improve productivity, quality, achieve economies of scale of production and aim at material and energy conservation and improve the reliability of our equipment. Even

before formulation of the new import policy, new technologies were being inducted by heavy engineering projects

Foreign collaboration proposals approved during 1977 reveal that 70 per cent of the collaboration agreements are in the engineering fields and outgo of foreign exchange works out to approximately 2 2 per cent of the turnover covered under these collaboration agreements The details of some of the new collaborations entered into in the major heavy engineering units in the public sector after the announcement of the current import policy are given in the enclosed statement.

Statement

Sl No	Name of the Firm	Name of the Collaborator	Name of the Product	Foreign Exchange Outgo
1	M/s Mining and Allied Machinery Corporation Ltd Durgapur	M/s POHLING-HECKELABLE ICHERT MA-CHINEN-ENEAB-RIKEN AG (PHB)	Material handling equipment	Lumpsum payment DM 8,98,700
2	Hindustan Machine Tools, Ltd, Bangalore	Laeis Werke, West Germany	Refractory Presses	Royalty—5%
3	Bharat Heavy Plate & Vessels Ltd, Visakhapatnam	Umtech, U S A	Evaporation Units for Paper & Pulp Industry	Royalty—5%
4	Foundry Forge Plant of Heavy Engineering Corpn Ltd, Ranchi	Skoda Export, USSR	Indigenous development of the spare parts	Rs 95,000/- Lumpsum payment
5	Andrew Yule and Company Ltd, Calcutta.	BTR Belting Ltd, London	Synthetic Fibre Reinforced Conveyor Belts.	Lumpsum payment of £ 70,000 and Royalty—2 5%
6	Mining and Allied Machinery Corporation Durgapur	PHB FRG	Skip cage Installation for Mines	4% royalty Lumpsum on case to case basis
7	Heavy Engineering Corporation Ltd, Ranchi	Schloeman Sumej AH FRG	Rolling Mills	DM 6,70 000 and Royalty 5%

NOTE Indian Taxes applicable on Royalty is 40% and on Lumpsum payment is 20%

Simplifying Procedure for Providing Loans to Small Scale Industries

7411 SHRI NATHU SINGH·
SHRI BAGUN SUMBRUI:

Will the Minister of INDUSTRY be pleased to state

(a) whether Government propose to simplify procedure for providing loans to village and cottage and small scale industries in backward districts so that their applications may be processed and finalised at the district level itself; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV) (a) & (b) Reserve Bank of India has issued guidelines to all commercial banks in regard to bank credit for artisans, village and cottage industries and small scale industries in the tiny sector to take the following measures for timely sanction of loans and to ensure that all proposals upto Rs 1 lakh are disposed of within a period of 30 days from the date of receipt of application:

(i) All branch managers of banks should be vested with discretionary powers to sanction proposals upto Rs. 25,000/- without reference to higher authority. In case any bank has immediate difficulty in extending such discretionary powers to all its branches, it should create the necessary administrative machinery at least at the district level for this purpose.

(ii) In respect of advance above Rs. 25,000/- and upto Rs. 1 lakh, appraisal at both the DIC and the bank (and the SFC where it is involved) should be taken up simultaneously.

(iii) Applications should not be rejected on flimsy grounds. The rejection of applications should be at a level higher than the branch managers in every instance.

(iv) Once a proper appraisal has been submitted by the DIC, banks should not reduce the limit without apprising the DIC of the reasons for reduced sanction.

Public Undertakings in Gujarat

7412. SHRI AMARSINGH V. RATHAWA: Will the Minister of INDUSTRY be pleased to state:

(a) the names of Central Government Industrial Undertakings set up in the Gujarat State so far; and

(b) what other Central Public Undertakings are proposed to be allotted to the State in the Sixth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Some of the Central Government Industrial Undertakings set up in Gujarat are:—

1. Indian Petrochemicals Corporation Ltd., Baroda
2. Hindustan Salts Ltd., Kharghoda Unit.
3. Indian Oil Corporation (Oil Refinery at Jawaharnagar).
4. Indian Dairy Corporation, Baroda.
5. Modern Bakeries Units, Ahmedabad.
6. Unit of Oil and Natural Gas Commission.

(b) The draft Five Year Plan (1978—83) containing the names of the Central Industrial and Mineral Projects alongwith their locations for which outlays are proposed to be provided for during the Five Year Plan is yet to be approved. It may, however, be mentioned that one Fertilizer Unit is envisaged to be set up the Central Sector in the State during the period.

झालावाड़ जिले के विकास के लिए योजनाएं

7413. श्री चतुर्भुज : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) झालावाड़ जिले को एक पिछड़ा हुआ जिला घोषित करने के पश्चात् से गत दो वर्षों के दौरान इस जिले के विकास के लिए प्रस्तावित योजनाओं के नाम क्या हैं ; और

(ख) प्रत्येक योजना का ब्यौरा क्या है और इस जिले के विकास के लिए कौन सी योजनायें केन्द्र के विचाराधीन हैं, वे योजनायें कब क्रियान्वित की जायेंगी और क्या इस क्षेत्र के विकास के लिए कोई प्रस्ताव है और उसका पूरा ब्यौरा क्या है?

योजना मंत्रालय में राज्य मंत्री (श्री शकलुर रहमान) : (क) और (ख) : झालावाड़ जिले को औद्योगिक दृष्टि से पिछड़े जिले के रूप में निर्धारित किया गया है जिससे वह उद्योग स्थापित करने के इच्छुक पात्र उद्यमियों के लिए निम्नलिखित प्रोत्साहनों के लिए पात्र हो गया है :—

(1) अखिल भारतीय वित्तीय ऋण देने वाली संस्थाओं द्वारा रियायती वित्त की सुविधाएं ।

(2) करों में छूट ।

(3) लघु उद्योग इकाइयों को मशीनों की किराया खरीद ।

(4) तकनीकी सेवा के लिए परामर्श ।

(5) ब्याज आर्थिक सहायता ।

(6) कच्चे सामान के प्रत्यात के लिए विशेष सुविधाएं ।

यह स्कीम राज्य सरकारों के सहयोग से चलाई जाती है ।

इलाहाबाद में एक जिला उद्योग केन्द्र स्थापित किया गया है । इस केन्द्र ने अब तक 334 उद्यमी निर्धारित किए हैं और 148 दस्तकारों/लघु उद्योग इकाइयों को सहायता दी है ।

Unsatisfactory sales/service of H M T Watches

7415 SHRI S S LAL Will the Minister of INDUSTRY be pleased to state

(a) whether it has been brought to the notice that after sales service of the HMT is far from satisfactory,

(b) whether in many a cases either the machines were not supplied to the entrepreneurs as per orders on schedule or when supplied the installation was not undertaken for months together, and

(c) if reply to (a) and (b) is in the affirmative, his reactions in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI (a) No Sir After-sales-service of the HMT is found to be satisfactory from the reports received

(b) Most of the machines are supplied on schedule Installation is normally done within 2 weeks on receipt of intimation of readiness of the customer.

(c) Does not arise

Selection of Grade I Officers of C S.S for appointment of Deputy Secretaries

7417 SHRI RAJE VISHVESHVAR RAO Will the Minister of HOME AFFAIRS be pleased to lay on the Table of the House a statement showing

(a) names of Grade I Officers of CSS who have been considered by the Selection Board in 1976 as fit for selection grade, and have been appointed Deputy Secretaries and the dates from which they have been appointed,

(b) whether the names of some of the above mentioned officers who were considered fit for promotion by the Selection Board were not included in the Panel announced by the Deptt of Personnel on the 2nd February, 1977, and

(c) if so, the names of those officers and their grading?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI S D PATIL (a) A Select List, for the year 1976, of 36 Grade I officers of C S S considered fit for appointment to the Selection Grade of the Service was issued on 2nd February, 1977 The names of these officers together with their dates of appointment as Deputy Secretaries are given in the attached statement.

(b) and (c) In addition, recommendations about the suitability of 3 more officers who were then involved in vigilance/disciplinary proceedings, were kept in sealed envelope as required under the existing orders Of them, two have since retired The sealed recommendations in respect of the third officer would be opened after the finalisation of the disciplinary proceedings against him

Statement

Select Lit of Grade I Officers of the C.S.S. considered fit for appointment to the Selection Grade of the C.S.S.

	S/Shri	Date of appointment in Selection Grade of C.S.S.
1.	L. M. Sukhwani	1-3-77
2.	P. Prabhakarn	2-2-77
3.	H. L. Kohli	1-3-77
4.	P. C. Jayaraman	15-5-77
5.	G.V.G. Raman	1-4-77
6.	S. Kannan	2-2-77
7.	R. C. Gupta (b. 10-10-32)	24-5-77
8.	R. B. Gupta	2-2-77
9.	V. Srinivasan	17-5-77
10.	S. N. Dutt	Retired from 31-5-78
11.	B. K. Saksena	2-2-77
12.	N. A. Anantha Narayanan	22-3-77
13.	R. Subramanian	13-9-77
14.	G. N. Khanna	On long leave. Not yet appointed
15.	Shankar Kapoor	2-2-77
16.	Tirath Ram	9-3-77
17.	B. N. Bagchi	Resigned w.e.f 1 1-77
18.	S. Choithani	2-2-77
19.	D. S. Duggal	26-6-77
20.	P. U. Thomas	Retired from 31-10-77
21.	M .G. Aneja	3-6-77
22.	N. D. Sinha	Retired from 31-3-77
23.	S. C. Sachdeva	1-3-77
24.	K. Ramamurthy	24-3-77
25.	M. L. Sharma	2-2-77
26.	M. R. Sachdeva	2-2-77
27.	J. Saha	19-7-77
28.	V K. Venkatararaman	1-3-77
29.	K. P. B. Menon	14-12-77
30.	Anilendu Gupta	1-9-77
31.	P. K. G. Kaimal	25-4-77
32.	J. S. Chugh	1-3-77
33.	S. K. Kayal	23-12-77
34.	Ramesh Bahadur	1-12-77
35.	Shiv Ram	3-10-77
36.	Gokul Ram	28-2-77

खादी ग्रामोद्योग आयोग में भर्ती नियम

7418 **श्री पीयूष तिरकी:** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या खादी ग्रामोद्योग आयोग व्यापार विभाग में विभिन्न कैडरों के बारे में भर्ती नियम बना लिये गये हैं और न्यूनतम अपेक्षित अर्हताएं नियत कर दी गई हैं ;

(ख) यदि हां, तो क्या आयोग में उनका पालन किया जा रहा है,

(ख) क्या खादी ग्रामोद्योग भवन, नई दिल्ली में कुछ ऐसे कर्मचारी हैं जिनकी न्यूनतम अर्हता हाई स्कूल पास है परन्तु वे अभी भी प्रवर श्रेणी लिपिक अथवा सेल्ज मैन 3 के रूप में काम कर हैं जबकि उससे कम अर्हताओं वाले व्यक्तियों को 1955 में पदोन्नति दी गई है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव): (क) से (ग). जी हां, खादी तथा ग्राम-उद्योग द्वारा बनाये गये भर्ती तथा पदोन्नति के नियमों में अन्य बातों के साथ-साथ यह भी प्रावधान है कि पहला रिक्त स्थान पदोन्नति द्वारा, भरा जाना चाहिए । तदनुसार, आयोग के कर्मचारियों में से पदोन्नति द्वारा भरी जाने वाली कुछ रिक्तियां वरीयता-सह-योग्यता के आधार पर भरी गई है ।

Pension to Freedom Fighters

7419. **SHRI BAPUSAHEB PARULEKAR:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many applications for pension to freedom fighters are pend-

ing with Government and since what years;

(b) how many of such applications are from persons from I.N.A.; and

(c) whether Government recognise as freedom fighters the persons who offered satyagraha during emergency and courted arrest?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). No application is pending initial scrutiny. However, 33702 applications from freedom fighters other than INA Personnel and 3193 applications from I.N.A. Personnel could not be finalised for want of acceptable documentary evidence from the applicants and/or specific recommendations of the State Government. All the applicants have been informed why their cases could not be finalised.

(c) No, Sir.

Letter by P.M. to Central Ministries about Tribal Sub-Plan Areas

7420. SHRI GIRIDHAR GOMANGO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) is it a fact that the Hon'ble Prime Minister wrote letters addressed to Ministries of the Central Government about the tribal sub-plan areas;

(b) if so, the contents thereof; and

(c) the Ministries which have responded and acted accordingly?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) & (b). Prime Minister wrote to concerned Ministries. A copy of the letter is at Statement I.

(c) The Ministries of Agriculture and Irrigation, Education and Social Welfare, Shipping and Transport, Health and Family Welfare and Communications have responded to the letter. These Ministries have nominated their senior officers, prepared base-papers and have also made tentative earmarking of funds. The Ministries of Commerce, Civil Supply and Cooperation and Energy have also responded partially to this letter.

Statement I

No. 1672-PMO/78 New Delhi
August 21, 1978.

PRIME MINISTER

My Dear,

You are probably aware that a Central Coordination Committee consisting of representatives of the Central Ministries concerned has been set up to deal with the welfare of backward classes. The 6th meeting of this Committee was held on the 5th August 1978 specially to review the progress made by the Central Ministries regarding their welfare. I am writing this letter specifically to bring to your notice that the Central Ministries are not taking adequate interest in the matter of the welfare of these tribes which is the Constitutional responsibility of the Central Government.

In the first place, it was agreed in the 5th meeting of the Coordination Committee held in October, 1977 that a senior officer would be exclusively assigned the task of looking after the welfare of Scheduled Castes and Scheduled Tribes in each Ministry particularly in the case of Agriculture, Rural Development, Education, Health, Irrigation, Industrial Development, Transport and Cooperation. No such action seems to have been taken so far by any Ministry.

Sub-plans within the State Plans are being prepared by the State Governments for the tribal areas. The Central Ministries have also to prepare likewise perspective plans in their respective sectors for tribal development programmes for the medium term plan 1978—83. If these perspective papers are not prepared urgently, it would be difficult later on to introduce schemes for the development of the tribal areas once the medium term plan is finalised

for 1978—83. It is, therefore, very necessary for the Central Ministries to spell out within their sectors, objectives and programmes adapted to tribal conditions. After making an assessment of availability of resources and making provisions for tribal areas in the State Plan, Central Schemes and Centrally Sponsored Schemes, the gap, if any, can be filled up with special Central Assistance tentatively suggested at Rs. 350 crores for the 6th Plan period. The urgent need for the Central Ministries is now to identify the gap so that the sectoral earmarking of the special Central assistance can be done expeditiously.

The respresentatives of the Central Ministries, who attended the meeting of the Coordination Committee of 5th August, 1978 were requested to prepare their perspective papers by the 3rd week of August, 1978. I would, therefore suggest that you may personally ensure that this is done so that schemes in the Central Plan for the welfare of the Scheduled Tribes do not suffer by default in formulating the medium term plan for 1978—83. The Central Ministries should also ensure proper follow-up of the various decisions taken in the Coordination Committee.

Your sincerely

To Sd/- MORARJI DESAI.

All concerned Ministries.

Meeting with MPs to Ascertain views on functioning of Police

7421. SHRI MADHAVRAO SCINDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether he had a meeting recently with Members of Parliament to know their views with regard to functioning of Police throughout the country in general and in Delhi in particular after new set-up in Delhi Police;

(b) if so, details of discussion therein;

(c) whether it is a fact that most of the participating Members pointed out about the ineffective functioning of Police throughout the country particularly with regard to harassment of innocents in Delhi and giving shelter to criminal/culprits; and

(d) if so, his reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI S. D. PATIL): (a) to (d). A meeting was taken by the Home Minister on 16-3-1979 to discuss the law and order situation in Delhi. A copy of the minutes is attached.

The Police organisation in Delhi, has taken and is taking a number of steps to improve its efficiency and functioning. These include creation of a new police district called West Delhi, setting up of 8 new police stations and 12 police posts, increasing the number of CRP Bns. from 4 to 6, intensifying patrolling with the help of CRP and Home Guards, launching special drive against bad characters (233 persons have been externed between 1-8-1978 and 5-3-1979) and setting up of a special centralised squad for dealing with important cases and improving the intelligence system. The Police Commissioner keeps close contact with his senior offices, meeting them everyday to review the situation in various parts of the city. The Lt. Governor also periodically reviews the situation.

MINUTES OF THE MEETING TAKEN BY THE HOME MINISTER ON 16-3-1979 TO DISCUSS THE LAW AND ORDER SITUATION IN DELHI.

A list of the persons who attended the meeting is attached.

2. Various measures as listed below were suggested for improving the law and order situation in Delhi and creating confidence and sense of security amongst the public.

(1) *Need for more intensive supervision*:

It was suggested that the police officers should visit areas within their jurisdiction frequently so that they come to know the people and problems of the area better. Further senior and experienced officers should be posted to hold important assignments, such as district charge

(2) *Corruption in police and transferability of officials.*

It should be necessary to ensure that officers of known ability and integrity are posted as S H O's if the crime situation were to improve In this context, it was suggested that Government may consider merging the cadre of subordinate ranks of police officials with those of neighbouring States as officials developed vetsed interests by not being transferred outside Delhi. It was also suggested that a Special Cell may be created in the Police Department to keep a watch on the activities of the police officials of doubtful integrity.

(3) *Externment proceedings and action against activities of bad characters*:

(i) It was suggested that the police should remain more vigilant so that persons who were externed do not return and move about freely in the areas from which they were externed.

(ii) Externment as a method of crime control can be successful only where a large number of bad characters are externed from specific localities.

(iii) Such externment should also be accompanied by effective action in the same area, so that others do not get emboldened to commit crimes.

(iv) Spots/places, which are habituated by known criminals need to be identified to facilitate action as at (ii) and (iii) above.

(v) 'Pan' shops which exist at certain isolated spots away from the normal shopping centres are also often the centre of activity of the bad elements. It should be considered as to how such isolated 'Pan' shops should be allowed to continue.

(4) *Police Public relations and revamping of Thana Committees*:

Members felt that unless there is a better rapport between the public and the police, the crime situation will not improve It was suggested that the police officers of Thanas must associate and also obtain the views of the respectable persons living in their jurisdiction By this process confidence of the people in the police would also be resorted. The suggestions made in such Thana Committees should be examined expeditiously and action taken thereon should be reported to such committees.

(5) *Police Press relations*:

It was observed that the Press has been highlighting the crime situation in a very pronounced manner. The relations between the police and the Press require to be improved.

(6) *Encroachments on public lands*:

Members suggested that the police as well as the officers of the NDMC/MCD/DDA should remain vigilant and take prompt action at the first sign of any illegal construction activities. The legislation in this regard also needs to be expedited by the Ministry of Works & Housing.

(7) *Bill for Delhi State Assembly*:

Members wanted that this Bill should be accorded priority in the Parliament—

(8) *Traffic arangements*:

Members wanted stringent action to be taken against scooter/taxi drivers who refused to carry passengers to their destinations or were choosy about their passengers.

Home Minister stated that in future those meetings would be held regularly and the action taken on the suggestions made would also be reviewed.

LIST OF THOSE PRESENT

Shri H. M. Patel, Home Minister...*in the Chair.*

Home Ministry

1. Shri D. L. Mandal, MS (M).
2. Shri S. D. Patil, MS (P).
3. Shri T. C. A. Srinivasavaradan, Home Secretary.
4. Shri M. L. Kampani, AS (K).
5. Shri S. V. Sharan, JS (F).
6. Shri P. V. Jaikrishnan, DS (PS).

Delhi Admn.

1. Shri D. R. Kohli, Lt. Governor
2. Shri Kidar Nath Sahani, CEC. Delhi.
3. Shri P. P. Caprihan, Chief Secretary, Delhi Admn., Delhi.
4. Shri J. N. Chaturvedi, Commissioner of Police.
5. Shri M. W. K. Yusufzai, Secretary (Home) Delhi Admn., Delhi.
6. Shri N. K. Shingal Addl. Commr. of Police.
7. Shri G. S Mander, Addl Commr. of Police.
8. Shri H. D. Pillai, Addl. Commr. of Police.
9. Shri I. B. Negi, Addl. Commr. of Police.

Minister/M.Ps.

1. Shri Sikander Bakht, Minister of Works and Housing.
2. Shri K. L. Gupta, M.P.
3. Shri V. K. Malhotra, M.P.
4. Shri Kishore Lal, M.P.
5. Shri Jagannath Rao Joshi, M.P.

Appearance of Government Servants in IAS Examination

7422. SHRI PADMA CHARAN SAMATA SINHERA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Administrative Reforms Commission recommended for direct appearance in I.A.S. Examination of Government servants within age limit of 35 years;

(b) if so, the number of such candidates who appeared till now on that basis; and

(c) the number of candidates selected for appointment?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir, the Administrative Reforms Commission had made a recommendation to this effect but this recommendation was not acepted by the Government.

(b) and (c). In view of (a) does not arise.

Ban on Communal Organisations

7423. SHRI JANARDHANA POOJARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a proposal with Government to ban the communal organisations and institutions in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) and (b). Organisations whose activities are prejudicial to the maintenance of communal harmony and to the interest of national integration can be dealt with under the provisions of the Unlawful Activities (Prevention) Act, 1967, as amended by the Criminal Law (Amendment) Act, 1972. The question whether the provisions of this law should be invoked in respect of any organisation is examined by Government from time to time in the light of the material available regarding the activities of the organisation

भारतीय प्राणी सर्वेक्षण विभाग के प्रकाशन

7421 **श्री सुखेन्द्र नाथ सुमन** : क्या **विज्ञान और प्रौद्योगिकी** मंत्री यह बताने की कृपा करेंगे कि

(क) भारतीय प्राणी सर्वेक्षण विभाग द्वारा क्रमश 1976-77, 1977-78 और 1978-79 के दौरान कौन-कौन से प्रकाशन निकाले गये;

(ख) प्रत्येक पुस्तक किस भाषा में प्रकाशित की गई और क्या यह सच है कि यह प्रकाशन अधिकतर अंग्रेजी में ही प्रकाशित किये गये थे ; और

(ग) क्या इन प्रकाशनों को मूलत हिन्दी में प्रकाशित करने के प्रबन्ध किये जायेंगे अथवा उनके हिन्दी अनुवाद शीघ्र उपलब्ध किये जायेंगे ?

रक्षा मंत्रालय में और परमाणु, ऊर्जा, इलैक्ट्रानिक्स तथा विज्ञान और प्रौद्योगिकी और अन्तरिक्ष विभाग में राज्य मंत्री (प्रो० शेर सिंह) : (क) एक विवरण सलग्न है जिसमे प्रकाशनों के नाम दिए गए हैं ।

(ख) ये सभी पत्रिकाएं अंग्रेजी भाषा में प्रकाशित की गई है ।

(ग) इन तकनीकी पत्रिकाओं को न तो हिन्दी में प्रकाशित करने की कोई योजना है और न ही इनका हिन्दी में अनुवाद करने की । बल्कि-हाल, हिन्दी में 'प्राणि जगत' नामक एक लोकप्रिय पत्रिका प्रकाशित करने की एक योजना है और इसके प्रथम अंक की पाण्डुलिपि मुद्रण हेतु तैयार है ।

विवरण

भारतीय प्राणि सर्वेक्षण द्वारा 1976-77 वर्ष में प्रकाशित प्रकाशनों की सूची

1 रिकार्डस आफ दि जूलोजीकल सर्वे आफ इंडिया, वोल्यूम 69

2 रिकार्डस आफ दि जूलोजीकल सर्वे आफ इंडिया, वोल्यूम 70

3 रिकार्डस आफ दि जूलोजीकल सर्वे आफ इंडिया, वोल्यूम 71

4 रिकार्डस आफ दि जूलोजीकल सर्वे आफ इंडिया, ओकेजनल पेपर नं० 2

5 रिकार्डस आफ दि जूलोजीकल सर्वे आफ इंडिया, ओकेजनल पेपर नं० 3

6 रिकार्डस आफ दि जूलोजीकल सर्वे आफ इंडिया, ओकेजनल पेपर नं० 4

7 रिकार्डस आफ दि जूलोजीकल सर्वे आफ इंडिया, ओकेजनल पेपर नं० 5

8 रिकार्डस आफ दि जूलोजीकल सर्वे आफ इंडिया, ओकेजनल पेपर नं० 6

9 भारतीय प्राणी सर्वेक्षण की 1974-75 वर्ष के लिए वार्षिक रिपोर्ट ।

1977-78 वर्ष के लिए

1 रिकार्डस आफ दि जूलोजीकल सर्वे आफ इंडिया, वोल्यूम 72.

2 रिकार्डस आफ दि जूलोजीकल सर्वे आफ इंडिया, वोल्यूम 73.

3 रिकार्डस आफ दि जूलोजीकल सर्वे आफ इंडिया, ओकेजनल पेपर नं० 7

4. रिकार्डस आफ दि जूलोजीकल सर्वे आफ इंडिया, ओकेजनल पेपर नं० 8

5 रिकार्डस आफ दि जूलोजीकल सर्वे आफ इंडिया, ओकेजनल पेपर नं० 9

6 रिकार्डस आफ दि जूलोजीकल सर्वे आफ इंडिया, ओकेजनल पेपर नं० 10

7 रिकार्डस आफ दि जूलोजीकल सर्वे आफ इंडिया, ओकेजनल पेपर नं० 11

8 रिकार्डस आफ दि जूलोजीकल सर्वे आफ इंडिया, ओकेजनल पेपर नं० 12

9 बिब्लियोग्राफी आफ इंडियन जूलोजी, वोल्यूम 7

10 बिबलीयोग्राफी आफ इंडियन जूलोजी, वोल्यूम 8

11. जैड०एस०आई० न्यूज लेटर वाल्यूम 3(4)

12 जेड०एस०आई० न्यूज लेटर वोल्यूम 3 (5)

13. भारतीय प्राणि सर्वेक्षण की 1975-76 वर्ष के लिए वार्षिक रिपोर्ट

14 बुलेटिन आफ दि जलोजीकल सर्वे आफ इंडिया, वोल्यूम 1 (1)

1978-79 वर्ष के लिये

1. बिबलियोग्राफी आफ इंडियन जलोजी, वोल्यूम 9

2 बिबलियोग्राफी आफ इंडियन जलोजी, वोल्यूम 10

3 बिबलियोग्राफी आफ इंडियन जलोजी वाल्यूम 11

4 बिबलियोग्राफी आफ इंडियन जूलोजी, वोल्यूम 12

5. जैड०एस०आई० न्यूज लेटर वोल्यूम 3 (6)

6 बुलेटिन आफ दि जूलोजीकल सर्वे आफ इंडिया, वोल्यूम 1(2).

7. बुलेटिन आफ दि जलोजीकल सर्वे आफ इंडिया, वोल्यूम 1 (3)

8 रिकार्ड्स आफ दि जलोजीकल सर्वे आफ इंडिया, वोल्यूम 71 (पार्ट 1)

9 रिकार्ड्स आफ दि जूलोजीकल सर्वे आफ इंडिया, वोल्यूम 74 (पार्ट 2)

स्तोय प्राणी सर्वेक्षण की 1976-77 वर्ष के लिए वार्षिक रिपोर्ट

11. जैड०एस०आई० न्यूज (जनवरी-मई, 1978)

12. जूलोजियाना नं० 1.

13. टैक्नीकल मोनोग्राफ नं० 1

14 टैक्नीकल मोनोग्राफ नं० 2.

Representation of S.C. and S.T. in N.T.C.

7425. SHRI SURAJ BHAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that there is very poor representation of SC and ST people in Class—I and Class—II categories of services in the National Textile Corporation;

(b) if so, what steps are being taken to fill in the said backlog there;

(c) whether it is also a fact that a relaxation of 2 year in service/experience has been given to about 13 non-scheduled caste class—III people there in the National Textile Corporation a few years ago;

(d) whether any promotions to Class—I grade are being made in the said corporation in the near future; if so, what concession or relaxation you are extending to the SC/ST officials to make them eligible for the same; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). Yes, Sir. The main reason for this is that the staff working under NTC was primarily absorbed from the erstwhile private managements who were not under any statutory obligation to recruit SC and ST candidates. Secondly, technically-qualified candidates from these communities are not available to the extent required. Even so, efforts are being made to fill in the backlog in these categories of posts. A consolidated advertisement inviting applications only from SC and ST candidates is being issued by the Holding Company.

(c) In the absence of specific details of the posts/candidates in reference, it will be difficult to furnish information, especially seen in the context of the fact that NTC employees as many as 1.8 lakh persons.

(d) Yes, Sir. For future promotions to Group 'A' posts, government instructions on the subject would be followed.

(e) Does not arise.

Attack on Shri Sribatscha Digal, M.P.

7427. SHRI SRIBATSCHA DIGAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any report regarding the alleged attack by some people on Shri Sribatscha Digal, MP at Chakapadu, Phulbani District (Orissa) on the 25th February, 1979;

(b) if so, whether Government have completed its investigation in the matter; and

(c) if so, the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Yes, Sir.

(b) and (c). The Government of Orissa have intimated that investigation of the case is still in progress and the findings will be known after it has been completed.

Institution of Ombudsman

7428. SHRI KANWAR LAL GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the reasons why no action has been taken by Government for providing the institution of Ombudsman in the country to provide effective and impartial investigating machinery for public grievances and redressing administrative wrongs and excesses at all levels;

(b) whether it is a fact that such institutions have been provided in the other countries like Sweden, Denmark, New Zealand etc.;

(c) if so, whether Government propose to provide this institution in the near future; and

(d) if not, why not?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. B. PATIL): (a) to (d). The

Statement

institution of the type known as Ombudsman' exists in countries like Sweden, Denmark, New Zealand, etc. The administrative Reforms Commission, in its interim report submitted on 20-10-1966, had recommended the setting up of the institutions of Lokpal and Lokayuktas on the pattern of the institution of Ombudsman, to inquire into two kinds of complaints from the citizens:—

(a) complaints from persons who claim to have sustained injustice in consequence of mal-administration in connection with any action taken by or with the approval of a Minister or Secretary; and

(b) complaints from persons who affirm that action taken by or with the approval of a Minister or Secretary has resulted in favour being unduly shown to any persons or any accrual of personal benefit or gain to the Minister or Secretary concerned.

2. The legislative proposals which were initiated by the previous Government in 1968 and 1971 for the setting up of the institution of Lokpal and Lokayuktas, in pursuance of the recommendations of the A.R.C., lapsed in due course of time as they were not pursued.

3. The present Government had the matter re-examined having regard to the recommendations of the A.R.C., the provisions of the previous legislative proposals initiated in 1968 and 1971 and other laws on the subject enacted in various States from time to time. It was felt desirable to tackle the problem of corruption at higher levels in the first instance, through the machinery of Lokpal Accordingly, in so far as item (b) of para 1 above is concerned, the Lokpal Bill, 1977, was introduced in the Lok Sabha on the 20th July, 1977, for the setting up of Lokpal at the Centre to inquire into complaints of misconduct against Ministers and Legislators. This legislation is pending before the Lok

Sabha for its consideration. 'Grievances', as distinct from allegations of misconduct, have been excluded from the jurisdiction of the Lokpal with a view to ensuring that its jurisdiction remains manageable and the institution becomes an effective instrument to combat problem posed by corruption at higher political levels.

4. As regards item (a) of para 1 above, it may be mentioned that the Government is contemplating to set up administrative tribunals which would look into grievances of Government servants against the Administration, particularly those relating to violation of the service conditions in various Rules and Regulations governing them. This forum will provide a simple, speedy and inexpensive channel of redress to Government servants against obvious irregularities and vindictive treatment.

5. As regards 'grievances' of citizens against the Administration, there are doubts whether an Ombudsman-type institution will prove useful because as compared to the countries having the Ombudsman-type institution, the scope of the functions of an Ombudsman-type institution in India would be far-reaching both in quantity and complexity in view of the area, population and administrative set up of the country. However, a departmental machinery already exists in the form of a Commissioner of Public Grievances in the Department of Personnel and Administrative Reforms which handles grievances from citizens for the purposes of examining and redressing them from time to time. The different Ministries/Departments have "Complaint Officers", who handle such grievances within the Ministry and also provide a link to the Commissioner of Public Grievances for taking appropriate action for redress of such complaints.

Cement Factories

7429. SHRI P. RAJAGOPAL NAIDU: Will the Minister of INDUSTRY be pleased to state:

(a) the number of cement factories functioning in the country;

(b) their total capacity; and

(c) the percentage of their utilisation during 1977-78?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). During the year 1977-78 there were 55 cement factories with a total capacity of 21.87 million tonnes. Their capacity utilisation during that year was 88 per cent.

Issue of Letters of Intent for setting up New Jute Mill Projects in various States

7430. DR RAMJI SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that industrially backward jute growing States were issued Letters of Intent for setting up of new Jute Mill Projects in Orissa, Tripura, Bihar and Assam in 1973;

(b) whether implementation of Jute Mill Project at Kishanganj, Bihar which had already been taken up was stopped by a directive from the Ministry of Commerce, Government of India, on 27th August, 1977;

(c) if so, whether Government intend to withdraw such a directive in view of Governments recent declaration they are encouraging growth of jute industry in the country; and

(d) if so, when can such withdrawal of directive be expected?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Letter of intent for setting up of new Jute Mill Projects in Orissa, Tripura, Bihar and Assam were issued during the years 1973 and 1974.

(b) to (d). In the light of reduction in demand for jute goods both in the domestic and external markets, the

availability of raw jute being just adequate to meet the production capacity of the existing units etc., the question of establishment of new jute mills in the country was reviwed in 1977. The Governments of all jute growing States were requested not to encourage the establishment of new jute mills in their States. Government, however, are examining the possibility of reviewing this policy, if socio-economic parameters so justify.

सिक्किम में उद्योगों की स्थापना

7431 **श्री हुकम चन्द कछवाय** : क्या उद्योग मंत्री सिक्किम में उद्योगों के विकास के बारे में 15 मार्च, 1979 के अनाराकित प्रश्न संख्या 2921 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि

(क) क्या सिक्किम राज्य को वहां उद्योगों की स्थापना के लिए 1 09 करोड़ रुपये की राशि दी गई थी और यदि हां, तो वहां स्थापित किये गये उद्योगों के नाम क्या हैं तथा वे किन किन स्थानों पर स्थापित किये गये हैं,

(ख) क्या वर्ष 1977-78 में एक ग्रामीण औद्योगिकीकरण परियोजना को मंजूरी दी गई थी और यदि हां, तो इस बारे में अब तक कितनी प्रगति हुई है और यदि नहीं, तो इसके क्या कारण हैं, और

(ग) क्या यह सच है कि सिक्किम को एक पिछड़ा हुआ राज्य घोषित किया गया है और यदि हां, तो इस राज्य का विकास कार्यों के लिए रियायती दरों पर कितनी राशि के ऋण दिये गये, कितना केन्द्रीय निवेश दिया गया तथा कितनी राजसहायता प्रदान की गई और इस समय राज्य में चल रही विकास परियोजनाओं के नाम क्या हैं तथा उनकी क्षमता कितनी कितनी है?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) सिक्किम की राज्य योजना के अन्तर्गत, उद्योग तथा खनिज के लिए वर्ष 1978-79 में 109 लाख रुपये का परिव्यय स्वीकृत किया गया था । इस परिव्यय पर लगभग 9731 लाख रुपये का व्यय होने की संभावना है ।

सिक्किम में डबलरोटी व बिस्कुट, पत्थर के कोयले की राख की ईंट, प्रिंटिंग-प्रेस, मोटरगाड़ियों के पुर्जे, ऊन की भूसी, लकड़ी चीरने व सिलाने आदि जैसी वस्तुएं बनाने वाले 57 लघु एकक मुख्य रूप से पूर्वी सिक्किम में स्थापित किये गये हैं । इसके अलावा पूर्वी, पश्चिमी तथा दक्षिणी सिक्किम में भी स्वतः नियोजित 209 एकक स्थापित किये गये हैं, जिनमें चुनना, ऊनी कपड़ा बुनना, जूते बनाना, बुहारी आदि शामिल ;

(ख) 1977-78 में सिक्किम के लिए एक ग्रामीण उद्योग परियोजना स्वीकृत की गई थी । किन्तु मई 78 में जिला उद्योग केन्द्र योजना चालू हो जाने पर इस ग्रामीण उद्योग परियोजना को जोरेथांग स्थित जिला उद्योग केन्द्र के साथ मिला दिया गया है । वर्ष 1978 में इस जिला उद्योग केन्द्र ने 30 उद्यमियों का पता लगाया था, 15 परियोजना विवरण तैयार किया था, 20 नये एककों की स्थापना में सहायता प्रदान की थी जिनमें 16 कारीगर-प्रधान तथा 4 लघु एकक शामिल हैं, जिनमें 45 लोगों को अतिरिक्त रोजगार मिला ।

(ग) सिक्किम के सभी 4 जिलों को केन्द्रीय निवेश राजसहायता तथा परिवहन राजसहायता योजनाओं के अन्तर्गत राजसहायता अनुदान का पात्र बनने के लिए तथा अखिल भारतीय वित्तीय संस्थानों से रियायती वित्त प्राप्त करने का भी पात्र बनाने के लिए औद्योगिक रूप से पिछड़ा घोषित कर दिया गया है ।

वर्ष 1976-77 में केन्द्रीय निवेश राजसहायता योजना के अंगत लगभग 1 34 लाख रुपये राशि की प्रतिपूर्ति की गई थी । उसके पश्चात इस योजना के अंगत राज्य सरकार द्वारा कोई दावा नहीं किया गया था । रियायती वित्त सुविधा का लाभ उठाने के लिए सिक्किम के किसी एकक ने इस योजना के अंतर्गत सहायता की स्वीकृति हेतु भारतीय औद्योगिक विकास बैंक (आई० डी० बी० आई०) अथवा आई० सी० आई० सी० आई० अथवा भारतीय औद्योगिक वित्त निगम से आवेदन नहीं किया है ।

राज्य सरकार ने गंगटोक में एच एम टी के सहयोग से हिम्मे पुर्जे जोड़कर प्रति वर्ष 2 5 लाख घड़ियां तैयार करने की क्षमता वाले एक एकक की स्थापना की है । 8 90 लाख रुपये के निवेश से हिमटू में सहायता-प्राप्त एक ग्रामीण औद्योगिक केन्द्र स्थापित करने का भी प्रस्ताव है । फलों के रस, जैम आदि बनाने के लिए एक सरकारी फल परिरक्षण एकक का भी विस्तार विविधीकरण किया जा रहा है प्रोजेक्ट एण्ड इक्वेपमेंट कारपोरेशन आफ इंडिया लिमिटेड के माध्यम से गंगटोक में 30 टी०पी०डी० की क्षमता वाली एक रोलर फ्लोर परियोजना भी स्थापित की जा रही है ।

Permission sought by States for taking action against Officials found guilty by Commissions

7432. SHRI KUMARI ANANTHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether State Governments have approached the Centre seeking their permission to proceed departmentally against the officials found guilty by the Commissions which enquired into their conduct during the emergency;

(b) whether the Tamil Nadu Government have sought such a permission from the Centre to proceed departmentally against the officials found guilty by Ananthanarayanan Commission; and

(c) if so, whether the Government of India would advise them to refer such cases to judicial action as has been done in Shah Commission cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Since State Governments are themselves competent to take departmental action against officials, including officers of the All India Services, indicted by the Commissions for their conduct during the emergency, it is not necessary to obtain permission of the Government of India in this regard,

(b) No, Sir.

(c) Does not arise.

Proposal to amend Constitution regarding Provisions of Preventive Detention

7433. SHRI MUKUNDA MANDAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are considering to amend the Constitution for deleting provisions relating to preventive detention; and

(b) if so, when the amendment Bill in this regard will be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) No, Sir.

(b) Does not arise.

Appointment of Additional Public Prosecutors for Sessions Court, Delhi

7434. SHRI K. MALLANNA:

SHRI G. Y. KRISHNAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to 'Times of India' dated the 15th March, 1979 that the Delhi administration flouted a mandatory provision of the Criminal Procedure Code relating to appointment of additional public prosecutors for the sessions court when it appointed seven advocates, who are allegedly either erstwhile Jan Sangh or R.S.S. activists;

(b) if so, whether it is also a fact that the appointments are apparently in clear violation of Sec. 24(6) of the Criminal Procedure Code, which specifically lays down that "where in a State there exists a regular cadre of prosecuting officers, the State Government shall appoint a public prosecutor or an additional public prosecutor only from among the persons constituting such cadre", and

(c) if so, the details thereof?

THE MINISTER OF STATE IN MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) to (c). Additional Public Presecutors are appointed from amongst the regular Cadre of Prosecuting Officers under Section 24(6) of the Cr. P. C. Proviso to Section 24(6) however mentions that when no suitable person is available in such a Cadre the Public Prosecutor or Additional Public Prosecutor can be appointed from the panel of lawyers prepared under Section 24(4). The Delhi Administration have intimated that they considered only 5 Chief Prosecutors from the regular Cadre of Prosecuting Officers suitable for appointment to the post of Additional Public Prosecutors. The remainig 7 were appointed under the proviso to sub-section (6) of the Section 24 and, therefore, there is no violation of the provisions of Cr. P.C.

कैबरे नृत्यों पर प्रतिबंध

347 5. **डा० महादीपक सिंह शाक्य** : क्या गृह मंत्री हय बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 5 फरवरी, 1979 के 'नवभारत टाइम्स' में "कैबरे नृत्यों पर प्रतिबन्ध" की मांग शीर्षक समाचार की ओर दिलाया गया है; और

(ख) यदि हां, तो इस संबंध में सरकार की नीति क्या है ?

गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल मण्डल) : (क) जी हां, श्रीमान ।

(ख) किसी सार्वजनिक स्थान पर कोई अश्लील कार्य करना भा० द० सं० की धारा 294 के अधीन एक दंडनीय अपराध है और राज्य सरकारें इस विषय में उचित कार्यवाही करने के लिए सक्षम हैं ।

Rules for staffing the officers on Deputation

7436. SHRI ISMAIL HOSSAIN KHAN:

SHRI AHMED HUSSAIN:

Will the Ministry of INDUSTRY be pleased to state:

(a) what are the ruler of patterns for staffing the officers in the Department of Industrial Development;

(b) whether Government have contemplated any time limit for their shifting to other Ministries/Departments or to State Governments;

(c) whether benefits of deputation is freely available to Class I and II officers in the same city or nearby buildings and is it on similar lines to Class III and IV employees;

(d) any time limit for deputation period, promotion plus deputation and redeputation in the same office, what are the criteria; and

(e) what is the category-wise number of deputationists and *ad-hoc* employees in Sarkar Commission, which State tops the number of employees in Department of Industrial Development and is there any development or improvement towards having proper representation of officials from all States; any remedy so far?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) There are no separate rules or patterns for appointment of officers in the Department of Industrial Development. Secretariat posts are filled by the Department of Personnel and A.R. in accordance with Central Staffing Scheme. Other posts are filled in accordance with the relevant recruitment rules.

(b) As in the case of other Ministries/Departments, officers of the All India Services, Central Services Group 'A' etc. hold posts in the Department of Industrial Development for a fixed tenure.

(c) The deputation of officers of all categories are governed by the General instructions issued by the Ministry of Finance and the Department of Personnel & AR.

(d) In accordance with the general orders on the subject, the normal period of deputation is 3 years. This period can be extended by one year with the approval of the Secretary of the Department. Extension beyond that period requires the concurrence of the Ministry of Finance. Similarly promotions during deputation and redeputation in the same office are covered by the general orders on the subject.

(e) A statement showing the number of deputations category wise and those working on *ad hoc* basis in the Sarkar Commission is endorsed.

As stated in reply to part (a), appointments in the Department are made in accordance with either the Central Staffing Scheme or the relevant recruitment rules. Statewise representation is not one of the criteria for making such appointments.

Statement

Officers on deputation with the Sarkar Commission

	From Deptt. of Industrial Development	From other Departments.
Gazetted		
Group 'A'—17	5	12
Group 'B'—2	1	1
TOTAL—19	6	13
Non-Gazetted		
(a) Delhi Office—34	29	5
(b) Bombay Office—6	..	6
(c) Calcutta Office—4	..	4
TOTAL—44	29	15
Officers working in the Commission on Ad hoc basis		
(a) Delhi Office	26	
(b) Bombay Office	9	
(c) Calcutta Office	15	
TOTAL	50	

Publication of Directory of C.S.I.O.

7437. SHRI A. K. SAHA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) what is the total cost of the publishing of the Directory of Scientific Instruments and Components manufactured in India published by the Central Scientific Instruments Organisation (CSIO), Chandigarh;

(b) how many copies were made and what was the 'actual cost price' of one Directory and what price was fixed for selling one directory;

(c) whether all the copies have been sold, if not, how many copies have been sold so far and what about other copies;

(d) whether CSIO have to suffer any loss due to publishing of this Directory, if so, what is the amount of total loss suffered; and

(e) the action taken against the persons responsible for the loss?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) The total cost incurred in publishing the Directory of Scientific Instruments and Components manufactured in India by the Central Scientific Instruments Organisation (SCIO), Chandigarh was Rs. 64,985/-.

(b) 800 copies of the Directory were made. The actual cost price has been worked out at about Rs. 81/- per copy. The selling price fixed is Rs 100/- per copy.

(c) 368 copies have so far been sold. Besides this, 60 copies have been given to the Advertisers. The remaining copies are available for sale.

(d) and (e). The amount so far earned on account of sale of Directory, and revenue earned through advertisements published therein, is Rs. 55,372/-. It is not possible at this stage to determine whether there is any loss as efforts to sell the unsold copies are continuing.

Outlay proposed by States and Centre for the Five Year Plan

7438. SHRI R. MOHANARANGAM:
SHRI S. JAGANNATHAN:

Will the Minister of PLANNING be pleased to state:

(a) the outlay proposed by the Centre and the States for the Five Year Plan 1978—1983 and the actual outlay made in the first two years; and

(b) as money value is not the correct index in view of fluctuating prices, what is the quantitative achievement in terms of projections?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) The outlays proposed for the public sector—Centre, States and Union Territories in the Draft Five Year Plan 1978—83 is Rs. 69,380 crores. The outlays for Centre and States for the first two years are as under:

(Rs. crores)

	Centre (including UTs)	*States*	*Total*
1978-79 .	5878	5772	11650
1979-80 .	6639	5872	12511

(b) Achievements in the Plan can be measured in terms of physical outputs of commodities and targets of welfare; an overall measure is the growth rate of the economy. These can be estimated at constant prices. For the Plan period an annual growth rate of 4.7 per cent in gross domestic product is aimed at. For 1978-79, growth of 3.5 per

cent was estimated in the Economic Survey, but is now thought to have been 3.7 per cent.

The growth rate in 1979-80 is expected to be higher. These rates are consistant with projections made in the Draft Plan, which anticipated a somewhat lower growth rate in the first half of the period and a higher rate in the latter half; to achieve the overall rate of 4.7 per cent per annum.

Expenditure incurred on Space Research

7439. SHRI C. K. JAFFER SHARIEF: Will the Minister of SPACE be pleased to state:

(a) the expenditure incurred by Government on space research during the last two years, (year-wise) and so far during 1978-79;

(b) whether Government have adopted any policy to review the utility of space research in the development programmes in the country regarding its progress yearly; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) The expenditure incurred by Government on Space Research during the last two years and that anticipated during 1978-79 is given below:

Year	Expenditure (Rs in crores)
1976-77	30·19
1977-78	36·94
1978-79	46·09

(b) and (c). Yearly review of the space programme is undertaken by the Space Commission and the Planning Commission. The reviews have shown that for a country of the size of India, space systems are eminently suited for application of space research for identified large scale national tasks such as rapid enhancement of literacy and national integration through mass communications, effective and timely management of our natural resources, providing warnings for natural disasters and monitoring their effects.

Applicants for setting up Soyabean Industry in Madhya Pradesh

7440. SHRI G. S. MISHRA: Will the Minister of INDUSTRY be pleased to state:

(a) names of the applicants who have applied for Licences to set up Soyabean products in Madhya Pradesh; and

(b) what are the import and export implications?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) letter of intent has been issued to M/s. Modipon Limited, Modinagar for setting up a Soyabean processing plant in Madhya Pradesh. An application from M/s. The Britannia Biscuit Co. Bombay is under consideration of the Government.

(b) M/s. Modipon Limited, Modinagar have submitted an application for the import of capital goods for a c.i.f. value of Rs. 4.84 crores an the same is under consideration of the Government The project also envisages the import of raw materials to the extent of Rs. 1 lakh.

M/s. The Britannia Biscuit Co. Ltd., Bombay have indicated their requirement of imported machinery at Rs. 7 lakhs in their application for grant of an industrial licence. They have not indicated any import of raw materials.

It is not the policy of the Government to impose any export obligation on soyabean processing units.

राष्ट्रीयकृत बैंकों द्वारा लघु उद्योगों को दिया गया ऋण

7441. **श्री कचरूलाल हेमराज जैन :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि

(क) राष्ट्रीयकृत बैंकों द्वारा प्रत्येक राज्य में लघु उद्योगों को कम ब्याज पर कितना ऋण दिया है और ब्याज दर क्या है,

(ख) क्या मध्य वृद्धि को देखते हुए लघु उद्योगों के लिए ऋण की सीमा बढ़ाने का विचार है, और

(ग) उन को रियायती दर पर कितनी अवधि के लिये ऋण दिया जाता है और क्या सरकार का विचार इस अवधि को भी बढ़ाने का है?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क), मे (ग) सूचना एकत्रित की जा रही है और सभा पटल पर रख दी जाएगी ।

एकाधिकार गृहों को लाइसेंस देना

7443. **श्री हुकमदेव नारायण यादव :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि क्या सरकार का विचार एकाधिकार गृहों को नये उद्योगों की स्थापना के लिये लाइसेंस नहीं देने का है?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव): संसद के समक्ष 23 दिसम्बर, 1977 को रखे गए औद्योगिक नीति विवरण के अनुच्छेद 18 में बड़े औद्योगिक गृहों के भावी विस्तार से संबंधित नीति स्पष्ट कर दी गई है । यह अनुच्छेद नीचे उद्धृत किया गया है :—

भविष्य में बड़े औद्योगिक गृहों का विस्तार निम्नलिखित मार्गदर्शी सिद्धांतों के अनुसार किया जाएगा ।

(क) विद्यमान उपक्रमों का विस्तार तथा नए उपक्रमों की स्थापना एकाधिकार तथा निर्बन्धात्मक व्यापार व्यवहार अधिनियम के उपबन्धों के अनुसार किया जाता रहेगा । प्रभावशाली उपक्रमों के उपबंधों सहित इस अधिनियम के उपबन्धों पर कारगर ढंग से अमल किया जाएगा ।

(ख) जो उद्योग इस समय क्षमता की स्वत वृद्धि करने के पात्र है उनके अलावा विद्यमान उपक्रमों द्वारा नई वस्तुओं का उत्पादन करने तथा बड़े गृहों द्वारा नए उपक्रमों की स्थापना करने के लिए सरकार के विशिष्ट अनुमोदन की आवश्यकता होगी ।

(ग) बड़े औद्योगिक गृहों की अपनी नई या विस्तार संबंधी परियोजनाओं का वित्त व्यवस्था करने के लिये अपने यहां उत्पन्न किए गए साधनों पर निर्भर रहना होगा । कुछ उद्योग जैसे—उर्वरक, कागज, सीमेंट, जहाजरानी तथा पेट्रोलियम जो पूंजी प्रधान है, को उपयुक्त ऋण इकाइयों के लिये अनुमोदन दी जाएगी, बशर्ते कि ऋण एवं इक्विटी में अनुपात, कम पूंजी प्रधान उद्योगों अथवा सूक्ष्म उद्योगों के बीच इस प्रकार निर्धारित, किया जाए कि बड़े गृहों द्वारा उत्पन्न किए गए साधनों का अधिकाधिक उपयोग हो सके ।

भारत हैवी इलैक्ट्रिकल्स लिमिटेड द्वारा ट्रांसफार्मर का निर्माण

7444. **श्री लक्ष्मी नारायण नायक :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि भारत हैवी इलेक्ट्रिकल्स लिमिटेड में केवल ट्रांसफार्मरों का निर्माण होता है,

(ख) ट्रांसफार्मर में रेडिएटर और कायल बनाने में प्रयोग किये जाने वाले कापर कंडक्टर और इंसुलेशन सामग्री किन किन स्थानों से प्राप्त की जाती है और

(ग) क्या सरकार भारत हैवी इलेक्ट्रिकल्स के झांसी स्थित एकक में उपयुक्त सामग्री के निर्माण किये जाने के बारे में शीघ्र विचार करेगी जिससे इसके परिवहन खर्च और रास्ते में टूट फूट के खतरे से बचा जा सके ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आभा माईति) (क) जी हां ।

(ख) ट्रांसफार्मरों के निर्माण के लिए कापर कंडक्टर्स तथा विटन इंसुलेटिंग सामग्री की सप्लाई के स्रोत निम्नलिखित है —

1. कापर कंडक्टर

(क) मध्य प्रदेश इलेक्ट्रिक्स, भोपाल
(ख) इण्डियन केबल कम्पनी, जमशेदपुर
(ग) भंडारी मेटलर्जीकल कम्पनी, बम्बई
(घ) दीपक इंसुलेटिंग कंडक्टर, बंगलौर
(ङ) मैसूर वायर्स, बंगलौर

2. इंसुलेटिंग सामग्री
पोर्सलिन इंसुलेटर्स

(क) मैसूर पोर्सलिन लिमिटेड (बंगलौर) (बी०एच०ई०एल० का सहायक)
(ख) डब्ल्यू०एस० इंसुलेटर्स, मद्रास
(ग) बंगाल पोटरीज, कलकत्ता

(च) जयश्री इण्डस्ट्रीज, कलकत्ता

(छ) अलाइड इण्डस्ट्रीज, यू० के०

3. इंसुलेटिंग पेपर बी० सी० ए०

(क) टूलिस वेमेल, इंगलैंड

(ख) त्रिवेणी टिश्यूज, कलकत्ता,

(ग) ट्रांसफार्मरों की क्वाइल बनाने तथा रेडियटरों में प्रयोग होने वाले कापर कंडक्टर तथा इंसुलेटिंग सामग्री की कम मात्रा में आवश्यकता को ध्यान में रखते हुए इन सामानों का बी०एच०ई०एल०, झांसी में निर्माण सुविधाये आर्थिक रूप से जीव्य नहीं समझा जाता है। इसके अतिरिक्त ये सामान लघु तथा मध्यम क्षेत्रों में बनाये जाते है। परिवहन व्यय तथा सामान प्राप्ति में होने वाला खतरा न के बराबर है।

Noise Pollution

7445 SHRI K MALLANNA Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that one out of five industrial workers in South India has lost a measurable degree of hearing ability owing to noise pollution as per Statement of Prof. S. Kameswaran, Director of the Institute of Oto-Rhino-Laryngology in Madras;

(b) whether it is also a fact that the Professor has suggested that industries should be located away from residential areas and trees planted around the industries and on road sides to contain noise pollution; and

(c) if so, the reaction of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). Information is being collected and will be laid on the Table of the House.

Budge' for Teaching Hindi under Hindi Teaching Scheme

7446. SHRI MADAN TIWARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the extent to which the budget for teaching of Hindi and training in Hindi typewriting and stenography under the Hindi Teaching Scheme has increased during the last five years;

(b) the impact thereof so far as the number of successful candidates in Hindi teaching and Hindi typewriting and stenography is concerned; and

(c) whether orders relating to Hindi Teaching Scheme have been liberalised and made more comprehensive?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) (a) to (c). The expenditure incurred under the Hindi Teaching Scheme to impart training in Hindi, Hindi Typing and Hindi Stenography during the last five years and number of trainees who passed these examinations during these years is given below -

Year	Expenditure	Total No of successful candidates
1974-75 . .	14,61,000	15,693
1975-76	18,01,600	16,667
1976-77 . .	19,63,000	22,945
1977-78 . .	52,66,000	24,857
1978-79 .	50,66,615 (Upto Feb. 1979)	Exact data is not available.

The above training is being imparted under Hindi Teaching Scheme in about 165 full time and part time centre spread over the country. A proposal is being considered to expand the scheme and make it more comprehensive and to open new centres in accordance to the needs.

Confirmation of P.S. to Secretaries

7447. SHRI K. LAKKAPPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether persons working as Private Secretaries to Secretaries in the various Ministries of the Government of India are considered for confirmation in service; and

(b) if so, what is qualifying period of service after which they can be confirmed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir.

(b) Private Secretaries to Secretaries are placed on "trial" for a period of two years and on satisfactory completion of the "trial", they are eligible for confirmation in the Service and can be confirmed subject to availability of substantive vacancies in the cadre concerned.

भारतीय सांख्यिकीय सेवा, ग्रेड III के पद भरा जाना

7448 **श्री अनन्त राम जायसवाल** : क्या गृह मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि कुछ विभागों को सलाह दी गई है कि चूंकि ग्रेड IV के अर्हताप्राप्त अधिकारी उपलब्ध नहीं हैं अतः भारतीय सांख्यिकीय सेवा, ग्रेड III के पद न भरे जायें,

(ख) यदि हां, तो 10 वर्ष से अधिक समय से काम करने वाले ऐसे विभागीय अधिकारियों का जो ग्रेड IV से स्थानापन्न रूप से काम कर रहे हैं पदोन्नति न देने के क्या कारण हैं,

(ग) क्या यह भी सच है कि सीधी भर्ती के अधिकारियों को, जिन्होंने 3 वर्ष की सेवा पूरी कर ली है, पदोन्नति दी जा रही है जबकि 10 वर्ष की सेवा वाले विभागीय अधिकारियों की उपेक्षा की जा रही है; और

(घ) क्या इन अधिकारियों की यूनियनों ने सरकार को कोई अभ्यावेदन दिया है और यदि हां, तो सरकार की उस पर क्या प्रतिक्रिया है ?

गृह मंत्रालय तथा विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल) (क) जी नहीं, श्रीमान ।

(ख) तथा (ग) भारतीय सांख्यिकीय सेवा के ग्रेड III में पदोन्नतियां पूर्णतः ग्रेड IV में अधिकारियों की वरिष्ठता के अनुसार की जाती हैं किन्तु शर्त यह है कि अयोग्य समझे गए व्यक्तियों को अस्वीकार कर दिया जाता है; अतः ग्रेड IV में लम्बी सेवा वाले नियमित अधिकारियों के दावों की उपेक्षा करने का प्रश्न ही नहीं उठता । किन्तु, कुछ अधिकारी भारतीय सांख्यिकीय सेवा की ग्रेड IV पदों पर तदर्थ आधार पर कार्य कर रहे हैं । ऐसे तदर्थ नियुक्ति वाले व्यक्तियों का ग्रेड III में पदोन्नति के लिए विचार किया जाना संभव नहीं है, क्योंकि उन्हें ग्रेड IV में नियमित आधार पर नियुक्त नहीं किया गया है ।

(घ) भारतीय सांख्यिकीय अधिकारियों की एसोसिएशन से इस संबंध में कोई अभ्यावेदन प्राप्त नहीं हुआ है । किन्तु एक ऐसोसिएशन से एक अभ्यावेदन प्राप्त हुआ था जिसमें केन्द्रीय सरकार के आर्थिक तथा सांख्यिकीय अधिकारियों (श्रेणी II) के हितों के प्रतिनिधित्व की मांग की गई थी । इस अभ्यावेदन पर सरकार द्वारा समुचित विचार किया गया था किन्तु इसे अस्वीकार कर दिया गया क्योंकि भा० पा० से० नियमों के उपबन्धों की उपेक्षा करके और ग्रेड IV में नियमित रूप से नियुक्त अधिकारियों की पदोन्नतियां रोक कर, तदर्थ आधार पर नियुक्त किए गए अधिकारियों की नियमित नियुक्ति के लिए उनमें की गई मांगों को स्वीकार करना सम्भव नहीं था ।

News Item "High Technology Electronics E.E.C. Seeks 100 percent Equity"

7449 SHRI BALASAHEB VIKHE PATIL: Will the Minister of ELECTRONICS be pleased to state·

(a) whether his attention has been drawn to the news item captioned "High Technology Electronics EEC seeks 100 per cent equity" published in the Financial Express (Bombay Edition) of the 20th March, 1979; and

(b) if so, what has been the reaction of the various observations and suggestions made by the leader of the European Economic Community Electronic Delegation now touring India as given in the said news item?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH) (a) Yes, Sir. The news item is apparently based on a statement of the Leader of the Delegation at a Press Conference at Bombay.

(b) Views of Government on the salient observations are given below —

Observations	*Views of Government*
(i) "Some larger electronic firms in FEC would be willing to come to India only on 100% equity basis while the smaller firms might be willing to come on 60 40 basis"	Equity participation in keeping with the FERA Guidelines will be permitted. 100 equity can also be considered on a 100 export basis
(ii) Inordinate delay in taking decision at the Government level were acting as militants to investment in India'	Procedures for Government approvals have been continually streamlined to minimise delays There has also been liberalisation of import policies
(iii) India's Everything will be made at home' policy was the greatest stumbling block for import of latest electronic technology so badly needed for defence and communication'	Our policy for electronics is aimed at building up self reliance In the area of computers this does not exclude import of know how for hardware and software where considered necessary in the interest of filling identified gaps and needs. However it does mean that India will do its utmost to meet its needs through its own efforts and resources
(iv) Regarding SEEPZ there was good scope for it and its future was bright What was lacking however was publicity The zone was not properly exposed abroad	Delegations from India in the area of commerce and computer software had visited FEC Region during 1977 78 There is scope for contacts to be further strengthened

Request from Andhra Pradesh for modernisation of Police Force

7450 SHRI G MALLIKARJUNA RAO Will the Minister of HOME AFFAIRS be pleased to state

(a) whether Government have received any request from the State Government of Andhra Pradesh for more financial assistance to modernise the Police Force, and

(b) if so, the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) (a) Yes, Sir

(b) Additional Central financial assistance amounting to Rs 12 lakhs was sanctioned to the State Government over and above Rs 28 69 lakhs sanctioned to them during 1978-79 under the Scheme for Modernisation of Police Force These allocations were in addition to the unspent balance of Rs 11 62 lakhs available with the State Government for utilisation during 1978-79

अम्बर चर्खा योजना पर व्यय

7451 **श्री बलपत सिंह परस्ते** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि

(क) अम्बर चर्खा योजना पर अब तक कितनी धनराशि खर्च की गई और

(ख) देश में इस समय कितने अम्बर चर्खों का इस्तेमाल किया जा रहा है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) (क) और (ख) सूचना इकट्ठी की जा रही है सभा पटल पर रख दी जाएगी।

Raising the Price of Cotton Fabrics by Textile Mills

7452 SHRIMATI PARVATHI KRISHNAN
SHRI P K KODIYAN
SHRI JYOTIRMOY BOSU
SHRI K A RAJAN

Will the Minister of INDUSTRY be pleased to state

(a) whether the leading textile mills have hiked the price of cotton fabrics

recently as has been reported in Economic Times dated the March, 25, 1979; and

(b) if so, the details and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). The wholesale price index for cotton cloth fell from 185.7 in February, 1979 to 185.5 in March, 1979. Nevertheless, the Minister of Industry has discussed the matter of cloth prices with the industry. The industry has responded with the following three alternatives:—

(i) a roll back to the level of cloth prices prevailing in December, 1978;

OR

(ii) a price freeze on cotton cloth at the levels prevailing prior to 16th March, 1979;

OR

(iii) a reduction in ex-mill prices of cotton cloth to the extent of two per cent of the invoice rates obtaining prior to 16th March, 1979.

None of these alternatives has been acceptable to Government. Government is presently considering measures to compel the mills to roll back the prices to a reasonable level.

Change in Plan Priorities

7453. PROF. P. G. MAVALANKAR: Will the Minister of PLANNING be pleased to state:

(a) whether plan priorities have undergone any qualitative and quantitative changes during the last two years 1977-78 and 1978-79; and

(b) if so, facts thereof and reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) Yes, Sir.

(b) The reason for these changes is the recognition of the need to achieve certain basic objectives, namely, reduction of poverty and elimination of unemployment, within a definite time-frame.

The salient features of the changes in priorities are given in the statement attached.

Statement . .

The new development strategy that has now been adopted has been explaind in detail in the Draft Five Year Plan 1978—83. It aims at a significant reduction of poverty and unemployment within a decade. The implications of these objectives have been explicitly and clearly worked out in terms of investment and output growth The plans for development of agriculture have been more firmly formulated than before. The main thrust of the planning strategy in this sector is to expand the areas under irrigation as rapidly as may be possible and to develop croping patterns and agricultural practices which optimise the use of land and water resources. Land re-distribution and regulation of the growth of farm mechanisation has also been recommended to ensure maximum labour use consistent with optimum land and water utilisation.

The strategy of Industrial development adopted seeks to employ technologies which have a low capital to output ratio, provided production costs are not adversely affected to any significant extent. A number of industries with technology options have been identified.

An intensive programme of area planning has been adopted for increasing productivity and providing full employment to the rural unemployed within the ten year time frame. A "Revised Minimum Needs Programme" (RAMP) has been drawn up to fulfil the promise of providing essential infrastruture and social services, to the poorest sections of the population, particularly in the rural areas.

The Annual Plans for 1977-78 and 1978-79 was formulated in conformity with the above strategy. The step up in Plan Outlay on the priority sectors during these years and in the Plan 1978—83 are indicated in the accompanying tables.

Table 1

Sectoral break-up of the outlays (Central, State and Union Territories) on Agriculture and allied services, Irrigation, Powers and other related sectors

(Rs. in crores)

	1976-77	1977-78 (BE)	1978-79 (BE)	1979-80
1. Agriculture and allied services (including minor irrigation) . . .	820·44	1170·40	1659·76	1714·00
2. Cooperation (85% of the outlay in assumed for rural sector) . .	79·93	90·41	97·49	83·44
3. Major and Medium Irrigation and Flood control	686·79	1057·73	1160·60	1258·05
4. REC (Normal Programme) REC (MNP) SEB's own programme for Rural Electrification . . .	114·07	194·52	271·98	285·10
5. Power (15% of total Investment can be attributed to rural sector on the basis of consumption of energy) . .	202·40	259·54	291·77	320·49
6. Outlay for fertilizers . . .	420·06	305·85	238·17	263·51
TOTAL	2323·59	3078·45	3699·77	3924·59

Table 2

Estimated Public Sector Plan Outlay on Rural Development

(Rs. in crores)

Sl. No.	Sector	Fifth Plan 1974—79	Plan 1978—83
	(1)	(2)	(3)
1.	Agriculture and Allied Programmes including Minor Irrigation*	4644	9525
2.	Irrigation and Flood Control	3434	7925
3.	Fertilisers and Pesticides	1555	1688
4.	Power for rural areas*	1676	3557
5.	Rural Roads	500	800
6.	Rural Water Supply	432	765

*Excludes Institutional Finance.

(1)	(2)	(3)
7. Rural Health and Family Welfare	729	1482
8. Hill and tribal areas	450	800
9. Rural education	846	1400
10. Telecommunication and Postal Services . . .	N.A.	311
11. Nutrition	90	140
12. Social Welfare	10	32
13. Traditional cottage and household industries* . .	330	1000
14. Rural housing	55	500
TOTAL RURAL OUTLAY	14751	29925
TOTAL PLAN OUTLAY	39322	69380
Rural outlays as % of total Plan Outlay . . .	37·5	43·1

*Excludes Institutional Finance.

Supply of Cement to Himachal Pradesh

7454. SHRI GANGA SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) the demand of cement by the State of Himachal Pradesh and supply thereof in the year 1975-76; 1976-77; 1977-78; 1978-79; and

(b) whether the Government of India would consider of meeting State demands for priority sector before allotting the same to other sectors and parties?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) According to the State Government of Himachal Pradesh, the demand for cement in the State for the year 1979 is about 2.45 lakh tonnes. Demand estimates for the earlier years are not available. The quantities of cement allocated and actually supplied to the State during the last four years are as follows:—

(in '000 tonnes)

Year	*Allocation*	*Supplied*
1975-76 . .	90·0	52·1
1976-77 . .	120·0	65·6
1977-78 . .	115·5	81·5
1978-79 . .	140·0	115·9

(b) Government of India have decided to meet the requirement of priority sector under irrigation and power before releasing cement for other purposes.

ससुराल वालों द्वारा अधिक दहेज के लिए युवा महिलाओं की हत्या

7455. **श्री एस० एस० सोलंकी** : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में गत 2 वर्षों में ससुराल वालों द्वारा ऐसी युवा महिलाओं की हत्या के ऐसे कितने मामले हुए जिनमें उनके माता पिता अधिक दहेज की मांग पूरी न कर सके ;

(ख) क्या दिल्ली में ऐसे मामलों की संख्या प्रतिवर्ष बढ़ रही है ;

(ग) ऐसे अपराधों के लिये कितने व्यक्तियों को गिरफ्तार किया गया व चुकदमा चलाया गया ; और

(घ) दहेज की इस बुराई को समाप्त करने के लिये सरकार का क्या कदम उठाने का विचार है ?

गृह मंत्रालय में राज्य मंत्री (श्री ब्रह्मानन्द मण्डल) : (क), (ख) तथा (ग): 1977 के ऐसे सात मामलों की तुलना में 1978 तक ऐसे तीन मामले थे । कुल तीन व्यक्ति गिरफ्तार किए गए थे । मामलों से सम्बन्धित ब्यौरे इस प्रकार है :—

वर्ष	सूचित किए गये	रद्द किये गये	स्वीकार किये गये	चालान किये गये	सिद्ध दोष	दोष मुक्त
1977 .	7	3	4	1	—	1
1978 .	3	—	3	1	—	—

वर्ष	विचारणाधीन	जांच पड़ताल के लिये लम्बित	भगोड़ा
1977 .	—	—	3
1978 .	1	2	—

सरकार दहेज निषेध अधिनियम 1961 को संशोधित करने के एक प्रस्ताव पर विचार कर रही है । इस दौरान सरकार ने यह व्यवस्था करने के लिये केन्द्रीय सरकारी कर्मचारियों के आचरण नियमों में संशोधन किया है कि कोई सरकारी कर्मचारी दहेज न देगा या लेगा अथवा दहेज देने अथवा लेने के लिये प्रवर्तित नहीं करेगा अथवा किसी वधू अथवा वर जैसा भी मामला हो के माता पिता अथवा अभिभावकों से प्रत्यक्ष अथवा परोक्ष रूप से किसी दहेज की मांग नहीं करेगा ।

खादी तथा ग्रामोद्योग भवन, नई दिल्ली में वेतनमानों का पुनरीक्षण

7456. **श्री भानजी भाई** :
डा० महावीपक सिंह शास्त्र :

क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या खादी तथा ग्रामोद्योग भवन नई दिल्ली के अधिकारियों और कर्मचारियों के वेतन मानों की अध्ययनार्थ समिति की सिफारिशों के अनुसार पुनरीक्षित कर दिया गया है ; और

(ख) यदि हां तो तत्सम्बन्धी श्रेणी वार ब्यौरा क्या है और यदि नहीं तो इसके क्या कारण हैं ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव): (क) और (ख) अध्ययन समिति की सिफारिशों के अनुसार खादी तथा ग्रामोद्योग आयोग ने ग्रामोद्योग भवन नई दिल्ली सहित अपनी व्यावसायिक इकाइयों के कर्मचारियों को तत्काल के निम्नलिखित वेतनमान दिया है :—

1. 700–30–940–40–1100 रु०
2. 250–15–400–ई–बी०–20–500 रु०
3. 150–7–220–ई–बी–8–300 रु०
4. 125–6–185–ई–बी०–7–255 रु०
5. 100–5–150–ई०बी०–7–220 रु०
6. 75–4–115–ई०बी०–6–175 रु०
7. 60–3–80–ई०बी०–5–140 रु०
8. 50–2–70–ई०बी०–4–110 रु०

Merger of Pondicherry with nearby States

7457. **SHRI EDUARDO FALEIRO:**
SHRI VIJAY KUMAR N. PATIL:
DR. RAMJI SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of Government has been drawn to reports that

Daman and Diu are to be merged with Gujarat accordingly to an exercise being conducted in his Ministry and that the exercise also entails that the outlying regions of the Union Territory of Pondicherry be merged with the nearby States of Kerala, Tamil Nadu and Andhra Pradesh; and

(b) whether he feels that the merger of these enclaves as outlined above with States closest to them would lead to administrative tidiness; and

(c) whether one of the administrative problems that would be eased if the merger proposals are realised, is the smuggling of liquor from those enclaves into the neighbouring States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c). Government have seen the relevant press report. As stated in reply to Unstarred Question No. 229 on the 21st Feb., 1979, Government keep considering in a general way from the point of view of securing better administration of the Union territories, the alternative possibilities. No final view has yet been taken in the matter.

तृतीय तथा चतुर्थ श्रेणी के पदों के लिए आयु सीमा

7458. श्री बचाराम शाक्य : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने अपनी प्रशासनिक सेवाओं के लिए आयु सीमा 25 से बढ़ा कर 28 वर्ष कर दी है ; और

(ख) क्या सरकार का विचार सचिवालय और अधीनस्थ सेवाओं में तृतीय तथा चतुर्थ श्रेणी के पदों की आयु सीमा को भी बढ़ा कर 28 वर्ष करने सम्बन्धी प्रस्ताव के बारे में विचार करने का है ताकि पिछड़े वर्गों के अन्य व्यक्तियों को भी लाभ हो सके ?

गृह मंत्रालय तथा न्याय विधि, और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल) :

(क) सिविल सेवा परीक्षा में बैठने के लिए ऊपरी आयु सीमा को 26 वर्ष से (न कि 25 वर्ष से) बढ़ाकर 28 वर्ष कर दिया गया है।

(ख) सरकार दुबारा मामले की जांच की जा रही है।

Employment Oriented Schemes

7459. SHRI MUKHTIAR SINGH MALIK: Will the Minister of PLANNING be pleased to state:

(a) whether a Planning Commission study has suggested that the Union Labour Ministry and States Department of Labour should be the focal points for employment oriented scheme;

(b) if so, what are the details of such a recommendation; and

(c) how far this scheme will prove fruitful to eradicate unemployment?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) to (c). The Programme Evaluation Organisation in its study of Special Employment Programme for the Educated Unemployed (1971—74) recommended that the Union Ministry of Labour and Departments of Labour in the States should be designated as the regular focal points for schemes in the areas of training and self-employment, and that they should work in collaboration with the Ministries of Education, Industry and Agriculture. The other details of the recommendations are as follows:

1. The functions of the Ministry of Labour and State Departments of Labour in this respect should be (i) to assess the extent of the problems of educated unemployed, (ii) to have contact with other Ministries to give high priority to employment-intensive plan projects and to identify needs for training both in respect of the beneficiaries as well as for administrative/technical cadres, and (iii) to

set up an independent cell for getting a continuous and objective feed-back on the progress of schemes, so that weaknesses could be overcome at the right time.

2. The above Ministries and their State counterparts should carry out an assessment of the usefulness of various schemes being implemented specially from the point of view of employment generation.

3. Coordination groups should be set up at the Central, State and District levels for which the organisations of Labour Departments should provide secretarial back-up. These coordination groups should function both at the political and senior administrative levels and should have representatives of the Ministries of Labour, Education, Industry, Agriculture, Civil Supplies and Cooperation, Finance and Banking. Parallel groups may be set up at operational levels down to District but it should be ensured that the objectives percolate down to the field level. Even specified financial and project approval powers should be vested with the district Coordination Groups.

The recommendations are aimed at providing a strong organisational support for the implementation of Special Employment Programmes.

खादी आयोग द्वारा हस्तशिल्प की वस्तुएं खरीदा जाना

7460. श्री ईश्वर चौधरी : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या खादी आयोग ने हस्तशिल्प की वस्तुएं खरीदने के लिए संगठनों की एक सूची तैयार की है ; और

(ख) यदि हां, तो उसका ब्यौरा क्या है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) और (ख): सूचना इकट्ठी की जा रही है सभा पटल पर रख दी जायगी ।

Capacity utilisation of Scooter Industry

7462. SHRI MURLI MANOHAR JOSHI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Scooter manufacturing industry is utilising only 69 per cent of its production capacity;

(b) if so, the names of the scooter manufacturing units and the capacity utilization by each of these units and the reasons for under utilisation; and

(c) the steps taken by Government to ensure full utilization of their production capacity?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) The total production capacity of all the scooter manufacturers presently is 250,000 nos. The production of scooters during the year 1978-79 is estimated to be 175,200 nos. The present utilisation of capacity therefore works out to nearly 70 percent.

(b) A statement is attached.

(c) The main responsibility is with the units concerned to improve their management and the consumer acceptability of the product. Government assistance is provided wherever appropriate. In so far as, Scooters India, a Public Sector Undertaking, is concerned, steps have been taken for improving the utilisation of its capacity and the production has increased substantially. As compared to 3182 scooters/power-packs produced in December, 1978, the production in January, February and March, 1979 was 4220, 4507 and 5008 respectively.

Statement

Capacity Utilisation of Scooter Industry.

Sr. No.	Name of the firm	Present utilisation of production capacity	Reasons for under-utilisation.
1.	M/s. A. P. I., Bombay	68·8%	Financial and management problems.
2.	M/s. Bajaj Auto Ltd., Poona	81·4%	Utilisation of capacity is fairly good.
3.	M/s. Maharashtra Scooters, Ltd., Poona	113·6%	..
4.	M/s. Scooters India Ltd., Lucknow	28·9%	Most of the problems of under-utilisation of capacity were mainly attributed to the initial technical and marketing problems faced by the firm which had its repurcussions on their financial position also.
5.	M/s. Andhra Pradesh Scooters, Hyderabad		Capacity utilisation depends on the market acceptability and the power packs supplies from M/s. Scooters India for their brand of scooters.
6.	M/s. Karnataka Scooters, Bangalore		
7.	M/s. Punjab Scooters, Nabha		
8.	M/s. Bihar State Indl. Dev. Corpn., Patna		
9.	M/s. West Bengal Scooters, Calcutta		
10.	M/s. Gujarat Small Ind. Corpn., Ahmedabad	9·0%	Lack of demand and technical Problems.
11.	M/s. Aravalli Swachalit Vahan Ltd., Alwar	14·1%	Lack of demand and technical problems.
12.	M/s. Escorts, Faridabad	..	They produce scooters within the overall capacity of motorcycles of 24,000 per year, depending upon the market demand. There is, however, lack of demand for their brand of scooters.
13.	M/s. U. P. Scooters, Kanpur	..	The unit is closed for the last 3 years. They are not producing scooters because of financial and technical problems.

Difficulties faced by M.A.M.C., Durgapur

7463. SHRI KRISHNA CHANDRA HALDER: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware that M.A.M.C. of Durgapur is facing acute difficulties; and

(b) what are the proposals of Government to make M.A.M.C. viable?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) Yes, Sir. MAMC faced difficulties resulting from the low production/productivity in 1977-78 and consequent poor liquidity.

(b) Various measures were adopted by Government and the Management to overcome these diffculties. These included:—

(i) Coal mining industry were persuaded to revive all the orders deferred by it for delivery in 1978-79 and pay the amounts due against pending orders.

(ii) Government of India paid a sum of Rs 12 30 crores during the year 1978-79 to the Company for working capital.

(iii) The cash credit accommodation of the Company with the State Bank of India was raised from Rs. 18.50 crores to Rs. 20.50 crores in 1978-79.

(iv) The coal mining industry was advised to assess and place orders on MAMC for equipment required in 1978-79 and 1979-80 to enable MAMC to plan its production programme for these years.

(v) MAMC was encouraged to enter into fresh collaboration agreements with reputed foreign parties to strengthen its technological base and enlarge its manufacturing profile.

These measures have yielded results. The production of the Company increased from Rs. 9.46 crores in 1977-78 to Rs. 26.38 crores in 1978-79. The target fixed for the next year is Rs. 38 crores.

The order book position has also improved significantly; as on 31-3-1979 the Company had orders in hand valuing about Rs 80 crores. The bulk of the orders are, however, for long time cycle manufacture leaving an order gap for short cycle items like conveyors, hydraulic props, crossbars, roof supports, coal drills etc. and efforts are being made to secure more orders for the same.

कपड़ा मिलों द्वारा कीमतों में कमी

7464. डा० लक्ष्मीनारायण पाण्डेय : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कपड़ा मिलों को शीघ्र कीमतें कम करने का निदेश दिया गया है

(ख) यदि हां, तो इस दिशा में की गई प्रगति का ब्यौरा क्या है ;

(ग) क्या राष्ट्रीय कपड़ा निगम द्वारा संचालित मिलें भी इसमें शामिल हैं ; और

(घ) यदि हां, तो राष्ट्रीय कपड़ा निगम ने इस बारे में क्या कार्यवाही की है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) . (क) से (घ). सरकार ने सूती वस्त्र उद्योग के साथ बातचीत की है तथा सूती कपड़े के मूल्य कम करने के लिए कदम उठाने का उनसे अनुरोध किया है । वस्त्र उद्योग ने निम्नलिखित तीन विकल्प प्रस्तुत करते हुए उत्तर दिया है :—

(i) दिसम्बर 1978 में चल रहे कपड़े के मूल्य के स्तर पर आना

अथवा

(ii) 16 मार्च, 1979 के पूर्व प्रचलित मूल्य स्तरों पर सूती कपड़े के मूल्य स्थिर करना,

अथवा

(iii) 16 मार्च, 1979 के पूर्व के मिल से निकलते समय की सूती कपड़े के मूल्यों की बीजक दरों पर 2 प्रतिशत तक छूट देना ।

इनमें से कोई भी विकल्प सरकार को मान्य नहीं है ।

फिलहाल सरकार मिलों को एक उचित स्तर तक मूल्यों को लाने के लिए उन्हें बाध्य करने के अभ्युपायों पर विचार कर रही है ।

गैर सरकारी क्षेत्र और राष्ट्रीय वस्त्र मिलों द्वारा मूल्य कम करने के बारे में अंतिम निर्णय एक साथ लिया जायेगा ।

Submission of report by British Industrialists

7465. DR. P. V. PERIASAMY: Will the Minister of INDUSTRY be pleased to state:

(a) whether the British Industrialists sponsored by the Birmingham Chamber of Commerce have submitted any report, after their visit, about the possible joint venture collaborations; and

(b) if so, the action taken on this report by Government?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) Government have not received any report submitted by the delegation.

(b) Does not arise.

New type of Bullock Cart designed by the Rourkela Regional Engineering College

7466. SHRI D. AMAT: Will the Minister of INDUSTRY be pleased to state:

(a) whether a new type of bullock cart has been designed and manufactured by the Rourkela Regional Engineering College, which was inaugurated by Shri Biju Patnaik on the 11th February, 1979:

(b) if so, whether the cart is small in size and cheap in price so that it is within the reach of small farmers; and

(c) is it suitable for plying in the hilly and undulating area?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). It has been ascertained from the Rourkela Regional Engineering College that, Shri Biju Patnaik had given ideas for an economical, improvised bullock cart design for use in rural areas within easy reach of small farmers. Design is now being processed.

States Representation in Central Secrt. Services

7467. SHRI BALDEV SINGH JASROTIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the State-wise number of employees in the Central Secretariat;

(b) whether there is any State-wise criteria for the recruitment in the Central Secretariat;

(c) if so, whether it is being followed; and

(d) if not, whether Government propose to give representation State-wise in all classes of services in the Central Secretariat so as to remove State-wise and region-wise imbalance?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) The information is not available.

(b) No, Sir.

(c) Does not arise.

(d) Recruitments to the three Central Secretariat Services, namely, Central Secretariat Service, Central Secretariat Stenographers Service and Central Secretariat Clerical Service are made in accordance with the provisions of the relevant rules made under Article 309 of the constitution for the purpose. . There is partial direct recruitment to some of the

grades included in these Services and such direct recruitment is made on the basis of open competitive examinations conducted by the Union Public Service Commission and the Staff Selection Commission. Persons from all over the country who fulfil the prescribed eligibility conditions are free to take these examinations. There is no proposal to give Statewise representation in these Services.

Regularisation of ad-hoc Class I Officers in Economic and Statistical Discipline

7468. SHRI VASANT SATHE:
SHRI ANANT RAM JAISWAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is a frustration among large number of *ad hoc* class I officers in economic and statistical discipline over their non-inclusion in these services in spite of the fact that majority of them have put in more than six years of *ad hoc* service;

(b) if so, since how long Government have been considering the problem regarding their regularisation and year-wise policy decision taken during the last five years and at what stage of final decision the matter stands;

(c) whether Government have updated the feeder list to these services and upto what year, it has been finalised; and

(d) how soon Government are expected to announce final decision in regard to various matters concerning the future of Class I *ad hoc* officers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) A large number of *ad hoc* appointments had to be resorted to in Grade IV posts of the Indian Economic Service and the Indian Statistical Service pending finalisation of the question of reorganisation of Grade IV of these two Services. These *ad hoc* appointments have continued for long periods leading to certain amount of dis-satisfaction.

(b) The question of reorganisation of Grade IV of the two Services which has necessitated the *ad hoc* appointments has been under consideration since 1967. A sub-Committee appointed for the purpose made a recommendation in October, 1969 for a substantial reduction in the strength of Grade IV. No final decisions could be taken since the III Pay Commission set up in 1970 was also seized of the matter. A similar recommendation was made by the III Pay Commission in 1973. As the matter involved complex issues affecting large number of persons and a number of authorities had to be consulted, examination of the recommendations could not be completed before the end of 1975. The Ministries and Departments participating in the IES and ISS as well as the Union Public Service Commission were consulted regarding proposals for implementation of the recommendations. The advice of the U.P.S.C. became available in 1978. Some of the participating units had, however, raised fundamental objections which were considered by the Department of Personnel and Administrative Reforms in consultation with the IES$ISS Boards who have advised in February, 1979 that a detailed cadre review should first be undertaken.

(c) Action is being taken to prepare a Select List of 23 names for promotion to Grade IV of I.E.S. and a Select List for 20 names for promotion to Grade IV of I.S.S. It is proposed to consider all persons who have completed 4 years of regular service in feeder posts as on 30th September, 1978 for inclusion in the Select Lists.

(d) A detailed cadre review is being undertaken in respect of the two Services. Final decisions of the Government can be taken only after the results of this review become available.

U.S.S.R. to Build Atomic Power Plant in India

7469. SHRI M. RAMGOPAL REDDY:
SHRI AHMED M. PATEL:

Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether USSR have agreed to build an atomic power plant in India; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) No, Sir.

(b) Does not arise.

बेकार पड़े हथकरघे

7470. श्री राजेन्द्र कुमार शर्मा : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश में विभिन्न राज्यों में अनेक हथकरघा बेकार पड़े हैं और उनका उपयोग नहीं किया जा रहा है ;

(ख) यदि हां, तो उनकी संख्या कितनी है और इनके खाली पड़े रहने के क्या कारण है ; और

(ग) पिछड़े क्षेत्रों मे बुनकरों की स्थिति में सुधार के लिये सरकार के विचाराधीन योजना का ब्यौरा क्या है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) और (ख). यह सच है कि हथकरघा क्षेत्र के अत्यधिक विकेन्द्रीकृत होने तथा देश भर में फैले होने व कुटीर उद्योगों के आधार पर चलने के कारण इसमें कुछ करघे बेकार पड़े हैं अथवा निर्विष्टियो वित्त और विपणन संबंधी पर्याप्त सुविधाओं का अभाव होने के कारण उनका कम उपयोग किया जा रहा है । बेकार पड़े करघों की संख्या के संबंध में जानकारी उपलब्ध नहीं है ।

(ग) हथकरघा उद्योग को संरक्षण प्रदान करने एवं उसके विकास के लिए केन्द्र सरकार द्वारा निम्नलिखित अभ्युपाय किये गये हैं :-

(i) हथकरघा जनता कपड़ा योजना ।

(ii) सहकारी समिति में अन्तर्गत न आने वाले बुनकरों के लाभ के लिये गहन तथा निर्यात हथकरघा विकास परियोजनाएं ।

(iii) प्रमुख हथकरघा सहकारी समितियों के लिए अंश पूंजी सहायता ।

(iv) हथकरघा बुनकरों के शीर्षस्थ निकास के लिए अंश पूंजी सहायता ।

(v) करघे से पूर्ण व करघे के बाद की परिष्करण सुविधाओं की व्यवस्था करने के लिए सहायता ।

(vi) राज्य हथकरघा विकास निगमों के लिए अंश पूंजी सहायता ।

(vii) हथकरघा कपड़े की बिक्री पर विशेष छूट की स्वीकृति ।

(viii) हथकरघा उत्पादो को लोकप्रिय बनाने व बिक्री बढ़ाने के लिए राष्ट्रव्यापी प्रचार कार्यक्रम व प्रदर्शनियां तथा मेले ।

(ix) केन्द्र सरकार भी राज्य सरकारों को राज्य आयोजनागत योजनाओ के लिए एक मुश्त ऋणो व अनुदान के रूप में वित्तीय सहायता देकर हथकरघा क्षेत्र में उनकी आयोजनागत योजना में सहायता कर रही है ।

Seizure of illegal arms

7471. SHRI JYOTIRMOY BOSU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of illegal arms seized during the last 3 years, year-wise and state-wise;

(b) the particulars of arms seized, (State-wise);

(c) whether with a view to keep track of and a close watch on persons holding arms licences, the Centre has asked the State Government to implement strictly the amended Arms Rules, 1962; and

(d) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). A statement will be laid on the Table of the House on receipt of information from the State Governments and Union territories' Administrations.

(c) Yes, Sir.

(d) A copy of this Ministry's circular letter dated 2-2-1979 addressed to the Home Secretaries of States and Union Territories is laid on the Table of the House. [*Placed in Library. See* No. LT-4323/79].

Manufacture of Cars and Truck Engines in Public Sector

7472. SHRI D. D. DESAI: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any proposal to manufacture a large number of car and truck engines in public sector;

(b) if so, whether this will lead to considerable economies;

(c) whether foreign technical know-how would be obtained for these engines; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) to (d). Government are presently considering various proposals including the participation of the public sector for the upgradation of the automotive industry. No specific proposal has emerged for a public sector plant for car and truck engines.

Assistance by International Finance Corporation to Small Scale Industries

7473. SHRI NATVERLAL B. PARMAR: Will the Minister of INDUSTRY be pleased to state:

(a) whether the International Finance Corporation, an affiliate of the World Bank propose to assist small scale industries and the agricultural sector; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) and (b). The International Finance Corporation have submitted two proposals; (1) the establishment of a Technology Investment Bank and (2) the establishment of Equipment Leasing Companies India. The main objectives of these proposals are as under:—

(i) *Technology Investment Bank*

To cvreate o national technology development and financing Institution which will promote appropriate linkages between Indian industry and agriculture by identifying and developing products and technologies that can be widely used in the rural areas thereby helping to increase agricultural productivity, improve rural incomes and contribute to a strengthened rural development effort.

To this end, the Bank will,

(1) identify develop or adapt products and equipment needed for the development of the rural sector;

(2) appraise the technical, financial and commercial aspects of production and marketing of these products;

(3) promote and finance the local manufacture of such products.

(ii) *The Establishment of Equipment Leasing Companies in India.*

To use the leasing machanism to provide necessary inputs of Capital equipment and technical assistance to small scale enterprises in agriculture and industry economically and expeditiously. To this end, it is proposed that leasing companies be

established in each state in India to serve the following purposes:—

(1) support small scale enterprises (SSEs) in both agricultural and industrial sectors; and

(2) support the Indian capital goods manufacturing industry.

Transfer Policy of Khadi and Village Industries Commission

7474. SHRI K. A. RAJAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Khadi and Village Industry Commission is not having any transfer policy both for the officers and other staff; and the staff are transferred at the whims and fancies of the Directors;

(b) if not, what is the transfer policy;

(c) whether the Khadi Commission propose to formulate a transfer policy by introducing tenure system and effect the transfers within zones by dividing the country into four zones; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (d). The Khadi and Village Industries Commission has laid down guidelines for the transfer of staff and officers, in January, 1974. Under these guidelines, transfers of Ministerial staff under the Khadi and Village Industries Commission are effected within zones only. Technical staff under KVIC, belong to All India Cadre and are, therefore, transferable anywhere in India. However, the question of limiting their transfer within the zones is under the consideration of the Commission.

Manufacture of Salt in Himachal Pradesh

7475. SHRI DURGA CHAND: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government had taken over the manufacture of Salt in Mandi area of Himachal Pradesh, and if so, on which date and for what reasons it was taken over;

(b) whether it is a fact that Government have stopped the manufacture, if so, on which date and for what reasons;

(c) what are the details alongwith the value of the property, plots and machinery lying idle;

(d) in what way this property and machinery are being utilised;

(e) whether there is any proposal under Government's consideration to resume manufacturing work in view of the wastage of lime water in that area; and

(f) if so, what, if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) and (b). Yes, Sir. Consequent upon financial integration of Part 'B' and 'C' States and passing of Indian Finance Act 1950, Mandi Salt Mines were taken over by Government of India with effect from 1st April, 1950. These mines were operated by Central Government till 30th April, 1963 and were handed over to M|s. Hindustan Salts Ltd., a Government of India undertaking, with effect from 1st May, 1963 for undertaking manufacture of salt. M|s. Hindustan Salts Ltd., is still mining rock salt from this source.

(c) and (d). A small quantity of pan and refined salt was being manufactured at Maigal and Drang until recently. The clay and masonry beds for manufature of pan salt and other structures at Maigal having a book

value of Rs. 26,000 and the salt refinery at Drang with an investment of Rs. 40,000, are not being used since 1978 as production has been discontinued because of high operational costs and shortage of coal.

(e) and (f). Since the manaumacture of pan and refined salt has not been found economically viable, it is not proposed to resume it and the salt beds, etc., would be used for experimental purposes only.

Theft in Rajniwas, Goa, Daman and Diu

7476. SHRI AMRUT KASAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some of the antiques, landscape portraits and imported utensils of silver and other valuable metals have disappeared from Cabo Raj Niwas, the official residence of the Lt. Governor of Goa, Daman, and Diu;

(b) the value of the antiques, furniture, landscape portrait and utensils etc. at Cabo Raj Niwas on the 1st April, 1979 and the value of the same on the 28th February, 1977; and

(c) whether it is a fact that the P.W.D. Goa, Daman and Diu has been ordered by a V.I.P. to show in its records that the antiques and the portraits alleged to have disappeared from Cabo Raj Niwas as disposed off goods due to wear and tear and damage?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) No, Sir.

(b) The value of such items in Cabo Raj Niwas has not been assessed.

(c) No, Sir.

Canadian Offer of Technical Communications System

7477. SHRI SHANKERSINHJI VAGHELA: Will the Minister of ELECTRONICS be pleased to state:

(a) whether Canada has offered India technical communications system which can help detect many crimes in the country;

(b) if so, the details of such equipment; and

(c) whether the said equipment has been tested and approved by Government and if so, the benefit thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE & TECHNOLOGY & SPACE (PROF. SHER SINGH): (a) No, Sir.

(b) and (c). Do not arise.

Export by Gramophone Records Units

7479. SHRI HARIKESH BAHADUR: Will the Minister of INDUSTRY be pleased to state:

(a) how many gramophone records manufacturing units were permitted to export their master records during the last three years and how many were exported by each of these companies;

(b) what royalties were paid by their foreign principals for using master records to bring out records discs abroad; and

(c) how many records—matter copies were taken out of the country without the Government permission during the last three years and whether any inquiry was held to find the guilty for eillgal exports?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) The following three companies are reported to have obtained permission of Reserve Bank of India for export

of their master records. The details of exports of their master records as reported to Government are also indicated below:—

S. No.	Name of the Company	Export of Master Records (in Nos.)		
		1976	*1977*	*1978*
1.	M/s. Gramophone Company of India, Ltd.	6	38	43
2.	M/s. Polydor of India, Ltd.	Nil	Nil	22
3.	M/s. Indian Records Manufacturing Co. Ltd.	Nil	Nil	Nil

(b) The information as supplied by the Companies is given below :—

S. No.	Name of the Company	Royalties paid by foreign principals and others (in Rs.)		
		1976	*1977*	*1978*
1.	M/s. Gramophone Co. of India, Ltd.	**11,91,175	1644	688
2.	M/s. Polydor of India Ltd.	Nil	Nil	Royalties accounts are under finalization.

**INCLUDES PAYMENT FOR EXPORTS MADE IN PREVIOUS YEARS.

(c) This Ministry has no information in this regard.

[दिल्ली में कोका कोला कम्पनी का बन्द होना

7480. श्री वी० ए० संचन्ती : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वर्तमान सरकार ने सत्ता में आने के तत्काल बाद दिल्ली में कोका कोला कम्पनी को पूर्णतः बन्द कर दिया था ;

(ख) यदि हां, तो इसके क्या कारण हैं ;

(ग) क्या कोका कोला कम्पनी को बन्द करके और पेय "77" को शुरू करके सरकार ने भारी मुनाफा कमाया है ; और

(घ) यदि हां, तो सरकार ने वर्ष 1977, 1978 और 1979 में पृथक्-पृथक् कितना लाभ अर्जित किया ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) और (ख). रिजर्व बैंक आफ इंडिया ने 29 अप्रैल, 1977 को आदेश जारी किये थे जिसमें कम्पनी द्वारा आदेश मिलने की तारीख से एक वर्ष के अन्दर अर्थात् 5 मई, 1978 तक कोका कोला एक्सपोर्ट कारपोरेशन को 40 प्रतिशत से अनधिक गैर आवासीय हितों की एक भारतीय कम्पनी के रूप में अपने आपको परिवर्तित कर लेने के लिये कहा गया था । कम्पनी इस शर्त पर यह आदेश मानने के लिये सहमत हो गयी थी कि कोका कोला कम्पनी, अमरीका को कोका कोला सान्द्रण के बनाने पर नियंत्रण रखने हेतु भारत में एक किस्म नियंत्रण सह संपर्क कार्यालय बनाने की अनुमति दे दी जाये । आवेदन पत्र पर विचार कर लेने के उपरान्त रिजर्व बैंक आफ इंडिया ने अस्वीकार कर दिये । तत्पश्चात् कोका कोला एक्सपोर्ट कारपोरेशन से रिजर्व बैंक आफ इंडिया को यह कहते हुए एक दूसरा अभ्यावेदन दिया कि चूंकि उनका अमरीकी कम्पनी का एक किस्म नियंत्रण कार्यालय बनाने का प्रस्ताव रद्द कर दिया गया है वे भारत में कोका कोला तथा फेन्टा बनाने में असमर्थ हैं, साथ ही उन्होंने यह भी पूछा कि कोका कोला तथा फेन्टा से भिन्न एक नया पेय बनाने हेतु क्या 40 प्रतिशत इक्विटी

वाली एक भारतीय कम्पनी के लिये अनुमति दी जायेगी । यह प्रस्ताव भी रिजर्व बैंक आफ इंडिया द्वारा 8 नवम्बर, 1977 को रद्द कर दिया गया था तथा कोका कोला एक्सपोर्ट कारपोरेशन ने अपने निर्माण विषयक कार्यकलाप बन्द कर दिये ।

(ग) जी, नहीं ।

(घ) प्रश्न ही नहीं उठता ।

ओरियन्ट पेपर मिल्स, अमलाई में भ्रष्टाचार तथा कुप्रबन्ध

7481 श्री शरद यादव क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि

(क) क्या मध्य प्रदेश के शहडोल जिले में अमलाई स्थित ओरिन्यट पेपर मिल्स में व्यापक रूप में भ्रष्टाचार तथा कुप्रबन्ध व्याप्त है और क्या इसके कर्मचारी गत चार महीनो से आन्दोलन कर रहे हैं ,

(ख) यदि हां, तो इस संबंध में पूर्ण ब्यौरा क्या है ;

(ग) क्या यह सच है कि इस मिल में गत चार महीने से तालाबन्दी चल रही है और इसके फलस्वरूप श्रमिको के परिवारो को भूखा मरना पड रहा है ;

(घ) यदि हां, तो क्या सरकार ने इस मिल का अधिग्रहण करने का निर्णय किया है ; और

(ङ) यदि हां, तो उनको कब तक अधिगृहीत किया जायेगा और यदि अभी तक कोई निर्णय नहीं किया गया है तो इसके क्या कारण हैं ?

उद्योग मंत्रालय में राज्य मंत्री (कुमारी आशा कपूरिया) (क) से (ग). अमलाई स्थित ओरिएन्ट पेपर मिल्स में अधिकथित कुप्रबन्ध उत्पादन में गिरावट तथा औद्योगिक संबंधो में तनाव के बारे में सरकार को रिपोर्टें प्राप्त हुई हैं ।

(घ) से (ङ). चूंकि मैसर्स ओरियन्ट पेपर एण्ड एण्डस्ट्रीज लि०, अमलाई (मध्य प्रदेश) के उत्पादन की मात्रा में गिरावट आई है तथा गिरावट आने की संभावना है तथा चूंकि इसका प्रबन्ध इस प्रकार से किया जा रहा है जो न तो उद्योग के हित में है और न ही लोकहित में है । अत मामले की परिस्थितियों की जांच करने तथा सरकार को एक प्रतिवेदन प्रस्तुत करने के लिए उद्योग (विकास तथा विनियमन) अधिनियम, 1951 की धारा 15 के अन्तर्गत सरकार ने 23-3-1979 को एक समिति नियुक्त की है ।

Setting up of Industries by Educated Unemployed in Morena

7483. SHRI CHHABIRAM ARGAL: Will the Minister of INDUSTRY be pleased to state the number of registrations made for setting up small industries by educated unemployed persons in Morena district during the period from March, 1976 to March, 1979 as also the number of educated unemployed persons who set up such industries and the number of cases still pending and the assistance given to them by District Industries Centre, Morena and where and why their cases are pending and whether registration of any unit has also been made for export and if so, the name of the unit and product?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): Necessary information is being collected and will be placed on the Table of the House.

Setting up of Industries in Kolhapur, Maharashtra

7484. SHRI RAJARAM SHANKAR RAO MANE: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have a plan in mind to start small industries in western zone of Kolhapur District in Maharashtra;

(b) if not, by what way Government are going to remove the imbalance of development of industry; and

(c) how the unemployment in this area be removed?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). The promotion and development of small industries in Kolhapur district is primarily the responsibility of the State Government of Mahrashtra. In order to facilitate and accelerate the programme of rural industrial development, District Industries

Centres are being set up all over the country to provide a focal point of services and support to the small scale and decentralised industrial sector. ADIC for Kolhapur has been recently sanctioned. The DIC is expected to prepare detailed action plans which could identify the local resources, skills and demands, undertake feasibility reports and projects profiles, link closely with the decentralised sector agencies viz. the KVIC, Handlooms and Handicrafts Sectors, and the integrated rural development Blocks, to enable all round balanced development of the district and generate additional avenues of employment.

Capacity utilisation in Industries

7486. SHRI SURENDRA BIKRAM: Will the Minister of INDUSTRY be pleased to state:

(a) which are the industries in which the unutilised capacity is less than 40 per cent; and

(b) whether Ministry intend to give consideration to the fact that in such industries additional jobs can be created by decreasing excise duty and enabling the industry to utilise idle capacity without any additional capital expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) A statement comparing capacity utilization during the past 5 years in 70 selected industries looked after by the Directorate General of Technical Development has already been laid on the Table of the House in reply to starred Question No. 37 on 21-2-1979.

(b) Some of the important reasons for under-utilisation of capacity are: long gestation periods, lack of demand, power cuts, excess capacity already created, scarcity of raw materials, labour troubles, mechanical breakdowns, technological constraints and inability to exploit the available market. In appropriate cases, under-utilization of capacity in the concerned industry is also one of the criteria taken into consideration for reducing the rates of excise duty.

Acquisition of Maruti Factory and Diversification of Jessops Co.

7487. SHRI R. K. MHALGI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government are considering to acquire "Maruti" factory and diversify the Jessops activities to produce automobiles;

(b) what are the financial implications of these proposals; and

(c) when these proposals are likely to be materialised?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) to (c) In the overall consideration of the upgradation of the automotive industry, the facilities of Maruti Ltd. and Jessops will be taken into account. As the stage has not been reached for preparation of specific proposals for these concerns, it is not possible to indicate their financial implications.

Committee on Indo-GDR Collaboration

7488. SHRI K. RAMAMURTHY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have proposed to appoint a Committee to go into the question as to why out of the

total 924 approved Indo-German collaborations during 1957—67 as many as 465 had not been fructified, and if so, the details of the composition of the Committee etc.;

(b) the total number of approved Indo-German collaborations during 1967—1977 period and the total number that fructified; and

(c) the total number of approved Indo-German collaborations in 1977 and 1978 and the total that have fructified?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) & (c). The total number of collaborations by Indian parties approved by Government with firms in the German Democratic Republic (GDR) and the Federal Republic of Germany (FRG) respectively was as follows:—

Year	G.D.R.	F.R.G.
1967—1977	41	504
1977-1978	11	13

No centralised information is available regarding the number of approvals which have fructified.

Banning of Import of Cine Films

7489. SHRI SHYAM SUNDAR GUPTA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have banned to import good quality cine films in the country and if so, the reasons thereof;

(b) whether it is also a fact that good quality import of photo films is restricted by Hindustan Photo Films Corporation to protect the third grade material of H.P.F.C. and the poor professional photographer are suffering for this Indu defective films and they had demonstrated and protested; and

(c) what steps Government propose to take to allow good quality photo films paper and if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) The import of black and white (positive and sound negative). is banned, as these varieties are produced indigenously in sufficient quantities to meet the country's full requirements.

(b) Hindustan Photo Films Mfg. Co. Ltd. (HPF) is supplying amateur roll films (black and white) of 120 size by conversion of imported jumbo rolls. There was a temporary shortage of black and white roll films in the country due mainly to the delay in the arrival of imported stocks and, as already explained in reply to starred question No 426 in the Lok Sabha on the 21st March, 1979 and unstarred question No. 6200 on the 4th April, 1979, Government have decided to import an additional quantity of 20 lakh roll films in finished form during 1978-79 to meet the gap between the actual demand and supplies. Additional quantity of 50 lakh roll films in finished form is also being imported during 1979-80. There will be no shortage of photo films in the country as soon as the imported stocks arrive.

(c) Good quality photo film paper is available indigenously and special varieties not within the range of production of Indian manufacturers are allowed to be imported.

Foreign Contracts Obtained by Engineering Projects India Ltd.

7490. SHRI SHRI KRISHNA SINGH: Will the Minister of INDUSTRY be pleased to state:

(a). the total number and value of foreign contracts obtained by the Engineering Projects India Limited (EPI) during the last three years;

(b) how many of those foreign contracts have been executed and what is the position about the remaining contracts during the same period;

(c) whether the performance of these contracts is according to the schedule, and

(d) whether the expected profits from these contracts have been/are being realised at present; and if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) During the 3 years, 1976-77 to 1978-79, the Engineering Projects (India) Ltd. (EPI) secured 15 contracts of the total value of Rs. 557.57 crores in foreign countries.

(b) Of these 15 contracts, four have been completely executed while the remaining 11 projects are at various stages of implementation.

(c) The completed projects have been handed over to the clients as per the agreed schedules and to their satisfaction. In respect of the projects under implementation there has been some slippage only in respect of the Ain Baghze Housing Project, Kuwait; all the other projects are progressing as per schedule.

(d) Profits have been realised more or less to the same extent as estimated in the case of contracts that have been completed. For projects under implementation the position is likely to vary from project to project. Disclosure of details in respect of profits from foreign contracts obtained by this Government of India Undertaking would not be in the public interest.

हैदराबाद मुक्ति संघर्ष में जीवन का बलिदान करने वाले स्वाधीनता सेनानी

7491. **श्री केशव राव जोंडगे** : क्या गृह मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या हैदराबाद मुक्ति संघर्ष को भारत सरकार द्वारा मान्यता प्रदान कर दी गई है ;

(ख) यदि हां, तो इस संघर्ष में कितने स्वाधीनता सेनानियों ने अपने प्राणों का उत्सर्ग किया और उसमें कितने स्वाधीनता सेनानियों ने भाग लिया ,

(ग) महाराष्ट्र, आन्ध्र प्रदेश और कर्नाटक के बारे में उनका ब्यौरा क्या है , और

(घ) उनमें से सभी स्वाधीनता सेनानियों को सहायता न देने के क्या कारण है ?

गृह मंत्रालय में राज्य मंत्री (श्री घनिक लाल मण्डल) . (क) जी हां, श्रीमान्।

(ख) और (ग). संबंधित राज्य सरकारों से यथा प्राप्त सूचना संलग्न विवरण में दी गई है।

(घ) केवल उन स्वाधीनता सेनानियों को पेंशन दी जा सकती थी जो स्वाधीनता सेनानी पेंशन योजना, 1972 में निर्धारित की गई पात्रता शर्तों पर पूरे उतरते थे।

विवरण

राज्य	भाग लेने वालों की संख्या	जीवन का बलिदान करने वाले व्यक्तियों की संख्या
महाराष्ट्र	3495	135
कर्नाटक	उपलब्ध नहीं है किन्तु 109 व्यक्तियों ने पेंशन के लिए आवेदन किया है।	उपलब्ध नहीं है।
आन्ध्र प्रदेश	तेलंगाना क्षेत्र से 5211 व्यक्तियों ने पेंशन के लिए आवेदन किया है।	उपलब्ध नहीं है।

Stagnation among I.A.S. and I.P.S. Officers in States

7492. SHRI R. L. KUREEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that in certain States like Himachal Pradesh,

Haryana, Kerala, Manipur, Tripura, Jammu and Kashmir, Assam and Maharashtra, I.A.S. and I.P.S. Officers of 1961 to 1965 have been given super-time scale while in U.P., M.P. and West Bengal, I.P.S. officers of 1958 onwards are still working as Superintendent of Police of Districts;

(b) if so, the reasons therefor;

(c) whether it is a fact that this has led to stangation and frustration among the I.A.S. and I.P.S. officers; and

(d) if so, the steps Government propose to take to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) to (d). A statement showing the year of allotment of the junior most officer holding a cadre post in the super time scale, as on 1-1-79, in the Indian Administrative Service/Indian Police Service Cadres of the States referred to in the Question is attached.

2. As will be seen, the promotion prospects to cadre posts in the super time scale of the IAS Cadres of Uttar Pradesh, Madhya Pradesh and West Bengal compare favourably with the position in a number of other cadres. The question of stagnation in these three Cadres does not, therefore, arise.

3. As regards I.P.S., it is a fact that in Uttar Pradesh, Madhya Pradesh and West Bengal, officers having year of allotment later than 1959 were not holding cadre posts in the super time scale.

4. Promotions to the super time scale are made by the State Governments concerned depending upon the availability of vacancies. However, the Central Government have been helping the Cadres having promotion blocks by taking on deputation a proportionately larger number of officers particularly in super time scale posts.

Statement

INDIAN ADMINISTRATIVE SERVICE

Year of allotment of the junior most I.A.S. officers holding a cadre post in super time scale as on 1-1-1979 in certain States.

Sl.No.	Name of the State	Year of allotment
1.	Himachal Pradesh	1962
2.	Haryana	1961
3.	Kerala	1960
4.	Manipur-Tripura	1958½
5.	Jammu and Kashmir	1959
6.	Assam-Meghalaya	1961
7.	Maharashtra	1961
8.	Uttar Pradesh	1961
9.	Madhya Pradesh	1961
10.	West Bengal	1960

INDIAN POLICE SERVICE

Year of allotment of the junior most I.P.S. Officer holding a cadre post in super time scale as on 1-1-1979 in certain States.

S. No.	Name of the State	Year of allotment
1.	Himachal Pradesh	1962
2.	Haryana	1963
3.	Kerala	1963
4.	Manipur-Tripura	1964
5.	Jammu and Kashmir	1964
6.	Assam-Meghalaya	1960
7.	Maharashtra	1961
8.	Uttar Pradesh	1959
9.	Madhya Pradesh	1955
10.	West Bengal	1957

सांभर झील से नमक का उत्पादन

7493. श्री राम कंवार बेरवा : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सांभर झील (राजस्थान) से नमक का उत्पादन करने के बारे में इस स्थान के वाणिज्य तथा व्यापार मंडल से सरकार को कोई अभ्यावेदन प्राप्त हुआ है ,

(ख) यदि हां, तो उसमें किन-किन मुख्य मांगों का उल्लेख है , और

(ग) अभ्यावेदनों के बारे में सरकार की क्या प्रतिक्रिया है और इन मांगों को पूरा करने की दृष्टि से नमक उद्योग का सरकार द्वारा क्या प्रोत्साहन देने का प्रस्ताव है ,

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती शांता शाईति): (क) तथा (ख). जी, हां। अक्तूबर, 1978 में चेम्बर आफ जेनुइन साल्ट डिस्ट्रीब्यूटर्स, सांभर लेक ने सुझाव दिया था कि उक्त स्रोत से अधिक से अधिक नमक का उत्पादन करने के लिए सांभर झील के नमक उत्पादन क्षेत्र का पानी निकालने के लिए उच्च शक्ति वाले पम्प सैटों को उपयोग में लाना चाहिए।

(ग) दि सांभर, साल्टस लि० भारत सरकार का एक उपक्रम, इस स्रोत के पुनर्स्थापन कार्य में लगा हुआ है जो 1975 की बाढ़ में क्षति-ग्रस्त हो गया था तथा यह नमक का उत्पादन अधिक से अधिक करने के आवश्यक उपाय कर रहा है। इस पर आने वाली भारी लागत को देखते हुए उत्पादन क्षेत्र से पानी की भारी मात्रा निकाल पाना संभव नहीं है। कंपनी के सांभर झील से नमक का अधिकतम उत्पादन करने के कार्यक्रम के लिए सरकार आवश्यक सहायता देती रही है।

Scheme for Educated Unemployed

7494. SHRI SUBHASH CHANDRA BOSE ALLURI: Will the Minister of PLANNING be pleased to state:

(a) the number of schemes for the educated unemployed which are being implemented at present;

(b) the number of schemes under Government's consideration; and

(c) the number of unemployed educated at present and the increase in the number of such persons registered during the last one year?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) and (b). The States of Andhra Pradesh, Karnataka, Maharashtra, Gujarat, Rajasthan, Punjab, Jammu and Kashmir and Assam have certain schemes specifically directed towards the educated unemployed. Increased employment for the educated will, however, result from a large number of Plan schemes, both in the Central and the State Plans, such as those for agricultural extension, animal husbandry and dairying, development of transport and communications and the minimum needs programme. Expansion of industry and trade will also absorb educated unemployed, both in the organised and the informal sectors.

(c) The Draft Five Year Plan (1978—83) estimated the number of graduates and engineering diploma holders unemployed at the end of 1977-78 at about 7 lakhs. The extent of unemployment among matriculates is being estimated. Information from the employment exchanges indicates that the number of educated job seekers, including matriculates, has increased from 53.9 lakhs at the end of June 1977 to 60.5 lakhs at the end of June, 1978. Some of them are, however, not entirely unemployed and may be looking for better jobs.

शान्तिपूर्ण प्रयोजन हेतु भूमिगत विस्फोट

7495. श्री अर्जुन सिंह भदौरिया : क्या परमाणु ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अधिकांश वैज्ञानिकों ने शान्तिपूर्ण प्रयोजन हेतु भारत द्वारा भूमिगत विस्फोट किये जाने के पक्ष में राय व्यक्त की है ; और

(ख) यदि हां, तो सरकार इस मत से किस हद तक सहमत है ?

रक्षा मंत्रालय में और परमाणु, ऊर्जा, इलेक्ट्रानिक्स, विज्ञान तथा प्रौद्योगिकी और अंतरिक्ष विभागों में राज्य मंत्री (श्री० शेर सिंह) :(क) तथा (ख). इस सम्बन्ध में सरकारी नीति क्या है इसे बार-बार संसद में स्पष्ट किया जा चुका है। सरकार को ऐसी कोई जानकारी नहीं है कि देश के वैज्ञानिकों ने उस नीति के विरुद्ध कोई राय व्यक्त की है।

Discussions for developing Industries in Kerala

7496. SHRI M. N. GOVINDAN NAIR: Will the Minister of INDUSTRY be pleased to state:

(a) whether he had discussion with the Kerala Chief Minister while he visited the State recently on the possibilities of developing small and large scale industries there;

(b) if so, what is the gist of the discussion that took place; and

(c) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir.

(b) and (c). There was a general discussion on the industrial development programme of the State both in the large scale and small scale sector. The Chief Minister agreed to send concrete proposals in respect of specific programmes to the Minister of Industry.

Export of Salt from Tamil Nadu

7497. SHRI C. N. VISVANATHAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the export of salt from Tamil Nadu is on a very low key despite the considerable potential in that region;

(b) the precise position regarding the exports from that region and the reasons for the unimpressive quantum of exports; and

(c) the steps proposed to augment and accelerate exports of salt from Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) to (c). In the context of a steep fall in salt production and depleting reserve stocks, export of salt was banned in September, 1977 except in respect of Nepal, Bhutan and Maldives and other committed contracts. Exports from Tamil Nadu declined in 1978 owing to these restrictions. There is no quota for export of salt for different States in the country. With the recovery in production of salt during 1978, the restrictions placed on export of salt are being gradually relaxed and a quota of 2,50,000 tonnes has been fixed for export during 1979-80. It is expected that exports from all producing centres, including those in Tamil Nadu, will pick up as a result of these relaxations.

Floor and Support Price of Cotton

7498. SHRI AMAR ROYPRADHAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government propose to declare the floor and support price of each variety of cotton; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). Government does not announce the floor price for cotton. Only minimum support prices for prominent varieties of kapas are announced by the Government on the basis of the recommendations of the Agricultural Prices Commission. The minimum support prices for prominent varieties of kapas for 1978-79 cotton season have already been announced by the Government (in October, 1978).

लघु एककों के लिए आरक्षित मदों के उत्पादन में वृद्धि

7499. **श्री राम सागर :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि

(क) वर्ष 1977-78 और 1978-79 के दौरान केवल लघु उद्योगो क्षेत्र मे उत्पादन के लिए आरक्षित 600 मदो के उत्पादन मे कितनी वृद्धि हुई है और वर्ष 1979-80 के दौरान कितनी वृद्धि होने की सभावना है ,

(ख) उन उत्पादो के नाम क्या है जिन के उत्पादन मे आरक्षण के बाद कमी हुई है , और

(ग) किन उत्पादो का उत्पादन स्थिर रहा है और उन उत्पादो के नाम क्या हैं, जिन का कतई उत्पादन नही हुआ,

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) (क) से (ग) जिन अतिरिक्त वस्तुओ का आरक्षण लघु उद्योग क्षेत्र मे किया गया है उन वस्तुओ के उत्पादन के आरक्षण के प्रभाव को अभी बताना समय से पूर्व होगा । चूकि लघु एककों द्वारा प्रत्येक माह के उत्पादन को बताने की कोई औपचारिक पद्धति नही है। आरक्षण के प्रभाव का आकने के लिए एक अथवा दो वर्ष बीत जाने के बाद आरक्षित वस्तुओ की समीक्षा की जाती है। 1977-78 के पूर्व आरक्षित 116 उद्योगो के मामले में उनकी समीक्षा करने से पता चला है कि 99 उद्योगो के प्रकरण मे, जिनमें, सामान्य (जेनेरिक) औद्योगिक समूह भी शामिल है, 1978 के अत तक महत्वपूर्ण वृद्धि हुई हैं। जिन उद्योगो की समीक्षा की गई है तथा जिन उद्योगो मे महत्वपूर्ण वृद्धि हुई है, उनकी सूची सलग्न है।

31-12-1978 तक की आरक्षित उद्योगों की सूची
***(महत्वपूर्ण वृद्धि दर्शाता है)**

क्र० स०	उद्योगों का नाम
1	*टीन के कनस्तर (डब्बे)
2	* ए सी एस कण्डक्टर्स
3	* आटोलीफ स्प्रिंग्स
4.	* ड्रम तथा बैरल
5	* लकडी के पेच (स्क्रू)
6.	* हरीकेन लालटेन
7.	* पेन्ट तथा वार्निश
8.	* पी०वी०सी० पादुकाए
9.	* वा० टैसन इसुलेटर
10.	* विनिएथर बल्ब
11	* आटोमोबाईल रेडिएटर
12.	* साइकिलो के टायर व ट्यूब
13	* पोटाशियम सिलिकेट
14	* सोडियम सिलिकेट
15	* रंजक पदार्थ
16	* इलैक्ट्रिक हार्न (बिजली के भोंपू)
17	* जिंक आक्साइड
18	* कैल्शियम सिलिकेट
19	* हाईपोडर्मिक सुइया
20	* काजू के छिलके का तेल उद्योग
21	* सभी प्रकार की रिबटे
22	* थर्मामीटर
23	* रबडयुक्त कपडा
24	* टायर-इन्फ्लेटर
25	* सेव का तेल (मिश्रित योजनाओ के लिए केवल)
26	* बाइट्रोनेट्स
27	* घरेलू बर्तन (स्टेनलेस स्टील उद्योग को छोडकर)
28	* प्लास्टिक बोर्ड उद्योग
29	* टेलिस्कोपिक एरियल
30	* मशीन शोप वाइसेज
31	* मीटल ब्लेड स्विच उद्योग
32	* दस्ती नम्बरिंग मशीन
33	* मशीन के पेच (स्क्रू)
34	* घरेलू विद्युत उपकरण उद्योग
35	* स्टील वूल
36	* दियासलाई
37	* दस्ती स्टैपिंग मशीन
38.	* नट तथा बोल्ट उद्योग
39	* कागज से उत्पाद बनाने वाले उद्योग
40	* विद्यार्थियो के लिए माइक्रोस्कोप (खुर्दबीनें)
41	* तीलिया तथा निपले
42.	* हाइड्रालिक जैक
43	* सर्जिकल दस्ताने
44	* एक्सपेंडेन्ट मैटल
45	* बीम स्केल्स
46.	* पी०वी०सी० तारें व केबलें (घरेलू टाइप की)
47.	* लकडी के पेच (परिशोधित)
48.	* पानी के मीटर (संशोधित)
49	* चमडे की पादुकाएं
50.	* गन मैटल बुश
51.	* सिंड शीयर्ड वाशर्स
52.	* कपडा धोने का साबुन उद्योग

क्र० सं० उद्योगों का नाम

53 * तार तथा रेशे के ब्रुश
54 * फेंडर स्प्रिंग तथा हथौड़ा उद्योग
55 * नापने के सूती टेप
56 * नापने के स्टील वाले टेप
57 * टथपेस्ट उद्योग
58 * बसा तथा टूका की मीट
59 * आर्मेचर स्टार
60 * विद्युत वायरिंग के सहायक सामान तथा लाइट के लिए
61 * एक्जास्ट मानफलम
62 * बुट्टी काटने के ब्लैड
63 * कंटीली तार
64 * ऊन व फर्श चमकीली ईंट (टाइल)
65 * कवर टैम्टिंग उपस्कर
66 * वाल्व लिफटर
67 * वैल्ड किए हुए तारों की जाली
68 * टायर वाल्वों को निकालने वाले औजार
69 * फयूल लाइन
70 * स्प्रिंग कैप
71 * स्क्रू आरी का निर्माण
72 * टयूब कटर
73 * कमरा शीतक
74 * पटाखे
75 * प्लास्टिक के हल्के बैटरीकेस
76 * फार्मेसूटिकल परफ्यूमरी कपाउन्ड्स
77 * पाम राजा नेल
78 * 4 कि० ग्राम तक के प्रेशर डाइ कास्टिंग
79 * प्रैशर गेज
80 * स्नाक प्लग क्लानम तथा टैस्टर्स
81 * ग्लास हारावर्स
82 * कीटनाशक छिड़कने तथा स्प्रे करने का यंत्र
83 * स्क्रू एक्सटेक्टर्स
84 * सभी प्रकार के पुलर
85 * हार्न बटन
86 * टेल, साइड, स्टाप व स्पाट लैम्प का जोड़ने का सामान
87 * बैटरी टर्मीनल लिफटर्स
88 * बैटरी के बल्ब व फिटिंगस
89 * बल्ब हार्न
90 * वर्म्ल बनाई मशीनें
91 * स्टार्ड रिमूवसी (एक्सटे टर्स)
92 * फ्लेक्सिबल औजार

क्र० सं० उद्योगों का नाम

93 * रिंग कम्प्रेसर्स
94 * गियर फलवर्स
95 * तार का उत्पाद
96 * आर्नामैंटल फिटिंग्स
97 * रोलिंग शटर्स
98 * टाय-इन-गेजेज
99 * रिंग एक्सपडर्स
100 * मन वाइसर
101 * सामान ढोने वाली मशीन
102 * मेटलिक फलैक्ट पाइप
103 * एश टायर
104 * रिउर न्यू शीशे
105 * सन शेडस
106 * वस्त्र तथा चमड़े की वस्तुओं के लिए
107 * फ्लेजिंग टूल
108 * ग्रीज गाद तथा धातु की फिटिंग्स
109 * मीटरिक तौलन के बाट
110 * इनै० फयूज तथा फयूज बक्से
111 * प्लास्टिक प्रोमेस्ड उत्पाद
112 * फलीयर गज
113 * धारा लिंचलोगो बैंजीन
114 * कंडेंसर तथा रजिस्टेंस टैस्टर
115 * वाल्व को बदलने तथा उसको दुबारा बदलने के औजार

स्टाम्प पेपर तथा टिकटों की बिक्री से आय

7500. **श्री दया राम शाक्य** क्या गृह मंत्री यह बताने की कृपा करेंगे कि

(क) दिल्ली में न्यायालयों में प्रति माह कितने मूल्य के स्टाम्प पेपर तथा टिकट बेचे जाते हैं और गत छ महीनों के लिये प्रत्येक न्यायालय के बारे में इसके आकड़े क्या हैं और

(ख) स्टाम्प पेपर तथा टिकटों की बिक्री से सरकार को कितनी वार्षिक आय होती है ?

गृह मंत्रालय तथा विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल) (क) दिल्ली प्रशासन ने सूचित किया है कि स्टाम्प पेपर तथा टिकट न्यायालयों को प्रत्यक्ष रूप से नहीं बेचे जाते हैं। ये स्टाम्प ऐजेन्टों के द्वारा जनता को विभिन्न प्रयोजनों के लिए बेचे जाते हैं। गत छ महीनों के दौरान स्टाम्प पेपर तथा टिकटों की बिक्री के आंकड़े इस प्रकार हैं —

महीना	न्यायालय/न्यायिक रुपए	गैर न्यायिक रुपए	जोड़ रुपए
अक्तूबर, 1978 . . .	14,32,385.65	27,51,687.50	41,84,073.15
नवम्बर, 1978 . . .	14,73,221.25	23,52,557.50	38,25,778.75
दिसम्बर, 1978 . . .	13,24,675.20	19,20,651.00	32,45,326.20
जनवरी, 1979 . . .	17,84,714.45	22,85,604.85	40,70,319.30
फरवरी, 1979 . . .	14,15,043.95	34,58,580.50	48,73,624.45
मार्च, 1979 . . .	20,02,013.65	31,48,002.00	51,50,015.75

(ख) वर्ष 1978-79 के दौरान 4,46,47,086.25 रु0 ।

Violation of Foreign Contribution Act and Rules by Officers of Bank of India

7501. SHRI HALIMUDDIN AHMED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases detected under the Foreign Contribution Act and Rules for violation of contribution rule in 1978;

(b) whether it is a fact that some officers of Bank of India and their families have violated the rules in 1978 but officers of Government have not taken any action thereof; and

(c) if so, the reasons and the details of officers of Bank of India and their places of visit during 1978 thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) A few cases of violation of the provisions of the Foreign Contribution (Regulation) Act and Rules of 1976 have been detected and inquiries are being made. It will not be in public interest, at this stage, to disclose details thereof.

(b) and (c). Information is being collected.

Collaborative Research Programme on Rapeseed and Mustard Crop Improvement

7502. SHRI CHATURBHUJ:
SHRIMATI PARVATI DEVI:
SHRI BAGUN SUMBRUI:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether India and Sweden propose to organise a collaborative research programme on rapeseed and Mustard crop improvement and oil and protein utilisation; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENT OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) Yes, Sir.

(b) Rapeseed and Mustard, a very imbportant oil seed crop belonging to the same family Cruciferae), is cultivated in 3 5 million hectares in India: the yield is comparatively low, i.e. about 500 kg per hectare. Rapeseed and mustard has the longest history of cultivation, next to groundnut; it is among the seven important oilseed crops and contributes about 9 per cent of the total agricultural income of the country, derived from oilseed, yet R & D efforts relating to it have not been very intensive. Keeping in view the long experience Sweden has had in the area of Rapeseed and Mustard

in cultivation and processing, and as yields of 2000 to 2,500 kg per hectare have bene reached there, it was considered worthwhile to collaborate with them in this area. Thus an Indo-Swedish collaborative research project on Rapeseed and Mustard Oil and Protein Utilisation was formulated The project will cover three aspects of research: agricultural production & technology; processing and product development; and nutritional and toxiocological evaluation of the meal and oil. The total outlay for the project is Rs. 125 lakhs. It will be co-ordinated in India by the Department of Science & Technology, and in Sweden by the Swedish Agency for Research and Co-operation (SAREC). The participating agencies are ICAR, ICMR, CSIR and DST. The participating institutions are:

Sweden — Swedish Seed Association, Svalov; Weibullsholm Plant Breeding Institute, Landskrona; and Department of Plant Husbandry, Swedish University of Agricultural Sciences; Uppsala.

India — PAU, Ludhiana; Chandrashekar Azad Agriculture University, Kanpur; B. C. Roy Krishi Viswa Vidyalaya, Kalyani; Assam Agriculture University, Shillong: Udaipur Agricultural University, Udaipur; IARI, New Delhi; NDRI, Karnal; Central Institute of Agricultural Engineering, Bhopal; CFTRI Mysore; and NIN, Hyderabad. The detailed research plan has already been agreed upon by the two sides; and work will start sometime in May, 1979.

Cultivation of Seaweed for Manure

7503. SHRI R. K. MHALGI: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether a pilot project is underway to cultivate intensively selected species of seaweeds which are useful as manure, in the use of medicine and other products:

(b) when and where this Pilot Project is proposed to be taken up;

(c) whether the Government have any plans to start similar projects in other coastal States and if so, when; and

(d) if not, whether the Government will consider to have such projects in all coastal States?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) and (b) Yes, Sir. A pilot project for te cultivation of *Enteromorpha*, a seaweed yielding an anti-tubercular drug is likely to be started at Mithapur (Gujarat) by the Central Salt and Marine Chemicals Research Institute (CSMCRI) of CSIR from 1st May, 1979. All preparatory work in this regard has been completed.

At present ,the cultivation of industrially important seaweeds, such as those yielding agar, is also being done by using vegetable cuttings of seaweeds at Marine Algal Research Station, Mandapam (Tamilnadu). M/s Cellulose Products of India Ltd. is collaborating in this endeavour by sponsoring field cultivation of *Gelidiella at* CSMCRI.

(c) and (d). It is planned to take up more projects of a similar nature for coastal areas after evaluating the results of the pilot plant experiments conducted at Mithapur.

Funicular Shells in Building Construction

7504. SHRI K. MALLANNA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Structural Engineering Research Centre, Madras has developed funicular shells that eliminate the use of reinforcing steel in building construction; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH) (a) and (b). Structural Engineering Research Centre (SERC) has developed doubly curved funicular shells in concrete. These shells, which are based on 'strength-through-form' concept, utilise minimum of materials to maximum structural advantage. In small sizes there is no need for reinforcement in the body of the shell. Reinforcement is however, needed in the supporting members which are usually in the form of grid beams supported on walls or main beams. The main advantages of this roofing and flooring system compared to the traditional reinforced concrete beam-and-slab system, are:

— Savings in steel upto about 40 per cent;

— Savings in cost upto about 20 per cent;

— Savings in time of construction;

— Reduction in the use of shuttering.

Large funicular shells in concrete for roofing industrial and other buildings require reinforcement both in the body of the shell and in the edge beams; the shell reinforcement is nominal except in the edge zones. It is possible to build large funicular shells using bricks with no reinforcement except in the edge zones of the shells and in the edge beams; brick funicular shell roof with mobile shuttering result in low consumption of cement and steel and low cost and time in construction.

Recovery of Dynamite Sticks from Military Personnel in Silchar

7505. SHRI AHMED HUSSAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that as reported the Police has recovered some dynamite sticks and detonator fuses from some Military personnel in Silchar in Assam during the last six months;

(b) if so, the details of recovery made and the action so far taken to intensify proper vigil on such elements; and

(c) whether Government suspects the accused as having any collaboration with miscreants of other countries and if so, how it propose to tackle the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c). The requisite information is being collected and will be laid on the Table of the House as soon as possible.

SC/ST I.A.S./I.P.S. to Orissa

7506. SHRI K. PRADHANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of officers of the Indian Administrative Service and Indian Police Service belonging to Scheduled Castes and Scheduled Tribes who have been allotted to the State of Orissa so far upto December, 1978; and

(b) what is their proportion to the total number of such officers in the respective cadres?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW JUSTICE & COMPANY AFFAIRS (SHRI S. D. PATIL): (a) & (b). The requisite information as on 1-1-1979 is given below.—

Name of Service	Total number of officers in position	Number of S.C. officers	Number of S.T. officers.	Percentage to total number of officers in position	
				SC	ST
I.A.S . . .	173	12	4	6·94	2·31
I.P.S * . .	100	5	2	5·00	2·00

*Does not include officers appointed to the Service on the results of the 1977 Examination whose allocation to the State Cadre is yet to be finalised.

Closure of Wimco Factory

7507 SHRI MANORANJAN BHAKTA: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Wimco factory at Calcutta, Madras and Port Blair are facing threat of closure; if so, what are the details and the reasons of such closure,

(b) whether Government are considering to takeover the Wimco keeping in mind the large number of workers bread and butter question; if not, the reasons therefor, and

(c) whether Government propose to institute an enquiry into the affairs of Wimco; if so, when, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) to (c). The requisite information is being collected and will be laid on the Table of the House.

Expenditure on Tribal Development in Andaman and Nicobar Islands

7508. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total expenditure incurred by the Andaman and Nicobar Administration for the tribal development for the last two years and how many tribals were benefited by that;

(b) the total expenditure incurred on Dugong Creek and the total number of ONGC's, there,

(c) the total grant received by Adim Janjati Vikas Samiti since last two years and how the amount was spent and the achievement made;

(d) whether any audit was made on the Adim Janjati Vikas Samity's account; if not why not; if so, through whom, and

(e) the total amount spent on gifts distributed to tribals?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Figures of expenditure as reported by the A & N Administration are as follows·

1977-78 — Rs. 49.162 lakhs.
1978-79 — Rs. 47.702 lakhs (upto January, 1979)

18102 tribals were benefited.

(b) The number of Onges in Dugong Creek and South Bay is 112 and the expenditure incurred on them are

as under:—

1977-78 — Rs. 4.796 lakhs

1978-79 — Rs. 2.312 lakhs

(Upto January, 1979).

(c) The amount received by Adim Janjati Vikas Samiti were Rs. 3 75 lakhs and Rs. 6.50 lakhs during 1977-78 and 1978-79 respectively out of special Central Assistance. The amount was spent by the Samiti direct and through the Government Departments for implementation of various schemes viz.,

Plantations

Orchards

Vegetable gardens

Installation of generation set

Fair Price Shops

Onges huts

Maintenance of pigs in Pigpens

Social workers and medical staff

(d) The accounts of the Samiti were duly audited by the Accounts Officer of the Administration for the financial years 1976-77 and 1977-78. Deputy Accountant General, Port Blair has been asked to audit the accounts of the Samiti from 1976 to 1979.

(e) Rs. 5041.43 during 1977-78 and Rs 17,733.30 during 1978-79 were spent on gifts for tribals and also on ration articles etc., for Shompens.

साड़ियों का उत्पादन

7509. **श्री धर्म सिंह भाई पटेल :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को मालूम है कि गुजरात में सौराष्ट्र क्षेत्र के जेतपुर स्थान पर एक लघु उद्योग हाथ से छपी साड़ियों का उत्पादन कर रहा है ;

(ख) जैतपुर शहर में इस समय हाथ से छपी साड़ी बनाने वाले ऐसे कितने छोटे छोटे कारखाने काम कर रहे हैं और उन सभी कारखानों में प्रतिवर्ष लगभग कितनी तथा कितने मूल्य की साड़ियों का उत्पादन करते हैं;

(ग) क्या जैतपुर में बनी हुई हाथ से छपी साड़ियों का अब निर्यात भी किया जाता है; और यदि हां, तो उनको कितनी मात्रा में प्रतिवर्ष निर्यात किया जाता है;

(घ) यदि नही, तो इन साड़ियो का निर्यात करने के लिये सरकार ने अब तक क्या कदम उठाये है अथवा उठाने का विचार है और इनका निर्यात कब से करने का विचार है तथा तत्सम्बन्धी ब्यौरा क्या है, और

(ङ) क्या जैतपुर की साड़िया भारत मे बहुत लोकप्रिय हुई है और यदि हा, तो उन्हे विदेशो मे निर्यात न करने के क्या कारण है और क्या सरकार का विचार इनके निर्यात के लिये कोई योजना तैयार करने की है? और यदि हा तो कब और तत्सम्बन्धी ब्यौरा क्या है

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) जी हा ।

(ख) 1976 मे जैतपुर की हाथ की छपी हुई साडियो के बारे मे अखिल भारतीय हस्तशिल्प बार्ड द्वारा किये गये सर्वेक्षण के अनुसार वर्ष 1976 मे जैतपुर मे हाथ की छपी साड़िया बनाने वाले छोटे कारखानो की सख्या 400 आकी गई । हाथ की छपी साड़ियो का वार्षिक उत्पादन 4464 लाख रुपये का आंका गया ।

(ग), (घ) तथा (ङ). जैतपुर की हाथ की छपी साड़िया भारत भर मे काफी लोकप्रिय है तथा उनका निर्यात भी किया जा रहा है किन्तु निर्यात के आंकड़े उपलब्ध नही हैं । वर्ष 1976–77 मे हाथ की छपी साड़ियो का कुल निर्यात 23.97 लाख रुपये का था । जैतपुर साड़ियो के निर्यात सवर्धन हेतु कोई विशेष योजना नही है । इन वस्तुओ के निर्यात पर रेलभाड़ा मुक्त मूल्य के 10 प्रतिशत की दर से नकद पूरक सहायता का प्रावधान है ।

इंडस्ट्रियल एक्सपोर्ट एण्ड मार्कीटिंग कोआपरेटिव सोसाइटी लिमिटेड (इंडिया) राजकोट का ज्ञापन

7510. **श्री धर्मसिंह भाई पटेल :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनको इंडस्ट्रियल एक्सपोर्ट एण्ड मार्कीटिंग कोआपरेटिव सोसाइटी लिमिटेड (इंडिया) राजकोट (गुजरात) से उनकी सोसाइटी के विकास के लिए ऋण देने के बारे में दिनांक 13 मार्च, 1979 को कोई नया आवेदन पत्र प्राप्त हुआ है;

(ख) यदि हां, तो उसमें की गई मांगों का ब्यौरा क्या है और उससे उसमें क्या शिकायतें की गई हैं;

(ग) सरकार द्वारा उस पर क्या कार्यवाही की गई है और क्या करने का विचार है;

(घ) उपरोक्त सोसाइटी को कितने धन की आवश्यकता है और उसमें से तत्काल कितने धन की आवश्यकता है, और

(ङ) इस इंडस्ट्रियल सोसायटी की कम से कम आवश्यकता पूरी करने के लिए सरकार का क्या कार्यवाही करने का विचार है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) . (क) जी हां ।

(ख) यह अभ्यावेदन केन्द्रीय सरकार द्वारा समिति को वित्तीय सहायता स्वीकृत करने तथा राज्य स्तर के सहकारी सस्थानो द्वारा दी जाने वाली सहायता अपर्याप्त होने के सम्बन्ध में है,

(ग) से (ङ) समिति ने 55 लाख रुपये की वित्तीय सहायता के लिए अनुरोध किया था जिसमें से उनकी तुरन्त आवश्यकताए 5 लाख रुपये होना बताई गई है । चूंकि सहकारी समितियो का विकास करना राज्य का मामला है तथा राज्य सरकारे योजना आयोग के परामर्श पर अंतिम रूप दिये गए राज्य योजना आवटनो मे से सहकारी समितियो का सहायता देती है, इसलिए समिति को इस सम्बन्ध में राज्य सरकार से परामर्श स्थापित करने की सलाह दे दी गई है ।

दिल्ली में वेश्यावृत्ति

7511 **श्री युवराज** : क्या गृह मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या दिल्ली पुलिस ने गत दो वर्षों में बढती हुई वेश्यावृत्ति का रोकने के लिए कोई कार्यवाही की है, और

(ख) यदि हां, तो उसका ब्यौरा क्या है ?

गृह मंत्रालय तथा न्याय, विधि और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल) : (क) और (ख) 1977 के 61 मामलो की तुलना में 1978 के दौरान वेश्यावृत्ति निवारण अधिनियम के अधीन 58 मामलो का पता लगाया गया था । इस अपराध को रोकने के लिये निम्नलिखित कदम उठाए गए हैं —

(i) ध्यान मे आने वाले दलालो और वेश्याओ की गतिविधियो पर सख्त निगरानी रखी जा रही है ।

(ii) ऐसे अपराध में लिप्त अपराधियो का पता लगाने के लिए साधन जुटाए जाते हैं और आसूचना एकत्रित की जाती है ।

(iii) अक्सर छापे मारे जाते है और होटलो, रेस्तराओ और अतिथि गृहो में भी आकस्मिक जाच की जाती है ।

(iv) ऐसे अपराध पर कार्रवाही करने के लिए दिल्ली पुलिस की अपराध शाखा में दुराचार विरोधी विशेष दस्ते की स्थापना की ग है ।

Illicit Liquor trade in Delhi

7512. **SHRI YUVRAJ**: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any arrests have been made in regard to the charges of dealing in illicit liquor during the last two years, and

(b) if so, the details thereof and steps taken to check the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI S. D PATIL): (a) & (b). The details of the cases registered and persons arrested for dealing in illicit liquor during 1977 and 1978 are as under:—

Year	Cases registered	Persons arrested	Quantity recovered
1977	1219	1271	38169 bottles
1978	2109	2183	68760 bottles.

The following steps have been taken to check this crime:

(i) Strict watch is being kept over the activities of the criminals indulging in such crime and living in ill-reputed areas.

(ii) Sources are deployed and intelligence is collected.

(iii) In addition to the vigilance by the local police, the Anti-Smuggling Squad and the Intelligence Cell in the Crime Branch of Delhi Police deal with such crime. They organise raids and 'Nakabandi' at the places where illicit liquor is sold or smuggled.

(iv) Under the Delhi Police Act 1978, 61 bootleggers have been externed since August, 1978.

Effect of excise proposals on Carpet Industry

7513. SHRI C. K. CHANDRAPPAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the excise duty proposals made in the current budget has affected the hand knitted carpet industry in Panipat and Sonipat and large number of workers are rendered unemployed;

(b) whether a report to this effect in Hindu, Madras dated 26th March, 1979 captioned "Excise Department view hits an industry" has been brought to the notice of the Government;

(c) whether this budget has any such impact in any other industry;

(d) whether any study has been made to assess the impact of this budget on industries; and

(e) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) No, Sir.

(b) No, Sir.

(c) Not applicable to Handicrafts.

(d) and (e). No study has been conducted so far.

S.C./S.T. Population

7514. SHRI GIRIDHAR GOMANGO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Scheduled Castes and Scheduled Tribes population recorded in 1961 and 1971 census report, State-wise;

(b) whether the Scheduled Castes and Scheduled Tribes population has been decreased in 1971 census,

(c) if so, what are the reasons for the decrease of this population whereas other population has increased; and

(d) the measures taken by Government to stop the decrease of the population of these people?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) The required information is given in the enclosed statement.

(b) The statement referred to in (a) above will show that there has been no decrease in either S.T. or S.C; population in 1971 Census.

(c) and (d). In view of (b) above, the question does not arise.

Population of Scheduled Castes and Scheduled Tribes in India States and Union Territories according to the 1961 and 1971 Censuses.

States/Union Territories	Population of			
	Scheduled Castes		Scheduled Tribes	
	1961	1971	1961	1971
1	2	3	4	5
INDIA	64,449,275	80,005,398	30,130,184	38,015,162
1. Andhra Pradesh	4,973,616	5,774,548	1,324,368	1,657,657
2. Assam	731,490	912,557	1,164,641	1,606,648
Bihar	6,536,875	7,950,652	4,204,770	4,932,767
4. Gujarat	1,367,255	1,825,432	2,754,446	3,734,422
5. Haryana	1,364,136	1,895,933	..	..
6. Himachal Pradesh	643,851	769,572	122,326	141,610
7. Jammu and Kashmir	284,131	381,277	..	..
8. Kerala	1,434,817	1,772,168	212,762	269,356
9. Madhya Pradesh	4,253,024	5,453,650	6,678,410	8,187,203
10. Maharashtra	2,226,914	3,025,761	2,617,150	2,954,240
11. Manipur	13,376	16,376	249,049	334,466
12. Meghalaya	1,261	3,887	639,161	814,230
13. Mysore (Karnataka)	3,117,232	3,850,034	192,096	231,268
14. Nagaland	126	*	343,697	457,607
15. Orissa	2,763,858	3,310,854	4,223,757	5,071,937
16. Punjab	2,486,812	3,348,217	..	..
17. Rajasthan	3,359,640	4,075,580	2,309,447	3,125,506
18. Sikkim	@	@	@	@
19. Tamil Nadu	6,067,327	7,315,595	251,991	311,515
20. Tripura	119,725	192,860	360,070	450,544
21. Uttar Pradesh	15,339,881	18,548,916	..	198,565†
22. West Bengal	6,890,314	8,816,028	2,054,081	2,532,969
UNION TERRITORIES				
1. A. & N. Islands	..	..	14,122	18,102
2. Arunachal Pradesh	..	389	298,157	369,408
3. Chandigarh	14,223	29,073	..	..

1	2	3	4	5
4. Dadra and Nagar Haveli	985	1,332	51,259	64,445
5. Delhi . . .	341,555	635,698	..	..
6. Goa, Daman & Diu .	..	16,514	..	7,654
7. L. M & A Islands (Lakshdweep)	..	..	23,391	29,540
8. Mizoram . . .	5	82	261,014	313,299
9. Pondicherry . . .	56,846	72,921	.	..

SOURCE (i) Census of India 1961 Vol. 1 India, Part II-A (ii) Union Primary Census Abstract.

(ii) Census of India 1961, Paper No. 1 of 1969.

(iii) Census of India 1971, Series 1, Part II-C (i) Social and Cultural Tables.

NOTES : *Only Scheduled tribes were notified in relation to the State of Nagaland.

@Sikkim became a State under the Constitution as from the 26th April, 1975 by virtue of the Constitution (Thirty-sixth Amendment) Act, 1975. Scheduled Castes and Scheduled Tribes in relation to Sikkim, under the relevant Constitutional provisions, have been specified only in June 1978.

†No community was scheduled in relation to Uttar Pradesh at the time of 1961 Census.

Report of Working Group on development of Scheduled Castes and other Backward Classes

7515. SHRI GIRIDHAR GOMANGO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the "Working Group on Development of Scheduled Castes and other Backward Classes" have submitted their report to his Ministry;

(b) if so, the main recommendations made by the working group in the report; and

(c) the steps taken by his Ministry to implement the recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Yes, Sir.

(b) A summary of the recommendations from the Report of the Working Group is laid on the Table of House [*Placed in Library. See* No. LT-4324/79]. The Working Group has in its report emphasised the importance of economic development programmes for the Scheduled Castes. Among its important recommendations are the following: the preparation of Special Component Plans for the Scheduled Castes by the State Governments and Central Ministries the setting up of Scheduled Castes Development Corporations in the States and the provision of Central Assistance for them; the formulation and implementation of schemes by the developmental departments of States and Centre directed at specific occupational groups like agricultural labourers marginal and small farmers, leather workers and other artisans; the need for educational and social programmes like primary education and adult literacy, health services, housing with basic facilities; programmes to end social discrimination and to realise the vision of a casteless society.

(c) The Report of the Working Group has been forwarded to the State Governments, Central Ministries and Departments and action is being pursued with them. Government of

India also held Regional Conferences with several States during which the recommendations of the Working Group were discussed. The State Governments of Andhra Pradesh, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Punjab, Rajasthan, Tripura, West Bengal, Uttar Pradesh and the U.T. of Pondicherry have prepared Special Component Plans for the Scheduled Castes; Scheduled Castes Development Corporations have been formed in 14 States and recently a scheme for Central assistance for these Corporations has been commenced.

केन्द्रीय रिजर्व पुलिस बल द्वारा आल इंडिया एसोसिएशन का गठन

7515. **श्री रामानन्द तिवारी** : क्या गृह मंत्री यह बताने की कृपा करेंगे कि

(क) क्या केन्द्रीय रिजर्व पुलिस बल के असैनिक कर्मचारियों ने 1977 में आल इंडिया एसोसिएशन बनाया था,

(ख) क्या यह सच है कि इस एसोसिएशन को मान्यता देने के लिये मंत्रालय को जोरदार सिफारिश की गई है ;

(ग) क्या विधि विभाग और श्रम मंत्रालय ने भी अपनी स्वीकृति देने के लिये सिफारिशें की हैं, और

(घ) यदि हां, तो अब तक मान्यता न देने के क्या कारण हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री अनिल बाँल बण्डल) (क) जी नहीं, श्रीमान् ।

(ख) प्रश्न नहीं उठता ।

(ग) प्रश्न नहीं उठता ।

(घ) प्रश्न नहीं उठता ।

Promoton of Bihar Civil Service to I. A. S.

7517. SHRI RAM VILAS PASWAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a select list was prepared by the Select Committee in December, 1978 for promotion of officers of Bihar Civil Service to the cadre of I.A.S;

(b) whether the above list includes the names of officers against whom serious charges of corruption are pending;

(c) whether the Home Ministry's letter No. 10/9/69-Est(SCT) dated the 8th July 1969 provides for certain concessions to Scheduled Caste and Scheduled Tribe officers over the general category officers in matter of inclusion in the select list for promotion to IAS cadre;

(d) whether some able officers belonging to SC/ST as well as to general category against whom no charges are pending have been ignored, and

(e) if so, action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S D. PATIL): (a) Yes, Sir A meeting of the Selection Committee for preparing the select list of the State Civil Service officers for promotion to I A S was held on the 28th and 29th December, 1978.

(b) The select list, as approved by the U P S C., has so far not been received in this Department. Government do not, therefore, have information about the names of the State Civil Service officers included in the list.

(c) The instructions contained in the Home Ministry's letters No 19/9/69-Est (SCT) dated the 8th July, 1969 are not applicable to the State Civil Service Officers who ar considered for inclusion in the select list for promotion to the I A S.

(d) and (e). Question does not arise in view of the reply to part (b) above.

थोक मूल्य सूचकांक में शामिल की गई वस्तुएं

7518. **श्री राम विलास पासवान :**
श्री कचरूलाल हेमराज जैन :
क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय द्वारा प्रकाशित थोक मूल्य सूचकांक में दैनिक प्रयोग की सभी वस्तुयें शामिल की गई हैं ,

(ख) यदि हां, तो इसमें शामिल की गई वस्तुओं का नाम क्या है , और

(ग) क्या ये वस्तुयें पूरी तरह से वास्तविक मूल्य स्तर का प्रतिनिधित्व करती हैं?

उद्योग मन्त्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) (क) उद्योग मन्त्रालय में आर्थिक सलाहकार के कार्यालय द्वारा थोक मूल्य सूचकांक प्रकाशित किये जाते हैं।

(ख) दैनिक इस्तेमाल की सभी महत्वपूर्ण वस्तुए इसमें शामिल की गई हैं। इन वस्तुओ को दर्शाने वाला विवरण संलग्न है। थोक मूल्यो के बुलेटिन की एक प्रति संसद पुस्तकालय में उपलब्ध है।

(ग) थोक मूल्य सूचकांक (कृषि वस्तुओं के बारे में थोक बाजारो के थोक मूल्य और तैयार वस्तुओ क लिए उत्पादन शुल्क सहित कारखाने से निकलते समय की कीमत दर्शाता है। थोक कीमतो तथा खुदरा कीमतो में वितरण मार्जिन परिवहन लागत तथा बिक्री कर के कारण आमतौर पर कुछ अन्तर होता है। श्रम ब्यूरो द्वारा सकलित किय जा रहे उपभोक्ता मूल्य सूचकांक में खुदरा कीमतें दी होती है।

विवरण

थोक मूल्यो के सूचकांक मे शामिल की गई रोजमर्रा के इस्तेमाल मे आने वाली वस्तुओ की सूची —

संशोधित श्रृंखला (आधार 1970–71-100)

चावल	केला	तोरिया तथा सरसो
गेहू	काजू	खोपरा
ज्वार	सेब	सोयाबीन
बाजरा	आम	कच्चा तम्बाकू
जौ	दूध	कोयला]
मक्का	घी	कोक
रागी	मक्खन	मिट्टी का तेल
चना	अडे	पेट्रोल]
अरहर	मछली	डिब्बा बन्द दूध
मुग	मास	शिशु आहार
मसूर	काली मिर्च	डिब्बा बद फल
उडद	मिर्च	तथा वनस्पति
वनस्पति	हल्दी	डिब्बा बद मछली
आलू	बडी इलायची	मैदा
शकरकन्दी	अदरक	आटा
प्याज	अन्य मसाला	सूजी
टेपिओका	तथा मसाले	बिस्कुट
टमाटर	चाय	डबलरोटी
फूल गोभी	काफी	चीनी
मटर	सुपारी	खांडसारी
फल	कच्ची रुई	गुड
सतरा	मुगफली	

वनस्पति
मूंगफली का तेल
सरसों का तेल
नारियल का तेल
जिंजली तेल
करन्डी तेल
माल्ट युक्त आहार
नमक
ग्लूकोज
मूद पेय
ग्रवरेज
कत्था
सिगरेट
तम्बाकू के अन्य उत्पाद
बीड़ी
सूती कपड़ा (मिल निर्यात)
खादी कपड़ा
हथकरघा एवं
शक्ति चालित करघो का कपड़ा
बुनाई की ऊन
ऊनी कपड़ा
तथा ऊनी खादी
रेशम तथा नकली रेशम
के वस्त्र
नायलोन/टेरीन
मिश्रित कपड़ा
कयर के गलीचे तथा बिछावन
कागज
चमड़े के जूते
रबड़ तथा प्लास्टिक
के जूते
टायरों
ट्यूब
तैयार भेषज
साबुन
केश तेल
पाउडर टल्क फेस
क्रीम/स्नो
सिंथेटिक डिटर्जेंट
मंजन
टूथ पेस्ट
सोड ऐश
ब्लीचिंग पाउडर
दियासलाइया
विलास
चूड़िया
फलास्क
काकरी
लालटेन
आयल प्रैशर लैम्प
ताले
बर्तन
रेजर ब्लेड
फलैश लाइट टार्च
सूखी बैटरी
बिजली के लैम्प
रेडियो रिसीवर/
टेली विजन
घड़ियां तथा
दीवार की घड़ियां
फाउन्टेन पेन
टूथब्रुश
कंघे

Issue of Ordinances by States re: imposition of curbs on right to strike in Industries

7519. SHRI JYOTIRMOY BOSU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many States have enacted legislations or issued ordinances imposing curb on the right to strike or agitate in certain industries, establishments and undertakings during the last two years;

(b) main features of each of those legislation or ordinances; and

(c) why it became necessary for the States concerned to enact legislation or issue ordinances?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) to (c). The information is being collected and will be laid on the Table of the House.

राजनैतिक अथवा सामाजिक संगठनो पर रोक लगाने वाले कानून

7520. डा० रामजी सिंह : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जनता पार्टी की चुनाव घोषणा में यह वायदा किया गया था कि सरकार ऐसे कानून बनायगी जिसके अन्तर्गत किसी भी राजनैतिक अथवा सामाजिक संगठनो पर बिना स्वतंत्र जांच किये रोक नही लगायी जायगी ; और

(ख) यदि हां तो ऐसा कानून कब तक अधिनियमित किये जाने का विचार है ?

गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल मंडल) : (क) जी हा श्रीमान् ।

(ख) गैर कानूनी गतिविधियां (निवारक) अधिनियम 1967 और इसके संशोधनो के अधीन यदि सरकार के विचार में कोई एसोसिएशन गैर कानूनी एसोसिएशन बन गई हो तो वह ऐसी एसोसिएशन को अधिसूचना द्वारा गैर कानूनी घोषित कर सकती है और ऐसी कोई अधिसूचना तब तक प्रभावी नही होगी जब तक किसी उच्च न्यायालय के न्यायाधीश वाला कोई न्यायाधिकरण जो "गैर कानूनी गतिविधियां (निवारण) न्यायाधिकरण" के नाम से जाना जाएगा इसमे की गई घोषणा की पुष्टि न कर दें न्यायाधिकरण के

समझा कोई भी कार्यवाहियां न्यायिक कार्यवाही समझी जायेगी ।

इसलिये कोई नया कानून बनाना आवश्यक नहीं समझा गया है ।

Production of dry cells and dry battery by Multinationals

7521. SHRI JYOTIRMOY BOSU: Will the Minister of INDUSTRY be pleased to state:

(a) total installed capacity of units producing dry battery/dry cells in the country;

(b) who are the main producers and installed capacity of each producer;

(c) whether some of the multi-national Corporations in this field are producing dry cells and dry batteries far in excess of their licensed capacity;

(d) whether a Japanese multinational has been allowed to enter this industry; and

(e) if so, what are the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV) (a): The total licensed capacity of the units producing dry battery cells in the country is 1291 million Nos. including a capacity of 72 million Nos. granted to M/s. Union Carbide India Limited exclusively for defence use.

(b) The names and the licensed capacity of the units in the dry battery industry are as per the Statement attached.

(c) One multi-national company is producing dry cells in excess of their licensed-registered capacity in two of their units.

(d) and (e) Japanese multi notionals have technical collaboration and/or equity participation with the following Indian Companies particulars of which are as under:—

Sl. No.	Name of the Indian Company	Name of the foreign collaborator	Percentage of equity participation
1.	M/s. Indo National Limited, Madras.	M/s. Matsushita Electric Industrial Company, Japan.	40%
2.	M/s. Lakhan Pal National Limited, Baroda.	M/s. Matsushita Electric Industrial Company, Japan.	40%
3.	M/s. Toshiba Anand Batteries, Cochin.	M/s. Toshiba Ray-o-Vac, Japan .	40%
4.	M/s. Punjab Anand Batteries, Mohali	M/s. Toshiba Ray-o-Vac, Japan .	Nil

Names of the firms with licensed capacity

S. No.	Name of the firm.	Accounting unit	Licensed capacity
1.	Union Carbide (I) Ltd., Calcutta	Mill. Nos.	210
2.	Union Carbide (I) Ltd., Madras	Do.	60
3.	Union Carbide (I) Ltd., Hyderabad	Do.	60
4.	Estrela Battery Ltd., Bombay	Do.	205
5.	Havero Industries, Ltd., Bombay	Do.	72
6.	Geep Flashlight Ind. Ltd., Allahabad . . .	Do.	222
7.	Toshiba Anand Batteries Limited, Cochin . . .	Do.	90

1	2	3	4
8.	Punjab Anand Batteries, Mohali (Pb.)	Mill. Nos.	60
9.	Lakhanpal National Limited, Baroda	Do.	60
10.	Indo National Limited, Nellore	Do.	60
11.	J. K. Batteries, Bhopal	Do.	60
12.	Jesson Electronic Limited, Ghaziabad	Do.	60
13.	M/s. Union Carbide India Ltd. (for Defence purposes)	Do.	72
			1291

Licence for Import of V 77/600 Mini Computer series to Glaxo Laboratories

7522. SHRI S. R. DAMANI: Will the Minister of ELECTRONICS be pleased to state:

(a) whether it is a fact that Government have granted a licence for import of V77/600 mini Computer series from U.S.A. to Glaxo Laboratories, Bombay;

(b) if so, the amount of Foreign Exchange involved in it;

(c) whether it is a fact that already an efficient IBM computer is with the Glaxo Laboratories to meet the present requirements of the company;

(d) if so, the reasons for allowing to import a new one; and

(e) whether the installation of the new imported computer will render retrenchment and close the avenues for future employment in the company, if not, the grounds thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) Yes, Sir.

(b) $ 4,95,883.

(c) and (d). The import of the system is to replace old IBM-1401 Computer, which has been in use with the Company since 1967 and is now obsolete.

(e) The applications envisaged of the new system include corporate planning, R&D, Production planning etc. The Company has given assurances that its import will not lead to retrenchment of existing employees.

Pay Scale of Police Constables

7523. SHRI DHARM VIR VASISHT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a Police Constable got a monthly pay of Rs. 353/25 while an unskilled worker in the Hindustan Steels got Rs. 480/- and a sweeper in Goodyear India Tyre Factory or Glaxo Bombay got Rs. 600/- or thereabout;

(b) the rationale of the pay-packets;

(c) the nature of recommendations made by the Dharm Vira Commission to boost the pay scales of the police constable; and

(d) the reaction of Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI DHANIK LAL MANDAL): (a) and (b). The Government is aware that the pay of a constable in several states compares unfavourably with the pay of unskilled workmen in public or private sector, industrial or commercial fields. The salary scales of Government servants are fixed on a different footing than those of workers in public or private sector or in industrial and commercial fields. These scales are fixed after taking into consideration several relevant factors.

(c) and (d). The National Police Commission has submited its First Report *inter-alia* containing recommendation to establish a relationship between the pay structure of Police personnel and employees in some other spheres. The same are under consideration of the Government but a final view on these recommendations made by the Commission would be taken only after it has submitted its final report.

Improving the performance of Small and Cottage Industries in Haryana, Punjab and Himachal Pradesh

7524. SHRI DHARM VIR VASISHT: Will the Minister of INDUSTRY be pleased to state the steps taken to improve the performance of small industrial sector and cottage industries in Haryana, Punjab and Himachal Pradesh with figures where required?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): In accordance with the new Industrial Policy announcd by the Union Minister of Industry on 23-12-1977, the District Industries Centres are to be focal points for development of small scale and cottage industries. These Centres are to provide service and facilities under one roof. The Government approved 11 DICs in Haryana, 12 in H.P. and 7 in Punjab. In Haryana 72 entrepreneurs have been identified and 90 project profiles prepared for helping the new entrepreneurs. 42 new units were established during the eriod of which 40 are the small scale units and 2 artisans units.

One Central Tool Room facility is being set up at Ludhiana at a total cost of Rs. 3.85 crores in participation with the Federal Republic of Germany and the Govt. of Punjab. An additional facility of a Hand Tools Institute is being set up at Jullundur. These two Centres will provide substantial technical support, training, testing and common facilities to the small scale industrial engineering units located in the three States.

The Central Government has sanctioned assistance of Rs. 10 lakhs for strengthening the share capital base of State Apex Society and Handloom Development Corporation in Haryana. One Intensive and one Export Production Project have been sanctioned to the State. So far Rs. 60.24 lakhs have been released to the State Government for the Intensive Project and Rs. 20 lakhs for the Export Production Project.

In Himachal Pradesh 165 entrepreneurs have been identified and 238 project profiles prepared. 80 new industrial units have been set up. The Central Government has given Rs 7 lakhs by way of loan to then the share capital base of the Handloom Development Corporation. One Export Production Project has been sanctioned and a sum of Rs. 20 lakhs has been released to the State for this purpose so far.

In Punjab 276 entrepreneurs have been identified and 23 project profiles prepared. Further 396 new industrial units have been set up, comprising of 218 artisan units and 178 small scale units. A loan of Rs. 5 lahks was given to the State Government to provide share capital assistance to weavers to become members of cooperative societies. Thus 23 new Handloom Weavers Cooperative Societies have been organised in the State. The Central Government has also sanctioned Rs. 20

lakhs by way of loan to enabbleb the State Government to strengthen the share capital base of the State Apex Society and Handloom Development Corporation. One Export Production Project has been sanctioned to the State and a sum of Rs 10 lahs has been released to the State Government by the Centre for this purpose.

The important development programmes undertaken or proposed to be undertaken in the State of Punjab, Haryana and Himachal Pradesh by the All India Handicrafts Board are as under.—

(i) A massive training programme in Carpet Weaving has been launched on all India basis to enlarge the production base and employment by setting up Carpet Weaver Training Centres in the above States by the end of 1978-79, as below

State	No of Centres set up directly by the Board	No of Centres run by the State Corporation
1. Haryana	7	
2. Punjab . .	9	10
3. Himachal Pradesh	7	17

During the year 1979-80, the following new Carpet Centres are proposed to be set up in these States.

State	No of Centres proposed to be set up during 1979-80 by the Corporation
1. Haryana . . .	10
2. Punjab . . .	30
3. Himachal Pradesh . .	10

In each Centre, 50 trainees are being imparted training.

(ii) One training Centre for art-metal Craft to impart training to 35 trainees is being opened at Rewari in Haryana shortly The requirement for setting up more Centre of production of metal craft and also the Common Facilities Centre in Punjab, Haryana and Himachal Pradesh are also being studied

(iii) In so far as Wood & Ivory Craft is concerned an Apprenticeship Training Scheme for inlay work at Hoshiarpur (Punjab) has been continuing with six trainees undergoing training for a period of two years since 16-2-1979

(iv) For existing the marketing of Handicrafts and procurement/distribution of raw materials to craftsmen, the Handicrafts Board has given financial assistance by way of share capital participation in the State Small Industries Corporation of Punjab and Haryana to the extent of Rs 15 lakhs and Rs 10 lakhs respectively

Achievements of the Integrated Textile Policy

7525 SHRI DHARM VIR VASISHT Will the Minister of INDUSTRY be pleased to state

(a) the nature of achievements recorded during the last six months as a result of the integrated textile policy announcement dated 7th August, 1975, particularly in the handloom and khadi sectors, and

(b) the role of the National Textile Corporation mills as "clothers to the masses" during the same period?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) The policy statemnt was announced on 7th August, 1978, and strictly speaking, it is too short a period to quantify the achievements in a diffused sector like textiles. It can, however, be stated

that the textile economy has turned the corner from its previous conditions of recession. The organised sector has registered a significant growth of 9.45 per cent in production of yarn and 2.21 per cent in production of fabrics. This itself is indicative of the fact that the handloom sector is registering faster growth. Capacity in loomage in the organised sector has been frozen. The new pattern envisaged for production of controlled cloth has been implemented. On the raw material front, the Cotton Corporation of India has taken on its enhanced role which includes the operation of buffer stock and enhanced purchase for supply both to NTC and non-NTC mills. The Corporation has expanded its net-work of purchase centres and has already procured 8 lakh bales of cotton.

(b) The National Textile Corporation has taken on the dominant share of the production of controlled cloth. This together with the already existing composition of cloth production weighted towards coarse and medium fabrics has enabled the Corporation to assume the role of "Clothier of the masses". The production in the N.T.C. has increased to a level of 950 million metres and for the first time in its history the Corporation has also registered cash profits

Projects undertaken by C.S.I.O., Chandigarh

7526. SHRI A K. SAHA:
SHRI BHAGAT RAM:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) how many projects were undertaken by the Central Scientific Instruments Organisation (CSIO), Chandigarh during the years 1977-78, 1978-79 giving details of each of the projects;

(b) how many of these projects have been completed and how many of them have been taken up by the Industry for its commercial exploitation and what about the remaining projects;

(c) what is the project-wise position of incomplete projects the previous years; and

(d) how much total expenditure is incurred on CSIO annually?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) to (d). Information is being collected and will be laid on the Table of the House.

Supply of Gelatine to Punjab Electricity Board

7527. CHOWDHRY BALBIR SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that an order to supply 2½ tonnes of Gelatine (explosive material) was placed by Punjab Electricity Board on M/s. Indian Detonators Ltd. for Shanan Extension Project; and

(b) whether there was a delay in supply, if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). There is no Government control on the distribution of indigenously produced industrial explosives. Indigenous manufacturers distribute explosives on basis of priority norms chalked out by them. Further, M/s. Indian Detonators Ltd. (known as M/s. I.D.L. Chemicals Ltd.) produces slurry type industrial explosives and not gelatine explosives.

Concessions given to industries having plans for Import substitutions and Export of indigenous Technology

7528. DR VASANT KUMAR PANDIT: Will the Minister of INDUSTRY

be pleased to state whether Government are considering to give further benefits and concessions to those industries having plans for import substitution and export of indigenous technology?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): In order to encourage innovations in the field of import substitution, the import policy considers banning of imports particularly to afford protection to nascent industry. The Board of Awards for Import Substitution awards prizes every year to persons and organisations who develop items for import substitution. To give impetus to the development and utilisation of indigenous technology some of the measures taken at policy level are de-licensing of industries set up with technology developed by national laboratories and utilization of results of in house research and development for commercial exploitation.

Export of technology is evidenced by industrial units already set up abroad by Indian entrepreneurs in conjunction with local parties in the fields of textiles, jute, sugar, leather, food canning, light engineering products, automotive components, electrical accessories, etc. Export of projects and technology including consultancy, design and engineering services has taken place in fields like sugar mills, cement mills, textile mills, coke oven plants, thermal boilers, high tension and extra high tension power transmission lines, electric sub-stations and general electrification of towns and factories. Large civil engineering contracts of airports, railways housing, hospitals etc. for which contracts have been concluded by Indian organisations with countries, particularly the Persian Gulf and Middle East, are in progress.

Considering the increasing importance of Indian project exports and joint ventures as instruments of furthering co-operation and mutually beneficial business prospects between India and the developing countries, the Government of India has recently liberalised its guidelines in regard to investment in joint ventures abroad. Export Credit Guarantee Corporation also introduced, in September, 1978 an Overseas Investment Insurance Scheme to provide political risk cover for overseas investment. Industrial Development Bank of India has been, of course, assisting the promoters of such joint ventures in a modest way through its Bills Re-discounting Scheme under which indigenous machinery could be purchased on deferred payment terms for the purpose of export against equity in the joint venture companies abroad.

In order to fill in the gap that has existed so far and in the context of Government policy in this regard, Industrial Development Bank of India has introduced its "Overseas Investment Finance Scheme" for financing overseas investment by promoters of joint ventures abroad, whether by way of export of engineering goods, machinery and capital equipment or in cash against their contribution towards equity. The scheme came into effect from the 15th March, 1979.

Visit by a Team of Soviet Space Scientists

7529. SHRI C. K. CHANDRAPPAN: Will the Minister of SPACE be pleased to state whether a team of Soviet Space Scientists recently came to Bangalore to take part in the tests of India's second satellite which is being conducted there?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENT OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): Yes, Sir.

Application of Modipan Ltd. for setting up Soyabean Industry

7530. SHRIMATI MRINAL GORE: Will the Minister of INDUSTRY be pleased to state:

(a) whether an application has been received by Industries Department for setting up an integrated soyabean processing plant from Modipan Ltd.;

(b) if so, whether Government have approved it; and

(c) whether Government changed their guidelines for industrial licence for setting up units for manufacture of Soyabean based industries?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). Yes, Sir.

Training to Police Officers in Central Forensic Science Laboratories

7531. SHRI P. RAJAGOPAL NAIDU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the type of facilities provided in the Central Forensic Science Laboratories in the country; and

(b) whether training is being given to the police officers in forensic medicine in the above laboratories?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) The Central Forensic Science Laboratories were initially established as model Laboratories for Scientific support in Crime Investigation. These Laboratories are provided with scientific equipment to examine crime case exhibits on day-to-day basis and give scientific opinion. With the establishment of a chain of similar Laboratories in the States, the Central Forensic Science Laboratories are orienting their work more towards research.

(b) No, Sir. The Police officers are, however, trained in Forensic Medicine at the Police Training Institutions in the States and also at the National Police Academy for the IPS officers. The Institute of Criminology and Forensic Science runs in Service training Courses for Forensic Police officers also alongwith others.

Production of a new cycle by M/s. Sen Raleigh

7532. SHRI P. RAJAGOPAL NAIDU: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government managed Sen Raleigh company is manufacturing a new model of bicycle designed to meet the needs of the rural people; and

(b) if so, the price of the bicycle?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir.

(b) The approximate ex-works price per piece is Rs. 280/-.

Low dispersion of Technology

7533. SHRI DHARAM VIR VASISHT Will the Minister of PLANNING be pleased to state:

(a) whether low dispersion of technology was one of the causes of rural poverty, if so, the steps taken to correct the situation; and

(b) the nature of technological progress made by advanced States of the country together with steps to transfer the same to undeveloped States?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) and (b). The low level of technology adopted in agriculture and village industries is one of the causes for poor productivity, which in turn leads to low income generation in the rural areas. Already, a considerable break-through has been achieved in increasing agricultural production through the adop-

tion of improved technology especially in respect of high-yielding varieties, water management, fertiliser use, etc. Various measures are being taken to ensure a wider dispersal of the technology of scientific agriculture, such as the strengthning of the agricultural extension services, periodical training of extension workers and farmers, demonstrations, etc. Besides intensifying S&T programmes in the sector of small and village industries, a major step has been taken in the share of establishment of District Industries Centres, which will cater for the technology requirements of village industries and its dispersal.

N.R.C. stand on safeguard in relation to U.S. supplied materials

7534. SHRI C. K. CHANDRAPPAN:
PROF. SAMAR GUHA:

Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether it is a fact that the U.S. Nuclear Regulatory Commission has taken a stand that even if US Government unilaterally terminates the agreement regarding the Tarapur Plant India would still be bound to comply with the stipulated safeguards in relation to all US supplied materials and equipments under American Domestic Legislation;

(b) whether the attention of Government has been drawn to the report in 'Hindu' dated the 26th March, 1979 captioned Delhi surprised at NRC agreement, if so, the details thereof; and

(c) the reaction of Government on the points mentioned in that report?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) The NRC Commissioners have expressed the view that the non-compliance by India with the new U.S. law requiring application of "full-scope safeguards" would relieve the United States of its contractual obligation to supply fuel for Tarapur and that India would not have any grounds to terminate safeguards.

(b) Yes, Sir.

(c) Government is of the view that the stoppage of fuel supplies for Tarapur would constitute a material breach of the Cooperation Agreement by the United States and relieve India completely from any obligation to adhere to the restrictive clauses of the Agreement, including the application of safeguards.

Financial Assistance to B.H.E.L.

7585. SHRI A. R. BADRINARAYAN:
SHRI M. V. CHANDRA SHEKHARA MURTHY:
SHRI NIHAR LASKAR:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have decided to give some more money to Bharat Heavy Electricals Ltd., to add to its stock of parts held in the spares bank;

(b) if so, whether a sum of Rs 8.05 crore has already been released for the purpose;

(c) what is the amount that BHEL will get; and

(d) what are the parts BHEL will buy?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) and (b). The Governmen tof India has decided to advance an interest-bearing loan to the Bharat Heavy Electricals Ltd. (BHEL) to procure spares for non-BHEL-makes of thermal generating sets of USSR and American origin

which are in operation at the various State Electricity Boards and electricity supply undertakings in the country. A total sum of Rs. 12.55 crores has been released so far, for this purpose. A sum of Rs. 4.50 crores was released during 1976-77 and a sum of Rs. 8.05 crores has been released in March, 1979.

(c) BHEL has been entrusted with the task of procuring, stocking, issuing the spares and monitoring the stocks. The policy on pricing of the spares to be paid for by the Electricity Boards is currently under examination.

(d) BHEL will buy mostly spare parts for 50 MW and 100 MW USSR make and 62.5 MW General Electric/USA make of thermal generating sets for sale to user Electricity Boards.

Grant of Advance Increment to Gazetted Officers knowing Hindi

7536. SHRI MOHAN LAL PIPIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that passing of prescribed examinations under the Hindi Teaching Scheme is obligatory for all the Central Government employees who do not possess any working knowledge of Hindi;

(b) whether it is also a fact that the advance increments are granted to such of the employees who pass these examinations;

(c) whether it is also a fact that the Gazetted Officers have been made eligible for the grant of advance increments; if so, from which date; and

(d) whether the Gazetted Officers who have passed these examinations prior to this date are not eligible for the grant of advance increments if so, the reasons therefor and whether there is any proposal under consideration of Government to remove this discrimination?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). Yes, Sir. Under the Presidential Order dated 27th April 1960 in-service training in Hindi is obligatory for all Central Government employees except Class IV employees, employees of Industrial Establishments and work-charged employees. All the employees have to pass the prescribed Hindi examination—Prabodh, Praveen or Pragya—according to the duties of their posts. The employees successfully passing the examinations are, on fulfilling the other conditions laid down, granted various incentives which include personal pay equal in amount to one increment for a period of 12 months.

(c) and (d) The Gazetted officers, for whom Pragya course is prescribed and the officers, for whom Praveen is Prescribed, are eligible for the above personal pay from the Pragya examition conducted in June, 1973 and Praveen examination conducted in December, 1973 respectively. Various incentives are effective from the date of issue of the orders relating to them Such orders do not become retrospective in absence of the prescribed provisions at the time of the sanction.

सीमा सुरक्षा बल के जवानों का बर्खास्त किया जाना

7537. श्री रामानन्द तिवारी : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) सीमा सुरक्षा दल के बटालियन 72 के ऐसे जवानो की कुल सख्या कितनी है जिनको दिसम्बर 1977 से फरवरी 1979 तक नौकरी से बखास्त किया गया और स्वेच्छा से निवृत्त हुये और डाक्टरी दृष्टि से अयोग्य होने के कारण सेवा से निकाले गये जवानो की संख्या कितनी कितनी है ; और

(ख) इन कर्मचारियो की प्रत्येक मामले में नौकरी कितने वर्ष की हो चकी है और उनका शेष सेवाकाल कितना कितना है ?

गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल मण्डल) :

(क) (i) सेवा से बर्खास्त किए गए जवानों की कुल संख्या 3

(ii) स्वेच्छा से सेवानिवृत्त हुए जवानों की कुल संख्या 38

(iii) डाक्टरी आधार पर सेवा से हटाये गए जवानों की कुल संख्या 11

(ख) 1(i) उपर्युक्त (क) (i) में उल्लेखित कार्मिको द्वारा 4, 7 और 15 वर्ष।

(ii) (क) (ii) मे उल्लेखित 38 कार्मिको में से 20 कार्मिकों ने 20 से 23 वर्ष तक और 18 कार्मिकों न 23 मे 25 वर्ष तक सेवा की है।

(iii) उपर्युक्त (क) (iii) पर उल्लेखित 11 कार्मिको मे से 10 कार्मिको ने 7 मे 18 वर्ष तक और 1 व्यक्ति ने 25 वर्ष तक सेवा की है।

(i) (क) (i) पर उल्लेखित वर्ग के लिए 31, 28 और 20 वर्ष।

(ii) (क) (ii) पर उलेलखित वर्ग के लिए 20 कार्मिको को अभी 13 से 15 वर्ष तक सेवा करनी थी और शेष 18 को 10 से 12 वर्ष तक।

(iii) उपर्युक्त क (iii) पर उल्लखित वर्ग क लिए 10 व्यक्तियो को अभी 17 मे 28 वर्ष तक और शेष 1 व्यक्ति को 10 वर्ष सेवा करनी थी।

Strength of BSF/CRP/CISF

7538. SHRI RAMANAND TIWARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the sanctioned strength of the Border Security Force, CRP, Central Industrial Force separately, as on 1st January, 1978; and

(b) the number of gazetted, non-gazetted officers/employees in each force?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL)

	BSF	CRPF	CISF
(a)	84,833	73,712	35,990
(b)			
Gazetted	1,572	1,090	371
Non-Gazetted	83,261	72,622	35,619

वर्ष 1981 में जनगणना करने के लिए उठाये गये कदम

7539. श्री राम विलास पासवान : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1981 मे जनगणना करने के लिए सरकार द्वारा क्या कदम उठाये गय है ;

(ख) जनगणना के समय किन-किन अतिरिक्त पहलुओ सम्बन्धी जानकारी एकत्रित की जाएगी; और

(ग) क्या जनगणना मे आर्थिक पहलुओ तथा आकडो पर अधिक जोर दिया जाएगा ताकि आयोजन के लिए अधिक सही आकड़े एकत्रित हो सके ?

गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल मण्डल) : (क) से (ग) 1981 में जनगणना की जानी है और उससे काफी पहले प्रारम्भिक सर्वेक्षण शुरु किया जाएगा। यह विचाराधीन है कि क्या कन्द्रीय सांख्यिकीय सगठन द्वारा 1982 के लिए निर्धारित आर्थिक जनगणना का जनसख्या जनगणना के गृहसूचीबद्ध करन क कार्य क साथ समन्वित किया जा सकता है ? यह भी विचार है कि आगामी जनगणना के दौरान शिक्षा रोजगार की अवधि कुल जनन क्षमता शारीरिक रूप से विकलाग लोग, पीने का पानी, सफाई और बिजली, मकान के लिए स्थान, प्रवजन राष्ट्रीयता आदि जैसी मदो के सबध मे सूचना एकत्रित की जानी चाहिए।

लघु उद्योगो के उत्पादन के लिए आरक्षित मदों के उत्पादन में वृद्धि और कमी

7540. श्री राम विलास पासवान : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1977-78 और 1978-79 में केवल लघु उद्योग के उत्पादन के लिए आरक्षित 600 अतिरिक्त मदो के उत्पादन मे कितनी वृद्धि हुई है, और 1979-80 मे इसमे कितनी वृद्धि की सभावना है ,

(ख) उन मदो के नाम क्या है जिनके उत्पादन मे आरक्षण के कारण कमी हुई है ; और

(ग) उन मदो के नाम क्या हैं जिनके उत्पादन मे वृद्धि हुई है और उन वस्तुओ के नाम क्या हैं जिनका बिल्कुल उत्पादन नही हुआ है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) से (ग) जिन अतिरिक्त वस्तुओ का आरक्षण लघु उद्योग क्षेत्र मे किया गया है उन वस्तुओ के उत्पादन के आरक्षण के प्रभाव

को अभी बताना समय से पूर्व होगा । चूंकि कुछ जकर्कों द्वारा प्रत्येक माह के उत्पादन को बताने की कोई औपचारिक पद्धति नहीं है । आरक्षण के प्रभाव को आकने के लिए एक अथवा दो वर्ष बीत जाने के बाद आरक्षित वस्तुओं की समीक्षा की जाती है । 1977-78 के पूर्व आरक्षित 116 उद्योगो के मामले में, उनकी समीक्षा करने से पता चला है कि 96 उद्योगो के प्रकरण मे, जिनमें सामान्य (जेनरिक) औद्योगिक समूह भी शामिल है, 1978 के अन्त तक महत्वपूर्ण वृद्धि हुई है । जिन उद्योगो की समीक्षा की गई है तथा जिन उद्योगो में महत्वपूर्ण वृद्धि हुई है, उनकी सूची संलग्न है ।

33-12-1978 तक की आरक्षित उद्योगों की सूची (*महत्वपूर्ण) वृद्धि दर्शाता है ।

क्रमांक सं०	उद्योगो का नाम
1.	*टीन के कनस्तर (डब्बे)
2.	*ए० सी० एस० कण्डक्टर्स
3.	*आटोलीफ स्प्रिंग
4.	*ड्रम तथा बैरल
5.	*लकड़ी के पेच (स्क्रू)
6	*हरीकेन लालटेनें
7.	*पेन्ट तथा वार्निश
8.	*पी०वी०सी० पादुकाए
9.	*बा० टेसन इमुलेटर
10	*मिनिएचर बल्ब
11.	*आटोमोबाइल रेडिएटर
12.	*साइकिलो के टायर व ट्यूब
13	*पोटाशियम सिलिकेट
14.	*सोडियम सिलिकेट
15.	*रंजक पदार्थ
18.	*इलैक्ट्रिक हार्न (बिजली के भोंपू)
17.	*जिंक आक्साइड
18	*कैल्शियम सिलिकेट
19.	*हाईपोडर्मिक सुइया
20	*काजू के छिलके का तेल उद्योग
21	*सभी प्रकार की रिबटें
22.	*थर्मामीटर
23.	*रबडयुक्त कपड़ा
24.	*टायर-इन्फ्लेटर
25.	*सेव का तेल (मिश्रित योजनाओ के लिए केवल)
26.	*बाइक्रोमेट्स
27.	*घरेलू बर्तन (स्टेनलेस स्टील उद्योग को छोड़कर)
28.	*प्लास्टिक बोर्ड उद्योग
29.	*टेलिस्कोपिक एरियल
30.	*मशीन शोप वाइसेज
31.	*मीटल ब्लेड स्विच उद्योग
32.	*दस्ती नम्बरिंग मशीन
33	*मशीन के पेच (स्क्रू)
34	*घरेलू विद्युत उपकरण उद्योग
35	*स्टील वूल
36	*वियासलाई
37	*दस्ती स्टैपिंग मशीन
38	*नट तथा बोल्ट उद्योग
39.	*कागज से उत्पाद बनाने वाले उद्योग
40	*विद्यार्थियो के लिए माइक्रोस्कोप (खुर्दबीनें)
41.	*तीलियां तथा निपले
42.	*हाइड्रालिक जैक
43.	*सर्जिकल दस्ताने
44	*एक्सपेंडेन्ड मैटल
45	*बीम स्केल्स
46.	*पी०वी०सी० तारें व केबले (घरेलू टाइप की)
47.	*लकड़ी के पेच (परिशोधित)
48	*पानी के मीटर (संशोधित)
49	*चमड़े की पादुकाए
50	*गन मैटल बुश
51.	*बिड शील्ड वाइपर्स
52	*कपड़ा धोने का साबुन उद्योग
53.	*तार तथा रेशो के बुश
54.	*पेंडर स्पूर तथा हथौड़ा उद्योग
55	*नापने के सूती टेप
56	*नापने के स्टील वाले टेप
57.	*टूथपेस्ट उद्योग
58	*बसो तथा ट्रको की सीटे
59.	*आर्मेचर टेस्टर
60	*विद्युत वायरिंग के सहायक सामान तथा लाइट के लिये
61.	*एक्जास्ट मफ्लर्स
62.	*कुट्टी काटने के ब्लेड
63.	*कटीली तारें
64.	*छत व फर्श चमकीली ईंटे (टाइलें)

क्रमांक सं०	उद्योगों का नाम
65.	कैबर टैस्टिंग उपस्कर
66.	*वाल्व लिफ्टर
67.	*वैल्ड किए हुए तारों की जाली
68.	*टायर वाल्वों को निकालने वाले औजार
69.	*फ्यूल टाइम
70.	*हब लेप
71.	*ट्रक बाडी का निर्माण
72.	ट्यूब कटर
73.	*कमरा शीतल
74.	*पटाखे
75.	*प्लास्टिक के हल्के बैटरी केस
76.	*फार्मूलेटेड परफ्यूमरी कपाउंड्स
77.	*पाम रोजा तेल
78.	*4 कि0 ग्राम तक के प्रैसर डाइ कास्टिंग
79.	*प्रैसर गेज
80.	*स्पार्क प्लग क्लीनर्स तथा टैस्टर्स
81.	*ग्लास होरोवर्स
82.	*कीटनाशक छिड़कन तथा स्प्रे करने का यंत्र
83.	स्क्रू एक्सटेंक्टर्स
84.	*सभी प्रकार के पुलर
85.	*हार्न बटन
86.	*टेल साइड स्टोप व स्पाट लैम्प को जोडने क सामान
87.	बैटरी टर्मीनल लिफ्टर्स
88.	*बैटरी के बल व फिटिंग्स
89.	*वाल्व हार्न
90.	घरेलू बुनाई मशीने
91.	स्टार्ड रिमूवसी (एक्सटैक्टर्स)
92.	फ्लरिंग औजार
93.	*रिंग कम्प्रैसर्स
94.	*गियर फ्लशर्स
95.	*तार का उत्पाद
96.	*आर्नामैंटल फिटिंग्स
97.	*रोलिंग शटर्स
98.	टाप-इन-गेजेज
99.	रिंग एक्सपेंडर्स
100.	*सन वाइसर
101.	*सामान ढोने वाली मशीने
102.	*मेटलिक कंडन्ट पाइप
103.	*एश टायर
104.	*शीशे
105.	*
106.	*वस्त्र तथा चमड़े की वस्तुओं के लिए
107.	*फेब्रिंग टूल
108.	*शीम सौप तथा धातु की फिटिंग्स
109.	*मीटरिक तौलन क बाट
110.	* तथा फ्यूज बक्से
111.	*प्लास्टिक प्रोसेस्ड उत्पाद
112.	फ्लीयर शैज
113.	पारा डिक्लोरो बैंजीन
114.	* तथा रजिस्टैंस टैस्टर
115.	वाल्व को बदलने तथा उसको दुबारा बदलने के औजार

Applications for Setting up Cement Factories in Rewa, Mandsaur and Hoshangabad in M.P.

7541 SHRI SUKHENDRA SINGH:
SHRI HUKAM CHAND KACHWAI:
SHRI DAYARAM SHAKYA:

Will the Minister of INDUSTRY be pleased to state:

(a) total applications pending consideration for setting up cement plants in the State of Madhya Pradesh till March, 1979;

(b) whether proposal of the State Government for setting up such industries in Rewa, Rajgarh Mandsaur and Hoshangabad District of the State are pending consideration for a long time; and

(c) if so, its progress till March and his reaction thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). The following four applications for grant of industrial licences for manufacture of cement in the State of

Madhya Pradesh are at different stages of processing:

Sl. No.	Name of the applicant	Proposed Location	Capacity (in lakh tonnes
1.	M/s. Gwalior Rayon Silk Mfg. (Wvg.) Co., Ltd.	Jawad, Distt., Mandsaur	8·00
2.	M/s. Modi Rubber, Ltd	Bhatapara Distt, Raipur	9·00
3.	M/s. Delhi Cloth and Gen. Mills Co. Ltd.	Rewa Distt., Rewa	7·00
4.	M/s. Indian Rayon Corp Ltd	Hoshangabad Distt, Hoshangabad	5·40

"Uncontrolled Scandal in Controlled Cloth"

7542. SHRI G. M. BANATWALLA: DR. RAMJI SINGH:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government has seen the press reports in the Blitz dated the 24th March, 1979 under the heading 'Uncontrolled Scandal in Controlled Cloth'; if so, what; and

(b) whether Government propose to inquire into the matter and if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). The Press Report appearing in the Blitz of 24th March, 1979 contains criticism of new controlled cloth scheme on the assumption that textile mills have been given a holiday from producing controlled cloth and that controlled cloth was not reaching the consumer. With effect from 1-10-1978, instead of putting statutory obligations on each composite mill, production and supply of 400 million sq. metres in a year is to be maintained by procurement on contractual basis. The price for the consumer remains unchanged; the consumer prices are still way below the costs of production even after taking into consideration the fall in prices of cotton and therefore the question of further reducing consumer prices of controlled cloth does not arise.

While guidelines have been issued to State Governments about distribution of controlled cloth, retail distribution of controlled cloth and supervision thereof is their responsibility. Unless there are specific instances of wrong channelling of controlled cloth, it is not considered worthwhile making any inquiries into the matter.

जाम्बोरा, मंदसौर में सीमेंट कारखाने की स्थापना करना

7543. श्री कचरूलाल हेमराज जैन : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार को जिला मंदसौर में जाम्बोरा में एक सीमेंट कारखाने की स्थापना के लिए मध्यप्रदेश सरकार से एक प्रस्ताव प्राप्त हुआ है और यदि हां, तो यह कब प्राप्त हुआ था, और

(ख) उस पर सरकार की प्रतिक्रिया क्या है और इस बारे में विलम्ब के क्या कारण हैं ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) (क) और (ख) जी नहीं। किन्तु जिला मन्दसौर (मध्य प्रदेश) में जावद में 80 लाख मी० टन वार्षिक क्षमता के एक सीमेंट संयंत्र को स्थापित करने के लिए मे० ग्वालियर रेयन सिल्क मैन्यू० (वीविंग) कम्पनी लि० से एक प्रस्ताव प्राप्त है। प्रस्तावित सीमेंट संयंत्र के संभरण के लिए तथा भारतीय सीमेंट निगम की नीमच परियोजना के विस्तार के जलिए इस क्षेत्र में चूने पत्थर के भण्डारों की पर्याप्तता की तकनीकी जांच की जा रही है।

मध्य प्रदेश में सोयाबीन उद्योग स्थापित करने के लिए प्रस्ताव

7544. श्री कचरूलाल हेमराज जैन : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार को मध्यप्रदेश में सोयाबीन पर आधारित उद्योग स्थापित करने के लिए कोई अनुशंसा पत्र प्राप्त हुआ है और यदि हां तो कब ; और

(ख) सरकार इस उद्योग को स्थापित करने के सम्बन्ध में क्या विचार कर रही है और इस

प्रस्ताव को स्वीकृत कब तक दी जाएगी तथा इस संबंध में विलम्ब के क्या कारण हैं ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) मध्य प्रदेश सरकार ने अगस्त 78 में मध्य प्रदेश में सोयाबीन पर आधारित एक उद्योग लगाने की सिफारिश की थी ।

(ख) केन्द्रीय सरकार द्वारा कम्पनी के अनुरोध पर शीघ्र ही अन्तिम निर्णय लिये जाने की संभावना है ।

Setting up of Committee regarding Import Policy

7545. SHRI SARAT KAR: Will the Minister of INDUSTRY be pleased to state:

(a) whether any committee was set up by the Union Government to receive suggestions regarding import policy for synthetic fibre with particular reference to polyster filament yarn; and

(b) if so, what are its findings and the reaction of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir.

(b) The report is still under consideration of the Government and decisions on the recommendations are expected to be taken shortly. Thereafter a statement will be laid on the Table of the House.

Re-Employment of Retired Officials

7546. SHRI SARAT KAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details regarding the retired officials who have been re-employed by the Central Government, Ministry-wise during the last three years; and

(b) the number of those officials in senior positions in the Central Government who are proposed to be so re-employed in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) The information is being collected and will be laid on the Table of the House.

(b) A Government servant is re-employed in rare and exceptional circumstances in public interest, as and when the need arises. As such, it is not possible to indicate the number of officers who may be re-employed in the near future.

केन्द्रीय सचिवालय राजभाषा सेवा में ब.डी अधिकारियों के पदों को शामिल करना

7547. श्री डी०एस० मेंगी : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 1969 में संघ लोक सेवा आयोग द्वारा हिन्दी अधिकारियों के पदों के लिए आयोजित परीक्षा में भाग लेने वाले सभी उम्मीदवारों को केन्द्रीय सचिवालय राजभाषा सेवा के ग्रुप 'क' ग्रुप 'ख' में शामिल किया जा रहा है ; और

(ख) यदि नहीं तो उक्त परीक्षा का नतीजा घोषित होने पर उन उम्मीदवारों की स्थिति क्या होगी जो उक्त सेवा में शामिल नहीं होंगे ?

गृह मंत्रालय में राज्य मंत्री (श्री धनिकलाल मण्डल) : (क) और (ख) सन् 1969 में हिन्दी अधिकारियों के पदों को भरने के लिए संघ लोक सेवा आयोग द्वारा ली गई परीक्षा से संबंधित प्रक्रिया पूरी नहीं की जा सकी थी क्योंकि इससे पहले ही यह मामला दिल्ली उच्च न्यायालय में दायर की गई एक याचिका का विषय बन गया था । जहां तक प्रस्तावित केन्द्रीय सचिवालय राजभाषा सेवा का संबंध है इस सेवा के पदों पर भर्तियां सेवा के अनुमोदित भर्ती नियमों के अनुसार ही की जानी प्रस्तावित हैं ।

Memorandum From Lakshadweep Scheduled Tribe Employees Welfare Association

7548. SHRI P. M. SAYEED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether President of Lakshadweep Scheduled Tribes Employees

Welfare Association, Amini Unit has presented a Memorandum to the Prime Minister on 2nd February 1979 during his visit and had listed 12 points for the consideration of the Union Government;

(b) if so, whether the Prime Minister had forwarded this to the Home Minister for consideration and examination;

(c) if so, how many out of them have been examined so far; and

(d) whether any directive has been issued to the Lakshadweep Administration for their implementation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (d). Yes, Sir. The Memorandum contained twenty demands, decisions on some of which can be taken by the local Administration while in the case of others decisions can be taken only in consultation with the Administrative Ministries/Departments concerned. As such, the memorandum, on receipt from the Prime Minister's Office, was forwarded to the Administrator, Lakshadweep, on 12-3-79 with directions to take appropriate action, wherever necessary in consultation with the Administrative Ministry/Department concerned. The memorandum was received by the Administrator on 30-3-79.

Recruitment in Police Department in Lakshadweep

7549. SHRI P. M. SAYEED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it was brought to the notice of the Prime Minister during his recent visit to Lakshadweep that recruitment of the Lakshadweep police department requires a thorough change and has also requested him that directions should be issued to the Lakshadweep administration to recruit group C&D staff of police department by local candidates only;

(b) if so, what are the other difficulties faced by the people in regard to the appointment in the police which have been brought up before him;

(c) whether the Union Home Minister has examined them; and

(d) if so, whether any directive has been issued to the Lakshadweep administration in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (d). During Prime Minister's visit to Lakshadweep in February, 1979, a number of memoranda were submitted to him. In one of them, the question of recruitment to Police was also raised.

All the memoranda submitted to the Prime Minister, including the one relating to recruitment to Police, are being examined in consultation with the Lakshadweep Administration.

Harijan Workers in Money Lenders Clutches

7550. SHRI P. M. SAYEED:
SHRI NIHAR LASKAR:
SHRI A. R. BADRINARAYAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the bulk of the Harijans workers, a majority of whom are illiterate, are in the clutches of traditional money lenders as per official survey report published in the Hindustan Times dated the 13th March, 1979;

(b) the place where this survey was undertaken;

(c) what are the details of the survey report; and

(d) the steps being taken to save the Harijans from the clutches of the money lenders?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (d). The survey report referred to in the Hindustan Times dated 13th March, 1979 is the report of a pilot

enquiry on the working and living conditions of Scheduled Caste workers in selected occupations at Agra. This pilot enquiry was conducted by the Labour Bureau of the Ministry of Labour, Government of India. The survey collected data on the working and living environments of Scheduled Castes engaged in sweeping and scavenging, tanning, shoe-making and bone-crushing. It covered, inter-alia, the indebtedness of these workers, the details of which are given below.

	Tanning	Shoe-making	Sweeping & Scavenging
Percentage of families incurring debts .	60	58	65
Percentage of loans taken from traditional money lender	61	56	88
Percentage of amount of loan taken to meet			
(a) Marriage or other ceremonial occasions, sickness and child birth . . .	41	32	77
(b) Household consumption . . .	13	13	8

The level of social services and amenities amongst the Scheduled Castes were also covered in the survey. Copies of the report have been sent to the Uttar Pradesh Government for necessary action. Further, in order to meet the needs of the primary leather workers particularly, the Uttar Pradesh State Lather Development and Marketing Corporation Limited has also been considering suitable programmes.

Memorandum by Associated Chambers of Commerce and Industry for Removal of Licensing Formalities

7551. SHRI P. M SAYEED. Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Associated Chambers of Commerce and Industry has submitted a memorandum to the Union Minister;

(b) if so, what are the other suggestions made;

(c) how many of them have been examined;

(d) if so, whether they have demanded complete removal of licensing formalities; and

(e) how many agreed upon?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) to (e). Do not arise.

Representations for increase of allowance and facilities to Members of Delhi Municipal Corporation

7553. SHRI KANWAR LAL GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a). whether Government have received some representations from Delhi Municipal Corporation for increase of allowances and to provide some facilities to to members of the Corporation;

(b). if so, give its details;

(c). what action has been taken by Government over it; and

(d). why the members of the Delhi Municipal Corporation are not given more allowances and are not provided with telephone facilites etc.?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) to (d). Government have received the representa-

tions from Mayor of Delhi and the Chairman, Standing Committee, Municipal Corporation of Delhi for increase of allowances and to provide some more facilities to the Members of the Corporation In view of the fact that Constitutional (47th Amendment) Bill, 1978, and the Government of Union Territories Bill for creation of a Legislative Assembly have already been introduced in the Parliament, the issues raised by them have been left to the new Government of Delhi which may be formed after the Assembly for Delhi comes into existence, for decision.

Performance of Small Scale Industries

7554. SHRI KANWAR LAL GUPTA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the performance of small private limited companies with paid up capital of Rs one lakhs to Rs. five lakhs was very poor in the last 2-3 years;

(b) whether it is also a fact that the Reserve Bank of India has also made an in depth study of 1125 such selected organisations,

(c) if so, the details of performance, along with the profit after paying the tax; and

(d) what specific steps Government propose to take to improve the conditions of such small units?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (d). The information is being collected and will be laid on the Table of the House.

Setting up of a Special Cell to Sell Smuggled Watches Through H.M.T.

7555. SHRI JANARDHANA POOJARY. Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have framed a plan to set up a special cell to sell smuggled watched through H.M.T; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) and (b) Government have decided to entrust HMT with the disposal of smuggled watches. No special cell will be set up by the Government for this purpose.

Conversion of Permanent Posts into Tenure

7556 SHRI K. LAKKAPPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are rules that permanent posts on which persons used to be confirmed, can be converted into tenure, arbitrarily by Government, without any demand or consent from the incumbents of those posts, taking away the right of confirmation, in the Government of India;

(b) if so, what are they; and

(c) whether there are rules in respect of conversion of permanent posts into tenure and if so, what are they and what is the prescribed procedure for this?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S D. PATIL): (a) No, Sir.

(b) Does not arise.

(c) According to Fundamental Rule 9(30-A) tenure post means a permanent post which an individual Government servant may not hold for more than a limited period. There are no rules governing conversion of non-tenure permanent posts into tenure posts

Non-utilisation of outlay of Central Plan for 1978-79

7557 SHRI ANANT RAM JAISWAL Will the Minister of PLANNING be pleased to state·

(a) whether it is a fact that a sum of Rs. 272 crore was not utilised out of the outlay prescribed for Central Plan last year;

(b) if so, the reasons therefor;

(c) the names of the Departments/ Ministries which could not utilise the total amount allocated for their schemes with the result that set targets could not be achieved indicating the names of such schemes and the extent to which the achievement fell short of the targets; and

(d) whether Planning Commission had reviewed the implementation of the schemes during the year and if so, whether these shortcomings had come to its notice and if so, when and the action taken to achieve the set targets?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN) (a) to (d). The Revised Estimates of the Central Plan Outlay for 1978-79 indicate a shortfall of Rs. 272 crores. The Statement annexed indicates Mimstry-wise the budgeted outlay and the Revised Estimates for 1978-79. The Finance Minister referred to this in his Budget Speech for 1979-80 on February 28, 1979, and explained that the major shortfalls were in petroleum, fertilisers and telecommuniration sectors on account of rephasing and postponement of certain works of offshore programme of the Oil and Natural Gas Commission; shortfalls in outlays in petroleum sector and in fertiliser projects, mainly in Trombay V and Cochin Phase II Unit and the new gas based fertiliser plan proposed to be set up in Maharashtra and the delay in receipt of equipment and stores for telecommunication projects. There have also been shortfalls in the achievement of physical targets in some of the sectors but these cannot be directly related to the slippages in the schemes arising out of shortfalls in the expenditure as the impact of these slippages will be on the production targets of several succeeding years

Planning Commission have been reviewing the implementation of schemes in some selected sectors and where necessary, the shortcomings have been brought to the notice of concerned Ministries who are responsible for taking necessary corrective action Steps have also been taken to improve the system of monitoring of Plan schemes at all levels by the implementing agencies, the Ministries and the Planning Commission

Statement

Annual Plan 1978-79—Centre

(Rs crores)

Sl No	Ministry/ Department	Plan Outla	Revised Estimates
1	2	3	4
1	Agriculture .	718·72	674·48
2	Atomic Energy .	131·34	118·76
3	Civil Supplies and Cooperation .	34·79	34·48
4	Coal . .	274·96	264·84
5.	Commerce .	15·50	12·64
6	Communications	335·10	311·18
7.	Education & Culture . .	115·76	109·24
8.	Electronics .	22·57	17·90
9.	Fertilizers and Chemicals .	283·15	257·06

1	2	3	4
10.	Finance . .	201·83	198·07
11.	Health and Family Welfare .	258·20	235·13
12.	Heavy Industry	82·30	80·50
13.	Home . .	32·80	32·56
14.	Industrial Development .	316·37	302·18
15.	Information and Broadcasting .	25·62	18·70
16.	Irrigation . .	30·42	31·12
17.	Labour . .	1·99	3·84
18	Mines . .	103·45	99·26
19.	Personnel . .	0·25	0·25
20.	Planning . .	7·53	7·12
21.	Petroleum .	629·88	521·57
22.	Power . .	188·73	195·79
23.	Railways . .	535·30	552·59
24.	Rehabilitation .	30·00	27·10
25.	Science and Technology .	47·47	39·96
26.	Shipping and Transport .	328·94	364·38
27.	Social Welfare .	20·11	19·18
28.	Space . .	54·92	35.02
29.	Steel . .	567·00	569·32
30.	Supply . .	0·72	0·38
31.	Tourism and Civil Aviation .	103·26	115·66
32.	Works and Housing . .	142·11	137·67
	TOTAL . .	5664·09	5391·83

Completion of Public Sector Paper Mills in Assam

7558 SHRI BEDABRATA BARUA: Will the Minister of INDUSTRY be pleased to state:

(a) when the two paper mills in the public sector that are now in the process of construction in Assam are expected to be completed;

(b) what is the latest estimate of the total cost of the two projects, each project cost being shown separately; and

(c) how much has been spent in each of these projects according to the latest records with the Government?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a). The Nowgong Paper Project (Assam) is expected to be commissioned in December, 1980 and the Cachar Paper Project (Assam) in December, 1981.

(b) and (c) :

Name of the Project	Approved total cost of the project.	Expenditure incurred upto 31-3-79
	(Rs. crores)	(Rs crores)
Nowgong Paper Project	114·20	16·87
Cachar Paper Project	114·00	10·77

Armed Mizos Raid on Simlung, Tripura

7560. SHRI BALASAHEB VIKHE PATIL:
SHRI YADAVENDRA DUTT:

Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether his attention has been drawn to Armed Mizos Gang's raid on Simlung a border village of Tripura on the 19th March, 1979 when they looted the village, committed arson, molested and raped the women folk and then set fire to the houses in the village;

(b) if so, what preventive measures have been taken to avoid such ghastly raids by armed Mizos; and

(c) what relief has been given to the affected families and particularly those which have become homeless?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) (a) Yes, Sir

(b) The State Government have taken up suitable measures to prevent further incidents and all police units including CRPF and BSF have been alerted and the patrolling in the area has been intensified

(c) According to the information received from State Government, the affected families have been paid Rs 840 in cash and Rs 300 in kind through supply of rice salt Dal etc as gratuitious relief They were also engaged on food for works programmes For construction of houses each family has been paid Rs 150 under minimum needs programme Families have also been given yarn under block schemes for weaving their clothings Destroyed houses have been re-constructed with the Government help and voluntary labour has been rendered by Mizos of neighbouring villages in Tripura

Public Sector Industries in Eastern and North Eastern States

7561 SHRI SACHINDRA LAL SINGHA Will the Minister of INDUSTRY be pleased to state

(a) the names of the public sector units under the Ministry in Eastern and North Eastern Region States, Statewise;

(b) the details of production capacity and percentage of utilised capacity of these units, unitwise during the last three years, yearwise;

(c) the details of the programme undertaken uptodate for the expansion of these units and the result achieved,

(d) whether most of the units are suffering losses during the last three years,

(e) if so, the details of the profit or loss made by these units, unitwise during the last three years, and

(f) names of the Board of Directors of each of the units at present?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV) (a) to (f) The information is being collected and will be laid on the Table of the House

Employees Working in Departmental Canteens

7562 SHRI DALPAT SINGH PARASTE Will the Minister of HOME AFFAIRS be pleased to state

(a) whether Government are aware that there is no uniformity in rates of wages and service conditions of the employees working in the different departmental canteens of the Union Government establishment, and

(b) if so the measures Government propose to take to bring about the improvement in the wages and service conditions of these employees and to remove the existing anomalies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S D PATIL): (a) There is uniformity in the rates of wages and service conditions of the employees of the Departmental canteens in the Central Government offices.

(b) The review for improvement in service conditions and wages is a continuing process.

Complaints about poor after Sales Service by Television Companies

7563. SHRI S. R. REDDY: Will the Minister of ELECTRONICS be pleased to state:

(a) the details regarding the television sets produced by private electronics companies particularly the Televista Electronics Pvt. Limited;

(b) whether Government have received any complaints regarding the poor after sale service given by this company;

(c) whether Government are aware that there are other companies such as standard television dealers who after sale do not care to change the sets although guarantee letter is there; and

(d) if so, whether Government propose to create any cell where such types of complaints can be entertained?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) The total production of TV sets during 1978 in the private sector was 1,93,633. TV sets produced by M/s. Televista Electronics Private Limited during the same period was 34,782.

(b) Yes, Sir.

(c) Yes, Sir.

(d) Government has no regulatory powers to enforce quality standards of consumer electronics products. However, Department of Electronics is proposing an ISI-marking scheme for T.V. sets.

Termination of Services of Government Servants under Articles 310 and 311 of Constitution

7564. PROF. P. G. MAVALANKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the services of one or more Government servants were terminated under Articles 310 and 311 of the Constitution during the period March 24, 1977 to March 24, 1979;

(b) if so, full facts thereof and reasons therefor;

(c) whether Government propose to consider the question of modification or delition of the said Articles from the Constitution; and

(d) if not, why not?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) Information relating to cases of dismissal/removal of Government servants under article 310 and provisos (a) and (b) of article 311 (2) of the Constitution is not monitored by the Department of Personnel and A.R. As regards action under proviso (c) to article 311 (2), no such action has been taken during the period from 24-3-1977 to 24-3-1979.

(b) Does not arise.

(c) No, Sir.

(d) Government's stand in the matter has already been made clear during the debate on the Constitution (Amendment) Bill, 1978, moved by Shri Bhagat Ram, M.P., for deletion of article 310 and proviso (c) to article 311(2) of the Constitution. Further, if article 311 as a whole is deleted, Government employees will lose the protection afforded by clauses (1) and (2) thereof.

Increase in the Strength of Staff of Planning Commission

7565. PROF. P. G. MAVALANKAR: Will the Minister of PLANNING be pleased to state:

(a) whether the administrative and clerical staff of the Planning Commission has been constantly growing both horizontally and vertically;

(b) if so, broad outline of the said growth;

(c) reasons for the said expansion; and

(d) whether Government have decided to arrest the said ascendant process, and if so, how and when?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) to (d). The administrative and clerical staff of the Planning Commission has not grown in recent years. The Staff Inspection Unit of the Ministry of Finance had conducted a detailed work study of the entire staff of the Planning Commission and the total strength including specialists and research staff but excluding class IV staff was reduced from 1019 to 904 from 1st October. 1977.

Special facilities to the Technocrat Entrepreneurs in Small Scale Industries

7566. PROF. P. G. MAVALANKAR: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have extended any extra or special facilities to the technocrat entrepreneurs in various small scale industrial units in the country during the years 1977 and 1978;

(b) if so, details thereof; and

(c) broad outline of the all round benefits accrued as a result of the said facilities being given?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHAMAITI): (a) Yes, Sir.

(b) and (c). Since August 1974, as follow up assistance to Engineer Entrepreneurs who receive training in Industrial entrepreneurship in Small Industries Service Institutes and designated institutions, Interest Subsidy Scheme is in operation. In July, 1976 the benefits of this scheme were extended to cover all Engineer Entrepreneurs irrespective of the fact whether they receive training in industrial entrepreneurship or not. Under the scheme interest subsidy amounting to a difference between the interest rate of 7 per cent per annum and the normal rate of interest charged on loans advanced by financial institutions subject to a maximum of Rs. 20,000 per annum is paid by the Government of India. The scheme of interest subsidy is limited to a period of five years for Engineer Entrepreneurs who set up small units in any of the 247 industrially backward areas or to a period of three years for those setting up units in areas other than backward ones. The small entrepreneurs prefer their claims to the State Directorate of Industries who get the amount reimbursed from the Ministry of Industry, Government of India. During 1977-78, interest subsidy amounting to Rs. 2,17,967 was disbursed to 39 units.

Retirement of Government servants in A & N Island

7567 SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Government servants in the Union Territory of Andaman and Nicobar Islands who were compulsorily retired during the emergency, Department wise;

(b) whether they were reinstated in service soon after the Janata Government came into power, if so, how many and when and whether they were provided full benefits; and

(c) whether still some cases are pending for want of Government's decision, if so, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL)

(a) In all 48 Government servants were retired compulsorily in the following Departments during Emergency —

Clerical Establishment	2
APWD	3
Distt Jail	21
Forest	2
Transport	3
Marine	21
Police	15
	48

(b) Out of 48 23 Government servants have been reinstated in the following Departments on the dates shown against each The decision to treat the intervening period from the date of compulsorily retirement to the date of reinstatement is also shown against each

Deptt	No of Government servants	Date of reinstatement	Decision about the intervening period
Clerical Establishment	1	3 5 79	Dies Non
APWD	1	10 3 78	Duty
	1	30 8 78	Leave due and admissible
Jail	1	10 3 78	Duty
Transport	1	2 4 78	Duty
	1	4 4 78	Duty
Marine	1	31 12 76	Duty (upto the date of his normal retirement)
	4	1-8-78	Duty
	1	17-8 78	Duty
	1	7-9-78	Duty
Forest	2	28 2-78	Duty
Police	1	12-4-78	Duty
	1	2-3-78	Duty
	1	10-4-78	Duty
	2	10-4-78	Leave due and admissible
	1	13-4-78	
	1	5-9-77	
	1	9-9-77	

(c) There is just one case which is under the consideration of the Government of India

Violation of Treaty of Cession of Pondicherry

7568. SHRI EDUARDO FALEIRO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of Government has been drawn to the allegations that the Central Government and the Pondicherry Administration have violated several provisions of the treaty of cession of Pondicherry signed by India and France; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) No such allegation has been brought to the notice of the Government

(b) Does not arise

Need to improve the Research and Development Infrastructure in Industries

7569 SHRI EDUARDO FALEIRO Will the Minister of INDUSTRY be pleased to state

(a) whether Government are aware of the need to improve the Research and Development infrastructure in industries; and

(b) if so, steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). Government attaches importance to the development and application of technology appropriate to the country's socio-economic conditions and the need to have a well-developed infrastructure of scientific establishments. Paragraphs 15 and 22 of the Statement on Industrial Policy clarify the position in this regard. These paragraphs are reproduced below:—

15. "The development and application of technology appropriate to our socio-economic conditions has so far not received adequate attention. It will henceforth be an integral part of policy and Government will ensure that this important area gets adequate attention. Special arrangements will be made to ensure an effective and coordinated approach for the development and wide-spread application of suitable small and simple machines and devices for improving the productivity and earning capacity of workers in small and village industries. It will further be Government's endeavour to fully integrate such appropriate techniques of production with the broader programme of all-round rural development"

22. 'The country has a well-developed infrastructure of scientific establishments. Future development of industries in India must be based on indigenous technology as far as possible Full scope will be given to the development of indigenous technology It is also essential that development of indigenous technology is responsive to the objective of efficient production in increasing quantities of goods that society urgently needs. Science and technology must contribute to the improvement in the living standards and the quality of life of the large mass of our people.

Sanction of Family Pension to Dependents of Freedom Fighters of West Bengal

7570. DR BIJOY MONDAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of dependents of the Freedom Fighters (wives) from Bankura and Purulia District of West Bengal whose husbands have died have appealed to Government to sanction family pension to them;

(b) if so, number of those who have not so far been sanctioned family pension by the Central Government;

(c) since when their applications are lying pending; and

(d) what action Government propose to take for their early disposal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (d). 27 applications from wives of freedom fighter pensioners of Bankura District and 16 from Purulia District of West Bengal have been received for grant of family pension to them on the death of their husbands. Of these in 22 cases of Bankura District and 14 cases of Purulia District, family pensions have already been sanctioned In the remaining 5 cases of Bankura and 2 cases of Purulia, pending since January/February 1979 certain clarifications have been sought for from the Government of West Bengal and on receipt of their reply these cases will be finalised.

Harijan Armed Volunteer Force

7571. DR BIJOY MONDAL:
SHRI MUKHTIAR SINGH MALIK·
SHRI SHANKER SINHJI VAHELA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some State Governments have decided to create armed Harijan Volunteer force;

(b) if so, whether this decision will not create panic among non-Harijans;

(c) whether Government have since decided to establish such forces throughout the country; and

(d) if not, the reaction of Government to such a decision?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (d). The subject of Law and Order is a State subject under the Constitution. It is for the State Government concerned to consider and adopt various measures for dealing with problems relating to Law and Order that may arise from time to time A proposal for giving arms to certain Harijan families in selected districts of Bihar after preliminary training is under active consideration of the Government of Bihar The Government of India have informed the Government of Bihar that if at all it was desired to arm certain sections of the civil population, then they must be brought under some code of discipline so that proper control could be exercised. This could be done by enrolling suitable persons as Home Guards who could function as auxiliary to the State Police in the maintenance of law and order and would be, by and large, subject to police rules and regulations As far as the Government of India are aware, no such proposals are under consideration of other State Governments at present.

Conference of States Home Ministers to consider Jail Conditions

7572. SHRI BAGUN SUMBPUI: Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether it is a fact that recently a conference was convened of the States Home Ministers to consider improvement in the conditions of jails in the light of recent country-wide criticism of the subject; and

(b) if so, the conclusions arrived at in the conference?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). A conference of Chief Secretaries of all States and Union Territories was convened on April 9, 1979 to consider measures for jail reforms.

The consensus arrived at the conference is as follows:—

(1) Jail Manuals should be revised on the line of Model Prison Manual within a year.

(2) Overcrowding in prisons, especially with reference to undertrial prisoners, should be given priority consideration and appropriate steps should be taken in this regard to reduce the number of undertrials.

(3) Efforts should be made to provide purposeful occupation to undertrials.

(4) State level committees of Jail Visitors should be constituted where they do not exist.

(5) The working of District level and State level review committees should be activated so as to identify reasons for delay in investigation or trial. The committees at the District level and the State level should meet at least once in three months and six months respectively to review the hard cases and to find out possible ways to help the undertrials.

(6) Law officers should be attached to jails on whole time or part time basis to enable undertrials to contest their cases properly.

(7) Separate arrangements in Camp Jails etc., could be made with lesser security arrangements for prisoners who court arrest in large number during agitations.

(8) The capacity of Borstal institutions should be augmented.

(9) Living conditions should be improved to the maximum extent possible within the State resources and the funds allocated by the Central Government.

(10) Jail staff should be given proper training and orientation.

एच० एम० टी घड़ियों की बिक्री के लिए एजेंसियां

7573. **श्री बागुल सुम्बई** : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1977-78 में एच०एम०टी० घड़ियों की बिक्री के लिए देश के विभिन्न भागों में एजेन्सियां देने के लिए समाचार पत्रों में विज्ञापन प्रकाशित किये गये थे ;

(ख) राज्य वार कितनी एजन्सियां दी गई ; और

(ग) उनमें से कितनी एजन्सियां प्रत्येक राज्य में अनुसूचित जातियों और अनुसूचित जनजातियों के व्यक्तियों और आदिवासियों को दी गई और उन स्थानों के नाम क्या हैं जहां ये एजन्सियां दी गई हैं और उनके नाम और पतों का राज्य वार ब्यौरा क्या है ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती अ.आ माइति) : (क) जी हां । एच०एम०टी० घड़ियों की बिक्री के लिए अधिकृत स्टाकिस्टों और अधिकृत सब एजन्टों हेतु आवेदन पत्र आमंत्रित करने के लिए विज्ञापन जारी किए गए थे ।

(ख) नियुक्त किए गए अधिकृत स्टाकिस्टों की राज्यवार संख्या नीचे दी जाती है —

	राज्य	संख्या
1.	बिहार	4
2	उत्तर प्रदेश	11
3	हरियाणा	4
4	पंजाब	2
5.	राजस्थान	7
6.	हिमाचल प्रदेश	1
7.	जम्मू और काश्मीर	1
8.	पश्चिम बंगाल	7
9.	गोवा	1
10	भूटान	1
11.	उड़ीसा	3
12.	आसाम	4
13.	उत्तर पूर्वी राज्य	4

(ग) वित्तीय तथा तकनीकी क्षमताओं और ग्राहकों को सेवाएं प्रदान करने के लिए अनुभव के अनुसार तथा एच० एम० टी० घड़ियों की कुल खरीद के लिए आश्वासन देने पर नियुक्तियां की गई है । इसलिए अनुसूचित जातियों और अनुसूचित जनजातियों के व्यक्तियों तथा आदिवासियों को उनका इन समुदायों से संबंध रखने के कारण एजन्सी देने का प्रश्न ही नहीं उठता है और इस तरह एच० एम० टी० ने इनके बारे में कोई आंकड़े इकट्ठे नहीं किए है ।

Launching a special Campaign for Rural Industrialisation

7574. SHRI AMARSINH V. RATHAW: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government of India is considering to launch a special campaign for rural industrialisation programme throughout the country; and

(b) if so, the details of facilities likely to be given?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). The District Industries Centre Programme has been launched from 1st May 1978 to provide a local point for promotion of small, village and cottage industries and to provide all services and support to the decentralised industrial sector under a single proof at pre investment, investment and post investment stages. Till now, 346 District Industries Centre have been approved.

The Centres will provide all services and support required by small entrepreneurs including identification of suitable schemes, preparation of feasibility reports, arrangement of supply of machinery and equipment, provision of raw materials, credit facilities and inputs for marketing and extension services.

Gwalior Rayon

7576. SHRI R. V. SWAMINATHAN: Will the Miniser of INDUSTRY be pleased to stale:

(a) whether Gwalior Rayon has been directed by Government to make a fresh capital issue of shares to the public with a view to reducing the stake of Birlas and broad basing the shares holding in the company; and

(b) if so, whether this decision will debar the Birlas?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). Information is being collected and will be laid on the Table of the House.

Radio Receiver Manufacturing Industry

7577 SHRI MURLI MANOHAR JOSHI: Will the Minister of ELECTRONICS be pleased to state.

(a) whether it is a fact that Radio Receivers manufacturing industry is utilising only 62 per cent of its production capacity;

(b) if so, names of major Radio Receivers manufacturing companies and the reasons for not going into full production; and

(c) the steps taken by Government to ensure the utilization of full production capacity by this industry?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) No, Sir, The capacity utilisation by the major units in organised sector for radio receivers, in relation to licensed capacities, during 1978 was as high as 73 per cent. There is no capacity restriction on production of radio receivers in the small scale sector.

(b): The names of the major units in the organised sector are:—

1 M/s. Philips India Limited.

2. M/s. Bush India Limited.

3. M/s. Murphy India Limited.

4. M/s. NELCO.

(c): Does not arise.

राष्ट्रीय उत्पादिता परिषद द्वारा लघु उद्योग और सरकारी क्षेत्र के उद्योगों के लिए कार्यक्रम तैयार करना

7578. डा० लक्ष्मी नारायण पांडेय : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राष्ट्रीय उत्पादित परिषद् कोई ऐसा कार्यक्रम या योजना तैयार कर रही है जिसके अन्तर्गत कुछ खास या चुनी हुई वस्तुओं का उत्पादन बड़े उद्योगों के बजाय लघु उद्योग द्वारा किया जायेगा, और यदि हां, तो तत्संबंधी ब्यौरा क्या है,

(ख) क्या राष्ट्रीय उत्पादिता परिषद से सरकारी क्षेत्र के उपक्रमों के कार्यकरण में सुधार करने के उपाय भी सुझाने के लिये कहा गया है, और

(ग) क्या सरकार का ध्यान इस बात की ओर भी दिलाया गया है कि राष्ट्रीय उत्पादिता परिषद को अपने कार्यों को निर्धारण करना चाहिये तथा तदनुसार सरकारी क्षेत्र के उपक्रमों की उत्पादन क्षमता बढ़ाने में योगदान देना चाहिये ।

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव): (क) और (ख). राष्ट्रीय उत्पादिता परिषद ने 15-3-79 को हुई बैठक में सरकार की आर्थिक व औद्योगिक नीति के अनुरूप अपने क्रियाकलाप पुन निश्चित करने का निर्णय किया था । परिषद ने तुरन्त कार्रवाई हेतु निम्नलिखित क्षेत्रों का पता लगाया है —

(1) खादी एव ग्रामोद्योग आयोग, विकास आयुक्त (लघु उद्योग) व अन्य संगठनों के सहयोग से साबुन और माचिस उद्योगों का विकास ।

(2) लघु क्षेत्र का विकास-विज्ञान एककों में उत्पादिता में सुधार और विकास आयुक्त (लघु उद्योग) के सहयोग से आरक्षित वस्तुओं के लिए लघु एककों के विकास को बढ़ाना ।

(3) सरकारी क्षेत्र के उन संगठनों की उत्पादिता में सुधार जिनमें कम उत्पादिता है या जो रुग्ण हैं ।

(4) ट्रेड यूनियनों को सम्मिलित करने हेतु उपयुक्त योजनाए बनाना ताकि वे अपने आंदोलन में उत्पादिता को एक आवश्यक अंग के रूप में ले ।

राष्ट्रीय उत्पादिता परिषद ने कुटीर/लघु क्षेत्र में साबुन व माचिस उद्योगों के विकास हेतु विस्तृत प्रस्ताव तैयार किए है । परिषद अन्य क्षेत्रों के बारे में प्रस्ताव तैयार कर रही है ।

राष्ट्रीय उत्पादिता परिषद विद्युत क्षेत्र में उत्पादिता में सुधार लाने के प्रस्ताव पर भी विचार कर रही है और राष्ट्रीय वस्त्र निगम के रुग्ण एककों व इंजीनियरी उद्योग में उत्पादिता सुधार के क्षेत्रों में बम्बई बंदरगाह तथा मुगल सराय में रेलवे यार्ड में जमाव की समस्याओं का पता लगाने हेतु शीघ्र अध्ययन करेगी ।

(ग) राष्ट्रीय उत्पादिता परिषद् का उद्देश्य देश में उत्पादिता के प्रति अधिक जागरूकता लाना और मानव मशीन मात्र व विद्युत् के रूप में उपलब्ध संसाधनों का अधिकतम उपयोग करने के उद्देश्य से उत्पादिता सेवाएं प्रदान कराता है । राष्ट्रीय उत्पादिता परिषद् के सरकारी क्षेत्र के उपक्रमों के लिए उत्पादिता सेवाएं स्थापित कर दी है ।

मध्य प्रदेश में राष्ट्रीय कपड़ा निगम के अधीन मिलों को हुआ लाभ

7579 डा० लक्ष्मी नारायण पाडेय क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) राष्ट्रीय कपड़ा निगम, मध्य प्रदेश के अधीन किस-किस मिल को वर्ष 1978-79 के दौरान लाभ हुआ और किस-किस मिल को उपरोक्त अवधि में हानि हुई ।

(ख) पिछले 2 वर्षों की तुलना में इस लाभ और हानि की प्रतिशतता क्या है, और

(ग) प्रत्येक मिल पर 1977-78 और 1978-79 के दौरान आधुनिकीकरण पर तथा अन्य मदों पर कुल कितना व्यय किया गया ।

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) से (ग) राष्ट्रीय वस्त्र निगम (मध्य प्रदेश) लि० के अधीन जिन मिलों ने वर्ष

1978-79 में (अप्रैल, 1978 से फरवरी, 1979 तक) लाभ कमाया अथवा हानि उठाई है उनके नाम निम्न-लिखित हैं :—

लाभ कमाने वाली मिलें (बोनस के लिए किए गए प्रावधान को छोड़कर)	जिन मिलों को हानि हुई (बोनस के लिए किए गए प्रावधान को छोड़कर)
1. बुरहानपुर ताप्ती मिल्स, बुरहानपुर . .	1. हीरा मिल्स, उज्जैन 2. स्वदेशी काटन एंड फ्लोर मिल्स, इंदौर । 3. न्यू भोपाल टक्सटाइल मिल्स, भोपाल । 4. बंगाल नागपुर काटन मिल्स, राजनन्द गांव । 5. इन्दौर मालवा यूनाइटिड मिल्स, इन्दौर । 6. कल्याणमल मिल्स, सिलनाथ कैम्प ।

(ख) वर्ष 1978-69 (अप्रैल, 1978 से फरवरी, 1979, तक) के दौरान 1976-76 तथा 1977-78 के उत्पादन मूल्य के मुकाबिले हुए लाभ/हानि की प्रतिशतता निम्नलिखित हैं :—

क्रमांक	मिल का नाम	उत्पादन मूल्य की तुलना में लाभ/हानि की प्रतिशतता		
		1978-79 (अप्रैल 78 से फरवरी 1979 तक)	1977-78	1976-77
1.	बुरहानपुर ताप्ती मिल्स . . .	+0.4	−0.5	−3.0
2.	हीरा मिल्स	−3.9	−7.5	−9.8
3.	स्वदेशी काटन एंड फ्लोर मिल्स . .	−19.8	−18.9	−20.3
4.	न्यू भोपाल टैक्स. मिल्स . . .	−10.5	−14.0	−24.0
5.	बंगाल नागपुर काटन मिल्स . . .	−10.3	−13.4	−18.7
6.	इन्दौर मालवा यूनाइटेड मिल्स . .	−14.4	−15.7	−34.5
7.	कल्याणमल मिल्स	−16.6	−16.7	−23.6

(ग) वर्ष 1977-78 तथा 1978-79 के दौरान राष्ट्रीय वस्त्र निगम (मध्य प्रदेश) लि० के अधीन प्रत्येक मिल के बारे में पूंजी प्रकृति की अन्य मदों तथा आधुनिकीकरण पर किये गये व्यय की राशि निम्नलिखित है :—

मिल का नाम	1977-78		रु० (लाख में) 1978-79 (अप्रैल 78 से फरवरी 79 तक)	
	आधुनिकी-करण	अन्य वस्तुएं	आधुनिकी-करण	अन्य वस्तुएं
1. इंदौर मालवा यूनाइटेड मिल्स . . .	20.92	6.39	4.06	.
2. कल्याणमल मिल्स	33.93	4.00	1.12	10.02
3. स्वदेशी काटन एंड फ्लोर मिल्स . .	..	..	3.74	..
4. हीरा मिल्स	65.49	5.09	28.43	2.73
5. न्यू भोपाल टैक्स. मिल्स . . .	15.22	..	26.89	0.15
6. बंगाल नागपुर काटन मिल्स . . .	30.23	2.92	24.10	..
7. बुरहानपुर ताप्ती मिल्स . . .	..	4.15	..	..

कपड़ासम्बन्धी औद्योगिक एककों में पूंजी विनियोजन

7580. डा० लक्ष्मी नारायण पांडेय : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) वाणिज्यिक बैंकों द्वारा दिये गये ऋण के रूप में अथवा अन्य रूप से रुग्ण औद्योगिक एककों में कुल कितनी पूंजी लगाई गई,

(ख) सरकारी क्षेत्र और गैर-सरकारी क्षेत्रों में लगाई गई पूंजी का ब्यौरा क्या है,

(ग) उक्त ऋण अथवा धनराशी वसूल करने के लिये क्या कार्यवाही की गई अथवा की जा रही है, और

(घ) इन रुग्ण एककों में कपड़ा पटसन और चीनी औद्योगिक एककों की संख्या कितनी है ।

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) (क) तथा (ख) रुग्ण औद्योगिक उपक्रम की कोई सर्वस्वीकृत परिभाषा नहीं है अत रुग्ण औद्योगिक एककों में कुल पूंजी निवेश में वाणिज्यिक बैंकों द्वारा ऋण के रूप में अथवा किसी अन्य प्रकार से लगाई गई राशि के बारे में संक्षेप में बताना संभव नहीं है । सरकारी क्षेत्र के उपक्रमों, जिन्हें हानि हुई है उनके बारे में जानकारी सरकारी उद्यमियों के ब्यूरो की वार्षिक प्रशासनिक रिपोर्ट में सदैव ही उपलब्ध होती है जो वित्त मंत्रालय द्वारा सभा पटल पर रखी जाती है ।

(ग) जब कभी बैंक औद्योगिक उपक्रमों के किसी विशिष्ट कार्य के लिये कार्यकारी पूंजी ऋण आदि देते हैं तब यह सभी उनकी परिसम्पत्तियों को गिरवी रख कर दिया जाता है । वे इन ऋणों का भुगतान, जब भी कभी बिक्री से आय होती है, तब करते हैं । जहां तक वित्तीय संस्थानों द्वारा किये गये सावधिक ऋणों का सबंध है, सावधिक ऋणों में संस्थानों के द्वारा भुगतान किये जाने सम्बन्धी समय सूची निर्धारित की जाती है । काफी हद तक ऋण लेने वालों को इस समय सूची को मानना पड़ता है । इन ऋणों का भुगतान करने सम्बन्धी उपक्रमों की क्षमता को देखते हुए, वे समय सूची में उचित समंजन कर लेते हैं ।

(घ) मार्च, 1978 के अन्त में वस्त्र, पटसन तथा चीनी उद्योग के ऐसे औद्योगिक उपक्रमों की संख्या, जिनके पास एक करोड़ रु० तथा उससे अधिक का बैंक ऋण है और जो भारतीय रिजर्व बैंक द्वारा निर्धारित कुछ मानदंडों के आधार पर बैंकों द्वारा ऋण पाये हैं, निम्नलिखित :—

(1)	वस्त्र (एन टी सी मिलों को छोड़कर)	74
(2)	पटसन . . .	31
(3)	चीनी . . .	28
	योग . .	133

Guidelines to Public Sector Undertakings regarding Clothing

7581. DR. P. V. PERIASAMY: Will the Minister of INDUSTRY be pleased to state:

(a) the guidelines prepared for the public sector undertakings including the Railways for securing their clothing requirements etc. from the Cottage Industries Board and the Handloom Board;

(b) the extent to which the Cottage Industries Board and the Handloom Board have derived benefits from these guidelines with reference to their sale of clothing and other things; and

(c) whether any action has been taken against those undertakings not observing the guidelines laid down?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV) (a). No guidelines have been prepared for public sector undertakings including the Railways for securing their clothing requirements from the handloom sector. The guidelines issued in respect of Cottage Industries are being collected and will be placed before the House.

(b) Does not arise in the case of the handloom sector. The information is being collected in respect of cottage industries.

(c). Does not arise in the case of the handloom sector. The information is being collected in respect of Cottage Industries.

Preservation of Memory of Sardar Bhagat Singh

7583. PROF. SAMAR GUHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether persistent demands are being made for preservation of the memory of Sardar Bhagat Singh;

(b) whether a demand for setting up a statue of Sardar Bhagat Singh

in the precinct of the Parliament, has also been made by the Delhi public;

(c) whether the Home Ministry took any initiative for setting up a plaque at Lahore Jail, through the Ministry of External Affairs, where Bhagat Singh was hanged; and

(d) the steps taken or proposed for preservation of the memory of great revolutionary, Sardar Bhagat Singh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) (a). Such demands have been made from time to time.

(b) In 1956 a suggestion to install a statue of Sadar Bhagat Singh in the premises of Parliament House was received by the Government. Since the premises came under the jurisdiction of the Speaker of the Lok Sabha, the sponsors were requested to obtain clearance from the Speaker before the matter could be further processed. No reply to that communication was received. Probably the sponsors dropped the idea.

(c) No Sir.

(d) Every year, 30th January is being observed with solemnity as Martyrs' Day throughout the country by the Central and State Governments. On that day silence is observed for two minutes at 11 A.M. in the memory of all those who laid down their lives in the struggle for India's freedom.

Manufacture of Photostat Machines

7584. SHRI PIUS TIRKEY: Will the Minister of INDUSTRY be pleased to state:

(a) the number and names of companies which are manufacturing Photostat machines at present;

(b) whether it is also a fact that some companies have not taken permission from Government before manufacturing them; and

(c) if so, what steps Government have taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) There are three units in the organised sector which are borne on the list of the Directorate General of Technical Development for manufacture of photo copying machines. These units are listed below.—

(1) M/s. Advani Oerlikon Pvt. Ltd., Bombay.

(2) M/s Mc. Neil & Magor, Ghaziabad.

(3) M/s. Das Reprographic Pvt, Ltd., Calcutta.

(b) and (c): The item 'photo copying machine' is not covered under the First Schedule to the Industries (Development and Regulation) Act, 1951. As such no licence/permission under the said Act is necessary for manufacture of this item.

Shortage of Bromide Paper

7585. SHRI PIUS TIRKEY: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is an acute shortage of Bromide Paper in the country at present;

(b) whether Government are aware of the fact that due to shortage of Bromide Paper, Bromide Printers are facing serious crisis; and

(c) if so, what remedial measures Government have taken to ease the situation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI) (a) to (c): There is no acute shortage of bromide paper in the country. However, shortages of a specific variety of bromide paper (viz., double weight lustre soft) manufactured by the Central public sector undertaking of Hindustan Photo Films Manufacturing Company Ltd. (HPF) were reported. The shortage of this variety of bromide paper has been

caused by sudden rise in its demand. HPF has since taken steps to increase the production of this item to meet the increased demand.

Price Hike in Photo Goods

7586. SHRI PIUS TIRKEY: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that recently the prices of Photo Goods have been raised by the manufacturers; and

(b) if so, steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) Yes, Sir.

b) The prices of photogoods have been raised by the manufacturers mainly oh acount of the increase in the price of silver over which they have no control. Although the export of silver has since been banned, it is too early to assess its impact on the prices of photogoods.

खादी तथा ग्रामोद्योग आयोग प्रबन्ध में कर्मचारियों द्वारा भाग लिया जाना

7587. श्री छोटू भाई शेलत : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को विचार खादी तथा ग्रामोद्योग आयोग और इसकी अन्य संस्थाओं के प्रबन्ध में कर्मचारियों को भाग लेने की अनुमति देने का है; और

(ख) यदि हां, तो इस बारे में कब तक निर्णय लिया जायेगा ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) और (ख) इस समय और ऐसा कोई प्रस्ताव सरकार के विचाराधीन नहीं है। अपेक्षा की नीतियों व कार्यक्रमों के क्रियान्वयन में कर्मचारी पहले से ही भूमिका (उपयोगी व सक्रिया भूमिका) निभा रहे हैं। आयोग द्वारा जिन संस्थानों को सहायता दी गई है उन संस्थानों में साधारणतयी दो-स्तरीय (टू-टीयर) प्रबंधक हैं अर्थात् यद्यपि मूलभूत शक्तियां संस्थान के न्यासधारी मंडल के पास होती हैं तो भी रोजमर्रा की व्यवस्था संचालक मंडल द्वारा की जाती है और इस मंडल में साधारणतया कर्मचारियों को शामिल किया जाता है। संस्थानों के नीति निर्धारण व रोजमर्रा के प्रबंध के विभिन्न स्तरों पर भी कर्मचारियों को शामिल किया जाता है और अनेक मामलों में तो निष्ठावान सेवा रखने वाले कर्मचारियों को भी न्यासधारी मंडल में शामिल किया गया है।

Setting up of a Million Tonne Cement Plant in Saurashtra

7588. SHRI D. D. DESAI: Will the Minister of INDUSTRY be pleased to state:

(a) whether a million tonne capacity cement plant is being set up in Saurashtra;

(b) if so, whether this is a joint sector project;

(c) whether this will utilise local raw materials;

(d) whether its output will depend upon two clinker grinding plants to be set up in South Gujarat and Ratnagiri; and

(e) the cost of the project, how it is proposed to be met and the employment it would generate?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) & (d) A proposal of M/s. Narmada Cement Company Ltd. for setting up of a clinkering plant at Jaffrabad for a million tonne capacity with two grinding unit one at Magdala in Gujarat and the other at Ratnagiri in Maharashtra has been approved.

(b) Government of Gujarat propose to invest Rs. 1.73 crores in the total share capital of Rs. 11.50 crores of the project.

(c) The firm will utilise the local limes tone at Jaffrabad.

(e) The estimated cost of the pro- is Rs. 56.41 crores, which is proposed to be met by contribution of the pro-

ters to the extent of Rs. 5.20 crores, by public issue of equity shares to the extent of Rs. 4.80 crores, by public issue of preference shares to the extent of Rs. 1.50 crores and by term loans from the financial institutions and banks to the extent of Rs. 44.91 crores. The proposal envisages direct employment of 433 persons.

Rajasthan Atomic Power Project

7589 SHRI D D. DESAI Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether RAPP-I and RAPP-II are now working;

(b) if not, when will they begin to generate power;

(c) whether any foreign aid or material is being used in these plants; and

(d) if so, from which country are these obtained and what are the terms under which they are given?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) and (b) Rajasthan Atomic Power Project—Unit I is working.

Rajasthan Atomic Power Project—Unit II is expected to be commissioned this year if full initial inventory of heavy water is available.

(c) and (d) Both units at RAPP have been built on know-how obtained from Canada. Canada also assisted us with equipment and material not available indigenously. After termination of Canadian supplies, the bulk of the initial inventory of heavy water required for the second unit of RAPP was obtained from the Soviet Union. The supplies from both the countries were s ibject to the application of safeguards by the International Atomic Energy Agency.

Plan to manufacture Mini and Micro Computers with E.E.C. Collaboration

7590. SHRI D. D. DESAI: Will the Minister of ELECTRONIC be pleased to state:

(a) whether there are any plans to manufacture mini and micro computers here with collaboration from the E.E.C.:

(b) whether an EEC delegation visited this country in this connection; and

(c) it so, what are its recommendations and what are Government's views on them?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) No, Sir

(b) A delegation consisting of 27 experts representing major computer companies from E.E C. countries visited India during March, 1979 to explore cooperation in the field of computers and electronic components.

(c) No specfic recommendat.ons have been made by the delegation to the Government.

Wood for Sports Goods Industry

7591. SHRI D. D. DESAI: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any proposal for improving availability of wood for sports goods industry; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV: (a) Yes, Sir.

b) One of the important raw material used in major wood based sports goods is good quality cane whose availability is being improved by procurement of cane from Karnataka and

Andaman Nicobar Islands. Willow Cleft used in Cricket bat manufacture is supplied from Jammu and Kashmir State. In order to improve the availability of Willow wood which is in short supply to the industry, alternate sources have already been located in Sikkim and Bhutan and samples are being tested for their suitability in cricket bat manufacture. Mulbery and Ash wood used in hockey sticks and various types of rackets are also in short supply and the Ministry of Agriculture is already taking effective steps for increasing the area of their plantation and effective utilisation of available resources. The Forest Research institute, Dehradun is also carrying out research for alternate sources of various types of wood used in sports goods industry and for their commercial utilisation in sports goods industry. Mulbery wood available in Assam is also being sampled for use in sports goods industry.

Shortfall in the Supply of Vehicles

7592. SHRI S. S. LAL: Will the Minister of INDUSTRY be pleased to state:

(a) whether his attention has been drawn to the fact that due to the persistent shortfall in the supply of commercial vehicles, the waiting time for buyers has increased during the last two years; and

(b) whether he is aware of the fact that these vehicles and even their tyres are being sold in the market at very high premiums; and

(c) if so, what are his plans to improve the situation and stop exploitation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) There is no fall in the production of commercial vehicles. In fact, production of commercial vehicles has gone up to 58,255 Nos. in 1978-79, as compared to 41,244 Nos. in 1977-78. There has, however, been an increase in demand for commercial vehicles and there is a waiting period particularly for preferred makes of TELCO and ASHOK LEYLAND chassis. It is expected that in 1979-80, because of various measures in progress, there will be further progress in the supply of commercial vehicles

(b) and (c): In order to reduce scope for malpractices relating to charging of premium etc., steps have been taken to augment production. Further, Government have issued an Order, dated 21-3-1979, restricting the re-sale of new commercial vehicles for a period of 2 years from the date of its purchase.

Setting up of H.M.T. Unit in Himachal Pradesh

7594. SHRI DURGA CHAND: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any proposal under Central Governments consideration to set up bigger unit of H.M.T. in Himachal Pradesh on Pinjor pattern;

(b) if so, what are the details thereof;

(c) by when it will be set up; and

(d) if the answer to part (a) above be in the negative what are the reasons therefor and what is the criterion for setting up such unit?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) No, Sir.

(b) and (c). Do not arise.

(b) HMT's Factoy at Pinjoce is for manufacture of tractors and machine tools. On consideration of the present manufacturing capacities for the products and their anticipated demand, no large investments are called for in HMT setting up another Pinjore type unit.

खादी ग्रामोद्योग भवन में अनुसूचित जातियों और अनुसूचित जनजातियों के लिए आरक्षित पदों का भरा जाना

7595. डा० महावीरप्रसाद शास्त्री :
श्री जगदम्बी माई :

क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या खादी ग्रामोद्योग भवन, नई दिल्ली में प्रत्येक कैडर में अनुसूचित जातियों और अनुसूचित जनजातियों के लिये आरक्षित कोटे को भर लिया गया है; और

(ख) यदि हां, तो उसकी संख्या कितनी है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) (क) और (ख) अपेक्षित जानकारी इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी ।

Day Light Theft Cases in Delhi

7596. SHRI HALIMUDDIN AHMED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) total number of day-light theft cases registered during August 1978 to December 1978 in Delhi in general and Vishwas Nagar, Shahdra, Delhi-32, trans-Jamuna in particular;

(b) whether any case has been solved, and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTIC AND COMPANY AFFAIRS (SHRI S D. PATIL: (a) to (c). The relevant details of cases of day-light thefts for the period from August to December, 1978 are as below:—

	Reported	Cancelled	Admitted	Challaned	Convicted
(i) Union territory of Delhi .	4827	95	4732	364	29
(ii) Area of Vishwas Nagar, Shahdra	14	..	14	..	..
	Acquitted	Pending trial	Pending Investigation		Untraced
(i) Union territory of Delhi . .	2	333	248	..	4120
(ii) Area of Vishwas Nagar, Shahdra .	..	..	2	..	12

Issue of Licences to 20 Large Houses

7597. SHRI HALIMUDDIN AHMED: Will the Minister of INDUSTRY be pleased to state:

(a) the number of industrial licences issued to 20 large industrial houses after March 1978;

(b) whether Birla's have been granted the maximum licences; and

(c) if not, which organisation got the maximum licences; and

(d) whether Government will grant licences for more than five crores only to co-operative societies and M.P.'s will be appointed to run these industries thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (d): The information is being collected and will be laid on the Table of the House.

Production of Gramophone record

7598. SHRI HARIKESH BAHADUR: Will the Minister of INDUSTRY be pleased to state:

(a) number of units amnufacturing gramophone records in India their

names, the approved installed capacity and their annual production for the past five years;

(b) what was total sales turn over the each of these units during the last three years; and

(c) the total exports of each of these units during the last three years and remittances permitted to those companies with foreign equity holding?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBAI PRASAD YADAV): (a) There are three companies approved for manufacture of gramophone records in the country. The details are given as under:—

S No.	Name of Companies	Approved capacity (in lakhs)	Production (in lakh Nos.) 1974	1975	1976	1977	1978
1.	M/s Gramophone Co. of India Ltd.	90·21	70·69	69·79	63·71	68·59	78·63
2	M/s. Polydor of India, Ltd.	16·80	7·17	9·06	10·72	10·38	10·00 (Estimated)
3	M/s Indian Records Manufacturing Co. Ltd.	23 40	Nil	Nil	Nil	3·14	5·91

(b) The sales turn over of each of these companies for the last three years is reported to be as under:—

(In lakh Rs.)

S. No.	Name of the Company	Sales turnover (Gramophone Records) 1976	1977	1978
1.	M/s. Gramophone Co. of India, Ltd.	747·66	831·41	1019·16
2.	M/s. Polydor of India Ltd.	141·80	152 99	Not available.
3.	M/s. Indian Records Manufacturing Co. Ltd.	Nil	22·95	56·78

(c) The export of gramophone records made by each of these companies during the last three years is reported to be as under:—

(Export Rs. in lakhs)

Sl. No.	Name of the Company	1976	1977	1978
1.	M/s. Gramophone Company of India, Ltd.	133·32	161·74	215·11
2.	M/s. Polydor of India Ltd.	37·12	46·09	Not available.
3.	M/s. Indian Record Manufacturing Co. Ltd.	Nil	1·13	5·50

M/s. Polydor of India Ltd., and M/s. Gramophone Company of India Ltd., have foreign equity. M/s. Polydor of India Ltd., have not remitted any dividend during the last three years. The dividend remitted by M/s. Gramophone Company of India Ltd., during the last three years is as under:—

Year	Remittances on account of Dividend. (Rs. in lakhs)
1976	9·54
1977	1·55
1978	9·72

मंत्रालयों में हिन्दी में कार्य के लिए क्रमचारी

7599. **श्री टी० एस० नेगी** : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत सरकार के मंत्रालयों/कार्यालयों में राजभाषा अधिनियम के उपबंधों का इसलिये पूरी तरह क्रियान्वयन नहीं किया जा रहा है कि अनुवाद कार्य तथा अधिनियम के उपबंधों के क्रियान्वयन सम्बन्धी काम के लिये पर्याप्त कर्मचारी नहीं है ;

(ख) क्या प्रत्येक मंत्रालय/कार्यालय के लिये हिन्दी में काम करने के लिये न्यूनतम कर्मचारी निर्धारित नहीं किये गये हैं जिसके परिणामस्वरूप इस संबंध में काम की प्रगति अत्यन धीमी है ; और

(ग) यदि हां, तो क्या सरकार का विचार इस प्रयोजन के लिये प्रत्येक मत्रालय/कार्यालय में पर्याप्त कर्मचारी नियुक्त करने का है ?

गृह मंत्रालय में राज्य मंत्री (श्री श्रनिक लाल मंडल) : (क) से (ग). सरकार के ध्यान में यह बात लाई गई है कि कुछ मंत्रालयों/विभागों/कार्यालयों में हिन्दी से सम्बद्ध काम के लिए पर्याप्त संख्या में कर्मचारी नहीं हैं। सम्बद्ध मंत्रालय/विभाग इस विषय में उचित कार्रवाई कर रहे हैं। कुछ मानकों के आधार पर हिन्दी अधिकारियों/अनुवादकों आदि की नियुक्ति के प्रश्न पर भी विचार किया जा रहा है।

12.00 hrs.

SHRI K. GOPAL (Karur): I want to raise a Point of Order.

MR. SPEAKER: On what subject?

SHRI K. GOPAL: Under Rule 367. Sir, yesterday, when the Demands for Grants for Energy were discussed, something happened which has never happened before.

MR. SPEAKER: I have gone through the matter. Prof. Mavalankar and Shri Ravi have written a letter. I have gone through the matter. I shall discuss this thing with the concerned Chairman. This is not a matter which could be raised.

SHRI K. GOPAL: My joint is different—whether the same Demands could be put to vote twice. That is my point. On page 25549 of yesterday's proceedings this is what was said:

"MR. CHAIRMAN: Now, the question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Accounts shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1980 in respect of the heads of demands entered in the second column thereof against Demands Nos. 28 to 30 relating to the Ministry of Energy."

Those in favour may please say 'Aye'.

"Several hon. Members: 'Aye'.

MR. CHAIRMAN: Those against may say 'No'.

"Some Hon. Members: 'No'.

MR. CHAIRMAN: I think the 'Ayes' have it...."

Shri K. A. Rajan got up and said: What happened to my cut motions. They have not been put separately. Then the Chairman says:

"If you want to division, there will be a division on the Demands for Grants of this Ministry. (*Interruptions*) If you do not want to division then I take it that the Demands are passed (*Interruptions*."

This is what happened. Then, some of us raised an objection.

MR. SPEAKER: Mr. Gopal, shall we close this chapter?

SHRI K. GOPAL: I do not mind it. The reason why we are doing it is that at 2' O'Clok, the Minister was called to reply. Mr. Somnath Chatterjee and Mr. Purnarayan Sinha wanted five minutes for them. They were not allowed. The Minister was called. The whole procedure was irregular. I want your ruling on this on what happened yesterday.

MR. SPEAKER: There is no question of ruling on this matter.

SHRI K. GOPAL: Here the Division Bell was rung only to put the Budget Demands to vote. But, after that, it was treated as though the Division is only for the cut motions that were moved by Shri Rajan.

MR. SPEAKER: I have gone into the matter. I say that the chapter is now closed.

PROF. P. G. MAVALANKAR (Gandhi Nagar): Mr. Speaker, Sir, you say that the chapter is now closed. The matter can be treated as closed if we take a lesson out of it.

MR. SPEAKER: We will take a lesson out of it.

SHRI K. GOPAL: We should take a lesson out of it! Who should take a lesson out of it. Last week we have written to you ...

MR. SPEAKER: We, the Presiding Officers, will be taking a lesson out of it.

SHRI K. GOPAL: One minute. Last week, we wrote to you about the way the proceedings of the House are conducted. The time that was allotted to the parties was not given whereas the ruling party members and the Minister were called. This is not the first time that this has happened. That is why I am agitated. I would request you to see that the proceedings of the House are conducted in a proper manner. There was no quorum day before yesterday when not a single member of the Janata Party was present whereas the other Members were there.

MR SPEAKER: I find the same thing in the other side also.

SHRI K. GOPAL: You will go through the record. We are prepared to apologise if we have committed a mistake. We have not done that. Just because you are suggesting that the matter may now be closed, I am not insisting on it. But, in future, please see that others are treated properly.

MR. SPEAKER: I shall discuss the matter with the concerned Chairman.

PROF. P. G. MAVALANKAR: Mr. Speaker, the only point is whether you have seen the record.

MR SPEAKER: I have gone through every word of it.

SHRI K. GOPAL: Even Mr. Biju Patnaik said the same thing.... (*Interruptions*).

PROF. P. G. MAVALANKAR: If there are objectionable remarks

from the Chair, they must be expunged. That is a request I am making. The Chairman did permit my point of order. Kindly go through it. She said that they will be expunged.

SHRI K. GOPAL: Here the people demand quorum. When the quorum was not there, still the House went on. This is also we want to bring to your notice. It is unfair. The gentleman was talking about democracy. Is this the way to bulldoze the House? It is very unfair. (*Interruptions*).

MR. SPEAKER: Order, order. I am on my legs now. I have gone through the proceedings.

PROF. P. G. MAVALANKAR: Kindly read the whole thing.

MR. SPEAKER: I have gone through the entire proceedings. I shall certainly see that these things do not happen in future. You must forgive us. Or we must forgive you. These are not matters to be raised.

SHRI K. GOPAL: We do not want you to forgive us. We have done nothing. We do not want to quarrel. What have you done to us?

MR. SPEAKER: I am saying this in this particular matter.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I want half a minute to say something about the Garden Reach Workshop and the Bharat Electronics Ltd. where we have lost Rs. 15 crores.

MR. SPEAKER: Mr. Bosu, this is not the subject. I have told you to give notice under Rule 337. If you raise it now, then I cannot allow you to raise it under Rule 377.

Now, Papers to be laid on the Table. Shri Advani.

12.08 hrs.

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS OF MINISTRY OF INFORMATION AND BROADCASTING FOR 1979-80.

THE MINISTER OF INFORMATION AND BOADCASTING (SHRI L. K. ADVANI): I beg to lay on the Table a copy of the detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for 1979-80. [*Placed in Library. See* No. LT-4308/79].

THIRD AND FINAL REPORT OF SHAH COMMISSION OF INQUIRY AND A STATEMENT FOR DELAY IN LAYING THE REPORT, NOTIFICATION UNDER FOREIGN ACT, 1946 AND A STATEMENT FOR NOT LAYING THE HINDI VERION OF THE NOTIFICATDION.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI): Sir, on behalf of Shri Dhanik Lal Mandal, I beg to lay on the Table—

(1) A copy of the Third and Final Report *(Hindi version dated the 6th August, 1978 of Shah Commission of Inquiry set up to inquire into the misuse of authority, excesses and malpractices committed during the Emergency.

(2) A statement (Hindi and English versions) giving reasons for delay in laying the above Report.

[*Placed in Library. See* No. LT-4309/79].

(3) A copy of Notification No. S.O. 1086 published in Gazette of India dated the 31st March, 1979 rescinding with immediate effect the foreigners from Uganda Order, 1972, under sub-sec-

*The English version of the Report was laid on the Table on the 31st August, 1978.

tion (2) of Section 3A of the Foreigners Act, 1946.

(4) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Notification mentioned at (3) above [*Placed in Library. See* No LT-4310/79]

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY, ELECTRONICS SCIENCE AND TECHNOLOGY (PROF SHER SINGH) I beg to lay on the Table a copy of the detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for 1979-80 [*Placed in Library See* No LT-4311/79]

---

12 10 hrs

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND TWENTY-FOURTH REPORT

SHRI P V NARASIMHA RAO (Hanamkonda) I beg to present the Hundred and twenty-fourth Report of the Public Accounts Committee on Action Taken by Government on the recommendations of the Committee contained in their Twentieth Report on Purchase of Tents Assembly Springs Angola Shirting and Gun Metal Ingots

---

12.11 hrs

COMMITTEE ON PUBLIC UNDERTAKINGS

FORTIETH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour) I beg to present the Fortieth Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Seventy-Fifth Repot of the Committee (Fifth Lok Sabha) on National Coal Development Corporation Limited

---

PROF P G MAVALANKAR (Gandhinagar): Mr Speaker, Sir, I want to make a submission in respect of item No 7. The order paper says, Shri H M Patel to make a statement regarding the situation in Jamshedpur" The foot note says that it is to be made at 5 P M and to be followed by a discussion My submission is that if the statement is made at this point of time then we will be able to consider it, and then we can have a meaningful discussion But if it comes at 5 P M followed by a discussion then it may not be possible to have a meaningful discussion

MR SPEAKER I do not have any objection If the statement is ready I shall request the Minister to make the statement at 2 P M

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) I will check up and let you know

SHRI SAUGATA ROY Sir, I have another request that the discussion time be not limited to two hours (*Interruptions*)

MR SPEAKER Although it is not on the Order Paper yet I have permitted Mr George Fernandes to make a statement regarding the Commission of Inquiry on Large Industrial Houses headed by Justice Shri A K Sarkar as it is of urgent public importance

12 13 hrs.

STATEMENT *RE* COMMISSION OF INQUIRY ON LARGE INDUSTRIAL HOUSES (SARKAR COMMISSION)

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES). Sir, As the Honourable House is aware, the Commission of Inquiry on Large Industrial Houses (Sarkar Commission) under the chairmanship of Shri A. K Sarkar, formerly Chief Justice of Supreme Court was appointed by Government of India by a Notification issued on 18-2-1970. According to the

[Shri George Fernandes]

notification appointing the Commission its report was to be submitted to Government within a year from the date of its notification *viz.*, 17-2-1971. The Commission could not complete its enquiry and its tenure has been extended by Government year by year. A total expenditure of Rs. 1,64, 00,946 has been incurred on the Commission from 1970-71 to 1978-79, and the current year's expenditure on the Commission is estimated at Rs. 21 lakhs. The Commission has not so far submitted any report though it has been in existence for more than 9 years.

After the Commission was set up in February 1970 it issued a notification in August 1970 as provided for in the rules framed under the Commissions of Enquiry Act inviting the public to furnish information. As the response of the public to this notification was poor and as the Commission felt that it was practically of no assistance, the Commission itself started to collect the facts concerncerning the allegation with the help of an investigating organisation of its own. It started examining the files of the Government of India, Financial Institutions and also the records of the concerns under enquiry. So far more than 10,000 files have been gone into. This methodology of work adopted by the Commission resulted in considerable delay in the working of the Commission. Even after securing the records the officers of the investigating organisation of the Commission had to spend a lot of time in analysing the information with a view to ascertaining whether there were irregularities which needed enquiry so as to pinpoint the persons, concerns or institutions *prima facie* responsible therefor. Even after the preliminary investigation was over and the investigation report was considered by the Commission persons likely to be adversely affected had to be given. Opportunity to be heard and produce evidence in their defence. At these hearings the relevant facts were presented by the Commission's counsel and the persons likely to be adversely affected were given an opportunity to present their case in defence by evidence or otherwise themselves or through counsel. The procedure thus followed as well as the voluminous papers which were involved took considerable time to get going.

The notification appointing the Commission itself gave a vast and varied nature for its terms of reference covering the entire gamut of industrial licensing in respect of large number of industrial undertakings during the period 1956 to 1966. The Commission was required *inter alia* to inquire into and report in respect of:

(i) instances of irregularities, lapses or improprieties pointed out by the Industrial Licensing Policy Inquiry Committee in its report.

(ii) The financial assistance given to larger industrial houses by financial and other institutions.

(iii) Allegations mentioned in detail in a schedule attached to the notification regarding the Birla Group of concerns.

(iv) A series of allegations regarding the Birla group of concerns in respect of which further investigations were to be made in public interest.

(v) Measures, whether procedural or otherwise, which in the opinion of the Commission are necessary or desirable in public interest in order to ensure that such irregularities, lapses or improprieties do not recur in future.

(vi) Such other allegations or matters which may come to its notice being matters connected with or arising out of matters referred to earlier.

Such a vast and varied nature of the terms of reference of the Commission itself is one of the contributory factors for the inordinate delay of over 9 years which has taken place in the submission of the report of the Commission.

Another contributory factor for delay in the Commission's work has been a large number of writ petitions which have been filed mainly by the Birla group of concerns in High Courts of Calcutta and Punjab and Haryana. Thirty concerns in all moved the High Courts for granting stay against the proceedings of the Commission. Interim orders on writ petitions and/or petitions for stay were granted by the High Courts of Calcutta and Punjab and Haryana on different dates ranging from 10-9-1970 to 25-9-1974 No adequate action has been taken by Government to get these stay orders vacated nor were urgent steps taken for expediting hearing of these cases till March 1977. When the present Government took over in March and April, 1977 urgent consultations were held to expedite the hearing of these cases and for vacation of stay orders. The writ petition filed in the High Court of Punjab and Haryana was dismissed with costs. The writ petitions filed in the Calcutta High Court were also taken up for hearing. The writ petition filed in the Calcutta High Court by Orient Paper mills was heard and judgment was delivered on 26-9-1978 striking down Nos. 2, 4, 9, 11, 12 and 13 of Schedule C of the Notification appointing the Commission of Inquiry and the High Court made the rule absolute.

In view of the inordinate delay which was taking place in finalisation of the report by the Commssion there has been criticism both within Parliament and outside. This is also the subject matter of several Parliament questions and many Members of Parliament have expressed their anxiety over the delay in submission of the report by the Commission.

In the light of these facts the Commission was consulted whether it could give any time limit within which it could give its final report. The Commission had informed Government that it would not be possible to complete its work even by 1981. Even an interim report would take more than 18 months during which period Government would have to continue to bear heavy expenses of nearly Rs. 20 lakhs per year. It was reluctant even to agree to submit an interim report within six months on the work which had already been done by it In the meantime Justice Sarkar also submitted his letter of resignation to the Prime Minister.

Taking all these factors into consideration Government had to consider the following possible lines of action.

(i) to continue the Commission indefinitely even though it was evident that it would involve substantial expenditure from the public exchequer without any assurance that useful results could emanate from it;

(ii) to wind up the Commission immediately leaving its work as it was; and

(iii) to accept the resignation of Justice Sarkar and wind up the Commission in its present form but also identify individual cases where *prima facie* evidence was available for prosecution to be taken up by further investigation by existing Government Departments/ agencies. Along with this Government could also identify problems that have raised in regard to Large Houses in general arising out of the work done by the Commission.

Since this was a matter of great public concern and subject matter of several Parliament Questions I had also taken the opportunity of inviting Leaders of Opposition for meetings to discuss the future course of action which could be followed in relation to the work of the Sarkar Commission. To facilitate these discussions, the life of the Commission was ex-

[Shri George Fernandes]

tended twice by one month from February 1979 to March 1979 and March 1979 to April 1979. I had explained to them the full background how the matter had initially been raised and the subsequent setting up of the Commission, and also the alternatives open to Government which have been mentioned above.

In the light of these discussions and after considering the relevant issues Government have decided to follow the course of action mentioned at (iii) above. Accordingly Government have accepted the resignation of Justice Shri A K. Sarkar and have issued a notification winding up the Commission from today. Government propose to take over all the records of the Commission including the investigation reports so far completed by it and to forward these to the concerned Ministries/Departments to take further action according to law taking into account the preliminary conclusions/findings arrived at by the Commission in its enquiries.

In conclusion I would like to reiterate that Government's policy towards Large Houses has been fully explained in its Statement on Industrial Policy which was laid before Parliament on 23rd December 1977. In its licensing policy, Government will regulate the activities of the Large Houses to bring them in line with the country's socio-economic goals. It will be the policy of Government to ensure that no unit or business group acquires dominant or monopolistic position in the market. The present industrial activities of the Large Houses will also be scrutinised so that unfair practices arising out of manufacturing inter-linkages are also avoided. In order to ensure social accountability, the financial institutions whose support is vital for setting up and running of large scale enterprises will be expected to assume a more active role in overseeing the activities of units financed by them in order to ensure that management is increasing professionalised and conforms to national priorities.

I am sure that Government can count on the support from all sections of the House in the implementation of this policy.

12.14 hours

MATTERS UNDER RULE 377

(1) Spreading of Desert area in Rajasthan

श्री० हरी राम मंक्कासेर गोदारा (बीकानेर) : केन्द्रीय शुष्क क्षेत्र गवेषणा संस्था जोधपुर के वैज्ञानिकों के मतानुसार राजस्थान में रेगिस्तान निरन्तर बढ़ता जा रहा है। इस रेगिस्तानी क्षेत्र में रेत की मात्रा बढ़ रही है और हाल के कुछ वर्षों में यह भयावह रूप धारण कर गया है। यह स्थिति कितनी भयंकर हो गई है इसका अनुमान इस बात से लगाया जा सकता है कि बाडमेर नगर के उत्तर पूर्व में एक पहाड़ी थी जो दस वर्ष पहले रेत से पूर्ण मुक्त थी किन्तु अब वह स्थान रेत में दब गया है। बाडमेर, जालौर और जोधपुर जिलों में पहाड़ियों की आड़ में भारी मात्रा में रेत एकत्र हो रही है। जोधपुर शेरगढ़ मार्ग पर भी रेत का जमाव बढ़ता जा रहा है और अनेक स्थानों पर रेत की टीले बन गई हैं। जोधपुर नगर के चारों ओर रेत की ढेरियां प्रकट होने लगी हैं और प्रति दिन उनका आकार बढ़ रहा है। जोधपुर जैसलमेर राजमार्ग पर रेत की गहनता इतनी विकराल हो गई है और इस मार्ग को रेत ने इतना ढक लिया है कि इसकी दिशा बदलना आवश्यक हो गया है। जैसलमेर से मोम को जाने वाला मार्ग कुछ ही वर्षों में रेतीले टीलों में विलीन हो जाएगा। पोकरण, शेरगढ़ और ओसियान में प्रतिदिन रेत के टीलों का जमघट हो रहा है। बाडमेर में शिवकामिक स्थान और बीकानेर जिले में छतरगढ़ और नोखा रेत की मंडासागर में शीघ्र ही अन्तर्ध्यान हो जाएंगे। फीरोजपुर, भटिंडा, हिसार, गुड़गांव महेन्द्रगढ़, झुंझुनु, सीकर और नागौर जिलों में भी रेत की मात्रा बढ़ रही है। इन क्षेत्रों में पिछले कुछ वर्षों में रेत का घेरा तेज गति से बढ़ रहा है। हमारे देश में रेत के गर्भाव होने की गहनता और विस्तृत भूभाग में इसका फैलाव किसी विभीषिका से कम नहीं है। यदि समय पर इसे रोकने के लिए कदम नहीं उठाए गए तो इसके गम्भीर परिणाम होंगे जिन की कल्पना से हृदय कांप उठता है। मैं अपना कर्तव्य समझता हूं कि इस महत्वपूर्ण समस्या के प्रति सरकार का ध्यान आकृष्ट करूं और इस सम्बन्ध में सरकार क्या कार्रवाई कर रही है उससे सदन को अवगत कराया जाए।

(ii) DEVELOPMENT OF COCHIN PORT

SHRI K. A. RAJAN (Trichur): Sir, under rule 377, I wish to raise the following matter.

The Port of Cochin is known to the maritime world as the Queen of the Arabian Sea. Cochin Port commands a strategic position in the sea borne trade of India and is one of the flourishing major Ports of the country with modern facilities for shipping and trade. Cochin serves a rich and potential hinterland spreading over the entire Kerala and portions of Karnataka and Tamil Nadu.

Now the future of the Port very much depends upon its immediate development. Taking this into consideration, the Cochin Port Trust have submitted a project report for the integrated scheme for the development of Cochin Port. This is now lying for clearance in the Transport Ministry.

The Project Report costing Rs. 26.08 crores consists of the following:

(1) A tanker berth opposite to Q7-Q9 berths in the Ernakulam Channel designed to handle 1,15,000 DWT vessels.

(2) A fertilizer berth with mechanical unloader to handle 40,000 DWT vessels.

(3) The first phase which only is included in the Project Report will provide initially a draft of 35 ft. This will enable 11,800 DWT tankers to call at the port light loaded to 63,000 DWT. In a subsequent phase by additional dredging, a draft of 40 ft. could be provided.

The project has been considered and conceived as integrated, due to the following advantages:

(a) Ernakulam channel of the Port is relatively stable and self-sustained and location of improved facilities along this channel will be economical, primarily from dreadging point of view.

(b) Advantage is taken of the increased width of channel requirement of Cochin Shipyard for handling their vessels of 75,000 DWT and above, on which, the Government of India has already approved in principle, widening of the channel at the cost of Shipyard.

(c) The present Q9 berth which is now being used by FACT for unloading of raw materials will be released for exclusively container operations.

The implementation of the project will result in substantial savings in freight charges to the nation. These savings have been estimated as about Rs. 640 lakhs per annum and the internal rate of economic return works out to 14.3 per cent.

I request the Government of India to sanction the project in the overall interest of our national economy and

[Shri K. A. Rajan]

in the best interest of the Port of Cochin.

(iii) REPORTED CLOSURE OF GURU NANAK THERMAL PLANT AT BHATINDA

SHRI BHAGAT RAM (Phillaur): Sir, under rule 377, I wish to raise the following matter:

It is reported in "The Tribune" dated 23-3-1979 that Guru Nanak Dev thermal plant, Bhatinda (Punjab) was closed on 21-3-79 for want of coal. The plant has an installed capacity of 440 MW. The closure of the plant will create many more problems for the people of Punjab. It will badly affect the industrial and agricultural production of the State. In turn, the working class and peasantry of the State will suffer due to ill-planning and lack of far-sightedness of the Ministry of Energy and Railways. Besides this, the Government of Punjab will suffer a huge loss.

It is also reported in the same newspaper of 24th March that Dhariwal Woollen Mills, Dhariwal in district Gurdaspur, has retrenched 3500 workers due to uneven supply of coal. It is said the mill is not receiving required quota fixed by the Government and they have to purchase the coal from open market. Similar position is prevailing in other parts of the State. A serious coal scarcity is in Yamuna Nagar and in other towns or Haryana.

It is now reported in the newspaper of yesterday that Punjab is facing a serious coal crisis and threatened closure of the industries.

Out of 104 trains cancelled in the country, 79 trains were cancelled in the north zone due to coal shortages most of them are in Punjab.

MR. SPEAKER: You have added so many things without my permission.

SHRI BHAGAT RAM: Only two sentences.

MR. SPEAKER: No, no; that should not be done.

SHRI BHAGAT RAM: The Janata train from Amritsar to Delhi, the most important train for the people of Punjab could not be started inspite of repeated public assurances from the Railway Minister. I request the government to compensate the loss due to the closure of the plant and assure coal immediately to restart it. I also request the government to restart the cancelled trains immediately and assure the supply of adequate coal to meet the needs of the state.

(iv) REPORTED SHORTAGE OF DIESEL AND PETROL IN CANNANORE DISTRICT OF KERALA.

SHRI RAMACHANDRAN KADANNAPALLI (Kasaragod): I should like to raise the following matter of urgent public importance which created an acute crisis in the day to day life of the people of Malabar, especially in Cannaore district of Kerala. On account of the shortage of the supply of diesel and petrol, one third of the buses either stopped totally or partially suspended. It would be a pathetic sight of long queue in front of petrol pumps. To avoid untoward incidents police security has been made before

the petrol pumps. In spite of spending hours, only 5 or 10 litres will be available for each vehicle. The net result of this is that auto-rickshaws, buses and cars do not operate resulting in hardship to the common man coming from far off distances. Since oil is scarce in rural areas, irrigation for crops has almost stopped Moreover, the available vegetables are not reaching the cities since lorries could not transport them to the markets, and thereby it is causing shortage in the markets. This has further escalated the prices of vegetables and other commodities coming from interior places. Added to this, the fishing vessels cannot operate for want of oil which again created an alarming situation in the employment front of fishermen apart from non-availability of fish in the market.

Sir, you may not perhaps be aware that a large portion of my district comes under hill region. The people of the region predominantly depend on their transport on jeeps. This acute shortage of petrol supply has created a deep crisis in their day to day life. They cannot have access to the centres of their buying and selling, apart from meeting the ordinary needs of life.

I appeal to the government through you, Sir, to rush immediately diesel and petrol to these districts without any further lapse of time.

12.27 hrs.

DEMANDS FOR GRANTS, 1979-80—*contd.*

MINISTRY OF INDUSTRY—*contd.*

MR. SPEAKER: We shall now take up further discussion on the Demands for Grants of the Industry Ministry. How much time will the hon. Minister need?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): About an hour.

SHRI KRISHNA CHANDRA HALDER (Durgapur): This is the most important ministry because it relates to industrial development and it creates employment opportunities also. If militant speeches made by the Minister of Industry now and then all over the country are indication of the janata government policy for practical implementation, the big business houses would have by this time met their doom. However, this did not happen as all of us know very well and big business also understand that militant speeches are made only for public consumption. They go on merrily with their super profits while the Minister of industry goes hammer and tongs against them. There seems to be peaceful co-existence between the speeches of the Minister of Industry and the super profits of the monopoly houses.

The multi-nationals are having the best of their times, particularly the West Germans. The spate of collaboration agreements signed during the last two years are a clear indication of this. The Coca Cola was nationalised but many others have entered India to earn fabulous profits. Many of these collaboration agreements are in sectors where we are already having developed technology. Out of 273 foreign col-

[Shri Krishna Chandra Halder]

laboration agreements signed during the last year, only 70 were in the field of industrial machinery, which clearly bears this out.

The emphasis given on the small scale industry is only a smoke-screen to cover up the shady deals with Indian big business houses and multinationals. Take the case of handloom industry. Though the textile policy announced by the Government, assigns primary role to handloom and khadi sectors for fulfilling the textile needs of the country, the handloom industry is suffering from acute crisis. Even now the nationalised banks are giving 10 times the amount of credit to the textile mills in proportion to the credit available to the handloom sector through the cooperative banks. Moreover the credit given to the handloom sector is misappropriated by middlemen and it does not reach the actual weaver. The yarn supplied to handloom weavers is extremely costly and spinning mills are making money in this business. The mechanism of rebate is helping the middlemen to earn profit while the actual weaver is left high and dry. The pitiable condition of handlooms continues as before despite the announcement of the new textile policy.

The new textile policy of the Government is asking the National Textile Corporation to produce low profit yielding standard cloth while permitting the private sector to produce fine and superfine cloth. In the name of export orientation, modernisation is permitted to textile magnates. As the experience shows, the introduction of automatic looms in India was done in the name of boosting exports but ultimately the mill-owners found market within India for products of automatic looms.

Thus, in a nut-shell, the new textile policy will help the mill-owners in the private sector and fail to protect the actual weavers in handloom industry. Moreover, the N.T.C. mills will find it most difficult to compete with the private sector.

The public sector units under the Ministry of Industry continue to suffer from bureaucratism, nepotism and corruption as before. By and large, its performance is below the mark. The Minister of Industry constituted a committee of Central Trade Unions to suggest ways and means of improving the performance of the public sector undertakings. All the Central trade unions were associated with this committee and they submitted a unanimous report to the Minister in August last year. The Minister immediately announced acceptance of the report. More than 8 months have passed since then but not a single recommendation of the report has been implemented with the result that the public sector units continue to suffer as before.

MAMC, Durgapur, is in a deep crisis. It is a public sector undertaking. Repeatedly I demanded a proper enquiry into the mismanagement of MAMC. I request the Minister to enquire into it and to take steps to make it viable.

In the Bharat Opthalmic Glass Limited, Durgapur, the expansion project should be taken up so that the concern may be a viable one.

In his speech on the Demands for Grants for the Ministry of Industry, the Minister highly praised the efficiency of Shri Raghavan, former Chairman of BHEL. However, within a couple of weeks Shri Raghavan was forced to resign. All the Central trade unions with one voice opposed the arbitrary step of the Minister. However, it did not have any effect on the Minister. There is no wonder, after the ouster of Shri Raghavan the industrial relations in BHEL are deteriorating fast. On 6th April the 60,000 workers all over India observed one day strike in protest against the attitude of the management in wage negotiations.

The BHEL-Siemens agreement has been severely condemned by several sections of the people, including Dr. Subramanian Swamy, one of the leading Janata Party leaders. The other day Shri Ramamurti in his long speech in the Rajya Sabha effectively pointed out the anti-national character of this agreement. Despite so much public criticism, the Ministry is going ahead with this agreement to serve the interests of the West German multi-national company. Some of the top official of BHEL are working as agents of the multi-national company and the Ministry is giving full protection to them. I am extremely surprised to find that despite adverse comment in the internal audit report of BHEL, the Government have taken no action against the officers responsible for the loss of crores of rupees to the public sector undertakings. I strongly demand that the entire working of the BHEL should be thoroughly probed and the guilty officials in BHEL and the Ministry should be severely punished.

The policy of the Ministry regarding take-over of the sick units is also extremely dilatory and causing great loss to the Government. This policy enables the management responsible for making the unit sick to get away with all the misappropriated amount, which only adds to the difficulties in reviving the unit Even after the take over, the unit is handed over to the bureaucrats, who further pump out huge funds for their selfish ends. The workers, however, continue to suffer due to the policies of the Government.

In Braithwait the management firmed out several jobs to other companies, causing less work to Braithwait, a public sector unit. The workers' union protested against this policy, but the Government have not taken any action so far. The bureaucracy is playing havoc with this company with the result that the company loses its resources. When the workers raise demands, the financial position of the company is brought forward as an excuse to deny them their demands.

In Jessop & Company, the management and the union signed an agreement regarding the demands of the workers. But the Ministry came in the way and opposed the settlement of the issues. How can the public sector be run with such bureaucratic interference in the running of the public sector? It is all the more ununder-

[Shri Krishna Chandra Halder]

standable when the Ministry is headed by a well-known former trade union leader.

In the Motor and Machinery Manufacturing Company, the unit has been taken over but a large number of workers are still out of jobs. The new management is not ensuring full production and the workers continue to suffer A good machinery is lying idle and workers become victims of bureaucratic bungling.

The Union in Balmer Lawrie & Co., Bombay, has openly charged the Minister of Industry that he wrote a note opposing the implementation of the agreement between the union and the management. Responsible officers of the Government also admit this fact. Hence, the charge should not be taken lightly. Some people have seen the comments to that effect. I would request the Minister to clarify the position. These workers have been on strike since 10th October last year, and the strike still continues. I understand that the Bureau of Public Enterprises has now agreed to give clearance to the essence of the agreement. Who is responsible for this loss of production?

When the strike of 2.5 lakh jute workers went on for 50 days, the Minister was behaving like a silent spectator. Though some units belonged to the Government why is it that the Central Government kept mum about the workers' demands and practically joined hands with the jute magnates? Ultimately the workers won victory through their united struggle. But the Industry Ministry failed to intervene in support of the workers. You know that the jute magnates every year, by under-invoicing and over-invoicing, earn black money and deposit it in foreign countries. So, to save the jute industry, I would demand its immediate nationalisation

Messrs Logan Jute Machinery Co., Private Ltd., was a subsidiary concern of a foreign company It was taken over and the management was entrusted to Messrs. Braithwaite & Co., but a representative of the former foreign company, with the help of the management, is procuring orders for the foreign company and for that reason this company is becoming sick. I have written a letter to the hon. Minister stating all the facts. I would request the Minister to come forward and nationalise the concern, so that this profit-earning concern does not become sick.

You know that the wagon building industry is concentrated mainly in West Bengal. For want of orders, they produce only about one-third of their capacity. So, I would request the hon. Minister to contact the Railway Minister and others concerned, so that this industry can produce to the maximum of its rated capacity, and employment can be enhanced.

The Engineering Products India Ltd., a subsidiary of Heavy Engineering Corporation in Delhi is accepting substantial materials from the Simplex Co., a private contractors firm. The workers of Simplex Co., pointed out

this to Government. But the connivance of unscrupulous contractors and the public sector in Delhi is callously tolerated by the Ministry. This Simplex Co., with the help of the Delhi Police and goondas, attacked the workers who showed honesty in drawing attention of the Government to these malpractices.

Our party and I personally want the growth of small-scale and cottage industries, but at the same time we do not want the existing concerns should be closed.

In this connection, I want to mention about the WIMCO match factory which produce matches. About 8,000 families depend on the WIMCO for their livelihood. The excise duty on the organised sector has been increased so much. I would request the hon. Minister to take over the WIMCO concern.... or workers' cooperative may be formed to run the factories or it can be nationalised.

MR. SPEAKER: Please conclude.

SHRI KRISHNA CHANDRA HALDER: Please give me 2-3 minutes more.

MR. SPEAKER: No please; you have already taken more time.

SHRI KRISHNA CHANDRA HALDER: I am concluding in a minute. There is no wonder that the growth rate of industry is halting. Only 8 per cent increase is recorded in industrial production despite pumping in of huge money. For want of power in the eastern region, the industries are suffering there. There must be coordination among the Industry Ministry, the Energy Ministry and the Railway Ministry to see that the industries in the eastern region and in the whole of the country do not suffer and that they develop properly.

I would demand construction of a Ship Building unit in Haldia West Bengal. There is a recession in our country and the domestic market is shrinking day by day and the economic crisis is aggravating. Unless drastic measures are taken to improve the matters, the industries will be further in deep crisis.

I would like to know from the hon. Minister the performance of the D.I.C's of different States and how they have helped to develop the small-scale and cottage industries, specially in backward districts, like, Bankura and Purulia in West Bengal.

Without radical land reforms and without ending the land monopoly of the landlords, there can be no scope for the growth of industries and employment in industries. Without completely eliminating the exploitation carried on by foreign capital and nationalisation of all Indian monopoly concerns, we cannot have the basis for eradication of unemployment in industries and the poverty of the Indian people.

श्री उपसेन (देवरिया) : माननीय अध्यक्ष महोदय, माननीय उद्योग मंत्री जी ने इस सदन में जो उद्योग मंत्रालय का बजट प्रस्तुत किया है मै उसका समर्थन करना हू। साथ ही साथ दो तीन बातो के लिए मै उन्हें बधायी देना चाहता हूं। इस सदन मे माननीय सदस्यों ने जो अपने

[श्री उइके]

मत व्यक्त किए हैं उनको मैंने बड़े ध्यान से सुना है। अभी अभी कामरेड हाल्दर को भी सुना। यहां पर बहुत से मंत्री आए और चले गए। अगर टी० ए० पाई का बोर्ड हटाकर जार्ज फर्नान्डीज का बोर्ड लगा दिया गया तो उसमें हमें कोई विलक्षणता नहीं होती। हम तो सिद्धांत वाले आदमी हैं। डा० लोहिया के सिद्धांतों में हम विश्वास करते हैं। हम तो यह देखते हैं कि किसी व्यक्ति या किसी सरकार के आने से कोई फंडामेंटल चेंज हुआ या नहीं। हमारे उद्योग मंत्री ने अपने शासन काल में दो तीन नीतियां चलाई हैं जैसे इण्डस्ट्रियल पालिसी, टेक्सटाइल पालिसी। पिछले तीस सालों में पुरानी सरकार की कोई नीति नहीं थी। "कहीं की ईट, कहीं का रोड़ा, भानमती ने कुनबा जोड़ा"। मिलियों के बेटे बेटी कार्पोरेशन्स के मालिक बन गए। बड़े मिया बड़े मिया, छोटे मिया सुभान अल्ला। उद्योग मंत्री ने जो उद्योग नीति चलाई है वह, जैसा कि शास्त्री जी ने कल कहा, रोजगार-परक है। मैं एक ही उदाहरण देना चाहूंगा। हमारे उत्तर प्रदेश के पूर्वी जिलों में उन्होंने कालीन उद्योग का प्रशिक्षण चलाया। वहां पर छोटे छोटे बच्चे काम करते हैं, चार-पांच महीने की ट्रेनिंग के बाद वे बड़ी अच्छी कालीन बना लेते हैं जोकि विदेशों में जाकर बिकती है। हमको देखकर ताज्जुब होता है। गांवों में नदी किनारे जो बच्चे पहले बकरियां चराते थे वह इस काम में लग गए हैं। वे साढ़े तीन आने रोज पर अपनी गुजर कर रहे थे जबकि बिड़ला तीन लाख रुपए रोज पर गुजर करते हैं और टाटा ढाई लाख रुपए रोज पर गुजर करते हैं। हम तो साढ़े-तीन आने वाले लोग हैं और उन्हीं लोगों के नुमाइन्दे की हैसियत से मैं यहां पर आया हूं। उन लोगों के बच्चे बहुत बढ़िया कालीन बना कर अपना पेट भरते हैं। खादी विलेज इण्डस्ट्रीज कमीशन में गांधी जी के चेले जरूर बैठे थे, लेकिन उन्होंने उन के सिद्धांतों का सत्यानाश कर दिया। करंजिया साहब ने एक बार लिखा था—ह-किल्ड-गांधी ? गांधी को किसने मारा था ? क्या गोडसे ने मारा था ? गोडसे ने नहीं, इन गांधी के चेलों ने मारा था। गांधी जी के सारे सिद्धांतों की इन चेलों ने हत्या कर दी। इस खादी-विलेज इण्डस्ट्रीज कमीशन में कौन-कौन लोग बैठे थे ? बड़े-बड़े नेता वहां बैठे थे और आज भी एक हैं—बक्शी साहब, जो कहते हैं मैं तो यहीं रहूंगा। काश्मीर का शहद खाते हैं—मुझे कोई ऐतराज नहीं है, खाये।

आज कमीशन के पिछले सालों के लक्ष्यों की बात को छोड़ दीजिये—परिव्यय कितना हुआ ? 1973-74 में 15.97 करोड़ का परिव्यय हुआ, उत्पादन हुआ—155.12 करोड़ का और रोजगार मिला—18.12 लाख लोगों को। 1977-78 में परिव्यय हुआ-44 65 करोड़ का, उत्पादन हुआ—250.82 करोड़ का और रोजगार मिला—23 14 लाख लोगों को। 1978-79 में परिव्यय हुआ—66 करोड़ का, उत्पादन हुआ—314.15 करोड़ का और रोजगार मिला—28 50 लाख लोगों को। क्या 30 वर्षों में कभी इतना हुआ, इतने लोगों को काम मिला ? मैं तो मंत्री जी से एक बात कहूंगा कि आप एक टैकनिकल कमेटी बनाइये, जिस में नेताओं को मत रखिये, वरना वे भी खिल्क पहनने लगेंगे और काश्मीर का शहद खाने लगेंगे। उस टेकनीकल कमेटी से यदि खादी कमीशन की जांच हो जाये तो बहुतों के घर नीलाम हो जायेंगे।

हमारे मंत्री जी ने रोजगार-परक उद्योग नीति चलाई है ताकि हमारे ग्रामीण अंचल के लोगों को ज्यादा से ज्यादा काम मिल सके। कहीं पर फटिलाइजर का कारखाना लगता है—65 करोड़ रुपया उस में लग जाता है और उस से काम मिलेगा—1600 आदमियों को। अब चूंकि उस में मैकेनाइज्ड मशीनें लगती हैं तो काम केवल 800 को ही मिलेगा—इस से क्या फायदा है। मंत्री जी, आप 10 करोड़ रुपया मेरे पूर्वांचल में लगा दीजिये—बहराइच से ले कर बलिया तक—हजारों लोगों को रोजगार मिल जायेगा और फिर आप का "बक-अप" हो जायगा, फिर कोई हम को काट नहीं सकता है, जनता पार्टी को हटा नहीं सकता है।

दूसरी नीति मंत्री जी ने टैक्सटाइल की चलाई। आप जरा इसकी मुख्य बातों को सुन लीजिये—"हथकरघा तथा खादी क्षेत्र को देश की वस्त्रों की आवश्यकता को पूरा करने का प्रमुख कार्य सौंपा गया है।" यानी देश की जनता को कपड़ा पहनाने का काम खादी-विलेज इण्डस्ट्रीज कमीशन को दे दिया गया है। मैं आप को बताता हूं—1 सितम्बर, 1979 से एन०टी०सी० ने जनता को कपड़ा पहनाने और साथ ही बरोजगारों को काम देने की योजना चलाई है। 10 हजार नौजवानों को केवल काम ही नहीं मिल रहा है, बल्कि बैंकों द्वारा 4500 रुपया दिया जाता है, जिस से वे कपड़ा खरीदते हैं और बाजार में बेच कर 450 रुपये महवार का फायदा उठाते हैं। इस में किन लोगों को लिया गया है—जो अनएम्पलाएड यूथस हैं, जो हाई-स्कूल पास हैं। यह ऐसी योजना है जिस के अन्तर्गत 3 सालों के अन्दर 5 लाख नौजवानों को काम मिलेगा, उन लोगों को काम मिलेगा जो सड़क पर झंडा लेकर घूम रहे थे, हम लोगों को मां-बहिन की गालियां देते थे—अब वे इस योजना से काम में लग जायेंगे।

दूसरी बात—"कम से कम संभव समय में नियंत्रित कपड़े के उत्पादन कार्य को आवश्यक-वश रूप में मिल क्षेत्र से हथकरघा क्षेत्र को दे दिया जायगा।" आज लोग बड़ा हल्ला कर रहे हैं कि हम से नियंत्रित कपड़ा बनाने का काम क्यों छीन लिया है गया। यहां पर इस बात को लेकर प्राइवेट सैक्टर की बड़ी वकालत हुई है। डा० राम सिंह जी, जनता पार्टी में भी बहुत से

ऐसे चिमटे-चुकड़े हैं जो प्राइवेट सैक्टर की बात करते हैं—मैं पूछता हूं—30 सालों में प्राइवेट सैक्टर ने क्या किया ? रूस की क्रांति के बाद लेनिन ने कहा कि सब को जूता पहनाया जाय। वहां पर तय किया गया कि किस को पहले पहनाया जाय और उस के बाद 5 साल का प्रोग्राम बना कर सारे रूस की जनता को जूता पहना दिया गया, लेकिन पहले यह तय किया गया कि किस को प्रायोरिटी दी जाय।

"संगठित मिल तथा शक्तिचालित करघा क्षेत्र की बुनाई क्षमता को स्थिर कर के हथकरघा तथा खादी क्षेत्रों की क्षमता का पूर्णतम विकास सुनिश्चित किया जायगा।" इस का मतलब है कि कोई जापानी मिल लगाना चाहे या कपड़िया की कोहिनूर जैसी मिल लगाना चाहे, तो मंत्री जी उस की इजाजत नहीं देंगे। तो मंत्री जी ने ऐसा हुक्म दिया, जिससे छोटे छोटे करघे वाले जो बुनकर हैं, जो बेकार हैं, उन को काम मिल जाए और मोटा कपड़ा भी गरीब लोगों को पहनने को मिल जाए। इसी तरह से ऊन का है। अमृतसर को जितनी मदद इसके लिए मिलनी चाहिए थी वह नहीं मिली। इस तरह से आप देखें कि यह हमारी वस्त्र नीति है।

इस के बाद मैं श्रम नीति पर आता हूं। 5 फैक्टर्स आफ प्रोडक्शन है, जिन में लेबर बहुत प्रमुख है। अगर मजदूर का पेट न भरे और मजदूर हड़ताल करता रहे, झगड़ा करता रहे, वर्क टू रूल करता रहे, मशीन पर जा कर सीटी बजाता रहे और काम न करे, तो क्या होगा। मंत्री जी का एक छ सूत्री कार्यक्रम अखबार में छपा था। उस में उन्होंने कहा था :

"सभी क्षेत्र के मजदूरों के प्रतिनिधियों की एक मजदूर समद बुलाई जाए जो राष्ट्रीय प्राथमिकताओं पर विचार करे तथा राष्ट्रीय निर्माण में मजदूरों की भूमिका निर्धारित करे"।

दूसरा यह था

"राष्ट्र पुनर्निर्माण सेना बनायी जाये। यह संगठन राष्ट्रीय स्तर पर बने और संगस्त फौजों की तरह विभिन्न ब्रिगेडों में बांटा जाये"

लाखों लोग उस में भर्ती किये जाएं और भर्ती करने के बाद उन्हें भत्ता दे दिया जाये और उन को काम में लगा दिया जाए। ये दो प्रमुख कार्यक्रम थे जिन के बारे में मैं आप को पढ़ कर सुनाना चाहता था यह हमारी उद्योग नीति, वस्त्र नीति श्रो श्रम नीति थी और उन्होंने क्या कहा है। उ होने कहा है कि इस में कमी इसलिए पड़ रही है क्योंकि इस में थोड़ा सा वर्कर्स पार्टीसिपेशन इन मैनेजमेंट नहीं है। यह पब्लिक सैक्टर की बात है।

अभी श्री जी०डी० सोमानी मेमोरियल लेक्चर में भाषण देते हुए मंत्री जी ने कहा था। मैं एक मिनट से ज्यादा इस के लिए नहीं लूंगा। मैं इस को पढ़ देता हूं। उन्होंने क्या कहा है, वह मैं आप को बताता हूं। वर्कर्स पार्टीसिपेशन इन मैनेजमेंट पब्लिक सैक्टर में होना चाहिए और सब मिलों में एक कायदे के हर स्तर पर नीचे से ऊपर तक अगर वर्कर्स पार्टीसिपेशन हो, मजदूरों को प्रबन्ध में हिस्सेदारी दे दी जाए, तो वहां पर कोई गड़बड़ी नहीं होगी। वहां पर प्राइवेट सैक्टर के लिए कहा गया कि उन को घाटा हो गया है। आप जरा मेरी बात को सुनिये कि उन के घाटे की क्या हालत है। उन को घाटा क्यों हो रहा है ? इसके बारे में जो कहा गया है, उस को मैं आप के सामने पढ़ कर सुनाना चाहता हूं

"Another factor that the critics deliberately overlook is the fact that many of the public sector enterprises today were taken over from private industry because they were sick The ill textile mills run by the NTC were sick and loss making units A whole lot of engineering units like Braithwaite, Jessops, Arthur Butler Britannia Engineering, Gresham and Cravan, Burn Standard, Richardson and Cruddas with investment of hundreds of corres of rupees and employing nearly a 100,000 workmen are also in this category One cannot expect these units to show prifits ."

How can they show profits immediately? Because they are all sick We have taken over them

हम ने उन को स्वस्थ बनाने के लिए लिया और मैं आप को बताऊं, मुझे जुलाई की फीगर्स याद हैं। एन०टी०सी० ने 113 जो मिलें ली हैं उन्होंने 38 लाख रुपये का मुनाफा दिया है। मैं मिलें क्यों ली गई। ये इसलिए ली गई कि एक लाख वर्कर्स जा है, अगर ये मिलें नहीं चलती हैं, तो वे कहां जाएंगे, इतनी बड़ी प्रोपर्टी कहां जाएगी। माथुर साहब हमारे मित्र हैं। वे बड़ी वकालत प्राइवेट सैक्टर की कर रहे थे। प्राइवेट सैक्टर के बहुत प्यारे लाग अब यहां से चले गये हैं वकालत करने के लिए। प्राइवेट सैक्टर मे क्या हुआ, अध्यक्ष महोदय, आप जरा ध्यान से सुनिये, नहीं तो सब सत्यानाश हो जाएगा। आप बिल्कुल ध्यान से सुनिये।

अध्यक्ष महोदय मैं सुन रहा हूं।

श्री उग्रसेन हिन्दी आप समझते हैं, आप हिन्दी बहुत अच्छी जानते हैं। मैं 1972 से 1975 की फीगर्स देता हूं। उस वक्त जनता पार्टी का राज्य नहीं था। मुहतरमा की सारे मुल्क में हुकूमत थी। 1972 से 1975 की फीगर्स मैं दे रहा हूं। डा० रामजी सिंह जी जरा

[श्री उग्रसेन]

ख्याल कीजिए। टाटा की टर्नओवर क्या थी वह मैं आप को बताता हूं :

The Tata Group heads the list of 45 companies, Birlas, Fafatlal and J.K. Singhania coming next in that order.

The turnover of the Tatas increased from Rs. 689.91 crores to Rs 1060.04 crores and profits before tax from Rs 48 83 crores to Rs. 75.45 crores during the period "

यह तो टाटा हो गया। अब बिरला के बारे में सुन लीजिए। 553.86 करोड़ रुपये की पूंजी थी और 44 करोड़ रुपये मुनाफा था। वह तीन साल में बढ़ कर 936 3 करोड़ हो गई और मुनाफा हो गया 83 करोड रुपये। 15 अगस्त 1947 को अंग्रेजो के चले जाने के बाद बिरला की हैसियत 45 करोड़ की थी आज उसकी हैसियत 1081 करोड की है। टाटा की हैसियत 65 करोड की थी आज उसकी हैसियत 11-12 सौ करोड रुपये की है। यह उनकी हैसियत हमने या हमारे बाप ने नहीं बढाई। यह हैसियत उन की मोहतरमा और उनके बाप ने बनायी है। कौन है प्राइवेट सेक्टर को बढाने वाले लोग ? ये है।

India is a rich country where poor people live

13.00 hrs.

जब हम पढ़ते थे तो हमारे प्रोफेसर जो इकोनोमिक्स पढ़ाते थे। उस इकोनोमिक्स की किताब का पहला वाक्य था—

India is a rich country where poor people live. The country is rich for Tatas, Birlas, Sighanias, Mafat Lal, Rungta, Khetani etc.

यह किस की पूंजी बढ़ती चली जा रही है ? क्या यह हमारे देश के गरीबो की आमदनी बढ़ रही है नही। हमारे देश में आज भी लोग साढे तीन आना पर जिंदगी बसर करते है। रात को खेत में सोते है और जिन्हे दोनो वक्त खाना नसीब नही होता। वे क्या इसानियत की जिंदगी जीते हैं ? आज हिन्दुस्तान के 30 से 40 करोड़ लोग गरीबी की सीमा के नीचे है।

एक साहब यहां राष्ट्रीयकरण के खिलाफ बोल रहे थे। आप समाजवाद के सिद्धांतो को मानते हैं और आप यहां राष्ट्रीयकरण के खिलाफ बोलते हैं। यह कैसा समाजवाद है ? पहले टैक्सटाइल इंडस्ट्री कामर्स मिनिस्ट्री के नीचे थी। मंत्री जी ने यह बहुत अच्छा काम किया कि उसे अपनी मिनिस्ट्री के नीचे ले आये। टैक्सटाइल विभाग कामर्स मिनिस्ट्री के साथ रहना उसी तरह से है जैसे कि गधे के साथ सींग। मैंने इस बारे मे यहा सवाल उठाया था और मंत्री जी ने फौरन टैक्सटाइल विभाग अपनी मिनिस्ट्री में ले लिया। जूट इंडस्ट्री कृषि मंत्रालय मे थी। उसे भी मंत्री जी ने अपनी मिनिस्ट्री मे ले लिया। जूट बोर्ड बना हुआ है। दूसरे लोग कहते है कि हम 6-7 सौ के भाव मे जूट खरीदेंगे वह कहता है कि हम 3-4 सौ मे खरीदेंगे। मैं कहता हू कि सारी जूट मिलो का टेकओवर होना चाहिए।

अब रह गयी चीनी मिलो की बात। चीनी मिल मालिको ने हम लोगों को कब्र से निकाल कर मारा और लूटा है मेरे जिले मे 14 मिल है। 30 लाख की आबादी है। वहा 12-14 लाख लोग भूख से मरते है। वे बिल्कुल स्टारविंग प्वाएट पर हैं। बिचारे गेंदासिंह जो अब नही रहे कहते रहे कि उनका राष्ट्रीयकरण होगा लेकिन अब तक नही हुआ। उनके चेले-चाटे हलुआ खाते रहे। राष्ट्रीयकरण तो हुआ नही ऊपर से वहा से ले जाकर सारी चीनी कलकत्ता मे बेची। सारी मशीनरी निकाल कर ले गया और वहा बेच दी। मैं इस बात की मांग करता हू कि जितनी भी चीनी मिल है जो शुगर का प्रोडक्शन करती हैं जिनका प्रोडक्शन काफी है उन सब का राष्ट्रीयकरण किया जाए। अब तो सरकार ने पांच लाख टन चीनी विदेशो को भी भेजने का फैसला कर लिया है। सभी चीनी मिलो को सरकार अविलम्ब अपने हाथ मे ले। कई कोआपरेटिव की मिलें हैं शुगर कोरपोरेशन की मिलें हैं। अभी एच०एम०टी० में मुनाफा हो रहा है। वहा 16 करोड रुपये की पूंजी लगी है और उसमे नुकसान ही होगा। शुगर कारपोरेशन मे लाभ होगा कैसे ? पहले कलेक्टर और डिप्टी कलेक्टर सब लोग खा पीकर चले गये। इसलिए मैं कहना हू कि आप चीनी मिलो को अपने अण्डर कीजिए।

अब मैं पूर्वांचल की गरीबी की बात करता हू। वहा पर कांग्रेसियो ने और अंग्रेजो ने एक मिल नही लगायी। मंत्री जी ने अपने मंत्रालय की रिपोर्ट मे लिखा है मैं और किसी बडे कारखाने की बात नही करता, मैं माडर्न बेकरी की बात करता हू जिसकी रोटी हम सब खाते है। उसने कितना मुनाफा कमाया कितने लोगो को काम दिया है। मैं अहमदाबाद यूनिट का मुआयना करने गया। वहां मेरी यूनियन के लोग अनशन कर रहे थे। मैंने उन्हे समझा-बुझाकर मामला सुलझाया। आज माडर्न फैक्ट्री के यूनिट सारे हिन्दुस्तान में हैं। हाथ से यहां काम होता है। मजदूर अधिक काम करते हैं। यह छोटा सा कारखाना आपने चला रखा है और कितनी कामयाबी से यह चल रहा है। नैशनलाइजेशन का क्यों मजाक उड़ाया जाता है यह मेरी

समझ में नहीं आया है। मैं समझता हूं कि अगर पब्लिक सैक्टर मैदान में न होता तो टाटा बिड़ला आदि देश को लूट कर खा जाते लोगों का उन्होंने खून चूस लिया होता। पंडित जवाहर लाल नेहरू ने भी पब्लिक सैक्टर को बढ़ाने की बात कही थी। मैं चाहता हूं कि इसका बढ़ावा मिले।

पूर्वांचल की मैं बात कर रहा था। वह बड़ा गरीब इलाका है। वहां पर कोई कल कारखाने नहीं हैं। हमारे यहां बगास होती है। घास भी होती है जिससे कागज की मिल लगाई जा सकती है। अपने नाम पर अल्लाह के नाम पर खुदा के नाम पर आप देवरिया जिले में एक बड़ा कारखाना लगा दें तो उस इलाके का बड़ा भला हो सकता है। उस कारखाने के चारों तरफ इंडस्ट्रियल कम्प्लैक्स बन जाएगा और लोगों को रोजगार के अवसर मिल जाएंगे। हल्दिया में कारखाना आपने लगाया दुर्गापुर लगाया, दूसरे बड़े बड़े कारखाने लगाए नवमाली में फर्टिलाइजर का लगाया और उनके साथ साथ वहां पर सबसिडियरी कम्प्लैक्स बन गए। यहां पर पूर्वांचल में भी ऐसा हो सकता है। मैं आपसे आशा करता हूं कि इस ओर आप अवश्य ध्यान देंगे।

आपने जिस तरह से मिर्जापुर, डिंडोर्ई, बनारस में किया है उसी तरह से हमारे यहां पर भी कारपेट वीविंग सैंटर बना दें बहराइच से बलिया तक ताकि बच्चे इनमें ट्रेनिंग पा सकें और कालीन बना सकें। इन कारपेटस को बेच कर वे अपनी रोजी रोटी कमा सकते हैं और तुरन्त उनको रोजी मिल सकती है।

इन शब्दों के साथ मैं अपनी बात खत्म करता हूं और मंत्री महोदय ने जो जो औद्योगिक नीति बताई है, जो श्रम नीति को इम्पीटस दिया है, उसके लिए उन्हें बधाई देता हूं और इन बजट मांगों का समर्थन करता हूं। आपको भी मैं बहुत बहुत धन्यवाद देता हूं कि आपने मुझे समय दिया।

MR SPEAKER Before I call the next member I would like to inform the House that the Home Minister has informed me that he will be making the statement at 3 P M

PROF P G MAVALANKAR Will it be circulated?

MR SPEAKER We will try to make available as many copies as possible

13.07 hrs

[SHRI DHIRENDRANATH BASU *in the Chair*]

SHRI R KOLANTHAIVELU (Tiruchengod) Mr Chairman, I thank you for the opportunity given to me to express my view on the Demands for Grants of the Industry Ministry for the year 1979-80

The Industry Minister can perhaps pat himself on the back for the very encouraging trend in industrial production during 1978-79 which has recorded a growth rate of 8 per cent over 1977-78 This is said to be nearly double the growth rate of 3 9 per cent during 1977-78 and also substantially higher than the average of 4 9 per cent for the period 1970-71 to 1977-78 But I am sure that he would be the first person to admit on purely objective consideration that if the industrial growth has recorded the rise it has made it is not a little due to the very sound infrastructure created over the years by the wise and far-sighted policy of Shri Jawahar Lal Nehru and others that followed him in making the nation poised for rapid growth and for the take-off stage Blessed by good weather during the last two years favouring sound agricultural production by conflict free atmosphere in the international field and by the innate momentum which the economy could by itself generate, it would have been a miracle if the economy had slithered down I would not however belittle the concern expressed by the Janata leaders for the integrated development of industries, both large scale and small scale The internacine struggles that occurred in the ruling Janata party for a full year raised apprehensions whether the programmes of development would suffer a severe retardation Fortunately the differences in the party have been plastered over So the economy was not jeopardised But one cannot help reflecting whether the achievements could have been more spectacular and enduring had the Central cabinet acted with one mind and one purpose in trying to build up on the gains already achieved The primary requirement of a developing economy is to spell out firmly and unmistakably the direction of our efforts for indus-

[Shri R. Kolanthaivelu]

trial development. Since the role of the private sector is no less important than that of the public sector for accelerating economic development, it is essential that the investment climate should be improved and the private sector should have a sense of confidence when they are risking their capital and energies for a fairly long time. But we find that the Hon. Minister has been making frequent speeches about nationalisation of certain industries. Such speeches will inhibit constructive effort by affected industries. It will be appreciated if such declarations are made after a concerted scrutiny by the Cabinet, so that needless apprehensions do not hamper production efforts.

From an appraisal of the performance of the public sector projects under the Ministry, there is room for genuine concern at the net loss recorded by many undertakings. Perhaps the word 'concern' is an understatement. Why should the public undertakings with the command of all the capital they need, of all the machinery they require, of all the manpower that is essential, fail to live up to our expectations? Sir, this shows that the management of these undertakings from the top bracket downwords leaves much to be desired. At this rate, how do you expect these undertakings to generate enough internal resources for achieving even the very modest targets envisaged in the Sixth Five Year Plan? All that I can say is that the result is not a flattering commentary on the stewardship of the Centre.

The Industrial Policy announced by the Janata Government in 1977 is very practicable but it has not been stepped up fully to implement it in our rural areas. If we go through the recommendations of the Planning Commission Panel, the Ministry has to consider making of quite a lot of improvements.

One can understand the nature of the industrial backward areas and the objects of the Policy but if we are not giving practical guidance and name the places, the people will be helpless, because, they will not know what are all the places which are industrially backward and so on. In the Report for 1978-79 it has been made clear that the backward class educated graduates will also be considered in the matter of employment in the NTC. But I could not understand how much and to extent they have been absorbed and how far they are going to be benefited.

Sir in spite of its raw materials, vast resources, resource of lime, etc. for starting basic industries and also small industries, Tamil Nadu has been neglected in respect of setting up of industries, when compared with other States Yet, with its limited finance and the assistance from the Centre, Tamil Nadu is setting an example to the other nations also. And that is done solely on the efficiency of the personnel employed and the Government.

In Tamil Nadu, Salem District has got plentiful source for cement plants and paper mills. The Centre must pay special attention in order to make use of these sources and for starting industries there. I can say that there are great prospects for setting up tannery and footwear industries. I request Government to come forward with some more units in the southern parts of India.

Sir, in regard to the Cotton Corporation of India, Government has to deal with quite a lot of problems. The Minister knows very well that the prices of millmade and textile goods are very high and they are inaccessible to the common man. But let me say this that on the side of the growers of cotton also, they are not being encouraged. They are not able to realise the amount which they have invested because of the low price.

On this occasion I would like to stress upon the Central Government

that they must have a Cotton Purchasing Market in Salem District of Tamil Nadu. My district produces large quantities of cotton and the cotton-growers have to take them with great difficulty to the far-off places in order to market them. As most of the cotton-growers are illiterate people, they must be helped. They are not at all properly guided, whether it is by the State Government or the Central Government, and they must be encouraged in every way in growing cotton also.

The Scheduled Banks must be instructed suitably to come forward to give more loans and subsidies to people in rural areas for small industries.

As far as the handloom sector is concerned, my State Tamil Nadu ranks first and particularly places like my Constituency, Tiruchengode, Erode, Edappadi etc. are worth mentioning in this connection. The hon. Minister would be familiar with these places and he would be receiving so many representations from persons in those areas. The weavers would be benefited if threads and looms are supplied to them through Government cooperatives and the Government must at the earliest opportunity set up a Committee to go into the problems of handloom weavers. I would suggest that some of the items must be reserved for the handloom sector only.

The Ministry has not taken up the question of bringing down the price of the mill goods seriously, and to introduce th e compulsory marking of price per meter on all types of clothes produced in the country. The Government must open new departmental retail N.T.C. shops, more particularly in the rural areas. This will help the people in the rural areas to purchase their requirements in cloth there itself without wasting much time for going to the towns and making their purchases.

The Ministry has clearly stated in its report that the coir industry has to be encouraged, but it has not taken any steps to popularise it in spite of the State Government's guidance. The Ministry must find out ways and means to coordinate the District Industries Centres with the intensive rural development programme and then only we would be able to say that the anta Government is trying to achieve its objectives in the field of industry.

I would like to draw the attention of the hon. Minister to one more aspect and that is that the Ministry has failed in the equal distribution of raw materials to all the States and to meet the justified demands and their actual needs. I would like to add that the Tamil Nadu State has been disappointed much in spite of the efforts of the Minister of Industry. I would just like to quote one example with regard to the industries, in Tamil Nadu. The Tamil Nadu Government has taken over almost all the long distance bus routes and they are operating through the State Corporations. They are running the buses efficiently, competitively and profitably and the private operators have to divert gradually their resources and energies on some other line. There has been a talk of nationalization of TISCO, but if instead of nationalising TISCO, we try to improve the working of the existing public sector undertakings and make them real competitors to the TISCO, that would be very good. Of course, that is realy a challenging task for the Government. I would, therefore, request the hon. Minister to see that the public sector undertakings are run efficiently and that would automatically make the multinationals go out of those fields.

In the end, I would request the hon. Minister to pay special attention to the small scale industries in Tamil Nadu, so that they are benefited properly. Many small units are, of course, benefited already by his proper and sincere guidance.

श्री लक्ष्मी नारायण नायक (खुर्जा) : सभापति महोदय, मैं उद्योग मंत्रालय के अनुदानों की मांगों का समर्थन करता हूं ।

पिछली सरकार बराबर इस बात की दुहाई देती रही कि हमें देश में बड़े-बड़े उद्योगों का राष्ट्रीयकरण करना है । लेकिन वह नीति केवल चर्चा तक ही सीमित रही और उसके द्वारा जनता को गुमराह किया गया । अब भी सदन में कांग्रेसी सदस्यों ने जो विचार प्रकट किये हैं, उनसे लगता है कि वे दोहरी नीति पर चलना चाहते हैं, अर्थात् बड़े-बड़े उद्योगों का उद्योगपति चलाते रहें और सार्वजनिक क्षेत्र में भी उद्योगों की स्थापना होनी चाहिये । मैं समझता हूं कि दो तरह की बात नहीं होनी चाहिए । अगर उनका पूंजीवादी व्यवस्था में विश्वास है, तो उन्हें खुले हृदय से कहना चाहिए कि देश में बड़े-बड़े उद्योग बड़े बड़े पूंजीपतियों के हाथ में ही रहने चाहिए । अगर उनका समाजवादी व्यवस्था में विश्वास है, अगर वे देश में हो रहे शोषण को खत्म करना चाहते हैं और अगर वे यहां पर अमीर और गरीब के बीच की चौड़ी खाई को पाटना चाहते हैं, तो उन्हें स्पष्ट रूप से यह कहना चाहिए कि बड़े बड़े उद्योगों का राष्ट्रीयकरण होना बहुत जरूरी है ।

आज हमारे देश में जो स्थिति है उसको देखते हुए हमारा मत सिद्धान्त होना चाहिए कि बड़े बड़े उद्योगों का राष्ट्रीयकरण किया जाए । इसके कुछ कारण हैं । केवल राष्ट्रीयकरण का नाम देने का ही प्रश्न नहीं है । निजी उद्योगों में जो लाभ होता है, वह बड़े बड़े उद्योगपतियों के घर में जाता है, श्रमिकों को उसका लाभ नहीं मिल पाता है और जो चीज उनमें तैयार होती है, उनका मूल्य भी अधिक होता है । आज कहा जाता है कि उत्पादन ज्यादा से ज्यादा बढ़ाना चाहिये । उत्पादन बढ़े जरूर, लेकिन उसका वितरण किस तरह हो और उसकी कीमत क्या निश्चित हो ? यह बात भी बहुत जरूरी है, क्योंकि यह देखना चाहिए कि छोटे से छोटा आदमी उन चीजों को खरीद सके । राष्ट्रीयकरण के मानी ये हैं कि जब शासन के हाथ में उद्योगों की व्यवस्था होगी, तो यह प्रबन्ध किया जाएगा कि जिन चीजों का उत्पादन जरूरी है, उनका उत्पादन हो, उनकी उचित कीमत निश्चित हो और श्रमिक भी उद्योग में भागीदार हों । श्रम मंत्री ने भी कहा है कि उद्योग के लाभ में श्रमिकों का भागीदार होना जरूरी है । अभी इसमें कुछ अड़चनें आ रही हैं । हमारे उद्योग मंत्री बड़ी कार्य-कुशलता, दिलेरी और साहस के साथ काम कर रहे हैं । आज देश की गरीब जनता, देश का साधारण आदमी, राष्ट्रीयकरण के पक्ष में है । आज बड़े बड़े उद्योगपति सारे देश का शोषण कर रहे हैं । उद्योग मंत्री की जैसी भावना है, उसके अनुसार उन्हें इस शोषण को खत्म करने के लिए राष्ट्रीयकरण की नीति का दृढ़ता से पालन कर के उद्योगों का राष्ट्रीयकरण करना चाहिए और आगे उद्योगों की स्थापना सार्वजनिक क्षेत्र में ही होनी चाहिए ।

माननीय उद्योग मंत्री ने औद्योगिक नीति की जो घोषणा की है, मैं उसकी सराहना करता हूं । कुछ माननीय सदस्य कहते हैं कि इस बारे में केवल बातें की जाती हैं । मैं बताना चाहता हूं कि पहले जब कभी मैं रास्ते से निकलता था, तो बुनकर मेरा हाथ पकड़ कर कहते थे कि हमारे पास कोई धंधा नहीं है, हमारे पास कोई रोजगार नहीं है । लेकिन आज मध्य प्रदेश और उत्तर प्रदेश के सभी जिलों में बुनकर लोग कहते हैं कि अब हमें काम मिल गया है । "जनता धोती" और "जनता साड़ी" बनाने का काम हर घर में हो रहा है । बम्बई के बड़े बड़े व्यापारी टेरीलीन के कपड़े तथा दूसरे कपड़े खरीदने के लिए देहात में आते हैं । यह उद्योग मिलों का मुकाबला कर रहा है । सरकार ने उस कपड़े की डिलिवरी के लिए पचास पैसे से एक रुपये प्रति-मीटर तक सहायता की है, ताकि उसकी कीमत कम हो जाये और गरीब आदमी भी उसे खरीद सकें ।

अभी तक यह देखा गया कि बड़े-बड़े शहरों में उद्योगपतियों ने बड़े बड़े कारखाने खोले, जिसके कारण शहरों की आबादी बढ़ी । गांव का जो गरीब आदमी शहर में आया, उसे काम तो जरूर मिल गया, लेकिन उसके रहने के लिए जगह नहीं है । इसलिए यह घोषणा की गई है कि जिस शहर की आबादी पांच लाख से ज्यादा है, वहां कोई बड़ा उद्योग नहीं खोला जायेगा । ग्रामीण क्षेत्र में खुलेंगे । क्या ये घोषणाएं कार्यान्वित नहीं हो रही हैं ? हो रही हैं । पिछले तीन सालों में उनके लिए कुछ नहीं हुआ । लेकिन अभी दो सालों में कुछ न कुछ काम हो रहा है, लोगों को काम मिला है ।

मैं चाहता हूं कि जो नीतियां बनाई गई हैं उन का कार्यान्वित होना चाहिए । जो लोन मिलता है उसमें स्टेट बैंक और ग्रामीण बैंक जो हैं उनका भी सहयोग होना चाहिये क्योंकि अभी किसी धन्धे या काम के लिए ऋण मिलने में कठिनाई होती है । तो मैं चाहता हूं कि इसमें उनका सहयोग होना चाहिये ताकि लोगों को ऋण जल्दी मिल सके ।

लाइसेंस देने में कुछ उदार नीतियां भी बनाई गई हैं । लेकिन अभी वह कार्यान्वित नहीं हो रही हैं । जैसे कई लोग चाहते हैं कि जो नागरमोथा होता है उस से तेल निकाले लेकिन हिन्दुस्तान में उस के कुल चार पांच ही कारखाने अभी हैं । उन क्षेत्रों में जैसे टीकमगढ़ है, वहां सब से ज्यादा नागरमोथा पैदा होता है, उस से तेल निकालने का एक प्लांट वहां लगना है । अब कहा जाता है कि दस हजार रुपये रायल्टी के देने पड़ेंगे । एक छोटा सा धंधा है, उस के लिए दस हजार रुपया देंगे तब लाइसेंस मिलेगा । मैं चाहता हूं कि इस तरह की बन्दिश बन्द होनी चाहिये । मैंने लिखापढ़ी की तो कहा गया कि इस बारे में राष्ट्रीय अनुसंधान परिषद से सम्पर्क स्थापित कीजिए । मैं ने सरकार से लिखापढ़ी की है, सरकार कार्यवाही करे उस को छूट दे कर के ताकि वह धन्धा इच्छुक व्यक्ति खोल सके ।

उत्तर प्रदेश और मध्य प्रदेश के लिए एक बुन्देलखंड विकास परिषद् बनाई हुई है । वह परिषद् तो बना दी, बहुत दिनों से बनी है लेकिन अगर जानकारी की जाय तो उद्योग के मामले में या विकास के मामले में कभी

एकाध दो बैठक शायद हो गई होगी, नही तो और कोई नही हुई। बह इसलिये बनाई गई थी कि तमाम जो उत्तर प्रदेश और मध्य प्रदेश के बुन्देलखंड के जिले हैं वे बहुत पिछड़े हैं गरीब इलाके हैं, वहा पर उद्योग-धन्धे चलाने चाहिए कोई काम खोलना चाहिए। लेकिन उस की कोई बैठक नही हो सकी। मैं चाहता हू कि अगर यह बुंदेलखंड विकास परिषद बनी है तो जल्दी-जल्दी उस की बैठक होनी चाहिये और इस बुन्देलखंड क्षेत्र के विकास के लिए जल्दी से जल्दी नये नये धन्धे खोलने चाहिये ताकि लोगो को वहा काम मिल सके।

सर्वेक्षण भी हो रहा है कि कहा उद्योग खुलने चाहिये। हम चाहत है कि सही तौर से सर्वेक्षण होना चाहिये। धन्धा कहा खुले ? जहा कच्चा माल हो, और दूसरे साधन हो श्रमिक मिलते हो, इन सारी चीजो को देख कर ही वहा धन्धे खोलने चाहिए। अभी तक यह नही देखा गया। लेकिन अब हम यह चाहते है कि इस तरह से देख कर के जहा कच्चा माल है, जहा पानी की सुविधा है, मजदूर मिलते हैं, सारा मैटीरियल जहा मौजद है इस तरह की सारी चीजे जहा मुहैया है वही पर धन्धे खुले और लघु उद्योग ज्यादा से ज्यादा खोल जाने चाहिये।

टीकमगढ, छतरपुर दतिया और झासी जिन मे सब से ज्यादा बुनकर लोग है। हम चाहते है कि जो उन का उज्जैन, कानपुर और दूसरी जगहा म भागते फिरना पड़ता है वह भागना न पड़े और वही उनको सारी मदद या जो भी अ वश्यक सामान है वह मिले। जिस तरह से झासी मे एक छोटा सा सूत का कारखाना है उसी तरह स टीकमगढ़ जिले में भी एक सूत का कारखाना खोला जाये ताकि लोगो को उस मे काम मिल सके।

सीमेंट की बहुत कमी है इसलिए ज्यादा से ज्यादा सीमेंट के कारखाने अब खोलने चाहिए। जैसा कि कल शास्त्री जी ने कहा, रीवा जिले मे और आस पास मे सतना, रीवा और सीधी जिले मे चूना और दूसरा पत्थर जिन से सीमेंट बन सकता है, मुहैया हैं। इसलिए एक सीमेंट का कारखाना रीवा मे स्थापित होना चाहिये। उस में कोई भी अडगा नही लगाना चाहिए, यही हम चाहते है।

जो चीजे बनती है या जो उत्पादन होता है उस मे से एक और चीज चाहता हू। अभी तक लोगो के दिमाग उसी तरह के बने हुए है, वह चाहते है कि यथास्थिति बनी रहे। यानी जैसी स्थिति है उसमें मामूली सुधार होता जाय, वह इसी में प्रसन्न हैं। नही, उस मे आमूल परिवर्तन होना चाहिए। देश की जनता और देश के गरीब आदमी यह चाहते है कि आमूल परिवर्तन होना चाहिए। अभी चाहे वह शक्कर कारखाने के मालिक हो या और दूसरे कारखानो के मालिक हो वे उस व्यवस्था में ज्यादा से ज्यादा खर्च कर देते है और दिखा देते है कि हमें घाटा हुआ। घर में दस-दस कारें हैं, एक जहा रहते हैं वहां पर और दस बडे बडे शहरो में। यानी जो उस से मुनाफा हुआ वह सारा उन की जेब में जाता है और दिखा देते है कि हम घाटे मे जा रहे हैं। हम यह चाहते हैं कि जो भी धधा खुले उस में जो मैनेजमेंट है उस पर खर्चा कम होना चाहिए ताकि श्रमिको का हम ज्यादा वेतन दे सकें और उस में जिन चीजो का उत्पादन होता है उन की कीमत हम कम कर सके। अभी तो कीमत बढ़ाई जाती है। आपातकाल के समय म कपडे के मिल मालिको ने पाच प्रतिशत और कीमतें बढवाई थी। अधिकारियो से मिल कर मिल मालिक उन चीजो की कीमत बढवा लेते है। इसलिए उपभोक्ता सकट मे आ जाते हैं। हम चाहते है कि उपभोक्ताओ को सस्ती चीजे मिलें। उदाहरण के लिए नमक एक ऐसी चीज है जिसकी आवश्यकता साधारण से साधारण व्यक्ति को होती है। लेकिन नमक बरसात में महगा और दुर्लभ हो जाता है। नमक का सस्ता किया जाना चाहिए और आसानी से वह उपलब्ध होना चाहिये। आम जनता को यह कहने का अवसर नही आना चाहिए कि नमक और मिट्टी का तेल नही मिल रहा है। इसकी ओर शासन का ध्यान जाना चाहिए।

कई और चीजे है जिनका उत्पादन बढना चाहिए। कई चीजो का उत्पादन घटा है। तावा, बुनियादी धातुये, इस्पात, ढलवा लोहा—इनके उत्पादन मे कमी हुई है। शासन का ध्यान देना चाहिए कि उत्पादन क्यो कम हुआ है और उसक कारण ढूढने चाहिए। हमने देखा है कि किसी चीज का उत्पादन करना होता है तो उसकी योजना बन गई, सरकारी अधिकारी भी तैनात हो गए, स्थान का चयन भी कर लिया गया लेकिन उसके बाद नही देखा जाता कि काम हो भी रहा है या नही। अभी हम भटिण्डा गए थे, वहा देखा कि खाद के कारखाने का दो साल से परीक्षण चल रहा है। नर्मसिह जी मत्री महादय भी गए थे। वही के लोगो ने कहा कि बहुत अच्छा हुआ, आप आ गए, काम की शुरुआत हो गई। इसलिए हम चाहते हैं कि अगर किसी कारखाने की स्थापना की जाए तो उसका निरीक्षण भी किया जाये, उसकी इक्वायरी भी की जाये। अभी कोई इक्वायरी नही की जाती है। इसलिए उस काम का अच्छा नतीजा भी नही निकलता है। शासन को इस सम्बन्ध मे सचेत रहना चाहिए, छोटे या बडे कारखाने, जो भी स्थापित किए जाये उनका पूरा निरीक्षण होना चाहिए ताकि उनका लाभ जनता को मिल सके।

अभी कल मैंने यह बात नोट की थी कि जो बडे-बडे औद्योगिक घराने है उन्होने कितना पैसा लिया और किस तरह से उद्योग चलाए, किस तरह की ढलाई और गलतियों की उसकी जाच के लिए एक कमीशन बना था। आज उद्योग मत्री ने बताया कि कमीशन ५ साल तक जाच करता रहा लेकिन उसका परिणाम कुछ नही निकला। उसके अध्यक्ष ने इस्तीफा दे दिया। तो उसका क्या कारण था ? अब कहा गया कि सरकार जाच करेगी। ठीक है, मैं चाहता हू ऐसा टाटाले पर पानी न फेरा जाए। अभी तक तो यह होता रहा कि एक किसान को पांच सौ रुपए की तकावी बकाया देनी हो तो उससे कह दिया जाता है कि एक ऋण तुमने ले रखा है इसलिए अब नही मिलेगा परन्तु दूसरी ओर बडे-बडे आदमी दस-दस बार ऋण लेते रहे। टाटा बिडला जैसे बडे बडे लोगो पर करोड़ो रुपए की बकाया है लेकिन उनसे वसूली नही होती है। एक गरीब किसान पर एक हजार का

[श्री लक्ष्मी नारायण नायक]

बकाया हो तो उसकी जमीन नीलाम कर दी जाती है। आज एक किसान मेरे पास टीकमगढ़ से चलकर आया और बताया कि एक दो हजार के लिए उसकी जमीन कुर्क कर ली गई। दूसरी ओर टाटा बिड़ला पर करोड़ों का बकाया है। तो इस प्रकार का भेदभाव क्यों होता है? इस शासन में कानून का राज्य चलना चाहिए। किसी प्रकार का भेदभाव छोटे बड़े में नहीं होना चाहिए। बड़े आदमियों के लिए दूसरा कानून और छोटे आदमी के लिए दूसरा कानून—इस प्रकार का भेदभाव नहीं चलना चाहिए। जैसा कि हमारे संविधान में कहा गया है, कानून सभी के लिए बराबर है लेकिन अभी तक छोटे बड़े में अन्तर किया गया है। इस खाई को हमें पाटना होगा। हम चाहते हैं कि गरीबों को भी न्याय मिले बड़े आदमियों को अतिरिक्त सुविधायें न दी जायें और जो बड़े-बड़े उद्योगपति हैं जिन्होंने इस देश का शोषण किया है, देश को लूटा है उनसे इस देश का बचाया जाए। इसके लिए जरूरी है कि इस बात की जांच की जाय कि उन्होंने कितनी गड़बड़ी की है। जिस तरह से किसी तालाब में बहुत से स्रोत होते हैं और उन सब स्रोतों से वह तालाब भर जाता है इसी तरह से जो पूंजीपति हैं, जो उद्योगपति हैं विभिन्न स्रोतों से उन के घर भरते भरे रहें है उन की आमदनी बढ़ती जाय—इसी तरह से प्रयास चलते रहे हैं। इसलिए मैं अपनी सरकार से कहना चाहता हूं कि वह इन करोड़पतियों पर नियन्त्रण लगाये और इन के स्रोतों का समाप्त किया जाय और उन स्रोतों को जनता की तरफ बखेरा जाय ग्रामीण क्षेत्रों की तरफ बखेरा जाय ताकि वे भी महसूस कर सकें कि यह हमारा देश है और हम को भी यहां पर रहने का हक है।

उद्योग किसी भी देश की प्रगति और विकास का साधन होता है। हमारी गरीब जनता को आज तक यह साधन नहीं मिला है। इसलिये मैं चाहूंगा कि जो क्षेत्र अभी तक विकसित नहीं हुए हैं उन का विकास किया जाय वहां उद्योग-धन्धे खोल जाय जैसा मैंने अभी आप से कहा—बुन्देलखण्ड क्षेत्र में टीकमगढ़, छतरपुर, झांसी पन्ना दतिया, बांदा, हम्मीरपुर—ये ऐसे इलाके हैं जहां गरीबी बहुत ज्यादा है। खास तौर से टीकमगढ़ की तरफ ध्यान दिया जाय—जहां अदरक बहुत पैदा होती है, जिस का जिन्जर बनाया जा सकता है। वहां पर कीटनाशक दवाओं का कारखाना है, लेकिन उस को गौटा पत्थर नहीं मिलता है उस को लाइसेंस नहीं देते हैं। 6 लाख रुपया कारखाने में लगा हुआ है लेकिन कोई काम नहीं हो रहा है। जो कारखाने वहां पर बन हुए हैं—उन की मदद कीजिए। वहां पर कच्चा माल उपलब्ध है, इस लिए उनको पनपने के लिए लाइसेंस दीजिये। टीकमगढ़ में सबसे ज्यादा भूखा होता है जिस से स्ट्रा-बोर्ड बन सकता है, लेकिन शासन उस तरफ ध्यान नहीं देता। मध्य प्रदेश में कई ऐसे स्थान है—जैसे बस्तर का इलाका, जो बहुत गरीब है, झाबुआ, सीधी, मंडला—ये कई ऐसे स्थान हैं जो आदिवासी क्षेत्र है—जिन स्थानों में नये उद्योग खुलने चाहिये ताकि वे क्षेत्र प्रगति कर सकें।

इन शब्दों के साथ मैं पुन मंत्री जी को धन्यवाद देता हूं और अनुरोध करना चाहता हूं कि वे साहस के साथ आगे कदम बढ़ायें और राष्ट्रीयकरण कर के अपने किये हुए वायदों को पूरा करें।

श्रीमति चार्यती देवी (लद्दाख) सभापति महोदय, मुझे उद्योग मंत्रालय की मांगों पर बोलने का आपने मौका दिया, इसके लिये आपको धन्यवाद देती हूं। लद्दाख में ठंड अधिक है जमीन रेतीली है और वर्षा कम होती है। नदी के किनारे और पर्वतों के बीच कहीं-कहीं जमीन के चप्पे हैं जहां खेती होती है। लद्दाख में केवल 16 प्रतिशत जमीन पर ही खेती होती है। लद्दाख में बहुत अधिक गरीबी है।

ग्रामीण और पिछड़े क्षेत्रों में रोजगार के अवसर बढ़ाने के उद्देश्य की पूर्ति उद्योगों की स्थापना द्वारा ही की जा सकती है। नये आर्थिक कार्यक्रम में लघु उद्योगों के विकास और स्थापना के लिये प्रोत्साहन प्रदान करने और ऋण उपलब्ध कराने की आवश्यकता है। लद्दाख में इन सुविधाओं का नितान्त अभाव है। यद्यपि सारे देश में छोटे उद्योगों ने काफी प्रगति की है किन्तु लद्दाख अभी भी पिछड़ा हुआ है। यदि लद्दाख में लघु उद्योगों पर जोर नहीं दिया गया तो वहां गरीबी और बढ़ जायेगी। पिछड़े क्षेत्रों की अर्थ-व्यवस्था को सुदृढ़ बनाने में लघु उद्योग महत्वपूर्ण भूमिका अदा कर सकते हैं। सुदृढ़ अर्थ व्यवस्था का सामाजिक राजनीतिक और मनोवैज्ञानिक क्षेत्र पर गहरा प्रभाव पड़ता है। नवीनतम जानकारी के अनुसार जम्मू और काश्मीर राज्य में 1214 नई यूनिटों का रजिस्ट्रेशन किया गया और 861 नई औद्योगिक यूनिट स्थापित की गई। लगभग 207 लाख रुपया उद्योग स्थापित करने वालों को कर्ज दिया गया है। 11 लाख रुपय सीड मनी और 42 लाख रुपय की नकद सहायता दी गई है। इसमें लद्दाख को जो सहायता मिली वह बहुत कम है।

उद्योग मंत्रालय की रिपोर्ट के अनुसार 31 दिसम्बर 1978 तक राज्य में नये उद्योगों की संख्या 577 थी। इनमें लद्दाख में केवल दस हैं। पूरे राज्य में 861 नय यूनिट स्थापित किये गये जिनमें लद्दाख में केवल 6 हैं। राज्य में 206 लाख रुपये का ऋण उपलब्ध कराया गया जिसमें से लद्दाख के हिस्से में केवल 7 लाख रुपये आये हैं। राज्य के लिये सीड मनी के 11 लाख रुपये में से लद्दाख को कुछ नहीं मिला। नकद सहायता की 74 लाख रुपये की रकम में से लद्दाख को एक लाख रुपया मिला। पूरे राज्य में 4305 लोगों को रोजगार मिला।

यह सर्वविदित है कि उद्योगों के विकास के लिये आधारभूत सुविधाएं आवश्यक हैं। लद्दाख में बिजली सिंचाई, तकनीकी प्रशिक्षण आदि का अभाव है। यदि विकास के बुनियादी साधन जुटाये जाय तो लद्दाख जिले का तेजी से औद्योगिक विकास हो सकता है। लद्दाख में पूंजी का अभाव है। सड़कों व परिवहन के साधनों की कमी है और अनुकूल वातावरण भी नहीं है।

लद्दाख में पशमीना ऊन और दस्तकारी की चीजों के उत्पादन की काफी सम्भावना है । इन योजनाओं के अन्तर्गत लोगों को काफी रोजगार मिल सकता है । लद्दाख में स्थानीय साधनों और क्षमता का पूरा उपयोग नहीं किया गया है । ग्रामीण दस्तकारों, भूमिहीनों और लघु कृषकों के लिये उद्योग धंधे शुरू करने के लिये मार्गदर्शन की व्यवस्था नहीं है । ग्राम स्तर पर औद्योगिक विस्तार सेवा आवश्यक है और इससे गांवों की अर्थव्यवस्था का सुधार होगा ।

लद्दाख में एकांत और उपेक्षा की भावना पैदा हो जाती है । वहां उद्योगों के विकास पर पर्याप्त ध्यान देना आवश्यक है । केन्द्रीय उद्योग मंत्रालय का यह कर्तव्य है कि लद्दाख की औद्योगिक प्रगति के बारे में हर वर्ष उनका मूल्यांकन कर रिपोर्ट तैयार करवाए ।

पंचवर्षीय योजना के बावजूद भी लद्दाख की अर्थ-व्यवस्था में सुधार नहीं हुआ है । श्री गजेन्द्र गडकर ने अपनी रिपोर्ट में लिखा है कि

> "लद्दाख हमारे देश का अत्यन्त महत्वपूर्ण सीमावर्ती क्षेत्र है और इसके विकास पर राज्य सरकार और केन्द्र सरकार दोनों को अधिक ध्यान देना चाहिये ।'

यह देश का सबसे अधिक पिछड़ा हुआ जिला है । लद्दाख में पशमीना, ऊन और खनिज पदार्थों के आधार पर उद्योगों की स्थापना की जा सकती है । वहां लावा, क्रोमाइट, शंधक और बोरक्स भी मिल सकता है । जड़ी-बूटियां, खुमानी, सेब और अखरोट का भी व्यावसायिक उपयोग किया जा सकता है ।

मुझे विश्वास है कि सरकार इन सब बातों पर ध्यान देगी और लद्दाख के जीवन को खुशहाल बनाने के लिये पूरा-पूरा प्रयत्न करेगी ।

SHRI DAJIBA DESAI (Kolhapur): I have risen to make some observations on the Demands of the Ministry of Industry.

At the outset, I would like to congratulate our hon. Minister of Industry on his efforts to make the department dynamic. In fact his policy is not dynamic, but the department is figuring in the press every day.

The Ministry is supposed to be concerned with the regulation of industries and the Industrial Policy. As regards licensing, the Ministry has surrenedered almost all industries coming under the category of having aggregate investment of Rs. 5 crores. Big industries, though under the Ministry of Industry, are out of the purview of the Ministry because the Ministry cannot cope up with it. The Industries Minister cannot regulate the entire industrial sector of the country. But still as regards the sick industries, the Ministry has gone ahead with taking over a number of units, especially textile mills. They are managing 108 or 110 units. But there also our Industries Minister is a sort of house-surgeon or hospital superintendent. He has to admit a sick industry in the hospital, make it healthy and after that, if the previous management tries to take over that industry from the Ministry, there is pressure and sometimes, the Ministry has to surrender the unit.

I will take an instance of Kamani industry in Bombay That unit was mismanaged by the family management. Therefore, one of them was declared as a sick unit. The Government has taken over that unit. The unit has started making profits and now there is a dispute between the Kamani Group and the Government. Kamani Group is bent upon taking over that unit from the Government. Perhaps it is a test for the Socialist Industries Minister. We have to wait and see whether the Kamani Group is successful or the Minister is successful. They have pulls in almost all the political parties, in the Ministry, in the administration and in the international market also I sympathise with the Industries Minister that he has to fight against heavy odds. I wish him success, especially in his fight against the Kamani Group and I hope that he will be successful in maintaining that unit has a Government unit.

My next point is regarding the small scale sector. "The new Industrial Policy announced in December, 1977 emphasises effective promotion of cottage and small scale industries widely dispersed in the rural areas and small town. The small sector will be allowed to produce whatever is capable of being produced in this

[Shri Dajiba Desai]

sector. 807 items have been reserved for the small scale sector. Further the Tiny sector has been identified (Rs. 1 lakh capital investment with population of less than 50,000) and special schemes have been formulated for the sector. Lastly decentralisation of industrial administration through DIC was aimed at."

A number of DICs have been formed. This is a Centrally sponsored scheme. The Central Government gives grants to the State Governments. The State Government appoints an officer as the Manger of the DIC. He is responsible to coordinate all the activities at the district level like, raw material supply, power supply, municipal licensing. What exactly is the intention of the small scale industry here? Our experience in the last 30 years is that the advantage is supposed to be given to small-scale Industries, but it is all the while taken by industrial houses and rich people. It is the intention of the Minister that these people should be strengthened further? According to our information, the so-called industrial estates have been flourishing. All the finances offered by banks or other financial institutions are monopolised by these big people. They have influence even with the State Governments Therefore, the small-scale industry has become an appendage of the big industry. It is not an independent industry because it produces some ancillary products or spare parts for the products offered by the big industry, say the automobile industry and machine tools like HMT and others. Is this the policy of the Government? If at all they want to encourage the small-scale industry and cottage industry, the real field of activity is the processing industry. The small scale industry must be based on agriculture, because agriculture is based on fertilizers and agricultural implements like crushers, weighing machines etc. which are the things they are capable of producing independently. They can then be independent. I can say here that the Kolhapur people were the first in India to produce diesel engines on a mass scale. But what happened? Kirloskar, a monoplist, took over and the small industry has gone down. In fact, they are closing. Now they have become ancillary parts producers or job seekers of the big industries. They seek jobs from big people,—that is, from Bombay's monopolist industries or from various other big industries like the automobile industry—and they try to maintain their income in this way. This is not encouragement; this is not a policy of encouraging small-scale industry it is a policy of helping big industries to develop ancillary industries around them. This is a captalist patern. In Japan big industrial people encourage small people to produce spare parts so that industrial workers are not concentrated in one factory, so that industrial workers are decentralised and they cannot have any Trade Union power or any bargaining power, and have to work on the wages that are available to them.

So, this small-scale industrial policy adopted by this Government and the previous Government is helping the big industry. That is my point.

My third point is regarding the Development Councils. Development Councils have been constituted or formed by the Government of India, and these are supposed to be an important link between the Government and the industry. They are being restructed now, to make them more purposeful. Everybody is represented on them, except the workers. Officers are taken, consumers are taken, producers are taken, everybody is taken except the workers. So, may I request the Minister to accommodate or give representation to workers also on these Development Concils.

श्री छगनलाल सोवानी (भीलवाड़ा) : सबसे पहले मैं उद्योग मंत्री जी को इस बात के लिए धन्यवाद देता हूं कि हमारे देश में औद्योगिक उत्पादन के विकास की दर में इस वर्ष आठ प्रतिशत से भी अधिक की वृद्धि हुई है जबकि पिछले वर्ष 1977-78 में यह वृद्धि 3 9 प्रतिशत थी । मेरे विचार से देश के वे उद्योग जोकि बुनियादी उद्योग हैं सार्वजनिक स्वामित्व में होने चाहिये । लेकिन वर्तमान में बड़े उद्योगों के जितने भी सरकारी प्रतिष्ठान हैं उनकी उत्पादन-क्षमता का पूरा-पूरा उपयोग नहीं हो रहा है । सरकारी क्षेत्र के कई उद्योगों में भारी पूंजी लगने पर भी उनमें घाटा हो रहा है यदि राष्ट्रीय विकास के लिए महत्वपूर्ण वस्तुओं के उत्पादन करने वाले उद्योगों के लिये मुनाफे के मापदण्ड को छोड़ भी दिया जाय तो भी उनकी स्थापित उत्पादन क्षमता का पूरा उपयोग होना चाहिये । आज जो बड़े सरकारी प्रतिष्ठान हैं उनमें अपव्यय होता है । विशेष तौर से आतिथ्य और मनोरंजन के क्षेत्र में । सरकारी उपक्रमों सम्बन्धी समिति की छठी रिपोर्ट जो अभी लोक सभा के पटल पर रखी गई है उसमें इस तथ्य को अच्छे ढंग से बताया गया है । उनमें प्रबन्ध कुशलता बढ़ाने की आवश्यकता है । समिति ने इस रिपोर्ट में लिखा है .

> "समिति यह कहने के लिये बाध्य है कि यदि सरकारी क्षेत्र को रुचिहीन, सिद्धांतहीन और लापरवाह वेतन-भोगियों के हाथों में छोड़ दिया गया तो यह क्षेत्र कभी सफल नहीं हो सकेगा ।"

यह प्रसन्नता की बात है कि राष्ट्रीय वस्त्र निगम के घाटे की कुल राशि जो 61 करोड़ रु० तक पहुंच गई थी गत दो वर्षों में घाटे की यह प्रवृत्ति कम हो कर चालू वर्ष में इन मिलों में हानिरहित स्थिति आ जायेगी ।

जनता सरकार की औद्योगिक नीति देश में औद्योगीकरण को बढ़ावा देने की है । यद्यपि बड़े, मझले, लघु एवं ग्रामीण उद्योगों को प्रोत्साहन देना है, फिर भी इसका प्रमुख कार्य ग्रामीण एवं छोटे नगरों में व्यापक रूप से फैले हुए लघु उद्योग, कुटीर और ग्रामोद्योगों का विकास करना है ताकि देश में बेकारी दूर करने और सबको काम धंधा मिल सके ऐसी परिस्थितियों का निर्माण हो सके । लेकिन यह तभी सम्भव हो सकेगा जब संगठित और विकेन्द्रित या असंगठित क्षेत्र के कार्य और भूमिका को सुस्पष्ट रूप से परिभाषित किया जा सके । इसी उद्देश्य से लघु उद्योग क्षेत्र में 807 वस्तुओं का उत्पादन आरक्षित किया गया है । यह इस दिशा में अवश्य ही पहला कदम है । लघु उद्योगों के विकास के लिये ऋण सुविधायें, कच्चे माल की उपलब्धि, तकनीकी मार्गदर्शन आदि सभी आवश्यक जानकारी एक ही स्थान पर उन्हें प्राप्त हो सकें हमारे देश में एक वर्ष में 246 जिला उद्योग केन्द्र स्थापित किये गये हैं और शेष इस वर्ष में स्थापित हो जायेंगे । इन 246 जिला उद्योग केन्द्रों से 1.2 लाख लघु औद्योगिक इकाइयों की स्थापना हुई है और उसमें 375 करोड़ रु० का विनियोजन हुआ है एवं 6 लाख आदमियों को उनमें काम मिला है । यह हमारे लिये उत्साहवर्द्धक बात है । लघु और कुटीर उद्योगों की समस्याओं के लिये जब तक जैसा मौका आता है राहत के लिये, मदद के लिये कार्यवाही की जाती है । लेकिन उनके विकास के स्थायित्व के लिये एक सतत्, स्थायी और सम्बन्धित नीति की आवश्यकता है ।

प्रमुख समस्या यह है कि लघु और ग्रामीण उद्योगों के क्षेत्र में बड़े उद्योगों की घुसपैठ को कैसे रोका जाय ? इस बारे में एक तथ्य उदाहरण के तौर पर रखना चाहता हूं । मोदी और बिड़ला का मशीन से कारपेट उत्पादन करने का लाइसेंस इस शर्त पर दिया गया था कि वे अपने द्वारा उत्पादित ऊनी धागे का उपयोग अपने यहां मशीन से कारपेट के उत्पादन में करेंगे जोकि निर्यात के लिये होगा । लेकिन आज वही घुसपैठ बाजार में हो रही है, और जितनी छोटी ऊन धागे की मिलें हैं उनके सामने कठिन समस्या पैदा हो रही है । इस प्रकार की परोक्ष रूप से जो घुसपैठ हो रही है, उसको रोकने की बहुत आवश्यकता है ।

14.00 hrs.

लघु उद्योगों की दूसरी सबसे बड़ी समस्या है कच्चे माल का अभाव । इसके कारण उनकी आर्थिक स्थिति गड़बड़ा जाती है । सरकार ने कपड़ा धोने के साबुन, माचिस और चमड़े के सामान को लघु उद्योग क्षेत्र के लिए आरक्षित किया है । लेकिन कपड़ा धोने का साबुन बनाने वाले जो एकक हैं, उनको कास्टिक सोडा और सोडा ऐश के बारे में भारी दिक्कत का सामना करना पड़ रहा है । संगठित क्षेत्र के पास अपने कारखाने हैं और इसलिए उन्हें कच्चे माल की कोई दिक्कत नहीं होती है । आवश्यकता इस बात की है कि देश में जितना उत्पादन होता है, उसमें से लघु उद्योगों और ग्रामीण उद्योगों को प्राथमिकता दे कर कच्चा माल उपलब्ध किया जाये ।

इसके अतिरिक्त उन्हें बिजली और कोयला भी उचित मात्रा में और नियत समय पर मिलना चाहिए । कई गावों में छोटे-छोटे चूने के भट्टे लगे हुए हैं, लेकिन उनको उनकी जरूरत के अनुसार कम से कम कोयला भी उपलब्ध नहीं होता है । लघु उद्योगों की आर्थिक स्थिति को बेहतर बनाने के लिए उन्हें सब सुविधायें मिलनी चाहियें । मगर बिजली और कोयला नियत मात्रा में उपलब्ध न होने से उन्हें काफी कठिनाई होती है ।

लघु उद्योगों और ग्राम उद्योगों के तकनीकी विकास के साथ साथ इस बात का भी प्रयत्न किया जाना चाहिए कि उनकी प्रबन्ध-कुशलता में उत्तरोत्तर वृद्धि हो ।

[श्री रूप लाल सोमानी]

मुझे इस बात की बहुत खुशी है कि सरकार ने हथकरघा उद्योग को प्रोत्साहन दिया है । हम सब जानते हैं कि हथकरघा उद्योग का देश की अर्थ-व्यवस्था में एक महत्वपूर्ण स्थान है । रोजगार की दृष्टि से इस उद्योग का कृषि के बाद दूसरा नम्बर आता है । इस क्षेत्र में लगभग 220 करोड़ मीटर कपड़े का उत्पादन होता है, जबकि सम्पूर्ण वस्त्र उद्योग में 820 करोड़ मीटर कपड़ा तैयार होता है । देश भर में 38 लाख हथकरघे हैं जिनके द्वारा एक करोड़ से भी अधिक लोग अपनी आजीविका कमाते हैं । इस उद्योग को एक मजबूत नींव पर खड़ा करने के लिए यह आवश्यक है कि उनको सूत नियत मूल्य पर और समय पर उपलब्ध होता रहे । यह सब जानते हैं कि रुई के भाव में कमी होने के बाद भी सूत के भाव में उसके अनुपात से कमी नहीं हुई है । इससे इस उद्योग के आगे बढ़ने के मार्ग में बहुत बड़ी रुकावट आई है । यह बड़ी प्रसन्नता की बात है कि हथकरघा उद्योग की उत्पादन क्षमता को 230 करोड़ मीटर से बढा कर 270 करोड़ मीटर तक, और इस नई योजना की अवधि तक 370 करोड़ मीटर तक, बढ़ा दिया गया है ।

जैसा कि कई लोगों का विचार है, आवश्यकता इस बात की है कि बड़े, मध्यम, लघु और ग्रामा उद्योगों के बीच में क्षेत्र को इस प्रकार से आरक्षित किया जाये कि जो चीज ग्राम उद्योग में पैदा की जा सकती है, उसका उत्पादन लघु उद्योग के क्षेत्र में नहीं हो, और जिस चीज का उत्पादन लघु क्षेत्र में हो सकता है, वह बड़े उद्योगों के क्षेत्र में उत्पादित न हो । जब तक ऐसा नहीं किया जायेगा, तब तक लघु उद्योगों और ग्राम उद्योगों का विकास समुचित रूप से नहीं हो सकेगा ।

हम जानते हैं कि खादी उद्योग के द्वारा देश के ग्रामीण अंचलों में—चाहे हिमालय की तराई हो, काश्मीर हो या पश्चिमी राजस्थान हो—घर बैठे कताई के माध्यम से कतवारियों को रोजी दी जाती है । कई ऐसे स्थान हैं, जहां आजीविका कमाने के लिए खेती और पशु पालन के अलावा कताई उद्योग का ही सहारा है । लेकिन जब तक इस कताई के इस धंधे का आरक्षण नहीं होगा, तब तक दूर दूर तक गांवों में फैला हुआ कताई उद्योग पनप नहीं सकेगा । जिस तरह मोदी और बिड़ला की बड़ी ऊनी धागा मिलें छोटी ऊनी धागा मिलों को कमजोर करती हैं, उसी तरह छोटी धागा मिलें हाथ-कताई के काम को नष्ट कर देंगी । इसलिए उनको आरक्षण देने की बहुत बड़ी जरूरत है । मुझे बहुत खुशी है कि खादी और ग्रामोद्योग के क्षेत्र में इस वर्ष अधिक पूंजी का प्रावधान किया गया है ।

अन्त में मैं यह कहना चाहूंगा कि सभी दृष्टि से चाहे खनिज पदार्थ हों चाहे दूसरे कच्चे माल हों, राजस्थान में प्रचुर मात्रा में उसकी संभावनाएं हैं लेकिन बड़ा विरोधाभास है इस बात में कि कच्चे माल का प्राचुर्य होते हुए भी वहां का औद्योगिक विकास बहुत कम हुआ है और सार्वजनिक क्षेत्र में पूंजी-निवेश भी वहां पर केवल 2.16 प्रतिशत हुआ है । हम जानते हैं कि खनन वस्तुओं में अभ्रक के उत्पादन में राजस्थान तीसरे नम्बर पर आता है । राजस्थान के जिला भीलवाड़ा में ही अभ्रक सबसे अधिक प्राप्त होता है । वहां पर अभ्रक आधारित उद्योग आसानी से लगाये जा सकते हैं । इसी प्रकार चित्तौड़गढ़ में बहुत बड़ी मात्रा में उर्वरक का कारखाना लगाने के लिए जल, कच्ची वस्तुएं और भूमि सब प्रकार की सुविधाएं मौजूद हैं । उदयपुर में ऐस्बेस्टस की खानें प्रचुर मात्रा में हैं । उसके आधार पर कई छोटे छोटे उद्योग विकसित हो सकते हैं । राजस्थान जो कि औद्योगिक क्षेत्र में बहुत पिछड़ा हुआ है उसकी ओर विशेष ध्यान देना चाहिए ।

एक बात और कह कर मैं उद्योग मंत्रालय की इन अनुदानों की मांगों का समर्थन करता हूं। जैसा कि मैंने ऊपर कहा है जब तक विकेन्द्रित असंगठित उद्योगों के क्षेत्र का आरक्षण नहीं होगा तब तक सभी क्षेत्रों में एक भ्रम कन्फ्यूजन पैदा होगा । हाल ही में हमारे उद्योग मंत्री ने नेशनल कन्वेंशन आफ पब्लिक एंटरप्राइजेज को सम्बोधित करते हुए कहा था—

"The public sectors should now enter the field of the consumer goods with a view to keeping the price of essential item with the reach of the common man".

अब यह बात उन्होंने सहज इस भावना से कही है कि अनोपयोगी वस्तुओं की कमी के कारण गरीब जनता को बहुत कष्ट उठाना पड़ता है । लेकिन इस बात से हमारी औद्योगिक नीति में भ्रम फैलता है जबकि जब कि हमने बहुत स्पष्ट शब्दों में कहा है कि—

"What could be produced by the small scale units should not be taken up for manufacture by large scale units—whether in the public sector or private sector".

इसलिए यह मेरा निवेदन है कि इस प्रकार का भ्रम कन्फ्यूजन उत्पन्न होने का अवसर हमें कम से कम देना चाहिए ।

आपने मुझे बोलने का अवसर दिया, उसके लिये धन्यवाद देता हूं और माननीय उद्योग मंत्री को पिछले साल में जो प्रगति हुई है उसके लिए बधाई देते हुए उद्योग मंत्रालय के अनुदानों की मांगों का समर्थन करता हूं ।

SHRI KUSUMA KRISHNA MURTHY (Amalapuram): Mr. Chairman, Sir, I would like to make a some observations on the functioning of the new industrial policy of the present Government.

At the outset, basically, the progress of any industrial economy depends upon the proper utilisation of its installed industrial capacity. To-day in our country, the Director General of Technical Development has specifically listed some selected industries, about seventy, with great variance in their productivity during the last five years. There has been a steep fall in the productivity in 1978 in some of the important industries in this list. They are the industries producing railway wagons, power and distribution of transformers, machine tools, synthetic detergents, auto tyres, lead and copper. Besides, the basic inputs of our industrial economy, namely, power, coal and labour, are still in very much trouble. Unless the Government realises the responsibility in making them free from trouble, it would be very difficult to achieve the conceived targets of our industrial economy. It is quite evident that there is a lot of confusion and contradiction in the attitude of the Government in regard to the nationalisation of large-scale industries. For instance, the hon. Prime Minister makes it very clear that he does not like to nationalise largescale industries for the sake of nationalisation, whereas, the other version of the same Government says with gusto and speed that every conceivable large-scale industry is to be nationalised. Apart from this the provisions of the Industrial Regulation Act have been widely abused by banning a huge list of industries. Much has been said by my esteemed colleagues about the profit and loss side of our economy and other things. Now I would like to deal with the functioning of the new industrial policy of the government. In this connection I would like to cite what the Minister said while making his speech last year on his Ministry's demands. He specifically said:

> "Emphasis will be on the small, cottage, household and rural sectors".

While making this emphasis he has gone to the extent of saying that:

> "I am sure that in the coming days, the implementation of the new industrial policy would throw much light and the light will dawn on the members."

Now, if we go into the functioning of the new industrial policy which emphasised on the small scale industries with rural bias some facts come to light. I would like to give some concrete instances as to how the small scale sector with a rural bias has been treated after the advent of this new industrial policy. For instance, iron and steel forms the bulk of raw material required by small scale industries in Andhra Pradesh. The Task Force consisting of three joint directors toured all the districts in order to revise the assessment of the required raw material. This Task. Force has carefully worked out the effective demand for iron and steel in Andhra Pradesh for 1978 in respect of small scale industrial units only. The effective demand has been scrutnised by the concerned district authorities in order to revise the assessment to the minimum possible extent. This has all been done to show that there is no over-assessment. This effective demand has been reduced from 93,000 tonnes to 58,000 tonnes. Curiously now, the State Government has received only 16,000 tonnes as against the requirement of 58,000 tonnes. Finally, an indent for 56,000 tonnes was sent to the Iron and Steel Controller for 1979-80. So, unless the raw-material is supplied properly and in tune there is no point in having much emphasis on this new industrial policy. This way the small sector has not been properly ensured about the regular supply of the procured raw materials.

Apart from this I would like to give another instance. In Andhra Pradesh under the small scale sector there are 185 foundry units requiring about 3,000 tonnes of BP hard coke per month. After the coming up of district industries centres the effective demand has been worked to a minimum of 4,000 tonnes per month for

[Shri Kusuma Krishnamurthy]

these foundries. Basing on these assessments the Commissioner for Industries has recommended four rakes per month consisting of 4,000 tonnes but the Director Rail Movement has sanctioned only 4 rakes per quarter and further, in the first quarter of this year, namely January to March only one rake has been despatched and surprisingly even this one rake has not reached Hyderabad so far. This is the plight of the small-scale sector in Andhra Pradesh and many of them have been forced to close down for want of raw materials. Very curiously-enough, since the quarter is over, the Railway authorities are likely to cancel the sanction limit of four rakes. Unless the remaining rakes meant for the first quarter are carried forward to the next quarter, these units would face very severe trouble. Unless these rakes are properly supplied, these units may not be able to compensate the losses already incurred. This is the way the small-scale sectors are being attended to! As we are aware, there is a constant rivalry between the Coal India and the Indian Railways. Unless there is accordinating agency it is very difficult to tide over the difficulties. The Development Commissioner for Small Scale Industries should be nominated as the co-ordinating agency in order to work for monitoring the despatches in consultation with Coal India and the Indian Railways.

Sir, the Hon. Industries Minister emphasised in his speech on his Demands and he made specific reference to this aspect I quote him. He said:

> "Any assistance they(DIC's) need in any form will be made available because I do realise that these DICs will ultimately be the catalysts in industrialising our rural areas. Without DICs there is going to be no stimulus provided for the rural areas to further the industrial policy."

He has stated very specifically that the small-scale sector with rural bias would be given definite preference. But in practice, there is no proper supply of raw material in time.

In Andhra Pradesh, paraffin wax is another important and the cheepest raw material which is very widely used by large number of small scale units having a rural bias. This is used largely in producing leather goods about which the Industry Minister made a lot of reference and also expressed his concern and sympathy during his last speech on his demands. Some of the items in which the paraffin wax is widely used are the following:—

Tarpaulin;
Wax coated paper;
Chlorinated paraffin wax;
Detergents;
Dry batteries;
Pencils,
Carbon papers;
Safety matches;
Rubber-moulded goods;
Wax candles etc.

These are used mostly in rural areas and if proper supply is not ensured in time they are going to fact very serious troubles.

There has been a persistent demand from the Andhra Pradesh State Government to increase this quota of 1300 M. Tonnes in view of the newly introduced District Industrial Centres. This demand has been assessed. At the moment this demand is of the order of 6,000 metric tonnes per annum. With the equalisation of prices between imported paraffin wax and indigenous paraffin wax, I don't think there would be any difficulty in making it available freely at reasonable prices To regularise the raw material supply to the small-scale sector, it would be wise to entrust this responsibility to the Andhra Pradesh Small-Scale Industrial Development Corporation which has been successfully managing 12 raw material servicing centres. Therefore the APSSIDC should be recognised as the sole distributors for raw materials

which will greately benefit the small-scale sector.

The BPE (Bureau of Public Enterprises) has introduced a number of specifit facilities to help the small-scale industrial units. For instance, they have done this regarding relaxing of the rules about insisting earnest money, security deposit, tender sets, etc. But there is no follow-up action in this regard. Unless necessary instructions are issued to the public sector undertakings it is very difficult to carry out these orders in an effective way.

The Stores Purchase Rules have been amended in the State of Madhya Pradesh and this change has been commended upon by all the other State Governments. The amendments are made to give definite preference for articles produced by small-scale industries of Madhya Pradesh. Similarly the APSSIDC may also be nominated as agency for procurement of articles manufactured by small-scale industries on the lines of the changes made by Madhya Pradesh Government. They will identify certain industries and they will be given certain preference in the purchase of small-scale products.

Then, I wish to submit that in accordance with the declared new industrial policy of the Government, the Government of India should prevail upon the IDBI to extend the required refinance facilities to SSIDC in order to enable them to finance the small scale sector to ensure proper industrialisation of rural areas because of the age-old reluctance of the commercial banks to sanction additional finance for the small-scale sector, particularly and the sick small-scale industrial units.

Sir, before concluding, I would like to make an important submission that in July 1978, the Hon. Industries Minister had specifically assured me on the floor of this House that he would consider the desirability of implementing the 'rule of reservation' in private sectors. There are about four lakh private sector units in the country wherein a lot of employment potential exists. Unless the 'rule of reservation' is implemented soon in the private sector units, also we will not be able to create proper employment opportunities to the weaker sections in our country.

श्री कचरूलाल हेमराज जैन (बालाघाट) : सभापति महोदय, आपने उद्योग मंत्रालय की मांगों पर मुझे भाग लेने का मौका दिया, इसके लिए धन्यवाद ।

मैं मंत्री महोदय से निवेदन करना चाहता हूं और बहुत बड़ा धन्यवाद भी देना चाहता हूं । मेरे जिले बालाघाट में तांबे का भंडार मलासखंड में मिला था और 11 साल से वह योजना रुकी हुई थी और आपने उसको पिछले साल बड़े अच्छे ढंग से शुरू किया है और सन् 1981 में उसमें उत्पादन होने लगेगा और खेतरी के मेल्टिंग प्लांट में आकर उसका तांबा बनेगा । साथ ही साथ एक और आश्वासन मेरे जिले को मिला था और मैं यह याद दिला दूं कि जिस दिन हमारा देश आजाद हुआ था, उस दिन से पहले हमारे देश से विदेशों को जाने के लिए केवल मैंगनीज और चाय ये दोनों आइटम्स ही थे, जिनको एक्सपोर्ट करके पैसा मिलता था । मेरे जिले में विश्वव्यापी प्रसिद्ध मैंगनीज का भंडार है और वहां जो अभी मैंगनीज की खान है ब्रिटिश शासन के जमाने में उसका प्रबन्ध सी०पी०एम०ओ० के रहाथ में था और अब उसका प्रबन्ध मैंगनीज ओर इंडिया लि० के हाथ में है, जिसमें 51 प्रतिके त शेयर हमारी सेन्ट्रल गवर्नमेंट के हैं और उस के माध्यम से वह चल रही है । हम आठ सालों से फेरो मैंगनीज प्लान्ट की मांग करते रहे हैं और इस सरकार से भी करते रहे हैं । बड़ी मुश्किल से मैंगनीज प्लांट डालने का लाइसेंस दिया लेकिन मैं आप के माध्यम से उद्योग मंत्रालय को बता देना चाहता हूं कि देश के अन्दर 9 फेरो-मैंगनीज प्लान्ट प्राइवेट पार्टी चला रही हैं और उनका प्रबन्ध सरकार के हाथों में जाने से रोकने के लिए लाबी दिल्ली में बसी हुई है और पूरा मंत्रालय, ऊपर से लेकर नीचे तक और मैंगनीज ओर इंडिया लिमिटेड के जितने भी डाइरेक्टर्स हैं, उन सब को जेबों में रख कर यह जो काम है उसमें विलम्ब होता है । स्टील मिनिस्टर ने यह कहा है कि सन् 1981 म उत्पादन शुरू हो जाएगा लकिन आज यह बात होती नजर नहीं आ रही है और उसमें कुछ दाल में काला नजर आ रहा है । आज भी मैंगनीज ओर इंडिया लि० के डाइरेक्टर्स उन 9 फेरो प्लांट के मालिकों से बंधे हुए हैं और गवर्नमेंट के फेरो प्लान्ट के काम में रुकावट डालन के लिए तत्पर हैं । बालाघाट जिला मध्य प्रदेश में पिछड़ा जिला

[श्री कचरूलाल हमराज जैन]

है यहां पर हर प्रदेश के लोग यह कहते हैं कि हमारा प्रदेश सबसे ज्यादा पिछड़ा हुआ है। मैं यह नहीं कहता कि मेरा मध्य प्रदेश पिछड़ा हुआ है लेकिन मैं यह जरूर कहूंगा कि मध्य प्रदेश एक ऐसा प्रदेश है जहां पर नैसर्गिक साधन बहुत ज्यादा है जहां पर इतने किस्म के मिनरल्स हैं इतने किस्म की धातुए हैं और इतन किस्म की उपलब्धिया हैं जैसी भारत के किसी और प्रदेश में नहीं है लेकिन उनका उपयोग नहीं किया जाता है। कागज के कारखाने के लिए कहा गया तो उद्योग मंत्रालय से जवाब आया कि खुलने वाला है। बालाघाट के लिए कागज के कारखाने के लिए कहा गया तो जवाब आया खुलेगा पत्र लिखा गया मांग की गई तो आश्वासन दिया जाता है कि वहा कागज का कारखाना खुलेगा। वहा पर इतनी बास की उपज है कि तीन कागज मिला को वहा से बास जाता है बालाघाट से रा मैटीरियल जाता है। मेरे जिले में भी कागज का कारखाना खुलेगा मैं नहीं कह सकता क्योंकि बिरला की पूरी ग्रिप लगी हुई है। इसलिए मैं यह कहूंगा कि जो वास्तविक उद्योग हैं वे वहा पर खोले जाए जहा उनका मैटीरियल मिलता है। आज यह कहा जाता है कि रेलवे वैगन नहीं मिलते हैं और इस तरह स रा मैटीरियल भेजने में परेशानी होती है। जहा पर बास रहता है वहा पर कागज क्या नहीं बनाते। मांग होती है तो कहते हैं कि जरूर बनेगा। कब बनेगा इसका पता नहीं। मैं आपके माध्यम से माननीय मंत्री जी का ध्यान इस ओर दिलाना चाहता हूं। हम एक तरफ कह रहे हैं कि उद्योग मंत्री बड़े मशहूर मजदूर नेता हैं और सारे भारतवर्ष में जार्ज फर्नाण्डीस साहब एक मशहूर नेता माने जाते हैं और दूसरी तरफ मजदूरों का कोई भला नहीं हो रहा है। मेरे जिले में जो मैंगनीज ओर इण्डिया का उद्योग चल रहा है जिसमें 51 परसेन्ट शेयर भारत सरकार के हैं वहा पर एक मजदूर को 5 रुपये 80 पैसे रोज मिलते हैं। उसको 800 फुट अण्डरग्राउण्ड में नीचे माइन में जाकर काम करना पड़ता है और आइरन ओर के मजदूर का 9 रुपये 20 पैसे रोज मिलते हैं। वह सरफेस में आइरन ओर में काम करता है और उसमें केवल दो क्वालीटीज होती हैं। मैंगनीज में 8 क्वालीटीज होती हैं और मजदूर को छांटना पड़ता है और उसमें अपना दिमाग लगाना पड़ता है लेकिन उसको 5 रुपये 80 पैसे रोज ही मिलते हैं। मैं यह भी बताना चाहता हूं कि मैंगनीज ओर को इण्डिया आर लि० के डाइरेक्टर्स से मिल कर उन 9 फेरो प्लान्ट वालो ने यूनियन के साथ समझौता करके सस्ते रेट में बेच दिया। मैंगनीज 260 रुपये टन में बिका और उससे बनने वाला फेरो 22 सौ रुपये टन में बिक रहा है। बारबार इस सदन में आवाज उठाने के बाद भी कुछ नहीं हुआ। बड़े लोगो की इस तरीके की गिरफ्त चल रही है जिससे कि गरीब मजदूरो का पेट कट रहा है उनकी उन्नति में रुकावट आ रही है। इस ओर मंत्रालय ध्यान दे।

लघु उद्योगों की बहुत चर्चा चल रही है। लेकिन हम मंत्री जी को तब धन्यवाद देंगे जबकि उनका इम्प्लीमेन्टेशन हो जाएगा। सरकार की तरफ से बहुत सी सुविधाए देने की बात चली है। हमारे यहां जो कोआपरेटिव बैंक और कोआपरेटिव सोसायटीज हैं उनके लोग किसानो से 50 परसेंट और 33 परसेंट की जो सब्सीडी आप किसानो को दे रहे हैं उनमें से 20 परसेंट की रिश्वत मांगते हैं। वे कहते हैं कि यह हमें दो तब यह आपको मिलेगी इस चीज को न तो प्रदेश में और न केन्द्र में कोई देखने वाला है। यहां पर आगम से कह दिया जाता है लेकिन वहा जा हालत खराब होती है उसका नहीं देखा जाता।

सभापति जी आज एक क्वेश्चन आया था उसके बारे में जार्ज फर्नाण्डीस साहब ने हिन्दुस्तान मोटर्स के बारे में जवाब दिया था। कृषि मंत्रालय से अनाज सस्ता कराया गया लेकिन आपका मंत्रालय कम से कम साइकिल तो सस्ती करा दे। किसान की चीजो के दाम सस्ते हैं लेकिन कोई भी साइकिल आज 325 रुपये से कम की नहीं है। आप अपने मंत्रालय की कोई ऐसी आइटम लीजिए जिससे कि सारे देश की जनता आपको बधाई दे कि आपने कोई चीज सस्ती कराई है। साइकिल कोई पेट्रोल या डीजल से नहीं चलती है। लेकिन उसके दाम भी आज आसमान को छू रहे हैं। किसान के लिए सरकार ने बड़ी दया दिखायी और कह दिया कि अनाज की आवाजाही पर कोई प्रतिबन्ध नहीं रहेगा। आपने किसानो का गन्ना सस्ता कर दिया लेकिन आपके कारखानो में बनने वाले किसी उपकरण के दाम सस्ते नहीं हुए हैं। सभी उपकरणो के दाम पहले से बढ़े हैं। ट्रैक्टर के दाम बढ़ हैं। आज हमारा किसान इनकी वजह से तड़प रहा है। उस ओर आपका ध्यान होना चाहिए।

सभापति जी मैंने बारबार इस बात को दोहराया है कि आपकी सरकार बनने के बाद से कपड़े के दाम 25 परसेंट बढ़े हैं। मंत्री महोदय, मालिको को चेतावनी दे रहे हैं लेकिन मेरा कहना यह है कि जार्ज साहब इन्हें कितनी ही चतावनी दें, ये मिल मालिक इतने पक्के हैं कि ये आपकी बात पर कोई ध्यान देने को तैयार नहीं है। वे आपकी चेतावनी से एक पैसा भी कम करने को तैयार नहीं है। उनकी गिरफ्त बहुत मजबूत है। मैं जानता हूं कि सारे देश के अन्दर 25 परसेंट कपड़े के रेट बढ़े हैं। हमारे मंत्री जी इन मिल मालिको को धमकियां दे रहे हैं, हम देखना चाहते हैं कि वे कितनी पूरी होती हैं। अगर उन पर अमल हो गया तो मैं उनको बधाई दूंगा।

साइकिल आज किसान की जीविका के लिए आवश्यक है, भारत के दूसरे नागरिको की जीविका के लिए भी आवश्यक है। आप उसे ऐसा बनाइये जिससे कि वह दो सौ रुपये में सभी को मिल सके। इससे देश की जनता को लगेगा कि आपने कुछ काम किया है।

इतना ही कहते हुए, मैं आपके कार्यक्रम की सफलता की कामना करता हूं । आपके कामों की सफलता के लिए हम सहयोग देने को तैयार है । मैं आपके कार्यक्रमों का समर्थन करता हुआ और मांगों का समर्थन करता हुआ समाप्त करता हूं ।

श्री आर० एस० राकेश (चायल) : सभापति महोदय, मैं उद्योग मंत्री की अनुदान मांगों का समर्थन करने के लिये प्रस्तुत हुआ हूं इसी संदर्भ मे मैं अपने विचार व्यक्त करना चाहता हूं ।

औद्योगिक विकास केवल संतुलित औद्योगिक नीति द्वारा ही संभव है । पिछले दो वर्षों में औद्योगिक विकास के लिए हमने काफी प्रयास किया, सरकार ने काफी प्रयास किया लेकिन अपेक्षित लाभ हमें नही मिला । सच बात तो यह है कि पंडित जवाहरलाल नेहरू ने हैवी इंडस्ट्रीज की स्थापना पर जोर दिया था और इनकी स्थापना करके देश को आत्मनिर्भर बनाने का स्वप्न देखा था । हम आत्मनिर्भरता की ओर तेजी में आगे बढे हैं । बहुत कम चीजे आज ऐसी है जिनके लिए हमें विदेशो पर निर्भर करना पडता । लेकिन इसका यह मतलब नही है कि हम छोटी इडस्ट्री के पक्ष में नही है, उनके हम पक्षधर नही है । अगर छोटे उद्योग धंधो को बढावा देना है तो बडे उद्योग धंधो की उपेक्षा हम नही कर सकते है । यदि कृषि का विकास करना है तो ट्रेक्टर, ट्रैक्टर आदि हमें हैवी इंडस्ट्रीज के द्वारा ही और उनके जो टूल्ज है वे हैवी इडस्ट्रीज के द्वारा ही प्राप्त हो सकते है, वही से उनकी पूर्ति हो सकती है । हमें बैलगाडी की भी और रेलगाड़ी की भी, पैरगाडी की भी और हवाई जहाज की भी जरूरत है । इसलिए हैवी इंडस्ट्रीज के साथ साथ छोटी छोटी इडस्ट्रीज का भी हमें ध्यान करना है । बड़ी इंडस्ट्रीज की अगर हम उपेक्षा करते है, उन्हें हम बढावा नही देते है तो मैं समझता हू कि छोटी इंडस्ट्रीज के टूल्ज के लिए हमें विदेशो पर निर्भर करना पड़ेगा। देश की आर्थिक नीति का आधार छोटी इंडस्ट्रीज हो सकती है और वे आवश्यक भी है लेकिन साथ साथ बडी इंडस्ट्रीज की उपेक्षा करके हम अपेक्षित कामयाबी हासिल नही कर सकते है ।

उद्योग मंत्री जी समाजवादी दल के सदस्य रहे हैं और सरकार में आने से पहले इन्होंने हमेशा समाजवाद की बात कही है, इनके रोम-रोम में समाजवाद समाया हुआ है, भीतर और बाहर दोनों से वह पुराने समाजवादी हैं । इसलिए मैं उनसे मांग करता हूं कि जो आवश्यक उपयोगी वस्तुएं हैं जैसे कपड़ा है, चीनी है, इन मिलों का वह राष्ट्रीयकरण करें । इंसान की आवश्यकताओं की पूर्ति करने वाली जो चीजें हैं उन मिलों का वह राष्ट्रीयकरण करें । वह केवल धमकियां ही न दें, केवल बयान ही न दें बल्कि उस पर अमल भी करें ।

प्राइवेट सैक्टर ने हमेशा ही सरकारी इंडस्ट्रीज चूंकि घाटे में चलती हैं इस वास्ते वह निजी सैक्टर की वाकालत करता रहा है । लेकिन हम इस बात को नजरअन्दाज नहीं कर सकते हैं कि सरकारी इंडस्ट्रीज में श्रमिकों का लाभ देखा जाता है, उनको राहत मिलती है जबकि प्राइवेट इंडस्ट्रीज में श्रमिकों की गाढ़ी कमाई का शोषण होता है, उनके खून और उनके मांस को नोच नोंच करके मालिक लोग लाभ कमाते हैं । प्राइवेट मिल मालिक तीस साल से चांदी के जूते के बल पर यही दलील पेश करते रहे हैं कि चूंकि पब्लिक सैक्टर घाटे में चलता है और प्राइवेट सेक्टर मुनाफे मे इस वास्ते सरकार को प्राइवेट सैक्टर में इंटरफीयर नही करना चाहिये, हस्तक्षेप नही करना चाहिये । मैं मांग करता हूं कि जितना प्राइवेट सैक्टर है इसका मंत्री महोदय जन-हित में, राष्ट्र हित मे राष्ट्रीयकरण करें ।

पिछले दो बरस मे लघु उद्योग धंधों के बारे मे सदन के अन्दर और बाहर भी बडी बडी दलीलें दी गई है और कहा गया है कि इनसे बेरोजगारी दूर होगी । लेकिन इसको मैंने तो कही नही देखा है । सदन मे बहुत से माननीय सदस्य बैठे हुए है और मै नही समझता हूं कि इनमे से दस बीस भी दावे के साथ यह कह पाएगे कि उनके क्षेत्रों में लघु उद्योग धंधो के द्वारा किसी की भी बेरोजगारी दूर हुई है । मै इलाहाबाद का रहने वाला हू । चैल मेरा समदीय चुनाव क्षेत्र है । मैने पूरे इलाहाबाद की खोजबीन की है और कोई भी आदमी मुझे खोजने पर ऐसा नही मिला है जो इन उद्योग धंधो के द्वारा लाभान्वित हुआ है और उसने बेरोजगारी से मुक्ति पाई हो । इसी संदर्भ मे मै मंत्री जी का ध्यान बुनकरो की ओर दिलाना चाहता हूं । मै उनसे जानना चाहता हू कि उन्होंने मऊऐमा के बुनकरो के लिये क्या किया है, मिर्जापुर के बुनकरो के लिये क्या किया है, फैजाबाद में अकबरपुर और मऊना भंजनपुर के बुनकरो के लिये आपने क्या किया है ? उनकी समस्याये ज्यों की त्यो बनी हुई है । उनके बीच में आज भी घोर संकट है । जनरल बजट में तरह तरह के टैक्स लगा दिये गये है जिनसे उनकी हालत और भी खराब हो गई है । फरुखाबाद मे जहां छपाई होती है उनको रंग नही मिल रहा है । उनको रंग दिलाने के लिये आपने क्या किया है ?

साथ ही साथ मै कारपेट की ओर आपका ध्यान दिलाना चाहता हू । आपको भदोही (मिर्जापुर) के बारे में पूरी जानकारी है कि कारपेट का सबसे ज्यादा ऐक्सपोर्ट भदोही (मिर्जापुर) से ही होता है । लेकिन उनके मजदूरो की हालत आज दिन प्रति दिन दयनीय होती जा रही है । आज से 7, 8 साल पहले इलाहाबाद जनपद में गंगा पार में और चायल के सिराथु, भंजनपुर और खागा तहसील मे कारपेट इंडस्ट्री का काम बडी तेजी से शुरू हुआ था और वहा के लोगो को बेरोजगारी से मुक्ति मिली थी । लेकिन पिछले दो सालों मे उनको कोई प्रोत्साहन नही मिला है, और सारा का सारा उनका काम ठप्प हो गया है और हजारों लोग बेकार होते जा रहे हैं । अगर आपको लघु धंधों को बढ़ावा देना है, कारपेट इंडस्ट्री को बढ़ावा देना है तो इलाहाबाद में जो

[श्री आर० एन० राकेश]

कारपेट के उद्योग धन्धे में लगे हुए मजदूर है उनकी हालत को सुधारा जाय ।

इसी सदर्भ मे उत्तर प्रदेश के पूर्वी भाग के उन लोगो की ओर आपका ध्यान दिलाना चाहता हू जो गाधी जी की नीतियो के अन्तर्गत ताड के पेड से नीरा निकाल कर गुड बनाते थ । यह पोलिसी गाधी जी न चलायी थी । लकिन नशाबन्दी के नाम पर ताड स नीरा निकालना बन्द कर दिया गया है जिसस हजारो लाग बराजगार हो गये है । उनकी बेराजगारी दूर करन के लिये आपके अनुदानो मे कोई प्रावधान नही किया गया है । ।

इसी सदर्भ म मै आपका ध्यान पलाश के फलो की ओर भी आकर्षित करना चाहता हू । मुझ कल ही बताया गया है और टलाफोन में मैंने कनफम किया है कि तमाम फल जा वहा होत है वह सड रहे है । उनके प्राजर्वेशन के लिय कोई खास व्यवस्था नही की गई है । मै चाहता हू कि फलो की सुरक्षा के लिये सही कदम उठाये जाये ।

मत्री महादय बड समाजवादी है । लकिन आपके यह अनुदान भी उनके लिये है जिनक पास सब कुछ है । उनके लिये नही है जिनके पास कुछ भी नही है । सच तो यह है कि आप समाजवादी है इसलिये आपको इस माग क अन्दर रखना चाहिये था कि एक परिवार म जीवन यापन का एक साधन होना चाहिये । लकिन जिनक पास खत है, मिलें है बिजनेस है नौकरिया है उनक लिये इस बजट में सब कुछ है । लकिन उनके लिये जिनके पास कुछ नही है जो कराडो का तादाद म हैं, भूखे हैं, नगे है बेराजगार है उनके लिये इसमें कोई खास बात नही कही गई है । लगता है कि मत्री जी ने इसमे कोई सशोधन नही किया है । आपकी भावनाओ के अनुसार यह अनुदान पेश नही किये गये है । इसलिये आप अपनी भावनाओ के अनुसार इस अनुदान म आवश्यक सशोधन कीजिये ।

इसके साथ ही साथ मै यह निवदन करना चाहता हू कि औद्योगिक विकास का काय स्टेट इडस्ट्रीज कोरपोरेशन के ऊपर छोडा गया है । लेकिन स्टेट इडस्ट्रियल डेवलपमेंट कोरपोरेशन क्या कर रही है ?

अन्य राज्यो की बात न कह कर मै दिल्ली इडस्ट्रियल डेवलपमेंट कारपोरेशन की ओर मत्री महोदय का ध्यान आकर्षित करना चाहता हू । जहा इस कारपोरेशन के द्वारा उद्योग धन्धो को बढ़ावा देने का काम होना चाहिए था उन्हें सही बुनियाद देने का काम होना चाहिए था वहां उसका 60 से 80 प्रतिशत स्टाफ शराब बेचने का काम कर रहा है और करवा रहा है । जब इडस्ट्रियल डेवलपमेंट कार्पोरेशन उद्योग-धन्धो के विकास के काम को छोड़ कर शराब बेचने और बिकवाने का काम कर रहा हो, तब इस देश की इडस्ट्रीज का क्या होगा ? यह देश कहां जायेगा । इसलिए मत्री महोदय से मेरा अनुरोध है कि वह इस पर फिर से विचार करें और इन सस्थाओ को सही दिशा देने की कोशिश करें ।

इन शब्दो के साथ मै उद्योग मत्रालय की अनुदान-मागो का समर्थन करता हू और आपको भी धन्यवाद देता हू कि आपने मुझे अपने विचार प्रकट करने का मौका दिया ।

*SHRIMATI V JAYALAKSHMI (Sivakasi) Mr Chairman, I thmk you very much for giving me this opportunity to say a few words on the demands for grants of the Ministry of Industry

I am privileged to represent the constituency of Sivakasi predominated by small-scale industrial units producing match boxes and fire-works and thousands of handloom weavers While speaking on the Industries Regulation and Development (Amendment) Bill, my colleages Shri Vasant Sathe and Shri Unnikrishnan had mentioned the monopoly of hand-made sector of match-box manufacturers in Sivakasi competing even that WIMCO The hon Minister of Industry while replying to the debate said that this fact had not so far been brought to his notice I had myself repreatedly referred to the strangle-hold of this hand-made sector in Sivikasi on match—industry and while participating in the debate on the *Prevention of Child Labour* Bill had specifically mentioned about the exploitation of child labour by these people I feel that the hon Minister of Industry has given wrong information to the House by saying that he is not aware of the avarice of the hand-made sector in Sivakasi

I would like to go on record by quoting from the BUSINESS STANDARD of March 25, 1979 in which under the caption 'SMALL STRIKE

*The original speech was delivered in Tamil

IT RICH' all the sordid statistics have been given:

"There are 55 groups in the Sivakasi, Sattur and Kovilpatti belt in the southern part of Tamil Nadu. Between them they own 330 units producing hand-made matches and share 93 brand names.

Twelve groups own 90 units in Sivakasi, 13 control 103 units in Sattur and 231 units come under 40 groups in Kovilpatti.

Five groups owning seven or more units, control 68 factories in Sivakasi The figures are six and 79 for Sattur and 13 and 103 for Kovilpatti.

The biggest among such groups are: Arasan (24), P. Aiya Nadar (15), Pioneer (13)—all Sivakasi; Manohar (16), Nataraja Match Trading Co. (13), John Jayaprakash (13), Badrakali (11) and Rani Meera (10)—all Sattur; and New Jothi (22), Ganapathi Match Works (13), Kamarin (11) and Gomathis (10)—all Kovilpatti."

The hand-made match industry is under the sway of some other families also whose details have not come to the knowledge of the Correspondent of Business Standard.

Today morning there was a Starred Question and my hon. friend, Shri Chandrappan based his supplementary questions on the monopolistic role of 17 affluent families of Sivakasi in the hand-made match industry? The hon. Minister of Industry replied that he would conduct an in-depth inquiry into this I want to know whether the hon. Minister has already ordered this inquiry and if not when does he proposed to start this inquiry.

This House is aware of the fact that the M.R.T.P. Commission pegged down the production of WIMCO at 30 per cent of the total demand of matches in the country. Due to various reasons, the WIMCO is producing only 28 per cent of the demand. The remaining 72 per cent is shared between the small scale sector and the cottage units. 62 per cent is being produced by the units under the umbrage of 17 affluent families of Sivakasi and only 10 per cent by the units in the cooperative sector, Sarvodaya Sangh, and Khadi and Village Industries Commission. Just like the WIMCO which has a well-established production pattern, these B-Class small scale units are also functioning on established production pattern with their own Pottasium Chlorate factory, well-established trade labels, wide net-work of distribution centres. Besides having their own Splints and Veneer factories in Kerala and Karnataka, they have extended their field of activities to Sikkim, Andaman and Nicobar Islands by setting up their own splint and veneer factories. With all this they clothe themselves with the garb of small scale sector.

The cottage units in the cooperative sector and under the KVIC are just like escaping from the frying pan and falling into fire. There are MRTP's production constraints on WIMCO. But there is no restriction of production limit for these socalled small units. WIMCO is able to get at Rs. 2 to Rs. 4 per cubic feet of log for splints and veneers. But the logs cost. Rs. 10 to Rs. 40 for the cottage units. The cottage units are at the mercy of these monopoly houses for their requirements of paraffin wax, Pottasium Chlorate blue match paper, and glue etc. You can very well imagine the plight of cottage units about whom the Janata Government talks day in and day out.

Sir, I would like to bring to your kind notice that WIMCO, producing only 28 per cent of the demand of matchboxes, pays anually Rs. 6 crores in the form of wages and bonus to its 8000 workers who are called permanent workers and 40,000 employees in

[Smt. V. Jayalakshmi]

its ancillary units. For production of 62 per cent of the demand, these B-class match factories have on the rolls 2 lakhs of workers. The annual wage bill of these units for 2 lakhs of workers averages Rs. 8 crores. A WIMCO worker gets Rs. 35 a day, while the worker in the B-Class match factory gets Rs. 3.50 a day. I would like to make it clear that I do not hold any brief for WIMCO. This multi-national company WIMCO must be wound up. But, the pertinent point is to whom you should hand over this 30 per cent productive capacity. It should not at any cost be given to these match units under the 17 affluent families of Sivakasi, Sattur and Koilpatuc who an otherwise be called the monarchs of match industry It should be exclusively allotted to the KVIC and cooperative sectors. If necessary, I would like to suggest a statutory constraint on the production of these socalled small units under these 17 rich families of Shivakasi

Only the other day, our Minister of State in the Ministry of Finance, Shri Satish Agarwal was in Madurai. He was told that the excise duty on the B-class match units must be reduced further Shri Agarwal replied that he has deputed Shri Venkataraman a member, Central Excise to Sivakasi for an on-the-spot study of the match industry and its financial viability. I would apprise the hon. Minister of Industry that there is a limit of production on the D-class match units, i.e. in one year 75 millions of match sticks. But, regrettably there is no limit on the production of B-class units. This is highly unfair. I take this opportunity not only to demand a limit on the production of matches by the small scale industrial units, i.e. B-class factories, but the raw materials at subsidised rates should be made available to match units in the cooperative sector, under the Sarvodaya Sangh and KVIC. There should be no excise latitude for these small units being managed by these 17 families of fabulous riches. I would also appeal to the Government that they should not pay heed to the request of this sector for reduction in excise duty. Similarly, there should be no enhancement of excise levy on the D-Class match units. I am intimately aware of the intricacies of this industry in my constituency of Sivakasi. I am speaking with personal experience.

I would like to bring to the notice of the hon. Minister of Industry another unjustified demand on the units under KVIC, Sarvodaya Sangh. They are compleled to send Rs. 200 in draft to Shri Nag, the KVIC Commissioner in Bombay for getting a certificate indicating that they are *bona fide* units covered by the KVIC: The hon. Minister should and this unwarranted burden on the cottage units Why should they be made to spend Rs. 200 for this purpose?

There is also a baseless apprehensions that there would be match famine if WIMCO is wound up. I can say with a sense of authority that there would be no match famine and the hand-made sector will be able to meet the entire demand of the country. We will be able to step up production. The only hurdle is provision of adequate financial assistance and regular supply of raw materials to the cottage units. The small units being managed by these 17 rich families get 70 per cent investment funds from the commercial banks. These families have become rich on borrowed funds and yet they do not pay even statutory minimum wage to the workers. We should ensure that the cottage units alone get adequate financial assistance, hereafter.

Unfortunately, matches have not been brought under the list of essential commodities for transportation in Railways. If they are brought from 'E' to 'C' category, they will be able to get better priority fo rrailway wagons Now they are under the money of the Railway authorities for wagon allotments. I would appeal to the hon. Minister of Industry to exert his good offices with his colleague Railway

Minister—who is also his Trade Union friend—to get this done. Once the transport bottleneck is solved, the production in the D-class units will pick up and the remote areas also would get the supplies in time.

I need not say that next to agriculture, in this country handloom industry provides the largest job opportunities. I am sorry that the recommendations of Sivaraman Committee about the reservation of cloth for the hadloom and powerloom sectors, submitted to the Government long ago, have not been implemented effectively so far. Last week I had the opportunity of talking to the hon. Minister in charge of handloom in Tamil Nadu, Shrimati Subbalakshmi Jagadeesan She told me that though the State Governments are entrusted with the implementation of this policy, yet they are not vested with any powers to implement it effectively. The Government of Tamil Nadu had taken up so many cases of violation of reservations to the Courts. After paying a fine of Rs. 100 to Rs. 500, the offenders go scot-free. The State Government does not have the power to forfeit the licence and that can be done only by the Central Government. Unless this drastic power is given to the State Governments, how can you expect the State Government to regulate the production of P. Houses and H. Houses? It is highly improper to take shelter under the usual excuse that the State Governments have not effectively implemented this scheme. Unless and until they must be empowered properly the Sivaraman Committee recommendations could not be implemented with verve and vigour.

Sir, the handloom weavers require credit to the extent of Rs. 300 crores. So far only Rs. 25 crores have been made available—Rs. 20 crores through cooperative credit institutions from R.B.I. and Rs. 5 crores through commercial Banks. Here I would refer to the interesting paradox. The Reserve Bank of India charges only 7½ per cent interests on the money given for this purpose. But, ultimately when it reaches the handloom weaver, from him 14 per cent interest is collected. I don't think I will not be called a left extremist if I ask how the private sector mills are able to manipulate soft loans running to hundreds of crores of rupees for modernisation purposes at 5 per cent rate of interest. There should be differential rate of interest for the handloom weavers irrespective of zones and areas. The hon. Minister, who has committed himself to rescue the handloom weaver from the clutches of poverty must ensure that the rate of interest on loans given to them is reduced substantially and their full requirement of loans should be carried out.

The private mills have been exempted from the obligation of producing standard cloth. All the standard cloth requirement of the country is to be met by the handloom sector and the KVIC units. How do you expect them to produce this much quantity of standard cloth with their pit-looms, throwing shutters etc with inadequate financial resources? 80 per cent of the handloom weavers are operating old-fashioned looms. I demand that a Committee be constituted to look into the problems of handloom weavers so that they are enabled to modernise their looms, to produce standard cloth to meet the demand of common people throughout the country.

Before I conclude, as you have the Industrial Development Bank of India to help the heavy industries a separate Handloom Development Financial Corporation should be constituted forthwith so that the needs of handloom weavers can be met from one centre without any delay.

With these words I conclude my speech.

श्री बेगाराम चौहान (गंगानगर) : सभापति महोदय, इस समय हमारे उद्योग मंत्री जी सदन में विराजमान हैं, मैं उन के सामने राजस्थान के गंगानगर

[श्री बेगाराम चौहान]

जिले की कुछ बाते रखना चाहता हू । हमारे गगानगर जिले मे कपास और नर्मा की खेती बहुत ज्यादा होती है । कपास और नर्मा का भाव 1974–75, 1975–76 मे, जब कि यहा पर पहले भूतपूर्व काग्रेस की सरकार थी, 500 रुपये क्विटल का भाव था, लेकिन अब हमारी जनता पार्टी की सरकार के आने के बाद हमारे किसानो से वह कपास और नर्मा 250 रुपये प्रति क्विटल के हिसाब से लिया गया है। मैने इस सम्बन्ध मे कई पत्र मत्री महोदय को लिखे, परन्तु पत्रो का कोई जवाब प्राप्त नही हुआ ।

मै उद्योग मत्री जी से कहना चाहता हू—यदि इसी तरह से किसानो के साथ अन्याय होता रहा, तो किसान इस अन्याय का बरदाश्त नही करेगे । मुझे यह देख कर बड़ा अफसोस हो रहा है कि जनता पार्टी की सरकार के समय मे किसानो के साथ इस तरह का अन्याय हो रहा है । उद्योग मत्री जी, मै सही बात कह रहा हू, यदि विश्वास न हो तो इस की जाच करवा ले । 1975–76 मे कपास-नर्मा का भाव 500 रूपये से कम नही था, लेकिन आज 250 रुपये के भाव मे उन से लिया गया और जब किसानो से सारा माल खरीद लिया गया, तो उस का भाव आज 400 रुपये का हो गया है । उद्योग मत्री जी की उद्योगपतियो के साथ वार्ता चल रही है । आप कहते है कि 4 मई को मीटिंग बुला कर इस के बारे मे तय करेगे । किसानो के पास से तो सारा कपास-नर्मा चला गया, अब 4 मई को आप कुछ भी तय करे या न करे, किसानो को उससे कोई लाभ नही होगा । मै मत्री जी से निवेदन करूगा—आप इस पर गम्भीरता के साथ विचार कर । किसानो के साथ यदि ऐसी ही व्यवहार होगा, तो आप समझ लीजिए—82 परसेन्ट वोट किसानो के है, हमारी यह सरकार चलने वाली नही है—मै यह बात दावे के साथ कह रहा हू ।

सभापति जी, हमारे कपास-नर्मा के भाव तो कम हो गये, लेकिन कपडे का भाव भी देखिए । अभी हमारे एक माननीय सदस्य कह रहे थे कि कपडे का भाव 20 परसेन्ट बढा दिया गया है । मै इस बात को समझ नही पाया, जब हमारे कपास-नर्मा के भाव कम हो गये तो कपडे का भाव कैसे बढा दिया गया ? यह सब इस लिये है कि बडे उद्योगपतियो की मत्री जी के साथ वार्ता होती रहती है । मै एक बात साफ तौर से निवेदन करना चाहता हू—4 मई तक मीटिंग बुला कर कपास-नर्मा का भाव बढा दीजिये, तब तो ठीक है, यदि नही बढायेगे तो मै दावे के साथ कहता हूं—हम जनता पार्टी मे नही रहेगे, जनता पार्टी को छोड देगे । आज हमारे किसानो की क्या हालत है ? किसान एक बीघे के अन्दर 300 रुपये की खाद डालता है, लेकिन उस को 250 रुपये एक क्विटल पर मिलते है ।

15.00 hrs.

तो मैं यह निवेदन करूगा कि 4 मई से पहले पहले इस पर पुनर्विचार कर के नरमा कपास के आगे आने वाले भाव 400, 450 रुपये प्रति क्विटल कर के तय किये जाए । इस से कम नही करना, किसान इस को बर्दाश्त नही करेंगे ।

इन शब्दो के साथ मैं समाप्त करता हू ।

15.01 hrs.

[SHRIMATI PARVATHI KRISHNAN *in the Chair*]

STATEMENT *RE.* SITUATION IN JAMSHEDPUR

THE MINISTER OF HOME AFFAIRS (SHRI H M PATEL): Sir, it is with deep anguish and profound sadness that I rise to make this statement on the distressing incidents which occurred at Jamshedpur, particularly on the 11th and 12th The magnitude of the disturbances, the number of persons killed and injured and the property that has been destroyed has left a trial of bitterness, which only sustained efforts on the part of all of us over a period of time can remove When I came to know on the evening of 12th about a ghastly tragedy of an ambulance van being set on fire, resulting in the death of a large number of helpless women and children, I decided to go to Jamshedpur to find out what had brought about such a poignant tragedy The Chief Minister, Bihar, and all the concerned officials were also at Jamshedpur I was relieved to find that the situation was being brought under control and no efforts were being spared to maintained peace. The number of persons killed was then reported to be around 50 But when I learnt on the 16th that the casualties had reached the staggering figure of 100, I felt that I should go again to Jamshedpur before I make a report to this House I visited Jamshedpur again yesterday. The situation is now fully under control. Difficult problem of rehabilitation, restriction of good will and creation of a sense of security still remain. The exemplary part played by several voluntary organisations in providing relief to the people affected by these

disturbances constitutes a silver-lining to the situation, which should give us hope.

From what I could gather from the State authorities and talking to a number of people on the two occasions I visted Jamshedpur, the disturbances which broke out at Jamshedpur on the 11th appear to have their origin in what took place in the first week of April The tribal people of Dimna Basti had applied for permission to take out a procession along a certain route The applicants had been refused permission to take out a procession on this very route in the previous year Against that refusal the people had gone in appeal to the High Court. The High Court upheld the action taken by the local authorities The reason for refusing the permission was because the route selected for the procession passed through a Muslim residential area. When the permission was refused this year, all the 72 Akharas which take out processions on Ramnavami day also decided not to take out their processions until this particular matter of permission to Dimna Basti people was resolved. This led to serious tension in the city. As a precautionary measures, about 140 persons, known to be anti-social elements, were arrested during the days preceding the 11th.

In the meantime, the leaders of the two communities got together and hammered out a compromise, which would enable the taking out of the procession along a route which would avoid the sensitive residential areas The compromise was formally signed by the representatives of the two communities According to this agreement and the time-table agreed upon the people of Dimna Basti took out a procession on the 11th of April at 8 a m so that the flag could be immersed at its destination at 10 a m Accordingly the procession in which a number of Muslims had also joined, proceeded peacefully until it reached a point where it joined the old route.

Meantime, one of the local leaders and a Member of the Legislative Assembly accompanying the procession insisted that until the authorities release a priest by name Trivedi who had been among the persons rounded up earlier, the procession will not proceed further When the District authorities did not agree to such a release, the procession got delayed. The size of the procession started meanwhile increasing. On the other hand, the hold up of the procession and the increase in the size of the crowd appeared to have caused excitement or tension or apprehension in the adjoining areas. It was in these circumstances that some brickbats, explosives etc. were thrown. The orderliness of the procession was broken up. The police party escorting the procession resorted to tear gas and lathi charge But the situation did not improve. The news of the clash which took place in the mango area spread very fast. As it happens on such occasions, exagerated rumours aggravated the situation. Violence spread to various parts of the city and a number of incidents of arson came to be reported. The District authorities imposed curfew and sought the assistance of the Army authorities.

The arrival of the army reinforcements and patrol by the army and the available local police made some difference to the situation. But I cannot say that the situation was under control on the 11th Throughout the 11th night and on the 12th, the incidents of arson and violence continued resulting in a very large loss of lives and damage to property. In the course of these disturbances on these two days, a whole bazar with shop belonging to members of all communities was burnt down A number of incidents of arson occurred in different parts of the city In addition a whole residential area of Muslims was also attacked and burnt down While the army and police were arranging the rescue of the trapped victims of arson and their despatch, in convoys, to safer places, the tragedy I referred to earlier occurred. One ambulance with a

[Shri H. M. Patel]

large number of women and children left the convoy. It was set fire to, resulting in the largest number of deaths in any one incident. In the course of the 12th night, additional reinforcements of Army, BSF and CRP reached Jamshedpur. It was thereafter that the situation was gradually brought under control, though three incidents of organised violence were reported even on the 13th and some stray cases of arson, stabbing etc. continued on the 14th. No incidents have been reported from the 15th onwards. In retrospect, however, it would appear that a larger deployment of police and para-military forces right from the outset would have helped.

The total number of people killed has reached a staggering figures of about 110, including 8 killed as a result of resort to firing by the Army and Police. The number of injured is as large as about 325. Over 1200 persons have been arrested. The police and the army had to open fire on an unusually large number of occasions. As I had stated earlier, the efforts of voluntary organisations in looking after those in distress are indeed commendable. I would like to mention in particular the organisations set up by TISCO, TELCO, and Gujarat Sanatan Samaj, Ramakrishna Mission and Bharat Seva Ashram Sangh are also active in this humanitarian work. Arrangements are already being made to provide those whose houses have been partially destroyed, material to make their homes habitable. It is also proposed to put up temporary constructions as quickly as possible to house those whose houses have been totally demolished. All possible assistance will be given to the victims of the disturbances. The force deployed now at Jamshedpur is also adequate. These forces will obviously have to remain at Jamshedpur until complete normalcy is restored. The curfew which had been imposed on the first day itself has been continued though longer relaxations are now being recognisely made. It must, however, be recognised that there is tension still in the atmosphere. Vigilance will, therefore, have to continue while efforts to restore goodwill and harmony are intensified.

There are a number of questions which still remain unanswered. Nor could the district administration with a host of problems on their hands be expected to provide a comprehensive account of each incident that has taken place, what led to such incidents and who are to be blamed therefor. The Chief Minister, Bihar, had already announced the decision to appoint a three Member Tribunal to be presided over by a High Court Judge. It is to this Tribunal we will have to turn for answers to question which still remain.

While I will not rule out the possibility of errors of judgment in dealing with an undoubtedly difficult situation, I should also like to express my appreciation of the single-mindedness of purpose which the local authorities have displayed throughout. I would also like to express my appreciation of the army authorities whose response was throughout prompt, effective and untiring, setting an example to others

The immediate tasks are to persuade the affected persons to return to their homes, assist them in the reconstruction of their houses which have been destroyed, assist them to rehabilitate themselves and generally restore a sense of security, goodwill and harmony. To this end, the Chief Minister, Bihar, has already announced a programme of rehabilitation, including all these aspects and the reconstruction of the Sakchi Bazaar. I may assure the House that no efforts would be spared in these directions.

SOME HON. MEMBERS *rose*—

SHRI K. A. RAJAN (Trichur): May I ask for a clarification?

MR. CHAIRMAN: There will be ample opportunity for all Members to express their views and to seek further clarifications.

SHRI H. M. PATEL: Copies of the statement are being got ready. They will be available very shortly. I hope you will forgive me because I arrived only a little earlier.

MR. CHAIRMAN: We will continue the discussion on the Demands.

15-13 hrs.

DEMANDS FOR GRANTS, 1979-80—*Contd.*

MINISTRY OF INDUSTRY—*Contd.*

*SHRI A. SUNNA SAHIB (Palghat): Madam Chairman, I am thankful to you for giving me this unexpected opportunity to participate in the Demands for Grants of the Ministry of Industry. I come from Kerala. I have been elected from Palghat constituency. I would start my speech by stressing the industrial needs of Palghat. During the past two years, I have been repeatedly requesting that Palghat District should be declared as industrially backward. I was told that unless the Planning Commission declared it so, the Government would not be able to do anything in this regard You may not declare the entire District of Palghat as the backward area. But, at least the really backward rural areas of Palghat District can deserve better treatment in the hands of your District Industries Centre. If an area inhabited by 5 to 10 lakhs of people, whether it is urban or rural, has no industry at all, then that area must receive the immediate attention of the District Industries Centre.

Shri George Fernandes, who is an acknowledged Trade Union Leader of the nation, is happily at the helm of industrial affairs and he is acquainted with the backwardness of Malabar area in Kerala. Having realised this true situation, he has recently announced the setting up of a cement unit there. While I welcome this laudable gesture of Shri Fernandes, I would like to request him to formulate a comprehensive industrial development plan for Kerala because of its peculiar and strategic location.

I need not say that Kerala abounds in rubber production. Unfortunately the State lacks in rubber-based industries. From 1971 we have been demanding that rubber-based industrial units, with or without foreign collaboration should be set up in Kerala. All our pleas have fallen on deaf ears. Instead of helping in setting up industrail units, we find that the policy of the Central Government seems to be in hurting even the existing industrial units. For example, in the 1979-80 Central Budget, which is clamied to be the pace-setter for agricultural growth in the country, import duty exemption has been given to power-tillers being imported from foreign countries. It has been overlooked that the power-tiller factory with four thousand workers would be adversely affected by this import duty exemption. With great difficulty some job opportunities have been created in Kerala and even that is being plundered by the Central Government new-found fiscal strategy. If power-tillers are imported, naturally the indigenous unit will have to bring down its shutters, throwing out of employment some 4000 workers. The hon. Minister of Industry should use his good offices with the hon Deputy Prime Minister (Finance) in the interest of survival of power-tiller factory in Kerala and do something positive in this regard.

In India handloom industry occupies second place, next only to Agriculture in the matter of generating empolyment opportunities. In Kerala nearly 5000 handloom weavers are on the verge of starvation. They have not been able to sustain their productive activities on account of various reasons. The price of yarn is beyond their reach. It is time that the Central Government arranges the supply of yarn to the handloom weavers at subsidised rates.

While we have come to the era of District Industrial Centres, I would

---

*The original speech was delivered in Tamil.

[Shri A. Sunna Sahib]

like to refer to the era of Industrial Estates which were started in 1962. In pitch darkness you search for a black cat. Like that even if you search for any industrial activity in these industrial estates, you will never be able to locate anything. You can find an oasis in a desert but not any activity in these industrial estates. The buildings are there in these estates, but they have not become bee-hive of activities. I refer to this because the District Industrial Centres should not become duplicate Industrial Estates You must give statutory powers to the General Managers of these District Industries Centres so that they can take on the spot decisions for exploiting the industrial potential of the area. As I told you a little while ago, 4000 power looms are in the cooperative sector in Kerala. There are so many constrains on the production of powerlooms that they have not reached full utilisation stage. There should be an integrated plan of action for the survival of power looms. It is not enough if the Centre provides Rs. 1.36 lakhs. The Centre may give 36 lakhs of rupees and Rs. 1 crore later. But the powerlooms cannot remain in animation till that later stage. Here comes the question of Centre-State relations. 4000 power looms at the rate of 50 persons a loom will generate employment for 2 lakhs of people. This will be manna from heaven for Kerala. The Industry Minister should formulate a plan of immediate assistance to these power looms in Kerala, a State which is afflicted by educated unemployed.

I welcome the announcement of a news-print unit to be set up in Kerala. This should not stop with announcement This should not also become a recurring feature of only 'announcement' From 1979 to 1980, it should not be postponed The explosive situation of educated unemployment in Kerala cannot brook any delay. This scheme must be implemented forthwith without any delay whatsoever.

Coimbatore, which is known as the Manchester of South India, and which is ably represented by the Chairman, is adjacent to my constituency Palghat. There was a proposal to set up an Instrumentation Unit there. I do not know what has happened to this proposal. There is no public sector unit of the Central Government in Kerala. Kerala has produced the largest number of technical personnel. But all this technical know-how has become a cry in wilderness because of ever-growing educated unemployment. The Central Government should come forward with financial assitance for these unemployed young men with technical qualifications Here, I would like to mention that Kerala has assumed strategic importance because of the prowling of foreign navies in the Arbian sea. Kerala is climatically an ideal place for setting up defence-oriented industries to produce items for our Defence Forces The State Government has suggested the blue-print for such industrial establishments. I wish that the hon. Minister of Industry takes up this matter in all earnestness. You can avoid foreign collaboration because the available indigenously available technical potential remains untapped. Shri George Fernandes should usher in an era of industrial affluence in Kerala.

Our Deputy Prime Minister (Finance), Shri Charan Singh, has given in his first Central Budget certain tax exemptions for Khadi and Village Industries Units. In the case of match units, he has reduced the excise duty by 50 per cent. This has to be welcomed. I am individually committed to the Gandhian philosophy of encouraging khadi and village industrial units and making them self-reliant because that is the only perennial source of employment in our country. But, unfortunately, the KVIC units have never seen profit till now. Loss has been their fate. That is because we have not provided them with infrastructure incentives and initiatives. What is the use of giving tax exemption in the absence of adequate technical and financial assistance? For example, the

KVIC match units have to run from pillar to post for their raw materials. A national sector company with whom the KVIC has a joint programme of action is being snuped at by excessive excise duty beyond endurance level. The small scale units have their own separate identity and an exclusive field of activities. I suggest that the small scale sector and the cottage industries sector should be complementary to each other and not become forces of confrontation.

The untapped technical know-how available in Kerala should be utilised for the development of khadi and village industries. The Government of India with infinite financial resources can at least formulate worthwhile schemes in this direction.

We are fortunate in having Shri George Fernandes as the Minister of Industries His dynamism has become a byword throughout the country His contagious enthusiasm for the cottage industries has instilled a new sense of dedication to the cause of khadi and village industries He is not only the protector of the rights of labour but also should become the saviour of educated unemployed throughout the country by setting up industrial units Whether he do this with the help of foreign collaboration or with the indigenous know-how, we should take the country to the threshold of prosperity through industrial development.

With these words I conclude my speech, thanking the Chair for giving me an opportunity to say a few words

श्री राजेन्द्र कुमार शर्मा (रामपुर) . सभापति महोदया, माननीय मन्त्री जी, के द्वारा उद्योग मन्त्रालय के अनुदानो की जो मागे प्रस्तुत की गई है उस के समर्थन में मैं अपना मत व्यक्त करने जा रहा हू । हमारा देश कृषि पर आधारित अर्थ-व्यवस्था पर' निर्भर करता है । जनसख्या मे लगातार जो वृद्धि होती जा रही है उस के भयकर परिणाम राष्ट्र के सामने उत्पन्न ही कर आ रहे है । ऐसी स्थिति में इस समस्या का समाधान केवल औद्योगिकरण के द्वारा ही सभव है । मन्त्री जी के द्वारा औद्योगिकरण की नीति के ऊपर जब प्रकाश डाला गया तो उन्होने राष्ट्र को इस बात का विश्वास दिलाया कि जो आज राष्ट्र के सामने बेरोजगारी की बहुत भयकर समस्या खड़ी है, हम अपनी नई नीति के माध्यम से उस का निश्चित रूप से समाधान करेगे । महात्मा गाधी ने इस देश के लिए जो स्वप्न छोड़े थे पिछले तीस सालो मे कांग्रेस सरकार ने उन को साकार नही किया । अब जनता सरकार ने यह निर्णय लिया है कि हम उन स्वप्नो को साकार करने के लिए प्रयास करेगे । अभी जो हमारे सामने समस्या खड़ी हो रही है उस पर मै अपने विचार व्यक्त करने जा रहा हू । बेरोजगारी की स्थिति आज हमारे देश में ऐसी है कि 2 करोड शिक्षित बेरोजगार है जिन की संख्या 1983 तक बढ़ कर 5 करोड़ हो जायगी और आज खेतिहर मजदूर 18 करोड की सख्या मे है जो अर्द्ध-बेरोजगारी की स्थिति में है । वे अपने आने वाले भविष्य को देख रहे है और जनता सरकार के समय में इस बात की कल्पना कर रहे हैं कि शायद हमारा भविष्य सुधर जाये । गरीबी की रेखा से नीचे के व्यक्तियो के सम्बन्ध मे अनेक माननीय सदस्यो ने यहा पर अलग अलग मत व्यक्ति किए लेकिन सच्चाई यह है कि 60—70 फीसदी लोग गरीबी की रेखा के नीचे है जिनके पास पहनने के लिए कपड़े नही, खाने के लिए भोजन नही और रहने के लिए मकान नही । राज्य सरकारो द्वारा तथा केन्द्रीय सरकार द्वारा अनेको योजनाये चलाई जा रही हैं, राज्य सरकारो द्वारा अत्योदय योजना पर बहुत बल दिया जा रहा है परन्तु सच्चाई यह है कि जिला स्तर पर अत्योदय योजना की स्थिति को देखते हुए ऐसा लगता है कि इससे इस समस्या का समाधान होने वाला नही है ।

औद्योगीकरण के लिए तीन चार बातो की आवश्यकता होती है । हम कह सकते है कि चार "एम" की आवश्यकता होती है—मनी मैन पावर मैटीरियल और मार्केट । इस सम्बन्ध में मन्त्री जी ने एक आधार शिला रखी है और सम्भवत उसी के द्वारा वे इस देश के भविष्य को बदलना चाहते है । उन्होने डिस्ट्रिक्ट इण्डस्ट्रीज सेन्टर्स की स्थापना की है । इस कार्य को लिए हुए प्राय दो वर्ष पूरे हो रह है लकिन उत्तर प्रदेश मे इसकी स्थिति बडी दयनीय है । मैं इण्डस्ट्रीज कसल्टेटिव कमेटी का भी सदस्य हू मैं ने उत्तर प्रदेश की सरकार तथा कन्द्रीय सरकार से कहा लेकिन अभी तक हमारे जिले म इसकी स्थापना नही हुई है । जिन स्थानो पर इनकी स्थापना हो भी चुकी है वहां की जानकारी के अनुसार वहा भी समुचित ढग से कार्य नही चल रहा है । जिन अधिकारियों को वहा पर लगाया गया है उनकी ओर से अडचने पैदा की जा रही हैं । माननीय मन्त्री जी ने तो बहुत सुन्दर आधारशिला रखी है उनका प्लान बहुत सुन्दर है बशर्ते कि वे इसको साकार करने में सफल हो जाये । माननीय मन्त्री जी ने आश्वासन दिया था कि हर डिस्ट्रिक्ट इण्डस्ट्रीज सेन्टर से वहा पर रजिस्टर्ड होन वालो की सख्या मागग तथा साथ ही रजिस्ट्रेशन के बाद कितने दिन मे कितनी सहायता प्रदान की गई । मैं समझता हू कि अधिकारियों द्वारा जिस तरह का कार्य वहा पर होना चाहिए उस तरह का कार्य नही हो रहा है । इस दिशा मे मंत्री जी को विशेष ध्यान देने की आवश्यकता है ।

उद्योग मन्त्रालय को समुचित रूप से चलाने के लिए आज जिन प्रमुख चीजो की आवश्यकता है वह है विद्युत सीमेंट लोहा कोयला एव डीजल । आज

[श्री राजेन्द्र कुमार शर्मा]

जो वर्तमान स्थिति है उसकी जिम्मेदारी इस जनता सरकार पर नही है । पिछले तीस वर्षों की गलत प्लानिंग के दुष्परिणाम आज हमको भोगने पड रहे हैं। पिछली पाच वर्षीय योजनाए समाप्त होने के बाद भी अन्य क्षेत्रो की तरह रेलवे में विस्तार दिखाई नही पडता । राजस्थान मे रेलवे का बहुत अभाव है । रेल विभाग स्टीम इजनो का कोयला प्रोवाइड नही कर पाता । कोयले की कमी के कारण ही स्माल स्केल इण्डस्ट्रीज चौपट हो रही है । विद्युत की समस्या भी सामने आती है । अभी बगाल मे विद्युत की विकट स्थिति उत्पन्न हो गई थी जिसके कारण राजाना एक अरब रुपए का नुकसान हो रहा है । विद्युत की कमी का प्रमुख कारण कायले का अभाव ही है । कोयले के उत्पादन के सम्बन्ध मे मै बताना चाहता हू कि रूस मे 80 करोड टन कोयले का उत्पादन होता है चीन में 40 करोड टन कोयले का उत्पादन होता है लकिन हमारे भारत मे 11 करोड टन का उत्पादन होता है—जबकि भारत मे 83 अरब टन कायल का भण्डार है । यदि कोयले का उत्पादन दुगुना कर दिया जाये तब भी 500 वर्ष तक हम कोयले की कमी महसूस नही करेंगे । हमारे माननीय मन्त्री जी को कोआर्डिनेशन के माध्यम से इस समस्या का समाधान करना है ।

इसी के साथ साथ सीमेन्ट हमारी इण्डस्ट्रीज की आधारशिला । सच्चाई यह है कि माननीय मन्त्री जी के प्रयास से पिछले वर्ष सीमेन्ट का उत्पादन पीक पर पहुच गया था सीमेन्ट का मैक्सिमम उत्पादन किया गया लेकिन आज जिस प्रकार से प्राइवेट और पब्लिक सेक्टर मे निर्माण कार्य चल रहा है उसकी कल्पना नही की जा सकती । उस के परिणाम स्वरूप आज हमारे सामने समस्याये विकराल रूप धारण कर के खडी हैं । मत्री जी ने आयात की व्यवस्था की है । मैं मत्री जी से कहना चाहूगा—अपने अधिकारियो से जानकारी प्राप्त करे कि जिन लोगो ने लाइसेंसेज के लिये एप्लाई किया हुआ है। फीजिबिलिटी रिपोर्ट दी जा चुकी है फिर भी उन को लाइसेंसेज क्यो नही दिये जा रहे है । आज हमारे देश के पास 50 अरब रुपये की फारन-करेंसी है लेकिन उस के उपरान्त भी बी० एच० ई० एल० में माडर्नाइजेशन की व्यवस्था नही हो रही है । मत्री जी ने जर्मनी जापान और कुछ अन्य देशो के साथ कोलाबोरेशन कर के कुछ सुधार की व्यवस्था की है । मैं मत्री जी से यह निवेदन करना चाहूगा हमें सीमन्ट और बी०एच०ई०एल० के माध्यम से टर्बाइन्ज बनाने की समस्या का वार-फूटिंग पर समाधान करना चाहिये ।

स्टील की स्थिति आज यह है कि पिछले 6 महीनो से स्टील की प्राइसेज बहुत तेजी के साथ बढ रही है । स्टील हमारी काटेज इण्डस्ट्रीज की बैक बोन है लेकिन आज जो स्थिति है उस में बडे बडे मोनोपोलिस्ट्स ने बाजार में स्टील के मूल्यो में वृद्धि कर के एक ही रात में लाखो करोडो रुपये का मुनाफा कमाया है । इस पर विशेष रूप से ध्यान दे कर इस पर नियन्त्रण का प्रयास किया जाना चाहिये ।

MR. CHAIRMAN Two minutes more Everybody cannot monopolise.

श्री राजेन्द्र कुमार शर्मा मुझे तीन मिनट और द दीजिये ।

ये वे लोग है जिन्होने पिछले तीस सालो में करोड़ों रुपया कमाया है, लेकिन आज भी उन की नीयत में कोई परिवर्तन नही आया है । इसलिये इस तरफ ध्यान देना बहुत जरूरी है । मैन-पावर और काटेज इण्डस्ट्रीज की सहायता से इस तरह की समस्याओ को बहुत अच्छी तरह से सुलझाया जा सकता है, जिस के लिये हमारी सरकार प्रयास भी कर रही है

MR CHAIRMAN I have given you three minutes after ringing the bell. Kindly resume your seat Shri Mankar —he is absent Shri Manoharlal . (*Interruptions*) You are not controlling the House, I am controlling. Shri Manoharlal

श्री मनोहर लाल (कानपुर) माननीय सभापति जी, माननीय उद्योग मत्री जी द्वारा जो उद्योग मत्रालय की मागे प्रस्तुत की गई हैं, मैं उन का समर्थन करने के लिये खडा हुआ हू । किसी भी देश की उन्नति किसी भी देश का आर्थिक विकास उद्योग और कृषि पर निर्भर होता है । जापान और यू०एस०एस०आर का उदाहरण आज सारी दुनिया के सामने है, वे आज दुनिया के सब देशो से आगे है, हिन्दुस्तान भी उन के उदाहरण पर अमल कर के आगे आ सकता है । अब तक यदि हमारे उन क्षेत्रों पर ध्यान दिया जाता, जहा कच्चा माल पर्याप्त मात्रा में मिलता है तो हमारा हिन्दुस्तान दुनिया के तमाम देशो से आगे रहता । हमारे हिन्दुस्तान में किसी चीज की कमी नही है, लेकिन मुझे अफसोस के साथ कहना पडता है कि हमारे हिन्दुस्तान को जितना आगे बढ़ना चाहिये था, उतना नही बढ़ पाया । मुझे यह कहते हुए जरा भी सकोच नही है कि हमारे आजं फरान्डीज सहाब बहुत ही डायनैमिक करैक्टर के आदमी है, इन के अन्दर बहुत ज्यादा स्फूर्ति है, लेकिन मेरी समझ में यह नहीं आता कि दो सालो में, जब से वे सरकार में आये हैं, ऐसा मालूम पडता है कि उन के अन्दर जो डायनेमिक स्पिरिट थी, उस में जंग सा लग रहा है । यह समझ बार-बार नही आता है—आज जो समय हमारे उद्योग मत्री को मिला है, हम समझते हैं कि वे देश में ऐसा काम कर देंगे, जैसा कि वे सरकार में आने से पहले, विरोध-पक्ष में रह कर कहते थे । सारे हिन्दुस्तान के मजदूरो के अन्दर उन का नाम है, लेबर लीडर की हैसियत से सारे हिन्दुस्तान का मजदूर उन को जानता है । जब हमारे उद्योग मत्री ने अपनी नई इण्डस्ट्रीयल पालिसी की घोषणा की थी, उस समय उन के चार मकसद थे और जहा तक मैं समझ पाया हू वे चार बातें थे थी—

1 उपभोक्ता सामान अधिकता से मिले,

2 काम पाने की क्षमता अधिक हो,

3 आर्थिक प्रगति की दिशा ठीक व केन्द्रित न हो, तथा

4 रिमूवल-आफ-इन्बैलेंस ।

इस तरह से ये चार चीजें हैं जो हमारे उद्योग मंत्री जी ने औद्योगिक नीति के अन्तर्गत दिखाई हैं लेकिन हम को अफसोस के साथ कहना पड़ता है कि इन चार चीजों को ले कर जनता सरकार की औद्योगिक नीति आगे नहीं बढ़ पाई। मुझे यह कहने में संकोच नहीं है कि हमारे उद्योग मंत्री जी जो करना चाहते हैं, वह लाल-फीताशाही और नौकरशाही के कारण हो नहीं पा रहा है। अभी शर्मा जी ने बताया था कि जो औद्योगिक केन्द्र खोलने की बात है उन के लिए भी लालफीताशाही और अफसरशाही काम नहीं होने दे रही है। हम ने और जनता पार्टी की सरकार ने जनता पार्टी के चुनावपत्र में घोषणा-पत्र में यह डिक्लेयर किया था कि हम छोटे छोटे उद्योग-धंधों से अपने देश के आर्थिक विकास को आगे बढ़ाना चाहते हैं हम अपने गांवों की दशा को सुधारना चाहते हैं। गांवों की तरफ जनता सरकार का ध्यान भी गया है। महात्मा गांधी जी ने कहा था और महात्मा गांधी जी का समाजवाद यह था कि छोटे उद्योग-धंधों की सिर्फ सहायता ही न की जाए बल्कि उन की सारी सुविधाएं भी प्रदान की जाएं। जब ऐसा होगा तभी देश समृद्धशाली बन सकेगा देश तरक्की कर सकेगा। इस तरह का इन्तजाम करना चाहिए लेकिन वह इन्तजाम हो नहीं पा रहा है हम चाहेंगे कि उद्योग मंत्री जी इस तरफ ध्यान दें। छोटे उद्योग धन्धों को आगे बढ़ाने की बात तो की जा रही है लेकिन साथ ही साथ यह भी देर ना पड़ेगा कि उन छोटे उद्योग-धन्धों को बढ़ाने के लिए जो सुविधाएं उन का मिलनी चाहिए, वे उन तक पहुंच भी रही हैं या नहीं पहुंच रही हैं। इस तरफ काफी ध्यान देने की जरूरत है।

आज आप यह देखें कि सारे हिन्दुस्तान का जो टोटल कैपिटल है, उस का तीन-चौथाई भाग 20 घरानों के पास है, तीन-चौथाई भाग पर ये कब्जा किये हुए हैं और ये टाटा, बिरला, सिंघानिया, जयपुरिया वगैरह ही इस को कैप्चर किये हुए हैं और बाकी जो एक-चौथाई हिस्सा है, वह हिन्दुस्तान के बाकी लोगों के पास है। देश के टोटल कैपिटल का तीन-चौथाई भाग इन 20 बड़े घरानों के पास रहना, इस बात का द्योतक है, इस बात का सबूत है, कि अभी तक बराबर पूंजीपतियों को आगे बढ़ाया जा रहा है। हिन्दुस्तान में यह पहले भी हुआ है और आज भी वे ही आगे बढ़ रहे हैं। हमारे उद्योग मंत्री जी, इन 20 बड़े लोगों ने जो तीन-चौथाई कैपिटल कैप्चर किया हुआ है और इन्डस्ट्री के माध्यम से उस को लगा रखा है, उस को नेशनलाइज कर दें, तो हम समझते हैं कि बहुत से लोगों की जो दिक्कतें हैं, ये साल्व हो जाएंगी, उन की प्राब्लम्स साल्व हो जाएंगे। इस में कुछ हिचकिचाहट हो सकती है कि उन को नेशनलाइज कैसे किया जाए। मैं यह कहूंगा कि हमारे उद्योग मंत्री जी इन 20 बड़े घरानों की पूरी इंडस्ट्रीज को अगर नेशनलाइज कर देंगे, तो उस में कोई हर्ज नहीं है। अगर हम इन 20 बड़े घरानों की बजाए उन 70 72 करोड़ लोगों को, जो हिन्दुस्तान में रहते हैं राशन प्रदान करने हैं, तो इस में जरा भी संकोच नेशनलाइज करने के बारे में नहीं करना चाहिए। इसलिए मेरी जोरदार मांग है कि इन इंडस्ट्रीज का नेशनलाइजेशन जरूर होना चाहिए।

समय क्योंकि बहुत कम है इसलिए मैं अब अपने कानपुर के विषय में कुछ कहना चाहता हूं और उन विषयों की तरफ मंत्री जी का ध्यान खींचना चाहता हूं जिन पर उन्हें तुरन्त ध्यान देना है। मैं नेशनल टैक्सटाइल कार्पोरेशन की मिलों की तरफ मंत्री जी का ध्यान आकर्षित करना चाहता हूं। जो मिलें एन0टी0सी की हैं, उन की हालत बहुत खराब है और उन में बड़ा कुप्रबन्ध है और इतना मिसमैनेजमेंट है कि उन में बराबर घाटा होता जा रहा है। पब्लिक अन्डरटेकिंग्स की जितनी भी फैक्टरियां हैं या कम्पनियां हैं वे सभी घाटे में जा रही हैं। एन0टी0सी की जो मिलें हैं उन मिलों में बड़ी मात्रा में चोरी होती है। अभी 30 मार्च की ही बात है। स्वदेशी काटन मिल, जिस को टेकओवर कर लिया गया है उस स्वदेशी काटन मिल में 10 ट्रक कोयले की चोरी हुई लेकिन वह मामला दबा दिया गया। इस से पहले इसी स्वदेशी काटन मिल में बहुत बड़ी मात्रा में कपड़ा चोरी हुआ था लेकिन उस मामले को भी दबा दिया गया था और आज स्वदेशी काटन मिल में लाखों गज कपड़ा डम्प पड़ा हुआ है, इकट्ठा पड़ा हुआ है अगर वहां से निकल कर वह कपड़ा मार्केट के अन्दर आ जाए तो उन गरीब लोगों को जिन को कपड़ा नहीं मिलता है, वह मिलने लगेगा। स्टोर और गोडाउन्स में वह पड़ा हुआ है और निकल कर नहीं आ रहा है। कानपुर में जब राज्य उद्योग मंत्री श्री जगदम्बी प्रसाद यादव गये थे तो उन को ले जा कर मैं ने उस को दिखलाया था कि कितनी मात्रा में वह डम्प पड़ा हुआ है और वह सड़ रहा है। अगर वह कपड़ा मार्केट में आ जाए और गरीबों को मिलने लगे, तो जनता का बहुत फायदा होगा। आज एन0टी0सी की जो मिलें हैं वे घाटे में जा रही हैं हालांकि इधर काफी इम्प्रूवमेंट हुआ है लेकिन जितने इम्प्रूवमेंट की जरूरत है, उतना नहीं हुआ है। इस का कारण यह है कि जो कम्पनी टेकओवर की जाती है, उस में वही अफसर काम करते हैं जोकि पहले से उस कम्पनी में होते हैं। मिसाल के तौर पर जयपुरिया को जो विदेशी काटन मिल ला गई, तो उन का अधिकारी वर्ग, अफसर वही थे जो जयपुरिया जी के थे (उन का जो सम्बन्ध पुराने उद्योगपतियों से है, वे कभी नहीं चाहेंगे कि जनता सरकार के द्वारा जो मिल टेकओवर की गई हो, वह ठीक नहीं ढंग से चले। वह सही ढंग से काम करे, यह वे कभी नहीं चाहेंगे।

[श्री मनोहर लाल]

इसलिए मैं मंत्री जी से यह निवेदन करूंगा कि वे एन०टी०सी की तरफ जरूर ध्यान दें।

दूसरी बात यह है कि जो टेनरी और फुटवेयर कम्पनी है, जिस को टेफको कहते है, वह तीन करोड रुपये के घाटे पर चल रही है। हालांकि मंत्री जी ने हमारे से बातचीत के बाद वहा के 20-21 अधिकारियो को निकाला है। लेकिन जितना प्रोडक्शन वहा हो सकता है, वह नही हो रहा है। इसका कारण है कि वहा अधिकारियो मे पार्टीबंदी है और इसकी वजह से वहा बहुत हालत खराब होती जा रही है। कहा जाता है कि वहा पुरानी मशीने है और पुरानी मशीने होने की वजह से वहा काम नही हो रहा है। लेकिन हमारा यह दावा है कि कि यह एशिया के अन्दर चमडे का सब से बडा कारखाना है और उसके अन्दर बहुत अच्छी काम करने वाली मशीने लगी है। कानपुर में 70 और टेनरिया है जो चमडा बनाती है। वे सब मुनाफे की तरफ जा रही है और टेफको दिन-प्रति-दिन घाटे की तरफ जा रहा है। वहा के मजदूरो की ग्रेडिंग की एक बहुत पुरानी मांग चली आ रही है। एन०पी०सी० ने इस के लिए अपनी रिपोर्ट दे दी है लेकिन मन्त्रालय इसको अभी देख रहा है और उसने अपनी आखिरी रिपोर्ट नही दी है। ग्रेडिंग के मामले को ले कर वहा के मजदूरो ने अनशन कर रखा है। हमारा निवेदन है कि वहा के मजदूरो की अन्तरिम रूप से ग्रेडिंग कर दी जाए जिससे उनका असतोष दूर हो जाए और उनका जो अनशन चल रहा है वह खत्म हो जाए। वहा अधिकारियो का ग्रेडिंग हो चुका है।

टेफको मे जो चमडे का काम होता है, वह जो जूते बताता है उनका सब से बडा परचेजर डिफेंस मन्त्रालय है। हमारा मंत्री महोदय से निवेदन है कि जिस तरह से आरडिनेंस के कारखानो को डिफेंस मन्त्रालय को दे दिया गया है उसी तरह से इस चमडे का काम करने वाले टेफको कारखाने को भी डिफेंस मन्त्रालय को दे दिया जाए। इस से, इस समय इसमे जो घाटा हो रहा है वह नही होगा और यह अच्छी तरह से चलने लगेगा। यह हमारा सुझाव है।

उद्योग मन्त्रालय के अधीन जो चीजे आती है उनको बनाने मे दूसरे विभागों के कोआप्रेशन की आवश्यकता पडती है। जैसे कि स्टील का मामला है, सीमेंट का मामला है और दूसरे कच्चे माल का मामला है। मिसाल के तौर पर मै बुनकर भाइयो की बात आपके सामने रखना चाहता हू। उनको सूत नही मिलता है। जो करमे सप्लाई करने वाली एजेंसी है वह आपके डिपार्टमेंट में है लेकिन सूत उनको कामर्स मिनिस्ट्री से मिलता है। आज उन्हें सूत नही मिल पा रहा है। इन दोनो विभागो के अलग अलग होने से बुनकरो को कठिनाई होती है और वे अपने उत्पादन नही कर पाते है। इसलिए हम चाहते है कि सूत देने वाला महकमा भी इंडस्ट्री मिनिस्ट्री में ही रहना चाहिए।

हमारे कानपुर में कैलाश मिल 28 महीनो से बद है। जिसके बद होने की वजह से पाच हजार मजदूर बेकार है। उसके टेकओवर करने के बारे में कुछ प्रयास किया गया है लेकिन अभी तक सफलता नही मिली। हम चाहते है कि इसका टेक ओवर जल्दी से किया जाए जिससे कि वहा के पाच हजार मजदूरो को जो कि बेकार है, रोजी-रोटी मिल सके। जयपुर जूट उद्योग ढाई महीने से बद है। वहा भी ढाई हजार मजदूर बेकार है। हमारा निवेदन है कि जिस तरह से जयपुर सीमेंट उद्योग कानपुर का टेक-ओवर किया गया है उसी तरह से इसका भी टेकओवर होना चाहिए जिससे कि वहा के मजदूरो को रोटी-रोजी मिल सके।

उत्तर प्रदेश मे कानपुर के आसपास के कुछ जिले बहुत ही पिछडे हुए है। इनका आगे बढ़ाने के लिए प्रयास किया जाना चाहिए। ये जिले है फतेहपुर, हमीरपुर और उन्नाव। हमे बहुत ही अफसोस के साथ कहना पडता है कि उन्नाव के अन्दर एक लेदर काम्प्लेक्स बनाया गया है और वह बिजली की कमी की वजह से बेकार पडा हुआ है। इसका तीन साल से ऊपर हो चुके है लेकिन यह बेकार पडा हुआ है। मैं चाहूगा कि मंत्री महोदय इधर ध्यान दें।

MR. CHAIRMAN: You have already taken more than the allotted time I am calling the next speaker, Mr. Rachaiah.

SHRI B. RACHAIAH (Chamarajanagar): Madam Chairman, at the outset I thank you for giving me an opportunity to speak on the Demands and Grants of the Industries Ministry.

Madam, within the time allotted to me I may not be able to do full justice if I were to traverse the whole gamut and, as such, I would like to confine myself to certain important points which are upper most in my mind. India enjoys the fifth rank in the silk map of the world. It produces 3700 tonnes of silk providing employment

to three millions. And today the position is that out of the silk producing countries India is trying its best to convert this multi-voltine race into bi-voltine race With the help of both the World Bank and Central Silk Board the State Govenment has been able to take up development of this bi-voltine race and as a result of that we have been able to produce the bi-voltine cocoons and we are gradually replacing the multi-voltine race. In that process the farmers expect some incentives from the government by way of protecting the price of the silk produced by these farmers Therefore, the conversion of bi-voltine race is on the increase and India is really producing nearly 3,700 tonnes of silk and providing employment to three million people in India. It is an agro-based industry and the intention of the government is to help the rural based industries, agro-based industries and also small scale industries. In this industry we find all these three qualities and, therefore, it is very necessary that the Ministry should not allow any import of silk from other developed countries so that the silk industry that is here is protected.

Now, I would like to say a few words about the export of silk waste. We have three spun silk mills and, therefore, unless the country's demand is met you should not allow export of silk waste. Therefore, I would like to urge upon the Minister to see that the silk waste export is stopped and spun silk mills are supplied with the required raw-material so that the people who are employed there get job. Further, I would like to point out that when the government is stressing for the dispersal and the development of rural and small scale industries the raw-materials which are required for manufacture in these units have to be provided. The Karnataka government requested the Central government for allotment of steel and pig iron in large quantities but only 39,000 tonnes have been provided as against demand of 75,000 tonnes. Similarly, the paraffin wax which was needed by the State Government has not been supplied and, therefore, I am urging the Minister to see that this demand is also met.

There are several industrial licences pending with the government for approval With regard to these licences the government of Karnataka has asked the Central Government to clear the razor blade project, manufacture of fish-net making project, salicylia acid project, clad metal project and also the fourteen mini-steel plants are pending with the Central government for clearance. If these projects are cleared the rural industries will come up soon and we will be able to provide employment to the people.

Madam, you have started DICs with an intention to coordinate and accelerate the industrial development in the districts. Therefore, the industrial units have been started and out of that only seven districts have been given district industrial centres;

The State Government has asked for four more districts to be declared so. They have requested for about 41 taluks to be declared as industrially backward taluks, as was done in the case of some other States If these requirements of the State Government are met, I think, the State Government will be able to proceed with the work at hand. I am somewhat distressed to see that the Minister for Industries has allowed the import of watches from other countries. Even some of our small units which have started to manufacture watches have to be closed down because of the large-scale import of watches. For example the Srisailam Cooperative Industrial Estate in Bangalore has already spent Rs. 10 crores in starting this project and they have not been able to cope up with the competition. 7.5 lakh watches have been permitted to be imported. We find that many of them have not been sold at all. Therefore, in order to see that our indigenous materials are utilised and to provide employment to our unemployed people. I would urge upon the hon. Minister

[Shri B. Rachaiah]

not to import watches from outside. He should see that the small scale industries, which have started with investing a heavy amount, are really protected. So the import of these watches should be immediately stopped. With these words I conclude my speech. Thank you

श्री मोती भाई आर० चौधरी : (बनासकाठा): सभापति महोदया, उद्योग मंत्री जी ने अपने मंत्रालय से संबंधित जो अनुदान की मांगे रखी हैं उनका मैं समर्थन करता हू और जिस लगन से, तेज गति से अपने मंत्रालय में वह काम कर रहे है उसके लिये उनको बधाई देता हू। देश मे बाढ़ आने से कोयला और बिजली की तंगी रहने पर भी उन्होंने विकास की जो 8 प्रतिशत की दर तय की थी उसको पूरा किया है। नई उद्योग नीति, कपडा नीति बनाई है और देश में उसको अमल म लाने के लिये उत्साह से काम कर रहे हैं। फिर भी यह सब घोषित करने से वह काम नही हो पाता है। जिला स्तर पर इस नीति का कोई अमल अभी तक नही हो रहा है इस बात की ओर इनको ज्यादा ध्यान देना पडेगा।

अब मैं मंत्री का ध्यान कुछ बातो की ओर खीचना चाहता हू और कई सुझाव भी देना चाहता हू। सभापति महोदया, जो बार बार राष्ट्रीयकरण के बारे में कह रहे है ऐसा न कह कर देश मे जो पब्लिक सैक्टर म कई उद्योग चल रहे है वह आज घाटे मे चल रहे है। पहले इनमे सुधार किया जाय फिर राष्ट्रीयकरण किया जायगा तो अच्छी बात होगी। राष्ट्रीयकरण करते जाये और करोडो रुपयो की निधि बेकार में जाये और घाटे में चलते रहे तो ऐसे राष्ट्रीयकरण से कोई फायदा नही होगा। इसका उल्टा असर उद्योगो पर और उत्पादन पर होता है। इसलिये जो उद्योग राष्ट्रीयकरण मे है और पब्लिक सैक्टर में है पहले वह अच्छे ढग से चले इसकी ओर ध्यान दिया जाय क्योकि उनमे अभी भी करोड़ो रुपये का घाटा है।

मंत्री जी सीमेंट उद्योग के बारे में अच्छा काम कर रहे हैं। देश नवनिर्माण की ओर बढ़ रहा है इसलिये सीमेंट की ज्यादा से ज्यादा जरूरत देश मे होती है। काफ़ी मात्रा मे सीमेंट बाहर से मगा रहे है फिर भी उसकी कमी है। हर राज्य मे इसकी मांग ज्यादा है और इसके बिना कोई भी निर्माण का काम नही हो पाता है। स्माल फार्मर्स के लिये, छोटे मोटे काम बनाने के लिये, लघु सिंचाई के कामो के लिये सरकार की ओर से सबसिडाइज़ किया जा रहा है, लेकिन सीमेंट नही मिलता है। कूए बनाने के लिये भी लोगो को सीमेंट नही मिल पाता है। इसलिए मैं मंत्री महोदय से यह अनुरोध करता हूं कि इस समय बाहर से जितना सीमेंट मंगवाया जा रहा है, उससे ज्यादा सीमेंट मंगवाया जाये, ताकि देश में सीमेंट की कमी न रहे। मंत्री महोदय इस बारे में तीव्र गति से कदम उठावें।

16.00 hrs.

पोजोलेना सीमेंट के बारे में गुजरात में बहुत कठिनाई हो रही है। गुजरात सरकार ने कहा है कि निर्माण-काम में, बांध और मकान बनाने के लिए, यह सीमेंट काम में नही आयेगा। पोजोलेना सीमेंट मे जितने प्रतिशत दूसरे माल का मिश्रण करना होता है, उससे ज्यादा मात्रा मे मिश्रण किया जाता है, इसलिए घटिया किस्म का सीमेंट बनता है, जिसके कारण निर्माण-काम मे नुकसान होता है। या तो उसको रोका जाये, और या हर जगह उसका लबोरेटरी टैस्ट करवाने की व्यवस्था की जाये, ताकि उसकी वजह से नुकसान न हो।

मेरे निर्वाचन-क्षेत्र, बनासकाठा मे चूने का पत्थर है और उससे सीमेंट बन सकता है, लेकिन वहां सीमेंट का कोई कारखाना नही है। चूंकि वह एक पिछड़ा हुआ जिला है, इसलिए वहा पर यह उद्योग स्थापित करने के लिए कोई आगे नही आता है। इसलिए मेरा निवेदन है कि गुजरात के अन्य तीन जिलो के साथ, जो पिछडे हुए घोषित है, निवेदन है कि बनासकाठा को भी एक पिछडा हुआ जिला घोषित कर दिया जाये, ताकि लोग वहा पर नये उद्योग स्थापित करने लिए आगे आ सक। वहा पर सीमेंट कार्पोरेशन के द्वारा सीमेंट का कारखाना लगाया जाये।

अब मैं काटन कार्पोरेशन के बारे मे कुछ कहना चाहता हू। इस साल गुजरात मे 22 लाख बेल रुई पैदा होने का अनुमान है। किसानो और सहकारी समितियो के पास गत साल की रुई भी पडी हुई है। निर्यात के लिए छूट दी गई है, लेकिन उसके लिए बहुत कम मात्रा निश्चित की गई है। इसके अलावा निर्यात की नीति पर अमल करनें मे बहुत समय लगता है, इसलिए निर्यात समय पर नही हो पाता है। इस कारण रुई का दाम बहुत कम हो गया है। जो नई किस्म की रुई, हाइब्रिड रुई, पैदा होती है, उसको इतना रोग लग चुका है कि किसानो को उसके लिए बहुत ज्यादा खर्च करना पडता है। कीटनाशक दवाओ मे मिलावट होती है और उनका भाव भी बढ गया है। इसलिए किसानो को कपास पैदा करने में बहुत नुकसान हो रहा है। मंत्री महोदय को यह व्यवस्था करनी चाहिये कि समय पर कपास का निर्यात किया जाये, ताकि किसानो को कुछ पैसा मिल सके।

काटन कार्पोरेशन ने 15 लाख बेल्ज काटन खरीदना निर्धारित किया था, लेकिन मेरे ख्याल में अभी तक उसका 50 प्रतिशत भी नहीं खरीदा गया है। काटन कार्पोरेशन खरीद में बहुत विलम्बकारी नीति पर चल रही है। इस लिए कपास को तेज गति से और समय पर खरीदा जाये। किसान का माल बाजार में आने से पहले ही इसकी तैयारी करनी चाहिए, जिससे काटन कार्पोरेशन के जरिये कपास खरीदी जा सके।

रुई की सपोर्ट प्राइस बहुत कम है। गेहूं, पैडी और आयलसीड्स की सपोर्ट प्राइस में वृद्धि कर दी

गई है, लेकिन काटन की सपोर्ट प्राइस कई सालों से एक ही चली आ रही है। हाइब्रिड कपास पैदा करने में ज्यादा खर्चा पड़ता है, ब्याज का दर भी ज्यादा हो गया है, मजदूरी, बिजली और खाद भी ज्यादा महंगी हो गई है। इसको देखते हुए काटन की सपोर्ट प्राइस कम है, जिससे किसानों को बहुत नुकसान हो रहा है। इसलिए उसकी सपोर्ट प्राइस बढ़ाई जाये।

सरकार ने जिस औद्योगिक नीति की घोषणा की है, वह बहुत अच्छी है, लेकिन जिला स्तर पर उसका कुछ प्रभाव नहीं है। जो जिला औद्योगिक केन्द्र खले है, उनके लिए फरनीचर, मोटर-गाडियो और किराये के मकान के लिए बजट मे प्राविजन किया गया है, लेकिन वहा कुछ काम नही होता है। जिस जिले म औद्योगिक केन्द्र है, वहा कौन सा उद्योग लग सकता है उसमे कौन सा माल पैदा हो सकता है और उसके वितरण की क्या व्यवस्था हो सकती है, इसके बारे म कोई चिन्ता नही है। इसका कारण यही है कि जिला औद्योगिक केन्द्रो मे जिनके हाथ के नीचे यह काम सौंपा जाता है, वह प्रोमोशन दे कर उनको आफिसर बना देने से यह काम नही हो पाएगा। यह उद्योग की जो हमारी नई नीति है जिसे आज गावो में फैलाना है जिसमे ज्यादा से ज्यादा लोगो को काम मिले तो हमारी इस नई नीति को समझने वाले और इसको अमल मे लाने वाले आफिसर जब तक जिला केन्द्रो पर नही होगे तब तक यह काम होने वाला नही है। इसलिए जो जिला उद्योग केन्द्र है सब से ज्यादा जिस की ओर हम ध्यान खीच रहे है और जिसके द्वारा हम बेकारी दूर करने जा रहे है, जिसकी ओर हमने ज्यादा ध्यान दिया भी है वहा पर इस काम के लिए अच्छे आफिसर रख कर इसको पूरा पूरा अमल मे लाया जायगा और इस के बारे मे पूरी पूरी सावधानी रखी जायगी और ध्यान रखा जायगा, ऐसी आशा में रखता हू।

पावर टिलर के बारे मे मुझे कुछ कहना है। पावर टिलर हमारे देश में बहुत कम मात्रा मे बनता है। इसका इस्तैमाल भी कम होता है। बाहर से पावर टिलर मगाने के लिए प्रावधान इसमे किया गया है और सोचा जा रहा है। इस देश में जो यह उद्योग चल रहा है ज्यादातर तो पब्लिक सेक्टर में वह काम चल रहा है। अगर बाहर से पावर टिलर मगाया जायगा तो जो उद्योग मर कर जी रहा है उसको नुकसान होने वाला है। इसलिए पावर टिलर बाहर से मगाने की बजाय यही वह पावर टिलर अच्छी तरह से बने इस की व्यवस्था करनी चाहिये और उसके लिए इन को ऋण देने का भी प्रावधान किया जाना चाहिए। केवल इसके स्पेयर पार्टस जो बाहर से मगाने आवश्यक हो वह मगाए जाय। स्पेयर पार्ट्स भी बहुत कम प्रतिशत में बाहर से मगाने की जरूरत होगी क्योकि 80 प्रतिशत माल तो उसका यही बनता है। यह जो शक्तिचालित हल या पावर टिलर है, ज्यादातर इसका काम छोटे छोटे उद्योगो के जरिए होता है, लघु उद्योगो में बनता है। तो उसको सपोर्ट करने के लिए बाहर से यह पावर टिलर नहीं मंगाना चाहिए। बल्कि इसके लिए उनको ऋण देने की व्यवस्था करनी चाहिए और कम मात्रा मे बाहर से जिन स्पेयर पार्ट्स को मंगाने की जरूरत है केवल उतना ही मगान की छूट दनी चाहिए। उस पर कस्टम और एक्साइज ड्यूटी में रियायत दनी चाहिए जिससे कि हमारा जो उद्योग यहां चल रहा है वह काम पनप सके।

अनएथोराइज्ड पावरलूम्स जो चलते थे उन को एथोराइज करने की औद्योगिक नीति घोषित कर दी गई है, उसी समय यह जाहिर कर दिया गया था और उसके लिए तारीख भी निश्चित कर दी गई थी कि 31 मार्च के पहले यह कर दिया जायगा। हमारे गुजरात में क्या हुआ कि एक्साइज वालो ने एल-4 लाइसेंस दे दिया लेकिन टैक्सटाइल कमिश्नर की ओर से परमिट समय पर न देने के कारण एक्साइज अधिकारियो ने जो पावर लूम चल रहे थे उन को बन्द करवा दिया और हजारो मजदूर बेकार हो गए। माननीय मंत्री जी का ध्यान भी हम ने इस ओर आकर्षित किया था। लेकिन इस के बारे मे जिस तेज गति से काम होना चाहिए था वह नही होने से मजदूरो को भी नुकसान हुआ और हम जो अच्छा काम कर रहे है उसकी प्रतिक्रिया भी जो सुचारू रूप से होनी चाहिए वह नही होती है। तेज गति से काम नही चल रहा है। जो नीति हमने घोषित की है, निचले स्तर पर, जिला स्तर पर उसको अमल मे लाने के लिए तेज गति से कदम उठा ठाना चाहिए यह जो हमारी ब्यूरोक्रेसी है उसमे यह काम जितनी जल्दी होना चाहिए उतनी जल्दी नही हो सकता है। मंत्री जी चाहे जितनी तेज गति से काम करेंगे लेकिन इन के जो हाथ पाव है वह तो ब्यूरोक्रेसी है, उसमें यदि गति तेज नही होगी तो हमारा काम नही हो सकता है।

आखिरी बात कहना चाहता हू कि रात एक काटन की मिल थी कडी में। सात साल से वह बन्द पडी है। उसके मालिक ने बैंको में बहुत ज्यादा लोन ले लिया और मिल बन्द करके वह चले गए। वह सात साल से बन्द पडी है। हजारो मजदूर बेकार हो गए हैं। दो साल पहले एक दूसरी पार्टी ने उस दुर्गा काटन मिल का नाम बदल कर नवज्योति काटन मिल रखा और उसको चालू किया लेकिन तीन चार महीने में फिर उस को बन्द कर दिया। वह अभी भी बन्द पडी है एन०टी०सी० के द्वारा वहां इन्वैस्टिगेशन कमेटी जांच करने के लिए आई थी। लेकिन चार पांच महीने हो गए, उस की भी रिपोर्ट अभी तक नहीं आई है। कडी मिल के हजारों मजदूर बेकार पड हुए हैं। मैं आशा रखता हू कि सरकार इसकी ओर ध्यान देगी और यह जल्दी चालू हो जाए ऐसी व्यवस्था करेगी। इन शब्दो के साथ मै इन डिमांडो का समर्थन करता हूं।

श्री राम किशन (भरतपुर) : सभापति महोदया, उद्योग विभाग की मागो के समर्थन से पहले मैं कुछ सवालो पर खास तौर से उद्योग मंत्री जी का ध्यान आकर्षित करना चाहता हू। यह सही है कि पिछले साल हमारे देश के औद्योगिक उत्पादन में 8 प्रतिशत के आस पास वृद्धि हुई है। लेकिन इस वृद्धि के पीछे

[श्री राम किशन]

नई पूंजी का नियोजन हो ऐसा मालूम नहीं पड़ता है। असल में मालूम ऐसा पड़ता है कि पिछले समय में जिन कारखानों की उत्पादन क्षमता का उपयोग नहीं हो रहा था उन का उपयोग किया गया है। यदि आंकड़ों के आधार पर इन्वैस्टमेंट को देखा जाये तो ऐसा मालूम होता है कि पिछले साल में इन्वैस्टमेन्ट घटा है। असली बात तो यह है कि हिन्दुस्तान के प्राइवेट उद्योग की नीति यह रही है कि वे निरन्तर सुविधाओं की मांग करते रहे और उसके साथ साथ पैदावार में कमी करके कृत्रिम अभाव की स्थिति पैदा करके मुनाफा कमाये। वे अपना मुनाफा तो कमा ही लेते हैं लेकिन दूसरी ओर लोगों को जो रोजगार मिलना चाहिए लोगों को जो सस्ती चीजें उपलब्ध होनी चाहिये उस सम्बन्ध में इस देश के साथ एक प्रकार से वे धोखा-धड़ी करते हैं। इस बात में आज प्राइवेट उद्योग सफल होता जा रहा है। मंत्री जी को तो हम अच्छी तरह से समझते ही हैं, उनके विचारों का भी जानते हैं लेकिन आज जिस प्रकार का जनता पार्टी का गठन है और जिस प्रकार जनता पार्टी की भूमिका है क्या उसमें वे इस सम्बन्ध में प्रभावशाली कदम उठा सकेंगे जिससे कि प्राइवेट उद्योगों को सही रास्ते पर लाया जा सके। पहली आवश्यकता तो इस बात की है कि देश की जरूरत के अनुसार, उपभोक्ता की दृष्टि से तथा समतामूलक समाज के निर्माण की दृष्टि से उद्योगों को सही रास्ते पर लाया जाये। यदि इसमें जनता पार्टी कामयाब होती है तो यह उसकी सबसे बड़ी सफलता होगी। लेकिन मौजूदा वातावरण में ऐसा सम्भव दिखाई नहीं पड़ रहा है। इमर्जेंसी में पुरानी कांग्रेस सरकार ने उद्योगपतियों को हर प्रकार की सुविधायें दी थी, उनके टैक्स में भी कमी की थी क्योंकि उनकी निरन्तर यह मांग रही है कि टैक्स बहुत ज्यादा है, बचत नहीं हो पाती है जिसके कारण इन्वैस्टमेन्ट का रेट कम हो जाता है। लेकिन हमने देखा कि 75-76 और 76-77 में जो सहायता उनको दी गई उसके बाद भी इन्वैस्टमेंट घटता चला गया। पिछले साल भी उनको कई प्रकार की सुविधायें दी गई लेकिन उसके बावजूद जुलाई, 1977 और जून, 1978 के बीच में पूंजी नियोजन 16.1 प्रतिशत से घट कर 14.2 प्रतिशत रह गया। इसका मतलब यह है कि इस देश के प्राइवेट उद्योगों को देश के निर्माण में जितनी रुचि लेनी चाहिये वह रुचि वे नहीं ले रहे हैं। उद्योगों को लेकर इस देश में समय समय पर नकली लड़ाई शुरू कर दी जाती है—कभी छोटे और बड़े उद्योगों की और कभी सरकारी और प्राइवेट उद्योगों की। इस देश के संगठित उद्योग सार्वजनिक उद्योगों के खिलाफ अभियोग लगाकर अपनी स्थिति को बचाने की कोशिश करते हैं। मैं नहीं मानता कि सार्वजनिक उद्योगों में कुप्रबंध नहीं है, भ्रष्टाचार नहीं है। सार्वजनिक उद्योगों के प्रशासकों को दुरुस्त करने की आवश्यकता है। सार्वजनिक उद्योगों में जो खराबियां गिनाई जाती हैं उनके आधार पर सुधार लाने की दृष्टि से यदि सार्वजनिक उद्योगों की निन्दा की जाये तो बात समझ में आ सकती है लेकिन सार्वजनिक उद्योगों की कमजोरियों का लाभ उठाकर पूंजीवाद की स्थापना की बात कही जाए तो वह सर्वथा अनुचित है। यदि पूंजीवाद के द्वारा इस देश का विकास सम्भव होता तो बात कुछ समझ में आ सकती थी लेकिन एशिया तथा अफ्रीका के देशों में पूंजी निर्माण की शक्ति बहुत कम है और जमीन पर दबाव अधिक है। यहां पूंजीवाद के द्वारा देश का विकास नहीं किया जा सकता। पुरानी सरकार के टाइम में कुछ लोग सार्वजनिक उद्योगों के पक्ष में बोलते थे लेकिन आज स्थिति उल्टी है। तरह तरह के लोग बैठे हैं। कुछ लोग ऐसे हैं जिनका काम ही सार्वजनिक उद्योगों को बदनाम करना है। यदि सुधार की दृष्टि से आलोचना की जाये तो बात समझ में आती है लेकिन आज सार्वजनिक उद्योगों को समाप्त करने की दृष्टि से आलोचना की जाए तो उससे हमें सतर्क रहने की आवश्यकता है। समतामूलक समाज और पूंजीविहीन समाज की स्थापना ही हमारी कसौटी होगी। मैं समझता हूं हमारे जाज साहब को इस कसौटी पर खरा उतरने के लिए मानसिक तैयारी शुरू कर देनी चाहिए।

मैं एक बात समझ नहीं पा रहा हूं—सार्वजनिक क्षेत्रों के बारे में आज तरह-तरह की बातें कही जा रही हैं—इनमें घाटा हो रहा है, इसलिये इनको समाप्त किया जाना चाहिये। मैं पूछना चाहता हूं—क्या निजी क्षेत्रों में घाटा नहीं होता है? क्या घाटा होने पर उन को भी समाप्त कर दिया जाता है? यदि उनमें प्रबन्ध की वजह से घाटा होता है या उनमें भ्रष्टाचार है तो उसको दुरुस्त किया जाना चाहिये। आज देश के निर्माण का केवल यही रास्ता है और हमें इस पर दृढ़ता से जुट जाना चाहिये।

दूसरा बड़ा सवाल यह है कि आज हम जिस वातावरण में आये हैं या जिस प्रकार की ट्रेनिंग हमारी रही है—डा० राम मनोहर लोहिया के सम्पर्क में हम सभी लोग रहे हैं—उन का सब से बड़ा मुद्दा यह था कि विलासिता की चीजों के उत्पादन पर बन्दिश लगाई जाय, उनका उत्पादन कम किया जाय। हमारे उद्योग मंत्री जी इस दिशा में कुछ कर सकेंगे, मैं अभी कुछ कह नहीं सकता। लेकिन यदि वे इस दिशा में कुछ नहीं कर सके तो यह निश्चित बात है कि कि हम अपनी पुरानी मान्यताओं के खिलाफ आचरण के दोषी पाये जायेंगे। विलासिता की चीजें कौन सी हैं, इस पर बहस हो सकती है लेकिन जैसे आज मोटरकार का उत्पादन बढ़ रहा है—इस पर रोक लगाइये। देश में साइकिल का उत्पादन बढ़ता है, बसों का उत्पादन बढ़ता है, ट्रकों का उत्पादन बढ़ता है—तो यह ठीक है हमें इनका उत्पादन बढ़ाना चाहिये, लेकिन प्रायवेट कारों का उत्पादन बन्द कर देना चाहिये चाहे वे कितनी ही महंगी हो जायें। अगर इन का उत्पादन की छूट दी भी जाये, तो थोड़ी सी छूट दी जाये। यदि इस दिशा में हम चलेंगे तब वास्तव में हिन्दुस्तान के उपभोक्ताओं की कुछ मदद कर सकेंगे, अन्यथा उन की मदद नहीं होगी—इस बात को मंत्री जी को ध्यान में रखना चाहिये।

यह बात सही है कि इस साल हमारा उत्पादन बढा है लेकिन यह उत्पादन सब दिशाओ में नही बढा है केवल कुछ चीजो मे बढा है, जैसे चीनी में बढा है जिक्र मे बढा है बिजली में बढा है। हालांकि बिजली में सम्पूर्ण रूप से तो बढा है लेकिन पूर्वी क्षेत्र मे जहा बहुत बडे बडे कारखाने निर्यात का सामान पैदा करते हैं वहा स्थिति बहुत खराब है। इस सम्बन्ध में पूरी कोशिश की जानी चाहिय। लेकिन दूसरी तरफ बहुत सी चीजो का उत्पादन घटा है—खास तौर से स्टील कोयला और सीमेंट का उत्पादन घटा है। सभापति महोदय आप जानते हैं दुनिया मे बीसियो सभ्यताय इस लिय नष्ट हो गई कि समाज की जरूरत की चीजो का उस के अन्दर उत्पादन नही हो सका और यही स्थिति आज हमारे देश म भी पैदा होने वाली है। आज हमारे देश मे इन सब चीजो के नियोजन की जरूरत है और इस दृष्टि से सार्वजनिक क्षेत्र म सीमेंट का विस्तार करना चाहिय बिजली का विस्तार करना चाहिय कायले का विस्तार करना चाहिये। प्राइवेट उद्योगो को इन कामो म हाथ नही डालने देना चाहिये। इस के लिये जितने भी मधप की जरूरत हो हमें करना चाहिये क्योंकि हमारा मुल्क बहुत बडा मुल्क है और ये चीज हमारे मुल्क के लिये बेसिक चीज हैं।

अब एक दूसरी चीज की तरफ मे आप का ध्यान खीचना चाहता हू—जो आज एक चिन्ता का कारण बनी हुई है। वह है—औद्योगिक विवाद तथा श्रम दिनो की हानि। मै समझता हू—हमारे जार्ज साहब एक बहुत बडे ट्रेड यूनियनिस्ट रहे हैं, मैं उन को इस सम्बन्ध म क्या सलाह दू क्योंकि मेरा भी इस आन्दोलन से बहुत सम्पर्क नही रहा है। लेकिन आप देखें—1976 मे पहले श्रम विवादो की सख्या उतनी यादा नही थी जितनी 1976 के बाद बढ़ती गई है और इसी कारण से श्रम दिनो की हानि भी बढती जा रही है। सार्वजनिक क्षेत्र मे भी खास तौर से श्रम विवाद बहुत ज्यादा बढ़ गया है। इस लिय मेरा कहना है कि जब तक श्रम विवादो का निबटारा नही होगा आये दिन होने वाली हानि को रोका नही जा सकेगा। अब इस के लिये कौन सी मशीनरी पैदा की जाय, किस प्रकार से इस मामले को सुलझाया जाय—यह बात मैं सरकार पर छोडता हू लेकिन श्रम दिनो की हानि आप जितनी कम कर सकेंगे उतना ही अच्छे उत्पादन की सभावना पैदा कर सकेंगे। जब तक उत्पादकता नही बढ़ेगी, तब तक हम समतामूलक समाज नही बना सकेंगे।

इसी सम्बन्ध में, सभापति जी मुझे एक-दो बातें और कहनी है। हमारे देश में इस वक्त औद्योगिक क्षेत्र में जितनी पूजी लगी हुई है, रोजगार की दृष्टि से यह 10 प्रतिशत लोगो को रोजगार नही दे पाती है। इस समय 40 प्रतिशत के आसपास यह पूजी है और इसके द्वारा पूरा रोजगार न देने की वजह से खेती पर जोर बढ़ता जा रहा है। खेती पर इतना ज्यादा वजन बढ गया है कि मुझे शका है कि वह इतने ज्यादा वजन को सम्भाल पायेगी। इस काम मे हमारे बडे उद्योग बहुत ज्यादा कारगर साबित नही हो सकते हैं, यह काम सिर्फ छोटे उद्योगो से ही सम्भव है। जब म छोटे उद्योगो की बात करता हू, तो इस का यह मतलब नही है कि मुझे बडे उद्योगो से कोई नफरत है—लेकिन यह बात बिलकुल साफ है कि बडे उद्योग उन म लगी हुई पूजी को दृष्टि मे रखते हुए पूरा रोजगार नही दे सकते हैं। इस समय घरो मे काम करनेवाली इकाइया की सख्या हमारे देश म 90 लाख के लगभग है जिन मे 1 करोड 60 लाख लोग काम करते हैं। ऐसी हालत में जब बड उद्योग ज्यादा काम नही दे सकेंगे पा बाजार सिकुड जायगा, जब पैदावार होगी और उस का खरीदार नही होगा या लोगो की खरीद की शक्ति कम होती चली जायेगी तब हमारे देश के सामने एक दूसरी प्रकार की क्राइसिस पैदा हो जायेगी। इस लिय मेरा निवेदन है कि छोटे उद्योगो की अधिक से अधिक मदद करे।

अब मै एक खतरे की तरफ और ध्यान खीचना चाहता हू और उस का यहा पर जिक्र करना चाहता हू।

सभापति महोदय अब आप बैठिये।

श्री राम किशन मै एक मिनट ही और लूगा, मै खत्म कर चुका हू।

सभापति महोदय अगर खत्म कर चुके है, तो बैठिये। Shri Kodiyan

श्री राम किशन एक सवाल यह है कि नये बजट मे * *

MR CHAIRMAN Please resume your seat I have called the next speaker, only his speech will be recorded

SHRI P K KODIYAN (Adoor) Madam Chairman, as the time at my disposal is short I will mention the points briefly The industrial policy which this government is following goes against the interest of the consumers in this country I am saying this because most of the consumer industries are left in the private sector, whether it is sugar or textile or soap or any other essential commodity

**Not recorded

[Shri P. K. Kodiyan]

which is used by the common man they are all left in the hands of private capitalists who by—various manipulations exploit the common man and make profit. I strongly support the plea made by the previous speaker for nationalisation of the consumer industries such as sugar, textiles, drugs, etc. Unless the main consumer goods are brought into the public sector, even his pet scheme of district industry centres to encourage cottage and small industries will face a set back because goods that are produced in the small and cottage industries sector will have to compete with the manufactured goods which are coming from the factories owned by private monopolists; that is going to be a serious problem and it will seriously affect the working of the district industry centers and the industries under them. I want to know whether he is since sincere about what he preaches; recently he said that he was of the firm conviction that the entire means of production should be brought under social control; only a few days ago he made some such statement. If he is sincere then he can take immediate steps to bring the consumer industries under the public sector.

About the district industries centres, I have to make a few observations. One has to be cautious and see that these centres do not degenerate into a centre of cottage and small industries concentrated in the district headquarters and the periphery ignoring the rural areas where the poorest of the poor live. These centres should first concentrate on traditional industries like coir, handlooms, handicrafts, fisheries, etc. Then I should also like to tell the hon. Minister that the District Industries Centre should be co-ordinated with the Intensive Rural Development Programme. After all his aim is to develop cottage and small scale industries and to promote agro-industries the rural areas. Then, of course, it has to be co-ordinated with the Intensive Rural Development Programme. At present there is no mention at all in the scheme about the relation between the District Industries Centre and the intensive Rural Development Programme.

The last point which I want to bring to the notice of the hon. Minister is that my own State—Kerala—which is giving the highest minimum wage rates both in the industrial sector and the agricultural sector, now is suffering due to the prevailing high rate of wages. The coir, cashew and bidi industries have stated migrating to the neighbouring State Karnataka and Tamil Nadu where the minimum wage is far below the Kerala rate. The raw nuts are being smuggled by cashew factory owners. Though the State Government is trying its best to prevent smuggling, this process is continuing because the factory owners by taking these factories to the neighbouring States can exploit the cheap labour available there and, thereby, defeat the Kerala Government's plan of industrialisation.

MR. CHAIRMAN: You should conclude now. Do not smuggle any time.

SHRI P. K. KODIYAN: Therefore, I appeal to the hon. Minister to use his good offices with the Tamil Nadu and Karnataka Government in order to persuade them to implement the minimum wages so that the migration of industries from Kerala will come to an end.

SHRI PURNANARAYAN SINHA (Tezpur): In discussing Industries one should note with some amout of understanding the efforts made by the present Government to encourage growth of small scale industries which generate employment. Thus far the Union Industries Ministry has been able to organise 260 District Industries Centres in the country and identify 48,000 entrepreneurs and assist them with preparation of 13.000 project profiles for starting 33,500 new units of which 22,500 are artisan oriented. All these will create more than a lakh more jobs. Assistance is stated to have been provided to 364 sick units and marketing and raw material assist-

ance given to nearly 36,000 units. Some members of the Opposition including those who long for a dictatorship of the common people have criticised the laudable move taken by the Government as mere paper work with nothing in result to be seen in the field. But their own contribution to the society has been to take advantage of temporary weakness betrayed by the people even at their instigation and criticise or toe the power that be. They think that their capture of power is the only means by which India could be developed with their treatise of industrialisation. They are in favour of State ownership of Industries, mainly key industries nationalisation and socialisation of all that we possess. But in the course of the speeches that have been made, we find hardly any support to the Government which proposes to take over certain key industries into the public sector. There are contradictions between what they profess, propagate and practice. I expected that stout support would come from the progressive elements in the opposition towards the move taken by this Government to take over the key industries. But unfortunately that is lacking. Most of us on this side are in favour of driving home the spirit of trusteeship in industries, those of the industries which fail to follow the Gandhian ideology that the so-called owners of the factories and industries are but custodians of the national wealth and they must not be allowed to absorb the profits earned by denying the wages and amenities to the labour and by failing to plough back the excess profits into the industry for its further development for the benefit of the people on whose behalf they hold them.

Towards that end the Government is formulating its policies and made a clear statement which should allay doubts in the minds of the people participating in the efforts to ameliorate the conditions of the masses in this fast changing India. Before the policy is actually implemented in full, there has been some confusion in the minds of the people even on this side of this House including those who deliberate on nationalisation of industries inside the House and outside the House also. An example may be cited from my own State of Assam. There the State Legislature had resolved in the past that there be a probe into the working of various tea companies managing sick tea factories so that the Government of India may be advised on the question of taking them over along with oil companies. This scared the industrialists owning the tea gardens. More recently the whole legislature of the State in which the Congress is the largest opposition party unanimously passed a resolution recommending to the Government that the tea industry be nationalised. Close thereafter, the big business came to play. Some of the weak members on the side of the Government were taken into their hands and a crisis is being created against the Government in power. They do not want the tea industry to be taken over by the Govrnment because it is highly labour-tea industry to be taken over by the Government because it is highly labour-oriented and a foreign-exchange earnlogue in Calcutta. There is an approach to the Commerce Minister and thereafter there is an invitation to Dibrugarh. There is an approach to the Minister that tea industry should not be nationalised. The Minister says "ashatthama hata kintu iti gaja" i.e. the whole industry will not be nationalised, but the sick ones will be nationalised. सब को नैशनलाइज नहीं किया जायगा, जो बिमार हैं —उनको किया जायगा। In that way, things are happening and there is big opposition to nationalisation of tea industry. At the same time, it is also to be noted that when the industry Minister spoke of taking over Tatas, not only the press and platforms were all agog with the praise of private sector in steel industry but quotation of doubtful figures appeared that public sector in steel is all losing and no more steel plants should be nationalised by the Government. Along with that, some trouble has occurred in Jamshed

[Shri Purnanarayan Sinha]

pur. There might be the hand of big business also in the troubles that occurred there. The announcement of the Government's intention to take over the steel industry has got a great part to play in the troubles that took place in Jamshedpur in which 110 people were killed. This is going to be debated here after half an hour. So, we should be careful about what is happening in the country. Certain spokesman of the Government and also Prof. Raj Krishna, a member of the Planning Commission, pleaded for cutting down the limit of industrial houses investment and assets. This morning I read in the *Times of India* an article written by a free lance journalist that is it is a dangerous plan to cut the big houses to certain size for the benefit of the country. The industrial policy statement issued last year though yet to be debated, has foreseen the curbing of economic power in the hands of a few moneylords. But the moneylords are unable to tolerate the Government's intention and are creating trouble in the country.

With the little insight that I have in the tea indusry I may submit that the Industry Ministry should have a say in the management and economy of the tea plantation industry which is the largest employment-oriented industry. The cultivation part of this industry is looked after by the Agiculture Ministry, the commecial part by the Commerce Ministry and in between them, there is none to take care of the manufacturing part of the industry. I believe that the Industry Ministry should have a say in the tea plantation industry of the country of which the manufactured products are sold in the country and exported to earn foreign exchange. In the report of the Ministry, I did not find any mention of tea much less the manufacture of packet tea, bagged tea and instant tea. While India is the largest tea growing country, there are hardly four tea bagging machines here though tea in bags fetch greater foreign exchange for us. There should be some attention of the Minister towards this.

At the same time, I request the hon. Minister to look into the functioning of the district industries centres. Also in the States there are some State Industrial Development Corporations. The Industry Ministry should have some say in that too. For example, in Assam, there is a State Industrial Development Corporation which has wasted time and money through paying a set of useless technicians and bureaucrats who cannot encourage motivation among new entrepreneurs. They earn salary and perquisites to the tune of Rs. 80,000 a month. No entrepreneur will go there with any proposal. Things are happening in this fashion in every State. Perhaps, the Union Minister should set up a State committee consisting of the MPs, MLAs, representatives of the financial institutions and industrial undertakings which can do some earth work for the good of the common people.

SHRI VAYALAR RAVI (Chirayinkil): Madam Chairman, I will be very precise because the time is very short. I agree with the views of the Minister, his conviction and the policy which his Party has formulated. I wish him success in its implementation.

The only thing to which I want to draw the attention of the hon. Minister is the district industries centres. The idea is very good. But unfortunately, in States including my State, it has become a promotional avenue for some wretched officers there. I myself witnesses a horrible situation in Ernakulam at Trivendrum District Industries Centre. Please put some energy and vigour in the district industries centre.

Secondly, about coir, I do not want to elaborate it because I have already called the attention of the Minister under Rule 377 and I hope that statement must have been placed before him by his officers. You have to do everything to save the coir industry. The immediate problem is the availability of the raw material. So, I demand immediate ban on the export of coir yarn.

And the fibre and the coir yarn should be made available to the manufacturers of coir goods. This matter is under discussion with the Kerala Government. Please do something about it.

Thirdly, I wish Mr. George Fernandes could have a realistic approach about the EPI projects in Kuwait. Suppose, the Government of Kuwait evokes the penalty clause, what will happen then? I know it is not your baby; it is the baby of the previous Government. But you have to do things to correct the wrong done earlier. My complaint against you is that you are not correcting the wrong things done previously.

Another sensitive issue is Shri George Fernandes's emotional involvement with the BHEL-Siemen agreement I am sorry to say that today I have seen in the *Times of India* a cooked up report The report says that sophisticated tech nology is available in the country in some other sectors also. When it is available in the country, is it fair that we should import it from Siemens? Will it help the Indian industry? Of course, if you feel convinced and if you can convince this Parliament and the nation that this technology is better, then the position will be different. I agree that the technology of Siemens as well as General Electrics of America are better; I am not disputing that point. Will the clauses of the agreement help the nation or harm the future of BHEL? My contention is that they will harm us. I would appeal to the Minister that instead of getting emotionally involved, he should adopt a realistic approach.

Here I want to point out that the persons involved have a suspicious character. That is the main reason why I am raising it. We have to remember the whole background of those people who have rushed through this agreement. We will start from your own Secretary, how he managed to become the Secretary through the Caucus, of which you are angry even today. He was capable enough to manage them and now he is managing you also. Look at his capability. Then, consider the background of Dr. Sarin. where he was working for the last 17 years, and Shri Sukla, who had given the son of Shri Krishnamurthi employment in America and later on in BHEL. Three Members of Parliament have sent a letter to the Prime Minister against Shri Krishnamurthi, which must have come to you. Yet, no reply was given. The CBI have completed an enquiry and found him guilty in an advertising company case. You should not defend him. I want your Ministry to be free from such corrupt and immoral elements.

*SHRI GANANATH PRADHAN (Sambalpur): Madam Chairman, I want to speak in Oriya on the Demand for Grants in respect of the Ministry of Industries. I support the demand wholeheartedly. Two years have passed since our hon. Minister assumed office, but I am sorry to say that we have not made any remarkable achievement in industrial development. We have not taken any steps for the rationalisation of large scale industries. The capital assets of big industrialist houses are increasing day by day and they are accumulating wealth. But because of lack of equal distribution, the poor people are not getting the industrial product at reasonable prices. The prices of the industrial goods are increasing and the big industrialists are amassing huge profits. The Government has not fixed the prices of such commodities. It appears that the Government has no control on the big industrialists. The industrialists fix the price of a product but while we purchase it from the market we do not get the product at the same rate. They always charge more.

Madam, there are some Government organisations in our country which are engaged in sale of goods. Prices are-

*The original speech was delivered in Oriya.

[Shri Gananath Pradhan]

not fixed even in these organisations. The prices of different countries differ from place to place and time to time. We do not get medicines and other essential commodities from public undertaking shops at proper price. Therefore, I would like to request the Government to fix the price of different industrial products. At the same time they should ensure that those products are sold at the fixed prices, Suppose the cost of a product is one rupee, it should be sold for not more than Rs. 1.50.

In our election manifesto we had given assurance to our people that top priority would be given to the growth of cottage industry. We had also given an assurance that all essential commodities will be sold at the proper rate and they will be availabe in all villages. But in last two years I did not find the implementation of our assurance. However, I am happy that our Minister of Industry has recently made an announcement regarding implementation of some schemes for the growth of cottage industries. If it is implemented properly our people will get all essential commodities at the village level.

Madam, we had also made plans to develop industries at the Panchayat level. But I am sorry to say in this House that the industries have not developed in Panchayat areas as per our plan. There are industrial centres at the district level. They have taken up the programme for the growth of industries at the Panchayat level. But these district industrial centres have not done their duty sincerely. That is why we could not find progress in industry at the Panchayat level.

Madam, although our rural economy is mixed economy; if it is not so it is because of the failure of co-operatives. The Government took bold steps about Coca Cola; but in case of Sunlight soap the Government could do nothing. It is high time that we ensured the growth of cottage industries like match, soap, shoe etc. We should also take steps to see that cobblers, potters and the carpenters advance economically. The industries in various Panchayats should be developed at a faster pace. All villagers should be more or less self-sufficient in the essential commodities so that people do not have to go out of their villages to buy things. In the past the people were getting all their requirement in their own villages. All agricultural implements were available in their villages With the changing circumstances they have changed their old attitudes and have begun to adjust modern farming methods. Therefore, Government should take specific steps to supply all essential commodities in the village area. It is possible only if there will be development in small scale and cottage industries. With the development of cottage industries the rural unemployment will also be solved. The District Industrial centres should be instructed to work sincerely for the progress of industries in Panchayats. They should function in such a way that the industries do not suffer any loss.

Madam, very often the question arises about the non-availability of raw material in our State. But it is not a fact. In our forest belt all raw materials are available in plenty. So we should not import any raw material from outside. We should utilise what is available in the forest belt. Then only our unemployment problem will be solved. Our rural people will be benefited. Their economic condition will be improved. It will be in the interest of particularly the poor adivasis and harijans as this measure will create sufficient motivation in them to work and thereby improve their lot.

Then I would like to say something about the salt industry. Madam, salt is available in plenty on the seacoast of Orissa. The local people were engaged in this trade in the past. Now they are not able to carry on this business smoothly, because the big industrialists from Bombay, Madras and Calcutta have started their salt industry in these very same areas. They have occupied thousands of acres of land there. The local people have been harassed and suppressed by these big industrialists. I would like to request

the Minister to take immediate steps to put an end to the harassment of these poor people.

Lastly, I thank you very much for the opportunity you have given me to participate in the demand for grants. With these words I conclude.

SHRI SOMNATH CHATTERJEE (Jadavpur) Sir, I would request the hon. Minister to kindly note some of the points because there is hardly any time for elaboration.

Madam, the main point with which I want to impress upon the hon. Minister is that a really coordinated policy has to be evolved by his Ministry for not only reviving the sick industries, but also for preventing industries from becoming sick. As I said on another occasion, in this country one of the industries has been to make the good industry a sick industry by diversion of funds, by mismanagement and so on and so forth. By the type of industrial policy or industrial relations followed by some of the big industrialists industries have become sick, but today we find no follow-up action so far as the persons who have been responsible for the mismanagement and for diversion of funds are concerned. Here, I would request the hon. Minister to have a coordinated effort between his ministry as well as the Finance Ministry and the Law Ministry which is in charge of Company Affairs, and which deals with big companies. Because of the absence of this coordination the delay is taking place and the industries are becoming sick. The role of the nationalised banks is also a matter which has to be very much taken note of and the Industry Ministry, I feel, cannot just ignore saying that it is a matter concerning the Finance Ministry and therefore they have nothing to do. Therefore, what is necessary is a coordinated effort. Secondly, with regard to the DIC, which is one of the basic foundations of the hon. Minister's industrial policy, we have welcomed it, but I agree with Mr. Ravi that I do not know if the hon. Minister is satisfied with the progress that has been made. I know it is for the State Governments to implement this industrial policy through the DICs, but probably it has become another source for providing jobs to some favourites of the high-ups in the Ministry. I doubt very much if the dynamism of our Minister has percolated to the level of the DIC

Then there is the question of the management and industrial relations prevailing in concerns like Braithwaite and Co I request the Minister to kindly take note of it.

There is one Brentford India Ltd. I have written to the Minister. He has said that the management will be taken over by another Government-managed company like Andrew Yule & Co. The workers there have been told that if they want to continue, they will be given only 60 per cent of their salary. But what will happen to their arrears? Nothing has been said. This has created uncertainty, if not resentment. I request the hon. Minister to look into it. This is one of the concerns which has been denuded of its assets by private management, and Andrew Yule was a party to the management and it is now going to be given that management again, but what will happen to those who haped to enjoy its benefits earlier?

Union Jute is one of the units whose management has been taken over by the Government. Large sums of money have been spent on the renovation of the Chairman's bungalow, the General Manager's bungalow, the office etc., and high posts carrying salaries of Rs. 5,000 and Rs. 6,000 a month have been created, but one of the junior assistants was not taken back on the plea that he had not seen the General Manager in time. This is the attitude. These are matters which are troubling the persons concerned. I have written to the hon. Minister that even after the management has been taken over by the Government in various industries, the attitude towards the employees and labour

[Shri Somnath Chatterjee]
is such that it seems to be a continuation of the private management. This requires consideration.

Then I come to the question of the cement quota. Apart from the shortage of cement, we have been clamouring for a cement factory in Bankura and Purulia, which are traditionally backward districts and have been kept backward for years. Further, for the first quarter of 1979, the quota for West Bengal was 45,000 metric tonnes, out of which we got only 10,000 tonnes. What will happen to the balance of it after the quarter is over? We want that not only should the quota be supplied in full and within time, but we also want that the balance, if any, should be carried forward so that we may get it in the next quarter.

The other matter is regarding Instrumentation Ltd. One thing I have not been able to understand. I had put a question and written to the hon. Minister a number of times, and he has been looking into it, but probably he has not been able to make up his mind. Instrumentation Ltd., is a Government concern. It has a large shareholding in Bestobell India Ltd., which is a foreign concern.

16.52 hrs.

[MR. SPEAKER *in the Chair*]

It has to dilute its share-holding to bring it in conformity with FERA. However, the bulk shareholders are the Jalans and the Surajmal Nagarmal group. Jalans are trying to purchase the majority shares of the foreign holdings. Instrumentation Ltd., is trying to get the shares from Jalans, so that it may get the control, but I find that the Government is unable to take a decision. Only a few days back the hon. Minister has said in reply to an Unstarred Question that Government had not taken a decision. This is creating uncertainty amongst the minds of the people. They are manufacturers of sophisticated instruments, and on behalf of the workers I have sent representations a number of times to the hon. Minister to kindly take a decision, so that the control may not pass into the hands of Jalans. On the other hand, it may remain with the Instrumentation Limited, which is a Government-managed concern. Probably the hon. Minister has not had time to look into this matter. I would request him to kindly look into this matter. The workers' apprehensions of going under the control of Jalans may be allayed.

Another matter about which I have been troubling the Minister frequently is about the Patents Office in Calcutta. It is under the administrative control of the Ministry of Industry. There have been serious charges. The hon. Minister was kind enough to send one of his Joint Secretaries to Calcutta. Then a Vigilance Officer was also sent. But, by that time, considerable mischief has been done. Even then, there is no follow-up action in this matter. This is a vital sector and I would request the hon. Minister, Mr. Fernandes, not to go by the reports of the persons against whom the charges are made, because these persons will obviously give reports white-washing their own activities. This is a matter, in which, I am sure, if somebody who has no axe to grind, is sent to look into the matter, he will see various improprieties which have been committed, various irregularities which have been committed. The workers are being treated as second class citizens in this country in a Government Department. Therefore, I would request the hon. Minister to look into the matter of the Patents Office in Calcutta.

Then the last matter for which I would trouble him is about the industrial relations generally in the public sector undertakings. Although the Minister says that BPE is not interferring as such, BPE is standing as the most dissuading factor, so far as the industrial relations in the public sector undertakings is concerned. Some of these big officials, managers in these public sector undertakings are either afraid of BPE or they are in league with BPE. Some of them are, by nature, anti-employee and anti-labour and they are taking advantage of the BPE's

shield to try to deny the workers their legitimate rights. This is also another matter in which the Minister's active intervention is necessary so that the industrial relationship at least in the public sector undertakings is not jeopardised.

The last but not the least point is with regard to the development of cottage industries in this country I would request the hon. Minister to lay down very categorically what help you could give Banks are working as a restraint and not as providing encouragement, not as something which will enable the small entrepreneurs, hardly with capital to go in for industrialisation in the cottage and small scale sector You have proposals but no method to implement it Therefore, instead of having it on paper only please look into the matter and lay down concrete steps as to how the unemployed youth of this country can take advantage of the proposals for setting up cottage industries so that through that medium we can have a little better situation for them Thank you.

16.59 hrs.

DISCUSSION ON THE STATEMENT BY THE MINISTER OF HOME AFFAIRS REGARDING SITUATION IN JAMSHEDPUR

MR. SPEAKER· We shall now come to the special discussion before the House Shri Harikesh Bahadur has given notice of a motion to raise a discussion on the Statement by the Minister in the House on 18th April 1979 regarding the situation in Jamshedpur. It is the only motion before me.

Shrimati Mohsina Kidwai.

श्रीमती मोहसिना किदवई (आजमगढ़) · अध्यक्ष जी, आज जिस मसले पर बहस करने के लिये यह हाउस बैठा है—वह एक बहुत ही अहम मसला है। जमशेदपुर—जो स्टील सिटी कहलाता है—वहां पर हुए इस वाक्ये से मुल्क में सैकुलरिज्म में विश्वास रखनेवालों के लिये एक चेलेन्ज है, एक चुनौती है। जमशेदपुर सिटी में आज जो कुछ हो रहा है, वह इस बात का एक सुबूत है कि इस मुल्क के संविधान की जो आत्मा सैकुलरिज्म में थी, वह आज हिलती हुई नजर आ रही है, कमजोर हो रही है। मुझे आज बड़े अफसोस के साथ कहना पड़ रहा है कि जनता पार्टी की सरकार जब बनी थी, उस समय उन्होंने महात्मा गांधी की समाधि पर जा कर कसम खाई थी कि हम महात्मा गांधी के नक्शे कदम पर चलेंगे।

17.00 hrs.

अध्यक्ष जी, महात्मा गांधी का वह ख्वाब जिसको यह जनता पार्टी की सरकार पूरा करने चली थी, महात्मा गांधी का वह खूबसूरत ख्वाब जिसमें उन्होंने हिन्दुस्तान को एक ऐसे बाग की तरह देखा था कि जिस में हर रंग के फूल का, हर खयाल के फूल का बराबरी से झूमने और खिलने का हक हासिल हो, आज उसी खूबसूरत ख्वाब का, उसी दिलकश ख्वाब की ताबीर का इतनी भयानक चोट इस जनता की सरकार ने दी है कि वह खूबसूरत बाग प्रभावित हो गया है और आज वह बाग ऐसे बाग में परिवर्तित हो गया है जहां मजहब और धर्म के नाम पर नफरत की जहरीली आंधियां चल रही हैं, जहां अकसीरियत और अकलियत के नाम पर नंगा नाच नाचा जा रहा है, जहां इन्सानियत कराह रही है और जहां मानवता शर्म से झुकी जा रही है। आज उस का खुला सबूत जमशेदपुर में दिखाई दे रहा है। आज जो कुछ हो रहा है, इस वक्त के जो होम मिनिस्टर हैं उन को जरा भी शर्म होती, तो वे अपने इस्तीफे के साथ इस हाऊस में आते और यह कहते कि मैं इस्तीफा देना चाहता हूं क्योंकि मैं उन ताकतों को नहीं रोक सका जो आज इस मुल्क में यह सब गड़बड़ करवा रही हैं। (व्यवधान) – अध्यक्ष जी मैं यह कहना चाह रही थी, आप के माध्यम से हाऊस से यह कहना चाहती हूं कि हमारे होम मिनिस्टर साहब ने जो ब्यान दिया है–(व्यवधान)– मैं यह कहना चाह रही थी कि मैं किसी पार्टी की बिना पर नहीं बोल रही हूं, मैं किसी पार्टी विशेष की बिना पर नहीं बोल रही हूं, मैं एक इन्सान की हैसियत से इस हाउस में बोल रही हूं। आज जमशेदपुर में जहां बर्बरता और जुल्म का नंगा नाच हो, जहां इन की पार्टी में शामिल एक जमायत है, आज ये लोग अपनी आंख खोल लें, जो कल तक आर0 एस0 एस0 को कल्चरल आर्गेनाइजेशन कहते थे, आज मैं उन से पूछना चाहती हूं कि ये लोग जो कल तक मुसलमानों की वोट लेने के लिए इमाम बुखारी साहब को झूठे सच्चे वाक्यात सुना कर हर जगह मगरमच्छ के आंसू बहा कर इमर्जेन्सी को रोक रहे थे, कहां हैं आज वे इमाम बुखारी और उन के साथी। आज जो जमशेदपुर में हुआ है वह सिर्फ जमशेदपुर में ही नहीं हुआ है, अलीगढ़, बनारस और लखनऊ में जितने भी वाक्यात हुए हैं, उन्हें

[श्री मती मोहसिना किदवई]

अगर आप देखें तो वे सब एक वाक्य की कड़ी नजर आते हैं। हमारे होम मिनिस्टर साहब ने जो स्टेटमेंट आज दिया है, उस स्टेटमेंट से हम क्या नतीजा निकालते हैं? जो एक बुनियाद थी, उस बुनियाद का तजकिरा नहीं किया, जो एक पूरा माहौल बन रहा था पिछले एक महीने से 15 दिन से, उस माहौल का पूरा तजकिरा नहीं किया। मैं पूछना चाहती हूं कि बावजूद मुखालफत के, बावजूद पूरी मुखालफत के, आर० एस० एस० का कैम्प वहां पर क्यों लगा? जमशेदपुर में तीन, चार दिन तक मुस्तकिल आर० एस० एस० का कैम्प लगा और आर० एस० एस० के उस कैम्प में क्या कहा गया। बालासाहिब देवरस ने क्या कहा, जो आज हिन्दू राष्ट्र के नाम पर, महात्मा गांधी के ख्वाब को चकनाचूर करना चाहते हैं क्या तकरीर की उन्होंने? मैं आप से दरख्वास्त करूंगी कि बालासाहिब देवरस की तकरीर का टेप इस हाऊस में सुनाया जाए। उन्होंने जो तकरीर की, वह इतनी सेनसेटिव थी, इतनी प्रोवोकेटिव थी, इतनी इश्तयालअंगेज थी, इतनी जजबात को उभारने वाली थी कि कोई भी सेंसीबल आदमी उसको सुनकर अपने होशोहवास में नहीं रह सकता। जितने भी इस मुल्क में न्यूज पेपर्स हैं उन सब को निकाल कर देखिये। सब ने यह लिखा है कि यह झगड़ा कांई एकदम से भड़कने वाला झगड़ा नहीं था। यह झगड़ा पूरी प्लानिंग, पूरी तैयारी के साथ हुआ है।

पिछले साल भी जब इस के बारे में झगड़ा चल रहा था तब भी डिस्ट्रिक्ट अथारिटीज ने इसकी परमीशन नहीं दी थी। मैं किसी मजहबी जलूस के खिलाफ नहीं हूं। लेकिन हर जलूस की शांति और कायदे कानून से निकाला जाना चाहिए। हर जलूस को निकालने का कायदा होता है उसका रूट होता है। वहां डिस्ट्रिक्ट अथारिटीज के पास बाकायदा उस जलूस के रूट का नक्शा होता है। जिस रूट से जलूस पिछले सालों में निकलते रहे होते हैं उन्हीं से उनको निकाला जाता है। पिछले साल भी इन्होंने जलूस निकालना चाहा था लेकिन उसकी इजाजत नहीं दी गयी। जैसा कि मिनिस्टर साहब ने कहा कि हाई कोर्ट ने भी उसके बारे में केस को रिजेक्ट कर दिया था। उस के बाद से बराबर यह कोशिश होती रही कि किसी तरह से हम अपने जलूस को उस रूट से निकालें जो कि एक सेंसिटिव रूट है। उस बात की पांच अप्रैल को कोशिश की गयी जिस दिन कि रामनवमी थी, 6 को और 7 अप्रैल को भी निकालने की कोशिश की गयी लेकिन उसकी परमीशन उन्हें नहीं मिली। सात तारीख को वहां की अखाड़ा समिति जिसका कि मिनिस्टर साहब ने नाम लिया, एक इश्तियारेंज पेम्फलेट निकाला। उस पेम्फलेट में किस तरह की भाषा का इस्तेमाल किया किया वह जरा देखने की चीज है। मुझे ताज्जुब होता है कि किस तरह से मजहब के नाम पर लोगों का खून खौलाया जाता है, किस तरह से उन्हें प्रवोक किया जाता है। हमारे मिनिस्टर साहब ने उस पेम्फलेट का जिक्र नहीं किया।

यह पेम्फलेट सात तारीख को निकला जिसमें कहा जाता है कि यहां के जो एस० पी० है वे गन्दी हिन्दू है और वह हमारा जलूस नहीं निकलने देंगे। यहां हिन्दुओं का कुचला जा रहा है। यह सारी बातें उसमें थी। मुझे तो ताज्जुब होता है कि आपकी इन्टेलिजेंस ने, सी० आई० डी० उसकी आपको इत्तिला नहीं दी कि इस तरह का यह पेम्फलेट निकला है। हमारे मुल्क में इस तरह के लोग मौजूद हैं जो ऐसी फिजा फैलाते हैं, रूमर फैलाते हैं कि कहां कितने लोग मर गये।

आपकी जनता पार्टी के एक एम० एल० ए० ने, जब डिस्ट्रिक्ट अथारिटीज ने इस जलूस को निकलने की इजाजत नहीं दी तो बिहार सरकार के एक मिनिस्टर हैं श्री शंकर टेकरीवाल, उन पर पालिटिकल प्रेशर डाला और उस मिनिस्टर साहब ने डिस्ट्रिक्ट अथारिटीज को यह जलूस निकालने की इजाजत देने के लिए मजबूर किया। फिर इस जलूस की 11 अप्रैल को निकालने की इजाजत दी गयी। (व्यवधान)।

उस जलूस का लीड कर रहे थे श्री दीनानाथ पाडे जो कि आर० एस० एस० के एम० एल० ए० हैं। (व्यवधान) मैंने गलती की है, वे जनसंघ के एम० एल० ए० हैं। जनता पार्टी में जनसंघ भी शामिल है जो कि मजलूम इंसानों का कत्लआम करना है। यह बात मैं महसूस करती हूं कि वे जनसंघ के एम० एल० ए० हैं। लेकिन जनसंघ में लोग आर० एस० एस० ट्रेनिंग ले करा आते हैं। उसके कम्पो में जब उन पर ठप्पा लग जाता है तब वे जनसंघ में आते हैं। जनसंघ के सभी लोगों की ट्रेनिंग वहीं पर होती है। उन्हीं की वजह से आज सारे मुल्क में यह हो रहा है।

मैं अपनी कांस्टीच्युन्सी की बात आपको बताती हूं जहां कि मैं घूम कर आयी हूं। आपको अन्दाजा हो जाना चाहिए कि हमारे मुल्क में क्या हो रहा है। हमारे वहां एक छोटा-सा मंदिर बना है और उस इलाके में बना है जहां कि मुस्लिम पापुलेशन ज्यादा है। नौमी के दिन वहां पर एक गोश्त का टुकड़ा डाल दिया गया जिस पर कि उर्दू में बड़ी प्रवोकटिव भाषा में लिखा हुआ था। वह भाषा ऐसी थी कि जिससे कि हिन्दू, मुसलमान अपने होशोहवास में न रहें और वहां झगड़ा फसाद हो जाए लेकिन वहां के लोगों ने मिलजुल कर इस बात की कोशिश की कि ऐसा न हो और वहां की पुलिस ने भी जल्दी से एक्शन लिया। जिसने वह गोश्त का टुकड़ा फेंका था वह एक नामुस्लिम था।

इनका कोई मजहब या धर्म नहीं होता, वे न हिन्दू होते हैं और न मुसलमान होते हैं, ये इंसानियत के खून के प्यासे होते हैं, इंसान के खून के प्यासे होते हैं। वे इस मुल्क के नैशनल इंटीग्रेशन को खत्म करना चाहते हैं, बेसिक कंसैप्ट जो सैक्यालरिज्म का है, उसको खत्म करना चाहते हैं और फिर से मुल्क को बरबादी के रास्ते पर ले जाना चाहते हैं। मैं यह नहीं कहती कि हम लोगों ने या हमारे अन्दर के लोगों ने बल्कि आप में से भी बहुत से लोगों ने मिल कर इस मुल्क को एक गुलशन की हैसियत दी थी और इसको आप बरबाद न होने दें। अलीगढ़ में जो कुछ हुआ क्या वह मामूली वाका था ?

पैम्फलैट में जो लिखा हुआ है कि पुलिस बिहार मिलिटरी पुलिस हमारा साथ देती है, हमारे साथ हमदर्दी करती है और अगर आप गए होंगे तो आपको भी लोगों ने यह बातें कही होंगी और इसकी भी जांच होनी चाहिये। लोगों ने बताया है कि हमें किसी हिन्दू ने नहीं मारा है, हम को बिहार पुलिस ने मारा है, बिहार मिलिटरी पुलिस ने मारा है। अलीगढ़ में भी लोगों ने कहा था कि हम को पी ए सी के लोगों ने मारा है। कानपुर में भी लोगों ने यही कहा था कि हम को पी ए सी वालों ने मारा है, बनारस में भी यही कहा था कि हमारी दूकानों को पी ए सी वाली ने आग लगाई है। मैं कहना चाहती हूं कि आप सी बी आई से इन सब की जांच करवाएं और पता लगवाएं कि जो फोर्स आप डिप्लाय करते हैं राइट एफैक्टिड एरियाज में उस फोर्स के लोग कौन होते हैं, मिलिटरी और पी ए सी और पुलिस के लोग होते हैं या वे होते हैं जिन्होंने उनके वर्दियां पहन रखी होती हैं और जो दूसरे लोग होते हैं।

अलीगढ़ में रायट्स हुए तो उस में वही आर एस एस के लोग बहुत से पकड़े गए थे ए सी की वर्दी में। आज आपको इस बात पर यकीन नहीं आएगा लेकिन आगे चल कर आपको इस बात पर जरूर यकीन आ जाएगा।

यह कहा गया है कि तीन दिन का कैम्प आर एस एस का हुआ। उस में खास तौर से राम नवमी की बात कही गई। यह कहा गया कि हमें जलूस यहां की डिस्ट्रिक्ट आथोरिटीज निकालने नहीं दे रही हैं। जो आर एस एस के या जन संघ के एम एल ए उस जलूस को लीड कर रहे थे मैं होम मिनिस्टर से पूछना चाहती हूं कि उनको पकड़ा क्यों नहीं गया, क्यों उनको बन्द नहीं किया गया। आप खुद कहते हैं कि यह जलूस में शामिल थे और उन्होंने वहां जलूस को रोका। वहां रोकने का सवाल क्या था ? दो चार दिन पहले भी जब पुलिस वालों ने देखा कि इजाजत देनी पड़ेगी, तो एक दिन पहले उन्होंने वहां बहुत सी एक्टिविटीज की और उस में सुदेव प्रसाद जो आर एस एस के संचालक हैं उनको भी पकड़ा और उन्होंने जो बात वहां पर मैजिस्ट्रेट के सामने जो उनको पकड़ने के लिए गए थे कही वह आपको स्टिफन साहब बताएंगे, सुनाएंगे। मैं उसके सुनाना नहीं चाहती हूं क्योंकि वक्त कम है। मैं दो तीन बातें ही आखिर में कहना चाहती हूं।

मिनिस्टर साहब ने कहा है कि नुकसान कितना हुआ है इसका पता लगाने के लिए उनको वक्त चाहिये। लेकिन कितने लोग डैथर हो गए हैं और कितने रिलीफ कैम्पस में हैं यह जानकारी तो उनको देनी चाहिये। यह भी उन्होंने नहीं दी है। उन्होंने हमें स्टेटमैंट की कापियां भी नहीं दी हैं ताकि हमें पता चलता कि वाकात क्या क्या हैं। जो उन्होंने पढ़कर सुनाया उतना ही हमें मालूम हो सका है।

मैं यह भी मांग करती हूं कि पूरी सी बी आई की इनक्वायरी होनी चाहिये और पता लगाया जाना चाहिये कि पैम्फलैट किस ने लिखा, किस ने निकाला और सात तारीख को बांटा गया तो इसका नोटिस क्यों नहीं लिया गया। इसकी पूरी इनक्वायरी होनी चाहिये। इसकी भी इनक्वायरी होनी चाहिये कि पी ए सी या बिहार मिलिटरी पुलिस के कौन लोग थे जिन्होंने जुल्म किया और जिन्होंने जुल्म किया उनके खिलाफ आप क्या एक्शन लेने जा रहे हैं।

तीसरी बात यह है कि इस तरह की जो फोर्सेज हैं उन से किस तरह से निपटा जा सकता है। जो सरकार में हैं और जो बाहर भी हैं, सरकार को चाहिये कि उनको इकट्ठा करके, उनको एक जगह बिठा कर उनको कोई रास्ता निकालने के लिए कहे। अगर ऐसा नहीं किया गया तो यह मुल्क बड़ी खतरनाक हदों को छूए बगैर नहीं रहेगा और छू रहा है। मुल्क में जो रिलिस माइनोरिटीज हैं उन में एक सैंस आफ इनसिक्योरिटी प्रिवल कर गई है। उसको निकाला किसी भी हकूमत में अक्सरियत का काम होता है, उसका फर्ज होता है। अक्सरियत का फर्ज होता है कि उस मुल्क की अकलियत को वह आराम से रहने दे और अकलियत में सैंस आफ सिक्योरिटी पैदा करे। कहीं पर भी अकलियत अक्सरियत के रहमोकरम पर होती है। जब तक अक्सरियत इस निगाह से उसकी तरफ न देखे कभी अकलियत खुश नहीं रह सकती है। ईसाई भाई हैं, मुसलमान भाई हैं, सिख भाई हैं इनको आप देखें तो आपको पता चलेगा कि हर एक में बेचैनी है, इंतजार है और एक दम से कहीं लावा न फूट पड़े इसका उनको डर है। अभी भी वक्त है हकूमत होश में आए। आस्तीन के जो सांप हैं उनको निकाल बाहर करे नहीं तो ये मुल्क को खत्म करके ही दम लेंगे। मुल्क का जो बेसिक कारैक्टर है, नैशनल इंटीग्रेशन है, कौमी यकजहती है, उस

[श्री मती मोहसिना किदवई]

बेसिक कंसेप्ट को वे खत्म करना चाहते है । आज भी वक्त है कि आप होश में आए और इन से किनाराकशी करे और जब तक आप इन से किनाराकशी नहीं करते हैं मैं समझती हू कि आप अपनी मंजिल को पा नहीं सकते है । और आखिर में एक बार आपके लिए अर्ज करना चाहती हू शायद आपकी आखें खुल, सके

ऐ राह रू रहबरे मंजिल को तो देखी मगतल
की तरफ राह बदलता सा लगा है

श्री हरिकेश बहादुर (गोरखपुर) : अध्यक्ष महोदय, यह बहुत ही दुर्भाग्यपूर्ण बात है कि आजादी के इतने सालो के बाद भी आज हमारे देश मे साम्प्रदायिक दंगे होने रहते है, और यह साम्प्रदायिक दंगे हमारे देश के हर हिस्से मे हो रहे है । किसी विशेष पार्टी के व्यक्ति को इस बात के लिये जिम्मेदार ठहराना कि उसने ही ऐसा किया है यह बहुत मुनासिब बात नही है । मैं यह बात साफ तरीके से कहना चाहता हूं कि महात्मा गाधी जी बराबर इस बात के लिये लगे रहे और अपनी कुरबानी भी दे दी कि हिन्दू, मस्लिम, सिख, ईसाई, सभी भाई भाई की तरह, इन्सान की तरह देश में रहें, उसके बावजूद भी आज हमारे देश के तमाम लोग कम्यूनल रायट्स कराते हैं, और इसलिये कराते है कि उससे उनका कुछ राजनीतिक हित और स्वार्थ सिद्ध होने को होता है । तमाम रिपोर्ट्स अखबारो मे आयी, किसी ने कांग्रेस (आई) को जिम्मेदार ठहराया, किसी ने आर० एस० एस० को जिम्मेदार ठहराया, और किसी ने किसी को जिम्मेदार ठहराया । इस तरह से तरह तरह से लोगों को जिम्मेदार ठहराया गया । लेकिन इसमें जो भी व्यक्ति जिम्मेदार है मैं तो चाहूंगा कि इसकी जाच हो और मुझे उम्मीद है कि हमारी सरकार इस कार्य को करने में कुछ उठा नही रखेगी, न्यायसगत तरीके से पूरे मामले की जाच होगी और इन दंगों के लिये जिम्मेदार सभी अपराधियों को कठोरतम दंड दिया जायगा ।

अभी श्रीमती मोहसिना किदवई कह रही थी कि अलीगढ़ में दंगे हुए, जमशेदपुर मे दंगे हुए । जमशेदपुर में जो हुआ दर्दनाक बात है, लेकिन उनकी बात से साफ जाहिर था कि किसी एक दल को जिनकी सरकार है उसे जिम्मेदार ठहराना चाहती थीं । मैं उनको याद दिलाना चाहता हूं कि यह दुर्घटना चाहे जहां भी हो रही हो, चाहे अलीगढ हो या जमशेदपुर हो या हैदराबाद में हो, जहां कहीं हो रही हैं इनकी तीव्र निन्दा करनी चाहिये और सख्ती के साथ ऐसे लोगो के खिलाफ कार्यवाही की जानी चाहिये जो कम्यूनल राइट्स कराते हैं । हैदराबाद में क्या हुआ, मैं फिर याद दिलाना चाहता हूं, एक तिलमिलाने वाली घटना घटी थी । एक मुसलमान के सामने, पत्नी को पति के सामने रेप किया गया और बाद में पत्नी के सामने पति की हत्या कर दी गई । अगर इस तरह की दर्दनाक घटनायें हुई हैं तो उनकी भी बाद करना पड़ेगा, और अगर इसी प्रकार की घटनायें होती हैं तो हमें निन्दा ही नही करनी चाहिये, बल्कि हमको पूरा तैयार होना पड़ेगा कि अगर इस देश को गांधी के स्वप्नो का भारत बनाना है, अगर यहा पर साम्प्रदायिक सद्भाव स्थापित करना है तो हमे सभी प्रकार के राजनीतिक स्वार्थों से ऊपर उठकर देश मे साम्प्रदायिक सद्भाव और एकता को स्थापित करना होगा । अगर आप यह महसूस करते है कि किसी दूसरे पर आरोप लगाकर, या हम आप पर आरोप लगा कर अपनी जिम्मेदारी से मुक्त हो सकते है, तो यह गलतफहमी है, हम देश के साथ गद्दारी करेंगे । अगर हम ऐसा काम करेंगे तो हम अपने कर्तव्यो के प्रति सजग नही माने जायेंगे । हम सबको इस प्रकार की घटनाओ की तीव्र निन्दा करनी चाहिये और इसके खिलाफ जीवन भर सघर्ष करें और कुरबानी के लिये भी हमे और आपको तैयार होना पड़ेगा ।

जमशेदपुर म काफी लोगा का अपनी जान से हाथ धोना पडा है । हम यहा चाह जितने भी इस पर आसू बहायें, हम महसूस करते हैं कि वहा पर प्रशासन ने अपनी जिम्मेदारी को ठीक ढग से निभाया नही । जब इस बात की पहले से ही जानकारी हो रही थी कि कुछ लोग किसी प्रोसेशन का निकालने मे अवरोध उत्पन्न करेंगे, या कुछ लोग जबर्दस्ती प्रोसेशन निकालना चाहते हैं, और इससे तनाव की स्थिति उत्पन्न हो रही है, तो प्रशासन को उससे सख्ती से निपटना चाहिए था । लेकिन लगता है कि इसमे कुछ कमी रही है । जब इस पूरे मामले की जाच होगी, तो सब बाते सामने आ जायेगी ।

धर्म के नाम पर जो कुछ भी हो रहा है, वह वास्तव में धर्म की अवहेलना की जा रही है । जो लोग धर्म को सबसे कम समझते है, अथवा बिल्कुल ही नही समझते है, वही धर्म के नाम पर हिंसा करते हैं । धार्मिक कट्टरता अथवा धर्मांधता के कारण हिंसा करना धर्म पर एक भीषण अत्याचार है । ऐसे लोग धर्म का पालन नही करते हैं, बल्कि उसका शोषण करते है, और धर्म के साथ अधर्म करते हैं । हमें इन भावनाओ को अपने मनो में स्थान देना पडेगा, और उसका प्रचार करना पड़ेगा । केवल कुछ सियासी लाभ, राजनीतिक लाभ के लिए इधर-उधर जा कर एक दूसरे पर कीचड़ उछालने से देश में कभी साम्प्रदायिक सद्भाव नही हो सकता है, और जो दंगे आज हो रहे है, वे समाप्त नहीं हो सकते है ।

हममें से प्रत्येक व्यक्ति यह जानता है कि आम हिन्दू, आम मुसलमान और आम सिख तथा ईसाई सभी शान्तिप्रिय हैं, सभी एक दूसरे के साथ मिल कर रहना चाहते हैं । आज सर्वदीन नाम के एक व्यक्ति का स्टेटमेंट निकला है, जो तीस साल का एक नौजवान है मेरे जैसा । उसने दस करोड़ रुपये की सरकारी सम्पत्ति को अपनी

जान को हथेली पर रख कर रक्षा की । वह सरकारी सम्पत्ति एक हिन्दू के घर रखी हुई थी । जब भीड़ उसको डेस्ट्राय, बर्बाद, करने के लिए आया, तो उसने उन लोगों को रोका । वहां झगड़ा भी हुआ, मगर फिर भी उसने अपनी जिम्मेदारी को निभाया ।

ऐसे व्यक्ति के प्रति हम सब के मन में सम्मान होना चाहिए और ऐसे लोगों को सभी प्रकार से पुरस्कृत करना चाहिये और इनाम देना चाहिए, जो साम्प्रदायिक सद्भाव और एकता के लिए, सम्पत्ति को बर्बादी से बचाने के लिए, जन धन की रक्षा के लिए कुर्बानी देने के लिए सामने आते हैं । हमें ऐसे लोगों को अवश्य इनाम देना चाहिए और उनकी सराहना करनी चाहिए ।

जो कुछ भी वहां हुआ है, मैं विश्वास करता हूं कि सरकार उसकी जांच करेगी और दोषी लोगों को दंड देगा । मैं सुझाव के तौर पर कुछ बातें कहना चाहता हूं ।

जैसा कि मैंने सर्फुद्दीन के बारे में कहा है, जो लोग जन धन की रक्षा के लिए इस प्रकार का कार्य करते हैं उन्हें पुरस्कृत करना चाहिए ।

सभी वर्गों के प्रतिनिधियों की मिली जुली शांति समितियां बनानी चाहिए, जो साम्प्रदायिक सद्भाव, आपसी एकता और सौहार्द के वातावरण का निर्माण कर सकें ।

जहां पर भी इस तरह से कम्युनल रायट होता है और साम्प्रदायिक सद्भाव को तोड़ने की चेष्टा की जाती है, वहां सामूहिक जुर्माने की पद्धति लागू करनी चाहिए । अगर जरूरत हो, तो इसके लिए संसद् में कानून पास करना चाहिए ।

पुलिस फोर्स को रीआर्गनाइज करने की बहुत आवश्यकता है । जब कोई दंगा होता है, कोई इस तरह का आक्रमण होता है, कोई इस प्रकार का झगड़ा होता है, तो पुलिस के लोग भी उसमें इनवाल्व होते हैं, चाहे यू० पी० में पी०ए०सी० हो, बिहार में बिहार मिलिटरी पुलिस हो, हैदराबाद में भी ऐसा कोई संगठन होगा । इसलिए पुलिस फोर्स को रीआर्गनाइज किया जाय और माइनारिटीज के लोगों को उसमें अधिक से अधिक प्रतिनिधित्व दिया जाय ताकि उनकी रक्षा की जा सके ।

इस पूरे मामले की जांच कर के अपराधियों को कड़ा दंड देना चाहिये । अलीगढ़ में जो कुछ हुआ उसकी जांच हो चुकी है । लेकिन मुझे पता नहीं कि उसके बारे में क्या कार्यवाही की गई । जोरहाट में एक कांड हुआ—प्रधान मंत्री जी का हवाई जहाज गिर पड़ा । कहा गया था कि उसकी जांच होगी । मुझे पता नहीं चल पाया कि क्या उसकी जांच हुई और कौन लोग उसमें दोषी पाये गये । कहा जाता है कि उस एयरपोर्ट पर 7 बजे के बाद हवाई जहाज नहीं उतरना चाहिए । लेकिन वह प्रधान मंत्री जी का हवाई जहाज था । पंद्रह दिनों में उसकी जांच होनी चाहिए थी और अपराधियों को दंडित किया जाना चाहिए था । लेकिन ऐसा नहीं किया गया ।

कम्युनल रायट या दूसरी घटनाओं के बारे में जांच समितियां बन जाती हैं, मगर उनकी जांच की रिपोर्ट बहुत देर से आती है । इस लिए जो कोई भी सीरियस घटना हो, जमशेदपुर, अलीगढ या हैदराबाद का कांड हो या कोई ट्रेन कैजुअलिटी हो, उसके बारे में जो जांच समिति बनाई जाये, उसकी रिपोर्ट फौरन आनी चाहिए और उसके अनुसार कार्यवाही करनी चाहिये ।

पुलिस स्ट्रासिटीज की भी जांच होनी चाहिए । यह पता लगाना चाहिए कि क्या उसने कोई अत्याचार किये हैं । जांच के बाद पुलिस के जो लोग दोषी पाये जायें, उन्हें दंडित किया जाना चाहिए ।

अगर इन दंगों के पीछे कोई आर्थिक कारण हो, कोई अन्य कारण हो, या कोई लोकल प्राबलम हो, तो उसको डीप्ली स्टडी करना चाहिए और उसको दूर करने का ठोस प्रयास करना चाहिए । ऐसा नहीं होना चाहिए कि फायर ब्रिगेड की तरह, जब आग लगी, तो उसको बुझा दिया, और बाद में उसकी तरफ कोई ध्यान न दिया ।

जो एन्टी-सोशल एलिमेंट्स साम्प्रदायिक सद्भाव और साम्प्रदायिक एकता को तोड़ने की कोशिश करते हैं, हर जगह उनकी एक लिस्ट बननी चाहिए । जब कभी भी तनाव की स्थिति उत्पन्न हो, तो ऐसे लोगों को पहले गिरफ्तार कर लेना चाहिए । क्योंकि इसके लिए कानून है ।..... (व्यवधान) .उनकी जरूर गिरफ्तारी करनी चाहिए, वह चाहे आर०एस०एस० के हो, चाहे उनके दल के हो, किसी भी दल के हो, उनको सबको गिरफ्तार करना चाहिए । मैं इन्हीं शब्दों के साथ अपनी बात समाप्त करता हूं ।

श्री विजय कुमार मल्होत्रा (दक्षिण दिल्ली) . अध्यक्ष महोदय, जमशेदपुर में जो घटना हुई है वह बहुत ही शर्मनाक और बहुत ही हृदय विदारक है । इस घटना से मानवता लज्जित हुई है, इंसानियत बहुत नीचे गिरी है । मैं पूरे जोर के साथ इसकी निन्दा करना चाहता हूं और यह भी कहना चाहता हूं कि वहां पर मरने वाला हर इंसान एक हिन्दुस्तानी है, वहां पर जिसकी भी हत्या हुई है, जिसकी भी मौत हुई है वह एक हिन्दुस्तानी है और हिन्दुस्तानी का खून वहां पर गिरा है । मैं यह भी कहना चाहता हूं कि इस कांड से हमें जरूर इस बात को देखना चाहिये कि हिन्दुस्तान के अन्दर इस तरह की गलत बातें आगे न हों । इस कांड के अन्दर जो बातें सामने आई हैं उनसे मालूम पड़ता है कि एक प्रोसेशन को लेकर बात शुरू हुई । मैं इससे पूरी तरह से सहमत हूं कि ऐसे प्रोसेशन जिनसे साम्प्रदायिक

[श्री विजय कुमार मल्होत्रा]

दंगे हो सकें, उनके बारे में जरूर विचार करना चाहिए कि उनको निकलने दिया जाय या न निकलने दिया जाय । हालांकि यह बात सिद्ध हो चुकी है एक कोर्ट की जजमेंट से कि प्रोसेशन निकालना एक मौलिक अधिकार है । लेकिन जो प्रोसेशन या धार्मिक जुलूस आगे जा कर किसी जगह पर साम्प्रदायिक दंगे में परिवर्तित होता है उसके बारे में काफी देशव्यापी तौर पर विचार होना चाहिए ।

दिल्ली के अन्दर आप देखते हैं कि यहां पर रामनवमी का जुलूस हो या, रामलीला का जुलूस हो, वह सारी मस्जिदों के आगे से गुजरता है । इसी तरह हजरत पैगम्बर साहब का जन्म जिस दिन मनाया गया, उनके जुलूस का सारे मन्दिरों ने और गुरुद्वारों ने स्वागत किया । यहां पर उनके साथ मिल कर के प्यार और मोहब्बत के साथ यह सारी स्थिति चली । यह हालत सारे देश में क्यों नहीं हो सकती है ? जहां एक धर्म की मेजारिटी है वहां दूसरे धर्म का जुलूस ही नहीं निकल सकता है, यह स्थिति कोई अच्छी स्थिति नहीं है ।

मैं इस मौके पर यह भी कहना चाहता हूं कि पिछले अनेक दंगे हुए । भिवंडी में दंगा हुआ, सम्भल के अन्दर दंगा हुआ, अलीगढ़ के अन्दर दंगा हुआ, अहमदाबाद में हुआ और बड़े बड़े कमीशन बैठाए गए । उन कमीशन्स ने बड़ी बड़ी रिपोर्टें दीं । परन्तु आज तक एक भी रिपोर्ट के ऊपर पूरी तरह से अमल करने का काम नहीं हुआ । उन रिपोर्टों के मुताबिक यदि कार्यवाही की जाय तो शायद आगे दंगे होने की संभावना कम हो सकती है ।

परन्तु मैं इस मौके पर यह कहना चाहता हूं कि इन दंगों से सबक लेकर इनको आगे रोकने के बजाय वह इन दंगों का राजनैतिक लाभ उठाने की कोशिश कर रहे हैं । मुझे बड़ा आश्चर्य होता है, मेरी बहन किदवई । यहां पर कुछ कहा, वहां लोगों ने होम मिनिस्टर से भी यह कहा कि हमें किसी हिन्दू ने नहीं मारा, हमें पुलिस ने मारा और उसके पहले वह कहती हैं कि नहीं, इसमें आर० एस०एस० का हाथ है । अगर पुलिस ने मारा, किसी हिन्दू ने नहीं मारा तो आर०एस०एस० का हाथ उसमें कहां से आ सकता है ? कितना कांट्रेडिक्शन है उनकी बात में । परन्तु कुछ लोग हैं जिनको इस बात से खुशी होती है, अगर कहीं पर दंगे हों तो उनके मन के अन्दर, दिल के अन्दर मानो बड़ी खुशी की लहर दौड़ती है कि आ गया मौका, अब हम आर०एस०एस० को गाली दे सकते हैं । लोगों की लाशों के ऊपर सिद्धों की तरह बैठकर और सिद्धों की तरह नोंच नोंच कर खाने वाले लोग जो अपने राजनैतिक स्वार्थों की सिद्ध करने के लिए इन दंगों का राजनैतिक लाभ उठाना चाहते हैं, मेरा कहना है कि उनसे ज्यादा गिरा हुआ इंसान नहीं हो सकता जो बजाय इस बात के अन्दर जाने के कि दंगे कैसे रोके जायं, सिर्फ उसमें से राजनैतिक उल्लू सीधा करने की बात करते हैं । उन्होंने कहा कि हमेशा ही दंगों के अन्दर आर०एस०एस० का हाथ रहा है । अहमदाबाद के अन्दर दंगा हुआ । उन्होंने इसी तरह के चार्जेज लगाए और सारे चार्जेज के अन्दर इसी बात को दोहराया कि आर०एस०एस० का हाथ है । इसके बाद वहां कमीशन बैठा जिसके अन्दर जगमोहन रेड्डी थे, जिसके अन्दर जस्टिस अकबर थे और एक और जस्टिस, तीन जस्टिस उसके अन्दर थे और तीनों ने मिलकर यूनानिमस रिपोर्ट में कहा कि यह चार्ज बिल्कुल बेबुनियाद और बिल्कुल गलत है । इसके अन्दर किसी आर०एस० एस० का कोई हाथ नहीं था और न आर०एस० एस० की वहां पर जो मीटिंग हुई थी उसका कोई जिक्र उसमें आया । यही बात भिवंडी के बारे में कही गई । इसके बाद तीसरे कमीशन की रिपोर्ट में भी यही बात कही गई । परन्तु कोई मौका मिलना चाहिए ।

मैं इसके अन्दर के वाकयात का जिक्र नहीं करना चाहता, सिर्फ यही कहना चाहता हूं कि जमशेदपुर में उस दिन हुआ क्या । पहले दिन होम मिनिस्टर साहब का बयान था, वहां के चीफ मिनिस्टर का बयान आया था और उसके अन्दर जो डा० अखौरी और कालकानन्दन सिंह हैं वह किस पार्टी से ताल्लुक रखते हैं ? डा० अखौरी कांग्रेस पार्टी से ताल्लुक रखते हैं और कालकानन्दन सिंह जो हैं उनका ताल्लुक कम्यूनिस्ट पार्टी और कांग्रेस पार्टी से है । ये दोनों आदमी वहां पर जुलूस को जो आगे जा रहा था, उसको आगे जा कर रोक दिया जाय, इसकी कोशिश करते रहे और जिस जनता पार्टी के विधायक का जिक्र कर रहे हैं उसने बार बार लोगों से यह कहा है कि यहां पर जुलूस आगे बढ़ना चाहिए, कोई जरूरी नहीं है कि जो आदमी झंडे का संकल्प करता है वही झंडे का विसर्जन भी करे । झगड़ा इस बात पर हो रहा था कि हनुमान मन्दिर का जो पुजारी है उसने झंडे का संकल्प किया था और उसका विसर्जन उसको करना चाहिए था लेकिन बाद में उसे गिरफ्तार कर लिया गया और धार्मिक तौर पर वह विसर्जन नहीं कर सकता था । इसीलिए मांग उठाई गई कि पहले उसको रिहा किया जाए । परन्तु जनता विधायक ने कहा कि यह जरूरी नहीं है, उसको रिहा किए बिना जुलूस आगे ले जाया जाए । उसमें मुसलमान सदस्य भी शामिल थे जो उनके साथ जा रहे थे । परन्तु जुलूस को रोक दिया गया और जुलूस को रोकने के बाद मस्जिद के पास से उसके ऊपर पत्थर गिराए और उसके ऊपर बम गिरा । मैं यह कहना चाहता हूं कि बाद की जो घटनाएं हुई वह बहुत शर्मनाक और निन्दनीय हैं । किसी को भी किसी के ऊपर हाथ उठाने का कोई अधिकार नहीं है । परन्तु क्या यह सत्य नहीं है, यह कहते हैं कि वहां पर हिन्दुओं ने प्लान करके हत्याकाण्ड किया, वहां पर पहले दिन जो लोग घायल होकर अस्पताल में गए उनमें 56 में से 45 हिन्दू थे और बाकी बातों में पहले दिन 9 आदमी हिन्दू थे ? क्या

पहले दिन हिन्दुओं ने संकल्प करके हिन्दुओं की हत्या की और उसके बाद उन्होंने कोशिश की कि इस तरह की घटना की जाए । जिस तरह से बात को रखा जा रहा है, मैंने पहले कहा

(Interruptions)

MR SPEAKER You should not try to obstruct him from speaking Unless it is unparliamentary, I cannot intervene

SHRI SAUGATA ROY Sir, is it a communal propaganda?

MR SPEAKER Unless it is unparliamentary I cannot intervene

श्री विजय कुमार मल्होत्रा मैं कहना चाहता था कि जिस आदमी ने वहां पर अस्पताल का जाती [illegible] बात पर हमला किया

(Interruptions)

MR SPEAKER I think the hon Members will bear in mind that our idea is to see that the situation is cooled down You should not accentuate it either inside the House or outside or you should not say something which will accentuate the situation

श्री विजय कुमार मल्होत्रा मैं इसीलिए आपसे कह रहा हूं कि जिस किसी ने मुसलमान पर हाथ उठाया या जिसने एम्बुलेंस गाड़ी पर बम गिराया वह इनसान नहीं था, उसका बड़ा मैनान कोई हो नहीं सकता—उसका भी हम कन्डेम करना चाहते है लेकिन मैं यह कहना चाहता हूं कि जो तरीका है दुनिया भर में (व्यवधान) आप देखें कि कहीं भी कोई मर्डर होता है तो उसका मोटिव देखा जाता है कि किसका क्या मोटिव था । कौन लोग है जो हिन्दुस्तान में दंगा कराना चाहते है ? मैं जिम्मेदारी के साथ कहना चाहता हूं कि वहां पर कम्युनिस्ट पार्टी की जो मीटिंग हुई थी, वहां पर जमशेदपुर में सी०पी०एम० के जो लोग हैं, जो कांग्रेस पार्टी के लोग है और कांग्रेस (आई) के जो लोग हैं (व्यवधान)

MR SPEAKER You are denying him of his right to speak.

श्री विजय कुमार मल्होत्रा : तीनों की सजा क्या है ? कांग्रेस (आई) का एक ही तरीका है कि सारे देश में रायट्स हो जायें, खूनखराबा हो जाए तो बाद में किसी तरीके से वे वापिस आने की बात सोच सकते हैं । मैं होम मिनिस्टर साहब का सावधान करना चाहता हूं, इस साजिश को वे जरूर देखें कि वे लोग किस तरीके से सारे देश में आग फैलाना चाहते हैं । इतना ही नहीं, चाहे सिया मुस्लियों का झगड़ा हो जाए, हरिजन सवर्ण का झगड़ा हो जाए या और कोई दूसरा झगड़ा हो जाए, उसका राजनीतिक लाभ उठाने की कांग्रेस (आई) की चाल है—इस बात को भी देखना चाहिए । मैं अपोजीशन के लोगों से यह भी रिक्वेस्ट करना चाहता हूं कि यह जो इस तरह की कहावत फैल रही है कि हिन्दुस्तान में माइनारिटीज का कल्चरआम हो रहा है, माइनारिटीज का खत्म करने की कोशिश की जा रही है—यह भी एक प्री प्लान्ड बात है । इसके द्वारा वे सारी दुनिया में साबित करना चाहते हैं (व्यवधान) आप श्रीमती इंदिरा गांधी के समय के रायट्स और इस समय के रायटस की स्थिति को देखें । आप इस बात को भी देखें (व्यवधान)

MR SPEAKER I can only appeal, nothing more than that

I know rabid speeches are made on both sides

SHRI JYOTIRMOY BOSU You want this to be read by the international readership *(Interruptions)*

श्री विजय कुमार मल्होत्रा अध्यक्ष महोदय, होम मिनिस्टर साहब इस बात को भी देखें—क्या इस बात का ताल्लुक इससे तो नहीं है कि हमारे प्राइम मिनिस्टर बंगला देश जा रहे थे बंगला देश में उनकी बातचीत होने वाली थी इसलिये बंगला देश जाने से पहले कांग्रेस (आई) के लोगों ने इस तरह की बात की कि वहां पर दंगे हो जायें और प्राइम मिनिस्टर जिस मकसद से जा रहे हैं उसमें कोई रुकावट डाली जा सके ।

हमारे दोस्त जो कह रहे है, उनकी इस बात को छोड़ कर हमें यह देखना चाहिये कि दंगे रुके कैसे जा सकते हैं । मैं यह सुझाव देना चाहता हूं कि सरकार तमाम पार्टियों के लोगों को बैठा कर, उनकी नेशनल इन्टीग्रेशन कौन्सिल को रिवाइव करके, इस बात को देखा जाय और हिन्दुस्तान में एक नेशनल-मेन-स्ट्रीम में सबको लाने की कोशिश की जाय । चाहे जिन्ना की टू-नेशन-थ्योरी हो या इनकी मल्टी-नेशनल-थ्योरी हो—इनके बजाय सब लोगों को एक नेशन, एक राष्ट्र के आधार पर एक मेन-स्ट्रीम में लाने की कोशिश की जाय

(Interruptions) **

MR SPEAKER: Do not record.

SHRI AHSAN JAFRI (AHMEDABAD): On a point of order. The hon. Member has misquoted the Jagmohan Reddy Commission's report that the Commission has stated that these parties were there. On the countrary, it has been stated in the report that Jan Sangh workers had tried to fan the communal feelings during the days of riots... *(Interruptions)*.

MR SPEAKER: This is not a point of order, but a point of correction Under Direction 115, I will look into the matter I have not read the report

श्री मोहम्मद शफी कुरेशी (अनन्तनाग) स्पीकर साहब यह लोक सभा की बदकिस्मती रही है कि हर सेशन में हमें फिरकेवाराना फिसादात पर बहस करनी पडती है । यहां प्राइम मिनिस्टर ये है—हिन्दुस्तान की पार्लियामेंट कोई कल्चरल फोरम नही है और खुद प्राइम मिनिस्टर ने इस बात का एतराफ किया है कि आर0 एस0एस0 एक कल्चरल फोरम है, पोलिटीकल पार्टी नही है, लेकिन अब सुबूत देने की जरूरत नही है, ज्योंही यहां आर0एस0एस0 का नाम लिया जाता है—ये जो उसको कल्चरल आर्गेनिजेशन कहते है **(व्यवधान)** तो मुखालिफ मेम्बरान सामने खडे हो जाते है । क्या इससे बढ कर कोई और सबूत चाहिये कि आर0एस0एस0 पोलिटीकल आर्गेनिजेशन है और हिन्दुस्तान की पार्लियामेंट मे मौजद ये लोग है और हिन्दुस्तान मे जहर फैला रही है । इसके अन्दर और बाहर इनका यही काम है ।

मझे अफसोस है—कि विजय कुमार मल्होत्रा ने कहा—राष्ट्रीयकरण की वही थ्योरी मे सबको एक होना चाहिये—इसी थ्योरी ने हिन्दुस्तान को बरबाद किया है . **(व्यवधान)**..

एक विजय कुमार मल्होत्रा, जो लाहौर मे पैदा हुए, और एडवानी साहब जो कराची मे पैदा हुए, वह हिन्दुस्तान मे आ कर हिन्दुस्तानी बन सकते है, लेकिन जो बिहार का मजलूम बिहार में पैदा हुआ, जिसके आबा-इजदाद यहां ही पैदा हुए और मरे, उसको कहे कि वह मैकेण्डक्लास सिटिजन या शहरी है—यह इन्साफ नही है, यह जुल्म है । इसी किस्म के जहर ने हिन्दुस्तान की फिजा को खराब किया है । आपको तो मशकूर होना चाहिये कि हिन्दुस्तान की सर-जमी ने आपको पनाह दी, आप अपनी जान बचा कर पाकिस्तान से आये, देश को बचाने के लिये पाकिस्तान से नही आये थे.... **(व्यवधान)**. .

स्पीकर साहब, मुझे कहना तो बहुत कुछ है । लेकिन अब मैं एक अखबार के एडीटोरियल को पढ रहा था । शायद उसके पढने से मेरे भाषण का कुछ समझ आये । वह यह लिखता है—

"जमशेदपुर और नवाही इलाकों मे 104 अफराद मौत से हम आगोश हो चुके है । आखिर ये इसी धरती के लाल थे, जिनका खून बहा । इनका कुसूर था तो सिर्फ यह कि इन्होने इस सरजमी पर जन्म लिया । इनकी खता थी तो यह कि इनकी कोई खता न थी । आह, कौन बतायेगा कि इनमे से कितने पुलिस की गोलियो का निशाना बने, कितने फिसादियो की जारहयत का शिकार हुए । वह जो भी थे—हिन्दू थे, मसलमान थे, मगर आखिर इसी मुल्क के रहने वाले थे ।

इन्होने इस मुल्क का अपना समझा था । इस मुल्क के बनाने और सजाने मे इनका हाथ रहा होगा । इनके खुद या इनके आबाअजदाद ने इस मुल्क को आजाद कराने मे कुर्बानिया दी होगी । मगर बाहसरता महात्मा बुद्ध की जन्मभूमि पर इन्हे बेदर्दी से हलाक कर दिया गया । वह अदमतशद्दुद के सबसे बडे अलमबरदार की सरजमीन पर तशद्दुद का शिकार हो गये । जीवहत्या के मुखालिफ महावीर जी के जन्म-स्थान पर इनकी हत्या कर दी गई । जिस सरजमीन मे महात्मा गांधी ने अपनी अदमतशद्दुद पर मबनी पहली तहरीक का आगाज किया था, वहा तशद्दुद का वह मजाहिरा हुआ कि आसमान काप उठा होगा और धरती लरज गई होगी । जिस सरजमीन को आजाद कराने के लिए राजेन्द्र प्रसाद और अजीमुलहक ने, जगजीवन राम, श्रीकृष्ण सिन्हा, अली इमाम, डाक्टर सईद माहम्मद और अबुअल माहसिन, मौलाना मजाद, बिहारी ने शाना-ब-शाना जद्दो-जहद और कुर्बानिया दी थी, आजादी के बाद इस सरजमीन के सपूतो का आए दिन खून बहाया जा रहा है । जिस धरती को स्वर्ग बनाने के लिए जयप्रकाश ने आन्दोलन किया था और बगावत का आलम बुलन्द किया था, आज वहां पर बेगुनाहो को मारा जाता है । मैं समझता हूं कि अगर हम इस तरीके से वे जो फसादात होते है, इन पर गौर करें, तो शायद इसी नतीजे पर पहुच सकते है लेकिन अगर जजबात की रू में बह कर पोलीटीकल फायदा उठाने की कोशिश करे, तो मै समझता हू कि किसी नतीजे पर नही पहुंच सकते ।

कई माननीय सदस्य : आप क्या कर रहे है ?

**Not recorded.

चौ मोहम्मद शफी कुरेशी : मैं वाकयात बयान कर रहा हूं । जमशेदपुर में जो खूनी ड्रामा खेला गया, तमाम अखबारों ने जिनकी कटिंग मेरे पास मौजूद है, उन्होंने कहा है कि यह सोची समझी तरीका और साजिश के तहत किया गया है और इसमें काफी पहले से तैयारी थी । इसको फसाद का नाम देना ठीक नहीं होगा । मैं समझता हूं कि यह फसाद नहीं था बल्कि कत्ले-आम करने के लिए पहले से एक मनसूबा बनाया गया था ।

अब इसका जो तरीका है, इन फसादात को शुरू करने का जो तरीका है, आप यह देखेंगे कि यह बिल्कुल बदला नहीं है । कुछ रोज पहले आर०एस०एस० के सीनियर लोग वहां जाते हैं, कैम्प लगाते हैं, कालेजों में जा कर, इन्टीट्यूशन्स में जा कर, और कुछ दिनों के बाद जब जुलूस निकालना होता है, तो अमरार किया जाता है कि जुलूस जो है वह मस्जिद के करीब से निकले और मस्जिद में ही फसाद को इब्तदा की जाए । मैं पूछना चाहता हूं कि जब 20,000 लोगों का जुलूस निकलता है या 10,000 लोगों का जुलूस निकलता है, तो क्या वे बेवकूफ लोग हैं, मस्जिद में जो 200 या 100 आदमी हैं वे क्या अपने को हलाक करने के लिए इतने बड़े जुलूस पर हमला कर सकते हैं ? यह नामुमकिन है लेकिन मस्जिद एक ऐसी जगह है, जिसको ही फसाद का निशाना बनाया जाता है और बिल्कुल यही पैटर्न या तरीका हर जगह, जहां पर फसादात हुए हैं, अपनाया गया है और इसी पैटर्न को दोहराया गया है । जमशेदपुर में जो कुछ हुआ है, उसके बारे में जो कुछ अखबारों में आया है, वह मैं बता सकता हूं । ये अखबार मेरे पास हैं । इसमें लिखा है :

"... Members of Parliament described the holocaust in the steel city, was pre-planned. The outrage followed a RSS camp which was organised in a local college in the teeth of opposition by the teachers and students. The RSS-dominated Central Akhara Samiti distributed provocative leaflets and incited communal passions with total impunity. A Janata MLA .." —it has been admitted by the hon. Home Minister.

SHRI KANWAR LAL GUPTA: Which is that newspaper?

SHRI MOHD. SHAFI QURESHI: It is the editorial in *'Patriot'*. It says further:

"...A Janata MLA and RSS leader stopped the Ram-navami procession in front of a mosque and made inflammatory speeches...."

यहां पर यह देखने की बात है कि जुलूस को रोका जाता है, जनता पार्टी का, आर०एस०एस० का एक एम०एल०ए० जुलूस को रोकता है और मस्जिद के करीब रोकता है और मस्जिद से जब जुलूस आगे को जाता है, तब शोर किया जाता है कि एक बम फटा है और मिनटों में ही निहत्थे, मासूम और बेगुनाहों को लूटा जाता है, कत्ल किया जाता है । तो क्या यह सोची समझी कार्यवाही नहीं है ? मैं अपनी पार्टी की तरफ से इस बात का साफ एलान करना चाहता हूं कि हम इस फसाद के लिए आर०एस०एस० को जिम्मेवार ठहराते हैं और आर० एस० एस० को तो आजकल बदकिस्मती से अले अहकाम मिला है क्योंकि वे हुकूमत का साथ देते हैं । मैं पूछना चाहता हूं कि अब वक्त आ चुका है कि मौजूदा जनता सरकार इस बात पर गौर करे कि अगर वह फिरकादाराना इत्तहाद इस मुल्क में लाना चाहती है, तो क्या वह उसे आर०एस०एस० को साथ ले कर ला सकते हैं । आज सबसे बड़ी मुश्किल हो गयी है कि अक्लियत में, माइनोरिटीज में एक खौफ, दहशत और बेयकीनी पैदा हो गयी है और ये चीजें तब तक दूर नहीं हो सकती जब तक कि हुकूमत में आर०एस०एस० हिस्सेदार जमात है । मैं यह साफ कह देना चाहता हूं कि आर०एस०एस० एक पोलिटिकल जमात है और वह हिन्दुस्तान के हर हिस्से में मौजूद है । जब तक ऐसी जमात हुकूमत में रहेगी तब तक ऐसे झगड़े होते रहेंगे ।

अखबार "हिन्दू" ने इस झगड़े को मनसूबाबन्द और साजशी कहा है । यह सारी चीज प्रीप्लान्ड थी । आप हिन्दुस्तान टाइम्स, स्टेटसमेन, पेट्रियट, किसी भी अखबार को देख लीजिए, सभी यह कहते हैं कि फसादात हो रहे हैं पूरी तैयारी के साथ, पूरी साजिश के साथ वहां किये गए जिसका कि नतीजा आज हमारे सामने है । खतरनाक नतीजा एक मेम्बर मिस्टर मलहोत्रा ने बयान में यह कह दिया कि चूंकि वजीरेआजम बंगलादेश जा रहे थे, इसलिए उनके मिशन को नाकाम कराने के लिए यह सब खेल खेला गया । इससे बढ़कर आर०एस०एस० को जहनियत का सबूत और क्या हो सकता है ? मैं अफसोस करता हूं आर०एस०एस० की जहनियत पर । वह अगर यह कहते कि मोरारजी देसाई बंगलादेश के साथ तिजारती कारोबार बढ़ाने के सिलसिले में आर०एस०एस० की यह तजवीज साथ ले जाते कि और चीजों के अलावा अब हिन्दुस्तान से लाखों और हड्डियों को सस्ते दामों में खरीदा जा सकता है तो वह शायद सच बोलते । यहां पर आदमी की जान सस्ते में मिल सकती है । इसकी मिसाल आपको जमशेदपुर और अलीगढ़ में देखने को

[श्री मोहम्मद शफी कुरैशी]

मिल चुकी है । इस तरह की बातें करके ये लोग हिन्दुस्तान को तौहीन करते हैं । आप हिन्दुस्तान के वकार को नीचे गिराते हैं । जो कुछ जमशेदपुर में हुआ उससे सारे हिन्दुस्तानियों का सिर शर्म से झुक गया है । हम उस जहनियत के खिलाफ हैं जो जहनियत किसी मुल्क में आग लगाती है, चाहे वह जहनियत किसी भी फिरके से ताल्लुक रखती हो ।

अध्यक्ष महोदय, आप देखेंगे कि जमशेदपुर में घरों को लूटा गया, लोगों को मारा गया । वहां मुसलमानों को मारा गया । बहुत से लोगों को अपनी जगह छोड़ कर दूसरी जगह पनाह लेने पर मजबूर किया गया । जब दूसरी जगह लोग पनाह लेने के लिए गये तो जो एक कनवाय बनाया गया था, उसमें एक वैन गाड़ी थी, जिसमें छोटे छोटे बच्चे और औरतें बैठी हुई थीं । उस वैन का ड्राइवर आर० एस० एस० से ताल्लुक रखता है, उसने उस वैन को इस कनवाय से निकाल कर और सड़क पर लाया और खुद भाग गया । उसमें 50 से ज्यादा मुसलमान बच्चे मारे गये । इसको बम से उड़ा दिया गया । यह जुल्म इन जालमों ने किया । जब तक हम सब लोग इन जालिमों के खिलाफ एकजुट हो कर उनका मुकाबला नहीं करेंगे तब तक हिन्दुस्तान से यह चीज खत्म नहीं हो सकती है और न अमन रह सकता है ।

शफीउल्लाह नाम का स्टील मिल में मजदूर था । जिसका कोई कसूर नहीं था । वह यह भी नहीं जानता था कि कुछ दिन पहले आर० एस० एस० के लोगों ने आकर पाम्फ्लेट निकाला था कि अब वक्त आ चुका है, कुछ फिरकों से बदला लेने का । उसे और उसकी बीवी को जला दिया गया । उसके पांच छोटी छोटी मासूम लड़कियां थीं जिनमें से दो नौजवान थीं । उनके साथ जिनाबालजबर किया गया और तीन लड़कियां अभी तक लापता हैं । अगर इस किस्म के वाकयात इस मुल्क में होते रहे तो अकलीयतें क्या आप से कोई तवक्को रख सकती हैं ?

जब बिहार जल रहा था तो हिन्दुस्तान के वजीरेआजम एसीफन्ट पोलो देख रहे थे । तीन दिन के बाद हिन्दुस्तान के होम मिनिस्टर वहां जाते हैं, वापस आते हैं, फिर जाते हैं । लेकिन बेबसी का आलम उनके सामने था । श्री कर्पूरी ठाकुर जो वहां के चीफ मिनिस्टर हैं, उनको हटाने के लिए, उनके खिलाफ साजिस करने के लिए पहले से ही आर०एस०एस० का यह निशाना था । आर०एस०एस० जानता था कि जब तक यह खूनी ड्रामा नहीं खेला जाएगा तब तक उनको नहीं हटाया जा सकेगा । उनको कमजोर नहीं किया जा सकेगा । हालांकि चीफ मिनिस्टर वहां मौका पर थे क्योंकि उनके पास अथारिटी नहीं थी वे बेबस कर दिये गए थे । ऐसी सूरत में जब हम इन सारे वाकयात का मुतालबा करते हैं तो यह नतीजा सामने आता है कि यह एक सोची-समझी कतले आम वक्त बनाई स्कीम थी जिसके तहत जमशेदपुर में यह खूनी ड्रामा खेला गया ।

जनता पार्टी के एक जिम्मेवार मेम्बर श्री मधु लिमये जिनकी बात की हम बहुत कद्र करते हैं, वे कहते हैं कि इस में आर०एस०एस० का हाथ था, आर० एस०एस० ने ये दंगे करवाये । श्री फजलुर रहमान जो एक मिनिस्टर हैं, उन्होंने कहा कि अगर हिन्दुस्तान का यही होम मिनिस्टर है तो हिन्दुस्तान को खुदा बचाये । उन्होंने भी कहा कि ये फसादात आर०एस० एस० ने करवाये । हमारे पास सबूत मौजूद है । मेरे पास ऐसे लोगों के नाम मौजूद हैं जिन्होंने अपनी आंखों से देखा कि कौन-कौन आर०एस०एस० के जल्लाद और बड़े बड़े कातिल जलूस ले कर के मुसलमानों का कत्लआम करवाने जा रहे थे । अगर नाम चाहिये तो मेरे पास नाम हैं और मैं दे सकता हूं । श्री परमेश्वर, एम एल सी, राम अवतार सिंह सांबिक एम एल ए, कामरेड जे बी सिंह, कामरेड नारायण जगन्नाथ शास्त्री, कामरेड...(व्यवधान) आर एस एस के वहां पर थे---

श्री कंवर लाल गुप्त : गलती हो गई है ।

श्री मोहम्मद शफी कुरैशी : देखना होगा कि किस स्कीम के तहत इन गुंडों लफंगों और बदमाश लोगों ने इकट्ठे हो कर मुसलमानों को उजाड़ दिया है । 45000 से ज्यादा लोग इस वक्त उजड़ चुके हैं । जो लोग दस तारीख को अपने अपने घरों में अपने अपने बाल बच्चों के साथ शान्ति से रह रहे थे वह अठारह तारीख से अपने बाल बच्चों के साथ नहीं है, नीचे उनके खुदा की जमीन है और ऊपर खुदा का आसमान है, और उनके पास अपना सिर ढकने के लिए जगह नहीं है । अभी तक मालूम नहीं है कि सरकार ने उनके लिए क्या किया है, उनको बसाने के लिए क्या काम किया है । सब से बड़ी बात यह है कि अकलीयतों में एतमाद दिन ब दिन मौजूदा सरकार पर खत्म हो रहा है । एक रांची नहीं, एक जमशेदपुर नहीं बल्कि मुसीबत तो यह है इस किस्म के और भी जमशेदपुर और रांची दुहराये जाएंगे । इस किस्म का खूनी ड्रामा और भी जगहों पर खेला जाए । मैं वजीरे आजम से अपील करना चाहता हूं, डिप्टी प्राइम मिनिस्टर साहब बैठे हैं, चौ० चरण सिंह, उन से कहना चाहता हूं कि वक्त आ चुका है और वह खामोश बैठ नहीं रह सकते हैं, सैलाब सिर के ऊपर से जा चुका है और तारीख आपको गुनहगार ठहराएगी क्योंकि आप जालिमों के खिलाफ और मजलूमों के हक में आवाज नहीं उठाते हैं, कातिलों को कत्ल हुए देखते हैं लेकिन कुछ आवाज नहीं उठाते हैं । जहां तक हमारी जमायत का ताल्लुक है हम इन जालिमों के खिलाफ लड़ते रहे हैं और लड़ते रहेंगे हमारी बुनियादी पालिसी है कि हिन्दुस्तान काश्मीर से कन्याकुमारी तक तभी एक रह सकता है जबकि तमाम मजहब, तमाम दीन, तमाम अकीदों को मानने वालों को बराबरी के हक मिलें और आर एस एस को

سر نکال رہا ہے، زہر پھیلا رہا ہے جب تک اسکا خاتمہ نہیں کیا جائیگا تب تک اقلیت اپنے آپ کو محفوظ نہیں سمجھیگی۔

جمشیدپور میں جو کچھ ہوا ہے اسسے ہمیں یہ سبق سیکھنا ہوگا کہ جہاں جہاں پر بھی یہ فرقہ-وارانہ جماعتیں ہیں اور جنگی تیاریاں کر رہے ہیں ان پر پابندی لگائی جائے۔ علیگڑھ کے دنگوں پر ہوئی بحث کے وقت بھی میں نے یہی کہا تھا اور وزیر اعظم بھی مان گئے تھے کہ یہ شاخائیں ہو رہی ہیں، وہاں جو ڈنڈے چلانا، چھری چلانا اور تلوار چلانا سکھایا جا رہا ہے انہیں روکا جائے یہ چین اور پاکستان کے خلاف کام نہیں دے سکتی ہے ان ممالک کے پاس توپیں ہے، ہوائی جہاز ہے۔ یہ سب تیاریاں اندرونی طور پر کی جا رہی ہے تاکہ انکو موقعہ ملے اقلیت کو مارنے کا۔ اگر یہ ٹریننگ اسی طرح سے چلتی رہی تو اقلیت کو تحفظ کی ضمانت کون دیگا؟ جب تک گورنمنٹ اس بات پر صاف نہیں ہوگی اور اگر وہ کم سے کم آر۰ایس۰ایس۰ کو خلاف قانونی قرار نہیں دیتی۔ تو یہ جو آر۰ایس۰ایس۰ اپنی طاقت دکھانا چاہتا ہے نکر دھاری بن کر، نکر پہن کر، تلوار اور ڈنڈے ہاتھ میں لے کر جب تک اس طرح کی چیز پر روک نہیں لگائی جائیگی تب تک ملک میں پریشانی رہیگی اور جب تک ملک میں ایسی فضا پیدا نہیں ہوتی ہے جس میں اقلیتیں محفوظ اپنے آپ کو سمجھیں تب تک ڈیموکریسی کا کوئی مستقبل نہیں ہے۔ جمہوریت کا سب سے بڑا ٹیسٹ یہ ہے کہ ملک میں جو اقلیتیں ہے، مائنوریٹیز ہے وہ اپنے آپ کو کس حد تک محفوظ سمجھتی ہے۔ اگر ان ملک میں مائنوریٹیز اپنے آپ کو محفوظ نہیں سمجھتی ہیں تو اکثریت کو سوچنا ہوگا کہ ان کی حفاظت کیسے کی جائے، ان میں اعتماد کیسے بھرا جائے، بھروسا اور اعتماد کس طرح سے ان میں پیدا کیا جائے۔ یہ کام اس سرکار کا ہے۔ آج اس سرکار کی کریڈیبلیٹی پوری نہیں ہے اور تب تک نہیں ہو سکتی ہے جب تک آر۰ایس۰ایس۰ کا زہر اسکے ساتھ لگا ہوا ہے۔ اس زہر سے آپکو امرت کو الگ کرنا ہوگا۔ زہر سے جب آپ امرت کو الگ کریں تبھی ملک میں امن اور سلامتی قائم ہو سکتی ہے۔

[شری محمد شفی قریشی

(اردو نائک) : سپیکر صاحب، یہ لوگ سبھا کی بد نسبتی رہی ہے کہ ہر سیشن میں ہمیں فرقہ-وارانہ فسادات پر بحث کرنی پڑتی ہے۔ بہار، پرائم منسٹر بیٹھے ہیں۔ ہندوستان کی پارلیمنٹ کوئی کانچرل فورم نہیں ہے۔ اور خود پرائم منسٹر نے اس بات کا اعتراف کیا ہے کہ آر۔ ایس۔ ایس ایک کلچرل فورم ہے پالیٹیکل پارٹی نہیں ہے۔ لیکن اب ثبوت دینے کی ضرورت نہیں ہے جونہی یہاں آر۔ ایس۔ ایس کا نام لیا جاتا ہے یہ جو اس کو کلچرل آرگنائزیشن کہتے ہیں تو مخالف ممبران سامنے کھڑے ہو جاتے ہیں کیا اس سے بڑھ کر کوئی اور ثبوت چاہئے کہ آر۔ ایس۔ ایس پالیٹیکل آرگنائزیشن ہے اور ہندوستان کی پارلیمنٹ میں موجود یہ لوگ ہیں اور ہندوستان میں زہر پھیلا رہے ہے۔ ایوان کے اندر اور باہر انکا یہی کام ہے۔

مجھے افسوس ہے وجے کمار ملہوترا نے کہا راشٹریہ کرن کی وجہ تھوڑی سے سب کو ایک ہونا چاہئے۔ اس تھوڑی نے ہندوستان کو برباد کیا ہے۔ اب وجے کمار ملہوترا جو لاہور میں پیدا ہوئے۔ اور ایڈوانی صاحب جو کراچی میں پیدا ہوئے وہ ہندوستان میں آ کر ہندوستانی بن سکتے ہیں لیکن جو بہار کا مسلمان بہار میں پیدا ہوا جس کے ابا اور اجداد یہاں ہی پیدا ہوئے اور مرے۔ اس کو کہیں کہ وہ سیکنڈ کلاس سیٹزن یا شہری ہے۔ یہ انصاف نہیں ہے۔ یہ ظلم ہے۔ اس قسم کے زہر نے ہندوستان کی فضا کو خراب کیا ہے۔ آپ کو

کی سر زمین پر تشدد کا شکار ہو گئے - جو ہتھیار کے مخالف مہاویر جی کے جنم استھان پر ان کی ہتیا کر دی گئی- جس سر زمین سے مہاتما گاندھی نے اپنی عدم تشدد پر اپنی پہلی تقریر کا آغاز کیا تھا - وہاں تشدد کا وہ مظاہرہ ہوا کہ آسمان کانپ اٹھا ہوگا اور دھرتی لرز گئی ہوگی - جس سر زمین کو آزاد کرانے کے لئے راجندر پرشاد اور مظہر الحق ے - جگجیون رام - شری کشن سنہا- علی امام ڈاکٹر سعید محمد اور ابوالمحاسن - مولانا شجاعت بہاری نے شانہ بشانہ جد و جہد اور قربانیاں دی تھیں - آزادی کے بعد اس سرزمین کے سپوتوں کا آئے دن خون بہایا جا رہا ہے - جس دھرتی کو سورگ بنانے کے لئے جے پرکاش نے آندولن کیا تھا - اور بغاوت کا علم بلند کیا تھا - آج وہاں پر بے گناہوں کو مارا جاتا ہے - میں سمجھتا ہوں کہ اگر ہم اس طریقے سے یہ جو فسادات ہوتے ہیں ان پر غور کریں تو شاید کسی نتیجے پر پہنچ سکتے ہیں لیکن اگر جزبات کی رو میں بہہ کر پالیٹیکل فائدہ اٹھانے کی کوشش کریں تو میں سمجھتا ہوں کہ کسی نتیجے پر نہیں پہنچ سکتے -

کانتی مانیہ سنہا : آپ کیا کہنے رہے ہیں -

[شری محمد شفی قریشی]

تو مشکور ہونا چاہئے - کہ ہندوستان کی سر زمین نے آپ کو پناہ دی : آپ اپنی جان بچا کر پاکستان سے آئے - دیش کو بچانے کے لئے پاکستان سے نہیں آئے تھے سپیکر صاحب مجھے کہنا تو بہت کچھ ہے - لیکن اب میں ایک اخبار کے ایڈیٹوریل کو پڑھ رہا تھا - شاید اس کے پڑھنے سے میرے بھائیوں کو کچھ سمجھ آئے وہ یہ لکھتا ہے —

جمشید پور اور نواحی علاقوں میں ۱۵۴ اشخاص موت کے ہمآغوش ہو چکے ہیں - آخر یہ اسی دھرتی کے لال تھے - جن کا خون بہا - ان کا تصور تھا تو صرف یہ کہ انہوں نے اس سر زمین پر جنم لیا - ان کی خطا تھی تو یہ کہ ان کی کوئی خطا نہ تھی - آہ کون بتائے گا کہ ان میں سے کتنے پولیس کی گولیوں کا نشانہ بنے - فسادات کی جارحیت کا شکار ہوئے وہ جو بھی تھے ہندو تھے یا مسلمان تھے - مگر آخر اسی ملک کے رہنے والے تھے - انہوں نے اس ملک کو اپنا سمجھا تھا - اس ملک کے بنانے اور سنوارنے میں ان کا ہاتھ رہا ہوگا - انہوں نے خود یا ان کے باپ دادوں نے اس ملک کو آزاد کرانے میں قربانیاں دی ہونگی - مگر مہاتما بدھ کی جنم بھومی پر انہیں بے دردی سے ہلاک کر دیا گیا وہ عدم تشدد کے سب سے بڑے علمبردار

شری محمد شفی قریشی : میں
واقعات بیان کر رہا ہوں - جمشیدپور
میں جو خونی ڈراما کھیلا گیا - تمام
اخباروں نے جن کی کٹنگز میرے
پاس ہیں - انہوں نے کہا ہے کہ یہ
سوچی سمجھی تحریک اور سازش کے
تحت کیا گیا ہے - اور اس میں
کافی پہلے سے تیاری تھی - اس کو
فساد کا نام دینا ٹھیک نہیں ہوگا -
میں سمجھتا ہوں کہ یہ فساد نہیں
تھا - بلکہ قتل عام کرنے کے لئے پہلے
سے ایک منصوبہ بنایا گیا تھا -

اب اس کا جو پیٹرن یا طریقہ
ہے - ان فسادات کو شروع کرنے کا جو
طریقہ ہے - آپ یہ دیکھیں گے کہ
یہ بالکل بدلا نہیں ہے - کچھ روز
پہلے آر - ایس - ایس - کے سمابھر
لوگ وہاں جاتے ہیں - کیمپ لگاتے
ہیں - کالجوں میں جا کر -
یونیورسٹیوں میں جا کر اور کچھ
دنوں کے بعد جب جلوس نکالا ہوتا
ہے - تو اصرار کیا جاتا ہے کہ جلوس
جو ہے وہ مسجد کے قریب سے نکلے -
اور مسجد سے ہی فساد کی ابتدا
کی جائے - میں پوچھنا چاہتا ہوں
کہ جب بیس ہزار لوگوں کا جلوس
نکلتا ہے یا دس ہزار لوگوں کا جلوس
نکلتا ہے - تو کیا وہ بے وقوف لوگ
ہوں - مسجد میں ۲۰۰ یا ۴۰۰
آدمی ہوں وہ کیا اپنے کو ہلاک کرنے
کے لئے اتنے بڑے جلوس پر حملہ کر
سکتے ہیں - یہ ناممکن ہے - لیکن
مسجد ایک ایسی جگہ ہے جس کو
ہی فساد کا نشانہ بنایا جاتا ہے -
اور بالکل یہی پیٹرن یا طریقہ ہر
جگہ جہاں پر فسادات ہوئے ہیں -
اپنایا گیا ہے - اور اسی پیٹرن کو
دہرایا گیا ہے - جمشید پور میں جو
کچھ ہوا ہے - اس کے بارے میں جو
کچھ اخباروں میں آیا ہے - وہ میں
پڑھ سکتا ہوں - یہ اخبار میرے پاس
ہیں - اس میں لکھا ہے -

" Members of Parliament described the holocaust in the steel city, was preplanned. The outrage followed a RSS camp which was organised in a local college in the teeth of opposition by the teachers and students The RSS-dominated Central Akhara Samiti distributed provocative leaflets and incited communal passions with total impunity. A Janata MLA.....

It has been admitted by the Hon. Home Minister.

SHRI KANWAR LAL GUPTA: Which is that newspaper?

SHRI MOHD. SHAFI QURESHI It is the editorial in Patriot. It says further

" . A Janata MLA and RSS leader stopped the Ram Navami Procession in front of mosque and made inflammatory speeches.

یہاں پر یہ دیکھنے کی بات ہے
کہ جلوس کو روکا جاتا ہے - جنتا پارٹی
کا - آر - ایس - ایس کا ایک
ایم - ایل - اے - جلوس کو روکتا ہے -

[شری محمد شفی قریشی]

میں رہے گی - تب تک ایسے جھگڑے
ہوتے رہینگے - اخبار دہندو، نے
اس جھگڑے کو منصوبہ بند اور سازش
کہا ہے - آپ ہندوستان ٹائمز -
سٹیٹسمین، پیٹریاٹ - کسی بھی
اخبار کو دیکھ لیجئے - سبھی یہ
کہتے ہیں کہ فسادات جو ہوئے وہ پوری
تیاری کے ساتھ پوری سازش کے ساتھ
وہاں کئے گئے - جس کا نتیجہ آج
ہمارے سامنے ہے - ہیرتناک نتیجہ
ایک ممبر مسٹر ملہوترہ نے یہاں یہ
کہہ دیا کہ چونکہ وزیر اعظم بنگلہ دیش
جا رہے تھے اس لئے ان کے مشن کو
ناکام کرانے کے لئے یہ سب کھیل
کھیلا گیا - اس سے بڑھ کر آر - ایس-
ایس - کو ذہنیت کا ثبوت اور کیا
ہو سکتا ہے - میں افسوس کرتا ہوں
آر - ایس - ایس - کی ذہنیت پر
وہ اگر یہ کہتے کہ مرار جی تیسائی
بنگلہ دیش کے ساتھ تجارتی کاروبار
بڑھانے کے سلسلہ میں آر - ایس -
ایس - کی یہ تجویز ساتھ لے جاتے
کہ اور چیزوں کے علاوہ اب ہندوستان
سے لاشوں اور ہڈیوں کے ڈھانچوں کو
سستے داموں خریدا جا سکتا ہے تو وہ
شاید سچ بیان ہوتے یہاں پر آدمی کی
جان سستے میں مل سکتی ہے -
اس کی مثال آپ کو جمشید پور اور
علی گڑھ میں دیکھنے کو مل گئی
ہے - اس طرح کی باتیں کرکے یہ لوگ
ہندوستان کی توہین کرتے ہیں - آپ
اور مسجد کے قریب روکتا ہے - اور
مسجد سے جب جلوس آگے کو جاتا
ہے تب شور کیا جاتا ہے کہ ایک بم
پھٹا ہے اور مسلموں میں نہتے معصوم
اور بے گناہوں کو لوٹا جاتا ہے - قتل
کیا جاتا ہے - تو کیا یہ سوچی سمجھی
کارروائی نہیں ہے - میں اپنی پارٹی
کی طرف سے ایک بات کا صاف اعلان
کرنا چاہتا ہوں - کہ اس فساد کے
لئے آر - ایس - ایس - کو ذمے دار
ٹھہراتے ہیں - اور آر - ایس - ایس -
کو تو آج کل بدقسمتی سے اعلے احکام
ملا ہے - کیونکہ وہ حکومت کا ساتھ
دیتے ہیں - میں پوچھنا چاہتا ہوں
کہ اب وقت آچکا ہے کہ موجودہ جنتا
سرکار اس بات پر غور کرے کہ اگر وہ
فرقہ دارانہ اتحاد اس ملک میں لانا
چاہتے ہیں تو کیا وہ اسے آر - ایس-
ایس - کو ساتھ لے کر لا سکتے ہیں-
آج سب سے بڑی مشکل ہو گئی ہے
کہ اقلیت میں - مائنوریٹیز میں ایک
خوف، دہشت اور بے چینی پیدا ہوگئی
ہے - اور یہ چیزیں تب تک دور
نہیں ہو سکتیں جب تک کہ حکومت
میں آر - ایس - ایس - حصہ دار
جماعت ہے - میں یہ صاف کہدینا
چاہتا ہوں کہ آر - ایس - ایس -
ایک پالمٹیکل جماعت ہے اور یہ
ہندوستان کے ہر حصے میں موجود
ہے - جب تک ایسی جماعت حکومت

مزدور تھا - جس کا کوئی قصور نہیں تھا - وہ یہ بھی نہیں جانتا تھا کہ کچھ دن پہلے آر - ایس - ایس - کے لوگوں نے آکر پوسٹر نکالا تھا کہ اب وقت آچکا ہے کچھ فرقوں سے بدلا لینے کا اُسے اور اس کی بیوی کو جلا دیا گیا - اس کے پانچ چھوٹی چھوٹی معصوم لڑکیاں تھیں جن میں سے دو نوجوان تھیں - ان کے ساتھ زنابالجبر کیا گیا - اور تین لڑکیاں اب تک لا پتہ ہیں - اگر اس قسم کے واقعات اس ملک میں ہوتے رہے تو اقلیتیں کیا آپ سے توقع رکھ سکتی ہیں - جب بہار جل رہا تھا تو ہندوستان کے وزیر اعظم ایلیفینٹ پولو دیکھ رہے تھے - تین دن کے بعد ہندوستان کے ہوم منسٹر وہاں جاتے ہیں - واپس آتے ہیں پھر جاتے ہیں لیکن بےبسی کا عالم ان کے سامنے تھا - شری کھوری تھاکر جو وہاں کے چیف منسٹر ہیں ان کو ہٹانے کے لئے ان کے خلاف سازش کرنے کے لئے پہلے سے ہی آر - ایس - ایس - کا یہ نشانہ تھا - آر - ایس - ایس - جانتا تھا کہ جب تک یہ خونی ڈراما نہیں کھیلا جائیگا تب تک ان کو نہیں ہٹایا جا سکے گا - ان کو کمزور نہیں کیا جا سکے ؟ - حالانکہ چیف منسٹر وہاں موقع پر تھے - کیونکہ ان کے پاس اتھارٹی نہیں تھی - وہ بے بس کرائے گئے تھے - ایسی صورت میں جب ہم ان سارے ہندوستان کے وقار کو نیچے گراتے ہیں جو کچھ جمشید پور میں ہوا اس سے سارے ہندوستانیوں کا سر شرم سے جھک گیا ہے - ہم اس ذہنیت کے خلاف ہیں جو ذہنیت کسی ملک میں آگ لگاتی ہے - چاہے وہ ذہنیت کسی بھی فرقے سے تعلق رکھتی ہو -

ادھیکھ مہودے آپ دیکھیں گے کہ جمشید پور میں گھروں کو لوٹا گیا - لوگوں کو مارا گیا - وہاں مسلمانوں کو مارا گیا - بہت سے لوگوں کو اپنی جگہ چھوڑ چھوڑ کر دوسری جگہ پناہ لینے پر مجبور کیا گیا - جب دوسری جگہ لوگ پناہ لینے کے لئے گئے تو جو ایک کلوڑ کا گودام بنایا گیا تھا - اس میں ایک وین گاڑی تھی جس میں چھوٹے چھوٹے بچے اور عورتیں بیٹھی ہوئی تھیں - اس وین کا ڈرائیور آر - ایس - ایس - سے تعلق رکھتا ہے - اس نے اس وین کو اس کانوائے سے نکال کر اور سڑک پر بلایا اور خود بھاگ گیا - اس میں پچاس سے زیادہ مسلمان بچے مارے گئے - اس کو ہم سے اُڑا دیا گیا - یہ ظلم ان ظالموں نے کیا - جب تک ہم سب لوگ ان ظالموں کے خلاف ایک گٹ ہو کر ان کا مقابلہ نہیں کرینگے - تب تک ہندوستان سے یہ چیز ختم نہیں ہو سکتی - اور نہ امن رہ سکتا ہے شیخ اللہ نام سٹیل میل میں

شری کنور لال گوت : غلطی ہو گئی ہے -

شری محمد شفی قریشی : دیکھنا ہوگا کہ اس سکوم کے تحت ان غنڈوں لفنگوں اور بدمعاش لوگوں نے اکٹھے ہوکر مسلمانوں کو اُجاڑ دیا ہے - ۳۵ ہزار سے زیادہ لوگ اس وقت اُجڑ چکے ہیں - جو لوگ دس تاریخ کو اپنے گھروں میں اپنے اپنے بال بچوں کے ساتھ شانتی سے رہ رہے تھے - اور ۱۸ تاریخ کو وہ اپنے بال بچوں کے ساتھ نہیں ہیں - بچے ان کے خدا کی زمین ہے اور وہ خدا کا آسمان ہے - اور ان کے پاس اپنا سر ڈھکنے کے لئے چھت نہیں ہے - ابھی تک معلوم نہیں ہے کہ سرکار نے ان کے لئے کیا کیا ہے - ان کو بسانے کے لئے کیا کام کیا ہے - سب سے بڑی بات یہ ہے کہ اقلیتوں کا اعتماد دن بدن موجودہ سرکار پر ختم ہو رہا ہے - ایک رانچی نہیں ایک جمشید پور نہیں بلکہ صوبہ یہ ہے اس قسم کے اور بھی جمشید پور اور رانچی دہرائے جائینگے - اس قسم کا خونی تماشا اور بھی جگہوں پر کھیلا جائے - میں وزیر اعظم سے اپیل کرنا چاہتا ہوں - ڈیٹی پرائم منسٹر صاحب بیٹھے ہیں - چودھری چرن سنگھ ان سے کہنا چاہتا ہوں وقت آچکا ہے اور وہ خاموش بیٹھے نہیں رہ سکتے ہیں - سیلاب سر کے اوپر سے جا چکا ہے -

[شری محمد شفی قریشی

واقعات کا مطالعہ کرتے ہیں تو یہ نتیجہ سامنے آتا ہے - کہ یہ ایک سوچی سمجھی قبل از وقت بنائی سکیم تھی - جس کے تحت جمشیدپور میں یہ خونی ڈرامہ کھیلا گیا -

جنتا پارٹی کے ایک ذمے دار ممبر شری مدھولمیے جن کی بات کی ہم قدر کرتے ہیں وہ کہتے ہیں کہ اس میں آر - ایس - ایس کا ہاتھ تھا - آر - ایس - ایس نے یہ دنگے کروائے - شری فضل حسن جو ایک منسٹر ہیں انہوں نے کہا کہ اگر ہندوستان کا بھی ہوم منسٹر ہے تو ہندوستان کو خدا بچائے - انہوں نے کہا کہ یہ فسادات آر - ایس - ایس نے کروائے - ہمارے پاس یہ ثبوت موجود ہیں - میرے پاس ایسے لوگوں کے نام موجود ہیں جنہوں نے اپنی آنکھوں سے دیکھا - کہ کون کون آر - ایس - ایس - کے جلاد اور بڑے بڑے قاتل جلوس لیکر مسلمانوں کا قتل عام کروانے جا رہے تھے - اگر نام چاہئے تو نام میرے پاس ہیں اور میں دے سکتا ہوں - شری مشور ایم - ایل - سی - رام اوتار سنگھ سابق ایم - ایل - اے - کامریڈ جے - وی - سنگھ کامریڈ ناوائین جگن ناتھ شاشتری - کامریڈ ..... آر - ایس - ایس - کے وہاں پر تھے -

MR. SPEAKER: Better avoid names.

سکتیں - کیونکہ ان ممالک کے پاس توپیں ہیں ہوائی جہاز ہیں - یہ سب تیاریں اندرونی طور پر کی جا رہی ہیں - ہاتھ ان کو موقعہ ملے اقلیت کو مارنے کے - اور یہ ٹریننگ اسی طرح سے چلتی رہی تو اقلیت کی تحفظ کی ضمانت کون دے گا - جب تک گورنمنٹ اس بات پر صاف نہیں ہو گی اور وہ ہم ارکم آر - ایس - ایس - کو خلاف قانون قرار نہیں دیتی تو یہ جو آر - ایس - ایس - اپنی طاقت دکھانا چاہتا ہے جو لکر پہن کر تلوار اور ڈنڈے ہاتھ میں لے کر - جب تک اسی طرح کا جبر پر روک نہیں لگائی جائے گی - تب تک ملک اور جب تک ملک میں ایسی فضا پیدا نہیں ہوتی جس میں اقلیت محفوظ اپنے آپ کو سمجھیں - تب تک ڈیموکریسی کا کوئی مطلب نہیں ہے - جمہوریت کا سب سے بڑا ٹیسٹ یہ ہے کہ ملک میں جو اقلیت ہے مائیورٹیز ہیں اور وہ اپنے آپ کو کس قدر محفوظ سمجھتی ہیں - اور اس ملک میں مائیورٹیز اپنے آپ کو محفوظ نہیں سمجھتی ہیں - تو اکثریت کو سوچنا ہو گا کہ ان کی حفاظت کیسے کی جائے - ان میں کانفیڈینس کیسے پیدا جائے - بھروسہ اور اعتماد کس طرح سے ان میں پیدہ کیا جائے - وہ کام اس سرکار کا ہے - اج اس سرکار کی اور پارٹی پر کڑی ذمہ داری ٹھہرائی گی - کیونکہ اپ ظالموں کے خلاف اور مظلوموں کے حق میں آواز نہیں اٹھاتے ہیں - ڈنڈوں کو قتل کرتے ہوئے دیکھتے ہیں لیکن کچھ آواز نہیں اٹھاتے - جہاں تک ہماری جماعت کا تعلق ہے ہم ان ظالموں کے خلاف لڑتے رہے ہیں اور لڑتے رہینگے - ہماری بنیادی پالیسی ہے - کہ ہندوستان کشمیر سے کنیا کماری تک تب ہی ایک ساتھ رہ سکتا ہے جب کہ تمام مذہب تمام دیں تمام عقیدوں کو ماننے والوں کو برابری کے حق ملیں - اور ر - ایس - ایس - جو سر نکال رہا ہے زہر پھیلا رہا ہے جب تک اس کا خاتمہ نہیں کیا جائے گا - تب تک اقلیت اپنے اپ کو محفوظ نہیں سمجھے گی -

جمشید پور میں جو کچھ ہوا ہے اس سے ہمیں یہ سبق سیکھنا ہوگا کہ جہاں جہاں پر بھی یہ فرقہ وارانہ جماعتیں جو ملٹری تیاریاں کر رہی ہیں ان پر مکمل پابندی لگائی جائے - علی گڑھ کے دنگوں پر ہوئی بحث کے وقت بھی میں نے یہی کہا تھا - اور وزیر اعظم وقتی طور پر مان بھی گئے تھے - کہ یہ جو شاخائیں ہو رہی ہیں وہاں جو ڈنڈے چلانا چھری چلانا اور تلوار چلانا سکھایا جا رہا ہے اسے روکا جائے - یہ چین اور پاکستان کے خلاف یہ شاخائیں کام نہیں دے

[شری محمد شمی قریشی]

کریڈ ہیلوشی ہوری نہیں ہے - اور جب تک نہیں ہو سکتی ہے جب رتک اور - ایس - ایس -' کا زہر اور کے ساتھ لگا ہوا ہے - اس زہر سے آپ کو امرت کو الگ کرنا ہو گا - زہر سے جب آپ امرت کو الگ کریںگے تب ہی ملک میں امن اور سلامتی قائم ہو سکتی ہے - [

श्री रशीद मसूद(सहारनपुर) बातिल से दबने वाले ऐं आसमा नेंगी हम सौ बार कर चुका है तू इम्तहा हमारा ।

सब से पहले यह अज करना चाहता हू कि पिछली बार जब रायट्स पर यहा बहस हुई थी तब—भी यह कहा गया था कि पार्लियामैंट का सिर्फ यह फज नहीं है कि हम अपने ग्रीवांसिस का गवनमैंट तक पहुचाते रहे और गवर्नमैंट का कोई फज नही है कि वह हमे प्रोटैक्शन दे और अगर ऐसी ही बात है तो मैं समझता हू कि इस तरह की मोशन पार्लियामैंट मे लाने से कोई फायदा नही है और बेहतर है कि न ही लाई जाएं । लेकिन अगर मोशन्स आते हैं सजेश्चन्स आते है तो सरकार को उनका कैरी आउट करना चाहिए । हमारे दोनो तरफ के मैम्बरान ने कुछ बाते कही है । लेकिन मैं पूछना चाहता हू कि हिन्दू राष्ट्र का नारा देने वाले लोग अगर अपने आपको बेगुनाह कहे और उसके बाद होम मिनिस्टर साहब ने अपने बयान मे तस्लीम किया है कि जो एम० एल०ए० जलूस को लीड कर रहा था वह आर० एस०एस० से ताल्लुक रखता है फिर आप बताये कैसे देश तरक्की कर सकता है ? हिन्दुस्तान के अन्दर 80 फीसदी हिन्दू हैं, लकिन मुझे यकीन है कि 75 फीसदी हिन्दू नान-कम्युनल है । यही आर० एस० एस० के लोग हिन्दू राष्ट्र का नारा देने वाले लोग, जो कि सिर्फ साढे तीन लाख के करीब मराठा ब्राह्मण हैं वही पूरे देश पर डिक्टेटरशिप करना चाहते हैं और चाहते हैं कि यहा एक डिक्टेटरशिप कायम हो जाय । यह इस बात का सबूत है, जसा कुरेशी साहब ने कहा है कि आर० एस० एस० यहा मौजूद है वही इस तरह की फिजा फैलाता है । हम भी यही चाहते हैं मैजारिटी की यहा हुकूमत हो । मगर चाहते है कि जो 80 फीसदी लोग मजदूर है, देहातो में रहते है, गरीब है उन्ही की हुकूमत इस देश में हो, न कि साढ़े तीन लाख मराठा ब्राह्मण की हुकूमत हो ।

माननीय सभापति : साठे साहब भी है ।

श्री रशीद मसूद : एक्सेप्शन्स हर जगह हो सकते हैं । अभी माहनरबा मोहसिना किदवई ने कहा कि वह बहैसियत इन्सान के बोल रही हैं । मुझे खुशी है कि 30 साल में इन्सानियत उनको जगी और वह भी जनता सरकार के जमाने में जगी है कम से कम ।

झगडा क्यो हुआ ? यह कोई नया नही है । सारे अखबारो को देखिये तो मालूम होता है कि प्रीप्लाड झगड़ा है । पिछले साल से इसकी बुनियाद पडी हुई है । जब यह जलस निकालना चाहते थे तब उस वक्त भी सडक नम्बर 14 के रूट को अपनाने की बात थी । लेकन उस वक्त सरकार ने इजाजत नही दी थी । इस मर्तबा भी पूरे बिहार के अन्दर 5 तारीख को रामनामी का जलूस निकला । लेकिन जमशेदपुर में नही निकला । योंकि यह चाहते थ कि रूट नम्बर 14 से जायेगे, और सरकार इजाजत नही देना चाहती थी । हुकूमत समझती थी कि माइनारिटी को प्राटैक्शन दिया जाय । लेकिन हमारी हुकूमत के अन्दर जो कुछ लोग है और हिन्दू राष्ट्र मे यकीन करते हैं वही उस जलूस को लीड करते हैं और कत्लेआम करते है । इस रायट को हिन्दू-मुसलमान का रायट कहने के तैयार दही हू । क्योकि झगडा झगडा हिन्दू-मुसलमान का नही है । कोई भी हिन्दू या मुसलमान जो कि सेंसिबिल है वह झगडा पसन्द नही करता है । झगडा सिर्फ उन लोगो मे है जो हिन्दू राष्ट्र का नारा देना चाहते है । जो कहते है कि अगर कोई बहाना नही भी है तो नफरत ही फैलाओ और शायद वह आखिर मे कामयाब हो जायें । लेकिन वह अपनी इस स्कीम मे कामयाब नही होगे क्योकि यहा की मिट्टी और पानी के अन्दर कम्युनलिज्म नही है । हो सकता है कि आप प्लान बनाये, पिछले 30 साल से बना रहे है, हमारी बदकिस्मती है कि हमने आप पर एतबार किया और हम अपनी गलती को महसूस करते हैं । आप श्री कर्पूरी ठाकुर को बर्दाश्त नही कर सकते क्योकि वह पुरानी बी०एल०डी से ताल्लुक रखते है । अलीगढ़ में भी इसीलिए आपने झगडा कराया कि वहा बी०एल०डी० की हुकूमत थी । अभी माननीय विजय कुमार मल्होत्रा ने कहा कि दिल्ली मे भी जलूस निकला लेकिन यहा कोई झगडा नही हुआ हा, यहा आपकी हुकूमत है और इसलिये आप अपनी हुकूमत को बदनाम नही करना चाहते । लेकिन जहा मजदूरो का, गरीबो का, मजलूमो का नुमाइन्दा मुख्य मत्री है उसको आप बर्दाश्त नही कर सकते । आप पैसे वाले लोग है, सरमायदारो की कम्युनिटी से ताल्लुक रखते हैं इसलिय जो आदमी गरीबो की बात करता है उसकी हुकूमत को आप बर्दाश्त नही कर सकते । आपने श्री राम नरेश यादव की सरकार को इसीलिय गिराया । वही पर आप ऐसे काम कर रहे है जहां बी०एल०डी० की हुकूमत है । आखिर क्यों ऐसी ही जगहो पर झगडें हो रहे हैं मैं फिर कहता हू कि यह झगड़ा हिन्दू-मुसलमान रायट नही है । यह झगड़ा गरीबों, मजदूरो और देहातियो के साथ सरमायदारो का है । कुछ लोग इसको हिन्दू-मुस्लिम रायट का नाम देकर फायदा उठाना चाहत है, लेकिन मुझे यकीन है कि वह फायदा नही उठा पायेंगे । (व्यवधान) झगड़ा हैदराबाद में हो, सभल में हो या अलीगढ़ में हो, हिन्दू

की तरफ से हो या मुसलमान की तरफ से हो, हमें उसे कंडैम करना चाहिये और उन्हे सजा मिलनी चाहियें, जो झगडे के लिये जिम्मदार हैं ।

18.00 hrs.

मेरे ख्याल में आज जो हिन्दू राष्ट्र का नारा देते हैं और अपने आपको ज्यादा राष्ट्रवादी समझते हैं मैं दावे के साथ कह सकता हू कि मैं उनसे ज्यादा राष्ट्रवादी हू । मै मुसलमान हू और इस बात को साबित करता हू कि बनारस हिन्दू यूनिवर्सिटी मे जिस वक्त लाठी चाज हुआ था, उस वक्त मैने उसके खिलाफ आवाज उठाई थी, उस वक्त मेरा रेस्टोकेशन हुआ था । आज तक इनमे से कोई भी एक आदमी दिखायें जिसने अगर मुसलमान पर जुल्म हुआ है, तो सफर किया हो ।

हिन्दुस्तान की अकलियत इस बात को पसन्द नही करती है और न करेगी कि उसको सैकिड दर्जे का शहरी माना जाये । यह किस को कहते हैं और कौन से हिन्दू राष्ट्र की बात करते है ।

हरिजन को यह हिन्दू नही मानते, क्यो कि जब मराठावाडा मे यूनिवर्सिटी का नाम बाबा भीमराव अम्बेडकर यूनिवर्सिटी रख दिया, जिसने अपनी जिन्दगी मुल्क की खिदमत मे गुजार दी, तो ये लोग इसको बर्दाश्त नही कर पाये, इन्होने उसके अन्दर आग लगा दी । जो असली हिन्दुस्तान का द्रविण है, उसको हिन्दुस्तानी मानन क लिये तैयार नही है और उनको यह सैकिड दर्जे का शहरी मानते है । यह कौन सा हिन्दू राष्ट्र है ? यह अलावा मुसलमान के जितनी हमलावर कौमे हुई है हम मुल्क मे उनको हिन्दुस्तानी कहते हैं और उनको हिन्दुस्तानी नही कहते है जो हिन्दुस्तान के मालिक हैं सिर्फ वक्त मे फर्क हो सकता है, कुछ कौमे ने ५ हजार साल पहले हमला किया हो, कुछ कौमो ने दो हजार साल पहले और कुछ कौमो न एक हजार साल पहल हमला किया हो लेकिन जब हमलावर का वक्त आता है, जब बाहर के लोगो की बात आती है तो ये लोग यहां हिन्दू राष्ट्र का नारा देते हैं । एक साथ झगडते है ।

अगर हिन्दुस्तान की हुकूमत देनी है, ओरिजनल लोगो को हुकूमत देनी है तो द्रविडो को हुकूमत दें दीजिये, हमें कोई एतराज नही है । हिन्दुस्तान के द्रविडो और अछूतो को यह सैकिड दर्जे का रहित मानते हैं और हिन्दुस्तान को हिन्दू राष्ट्र का नारा देते है । यह कैसे हुकूमत चलेगी ?

बहुत-सी बातें कही गई हैं । अभी मल्होत्रा साहब ने कहा कि झगडे से पहले कुछ लोग मारे गये हैं, जिसको उन्होने उधर से डिनाई भी किया । लेकिन यह बात सही है कि 7 तारीख को जिस एक माइनौरिटी के आदमी की दुकान जली जमशेदपुर में, उसका कोई जिक्र नही करता है कि क्यो जली ? उससे जाहिर होता है कि झगडा कोई स्पोंटनियस नहीं था, एकदम शुरू नहीं किया गया । मल्होत्रा साहब ने फरमाया कि मोहसिना साहबा कह रही हैं कि बी०एम०पी० ने मारा है और फिर कहती हैं कि आर०एम०एस० ने मारा है । वह बिल्कुल सही कहते है । इसलिये सही कहती हैं, जैसा मैंन कहा कि राथिट हिन्दू मुसलमान का नही है सब-हिन्दू इसमें इन्वाल्व नही है, 90 परसेंट हिन्दू इन्वाल्व नही है बल्कि 10 परसेंट लोग जो हिन्दु राष्ट्र का नारा देते है, यह किसी भी जगह माइनौरिटी को मार नही सकते हैं इसलिये इन्हें अपने लोग को पुलिस और पी०ए०सी० में भजना पडता है उसका सहारा इन्हें लेना पडता है । यह कोई आर्ग्यमैंट नही है कि मोहसिना कभी आर० एस०एस० कहती है और कभी बी०एम०पी० कहती है । इसलिये हमें देखना है कि हमारे मुल्क का फायदा किस में है । मैं आपसे कोई खौफजदा नही हू बल्कि दरख्वास्त करता हू कि यह मुल्क हर फिसाद क साथ कुछ न कुछ पीछे चला जाता है । मेरी दरख्वास्त है कि इस मुल्क को आगे बढाइये, मैं यह यकीन के साथ कहता हू कि अगर हमारी हुकमत इनको कट्रोल नही कर सकी, इनके नजरिये को बदलने में नाकामयाब हो गई तो वह दिन दूर नही कि हमे इसी तरह से निकाल कर बाहर फेक दिया जायगा जिस तरह से काग्रस को फेका है ।

س ی رشید مسعود (سہارن پور) :

باطل سے دبنے والے یہ آسمان نہیں ہم
سو بار کر چکا ہے تو امتحان ہمارا

سب سے پہلے میں یہ عرض کرنا چاہتا ہوں کہ پچھلی بار جب رائیٹس پر یہاں بحث ہوئی تھی تب بھی یہ کہا گیا تھا کہ پارلیمینٹ کا صرف یہ فرض نہیں ہے کہ ہم اپنے گریویئنسز کو گورنمینٹ تک پہنچاتے رہیں - اور گورنمینٹ کا کوئی فرض نہیں ہے کہ وہ ہمیں پروٹیکشن دے - اور اگر ایسی ہی بات ہے تو میں سمجھتا ہوں کہ اس طرح کی موشن - پارلیمینٹ میں لانے سے کوئی فائیدہ نہیں ہے- اور بہتر ہے کہ نا ہی لائی جائے - لیکن اگر میمبرز آتے ہیں سجیشنز آتے ہیں تو سرکار کو کچھ اوپن کرنا چاہئے - ہمارے دونوں طرف

ایک مانوہ سدیسہ: ساتھے صاحب بھی ھیں -

شری رشید مسعود : ایکسپیشلز ھر جگہ ھو سکتے ھیں - ابھی محترمہ موسیقہ قدوائی نے کہا کہ وہ بحیثیت انسان کے بول رھی ھے - مجھے خوشی ھے کہ ۳۰ سال میں انسانیت ان کی جاگی - اور وہ بھی جلتا سرکار کے زمانے میں جگی ھے - کم سے کم -

جھگڑا کہیں ھوا - یہ کوئی نہا نہیں ھے - سارے اخباروں کو دیکھئے - تو معلوم ھوتا ھے کہ پوری پلاننگ جھگڑا ھے - پچھلے سال سے اس کی بنیاد پڑی ھوئی ھے - جب یہ جلوس نکالنا چاھتے تھے تب اس وقت بھی سڑک نمبر ۱۴ کے روٹ کو اپنانے کی بات تھی - لیکن اس وقت سرکار نے اجازت نہیں دی تھی - اس مرتبہ بھی پورے بہار کے اندر ۵ تاریخ کو رام نامی کا جلوس نکلا - لیکن جمشید پور میں نہیں نکلا - کیونکہ یہ چاھتے تھے کہ روٹ نمبر ۱۴ سے جائینگے - اور سرکار اجازت نہیں دینا چاھتی تھی - اس لئے کہ وہ جانتی تھی کہ اگر اس روٹ سے جائینگے تو جھگڑا ھو گا - حکومت سمجھتی تھی کہ مانوورٹیز کو پروٹیکشن دیا جائے - لیکن ھماری حکومت کے اندر جو کچھ لوگ ھیں اور ھندو راشٹر

[شری رشید مسعود]

کے ممبران نے کچھ باتیں کہی ھیں - لیکن میں پوچھنا چاھتا ھوں کہ ھندو راشٹر کا نعرہ دینے والے لوگ اگر اپنے آپ کو بے گناہ کہیں اور اس کے بعد ھوم منسٹر صاحب نے اپنے بیان میں بتلایا کیا ھے کہ جو ایم ایل اے جلوس کو لیڈ کر رھا تھا وہ آر ایس ایس کا ھے - آر ایس ایس سے تعلق رکھتا ھے - پھر آپ بتلایں کیسے دیش ترقی کر سکتا ھے - ھندوستان کے اندر ۸۰ فیصدی ھندو ھیں لیکن مجھے یقین ھے کہ ۷۵ فیصدی ھندو نان کمیونل ھیں - یہی آر ایس ایس کے لوگ ھندو راشٹر کا نعرہ دینے والے لوگ جو کہ صرف ساڑھے تین لاکھ کے قریب مراٹھا براھمن ھیں - وھی پورے دیش پر ڈکٹیٹر شپ کرنا چاھتے ھیں - اور چاھتے ھیں کہ یہاں پر ایک ڈکٹیٹر شپ قائم ھو جائے - یہ اس بات کا ثبوت ھے جیسا قریشی صاحب نے کہا ھے کہ آر ایس ایس یہاں موجود ھے وھی اس طرح کی فضا پھیلاتا ھے ھم بھی یہی چاھتے ھیں مجبوری کی یہاں حکومت ھو - مگر چاھتے ھیں کہ جو ۸۰ فیصدی لوگ مزدور ھیں دیہاتوں میں رھتے ھوں غریب ھیں انہی کی حکومت اس دیس میں ھو - تاکہ ساڑھے تین لاکھ مراٹھا براھمنوں کی حکومت نہ ھو -

لئے آپ اپنی حکومت کو بدنام
نہیں کرنا چاہتے - لیکن جہاں
مزدوروں کا غریبوں کا مظلوموں کا
نمائندہ مکھ منتری ہیں - ان کو
آپ برداست نہیں کر سکتے - آپ
پیسے والے لوگ ہیں سرمائے داروں
کی کمیونٹی سے تعلق رکھتے ہیں -
اس لئے جو آدمی غریبوں کی بات
کرتا ہے اس کی حکومت کو آپ
برداست نہیں کر سکتے - آپ نے شری
رام نریش یادو کی سرکار کو اس لئے
گرایا - وہیں پر آپ ایسے کام کر
رہے ہیں - جہاں پر ایل ڈی کی
حکومت ہے - آخر کیوں ایسی ہی
جگہوں پر جھگڑے ہو رہے ہیں -
میں پھر کہتا ہوں کہ یہ جھگڑا
ہندو مسلمان رایٹ نہیں ہیں -
یہ جھگڑا غریبوں مزدوروں اور دیہاتیوں
کے ساتھ سرمایہ داروں کا ہے -
کچھ لوگ اس کو ہندو مسلم
رایٹ کا نام دے کر فائیدہ اٹھانا
چاہتے ہیں - لیکن مجھے یقین
ہے کہ وہ فائیدہ نہیں اٹھا پائینگے -
جھگڑہ حیدرآباد میں ہو سمبھل
میں ہو یا علی گڑھ میں ہو -
ہندو کی طرف سے ہو یا مسلمان
کی طرف سے ہو - ہمیں اسے کلڈم
کرنا چاہئے - اور انہیں سزا ملنی
چاہئے - جو جھگڑے کے لئے زمےدار
ہیں -

میں یقین کرتے ہیں - وہی اس
جلوس کو لیڈ کرتے ہیں - اور قتل
عام کرتے ہیں - اور اس رائٹ
کو ہندو مسلمان کا رائٹ کہنے کے
لئے تیار نہیں ہوں - کیونکہ کوئی
جھگڑا ہندو مسلمان کا نہیں ہے -
کوئی ہندو یا مسلمان جو کہ سینسیبل
ہے وہ جھگڑا پسند نہیں کرتا ہے -
جھگڑا صرف ان لوگوں میں ہے جو
ہندو راشٹ کا نعرہ دینا چاہتے ہیں -
جو کہتے ہیں کہ اگر کوئی بہار
نہیں بھی ہے تو نفرت ہی پھیلائیں
اور شاید وہ آخر میں کامیاب ہو
جائیں - لیکن وہ اپنی اس سکیم
میں کامیاب نہیں ہونگے - کیونکہ
بہار کی مٹی اور پانی کے اندر
کمیونلزم نہیں ہے - ہو سکتا ہے
کہ آپ پلان بنائیں پچھلے ۳۰ سالوں
سے بنا رہے ہیں - ہماری بدقسمتی
ہے کہ ہم نے آپ پر اعتبار کیا اور
ہم اپنی غلطی کو محسوس کرتے
ہیں - آپ شری کپوری ٹھاکر کو
برداشت نہیں کر سکتے - کیونکہ
وہ پرانی بی ایل ڈی سے تعلق
رکھتے ہیں - علی گڈھ میں بھی
اس لئے آپ نے جھگڑا کروایا کہ وہاں
بی ایل ڈی کی حکومت تھی -
ابھی سانیہ وجے کمار ملہوترا نے کہا
کہ دلی میں بھی جلوس نکلا لیکن
یہاں کوئی جھگڑا نہیں ہوا - ہاں
یہاں آپ کی حکومت ہے اور اس

[شری رشید مصعود]

18.00 hrs.

میرے خیال میں آج جو ہندو راشٹ کا نعرہ دیتے ہیں اور اپنے آپ کو زیادہ راشٹر وادی سمجھتے ہیں میں دعوہ کے ساتھ کہہ سکتا ہوں کہ میں ان سے زیادہ راشٹ وادی ہوں - میں مسلمان ہوں اور اس بات کو ثابت کرتا ہوں کہ بنارس ہندو یونیورسٹی میں جس وقت لاٹھی چارج ہوا تھا اس وقت میں نے اس کے خلاف آواز اٹھائی تھی - اس وقت میں ریسٹیکیشن ہوا تھا - آج تک ت میں سے کوئی بھی ایک آدمی دکھائیں جس نے اگر مسلمان پر ظلم ہوا ہے تو سفر کیا ہو -

ہندوستان کی اقلیت اس بات کو پسند نہیں کرتی ہے اور نہ کریگی کہ اس کو سیکنڈ درجے کا شہری مانا جائے - یہ کس کو کہتے ہیں اور کون سے ہندو راشٹ کی بات کرتے ہیں - ہری جن کو یہ ہندو نہیں مانتے - کیونکہ جب مراٹھواڑا میں یونیورسٹی کا نام با با بھیم راؤ امبیدکر یونیورسٹی رکھ دیا جس نے اپنی زندگی ملک کی خدمت میں گذار دی تو یہ لوگ اس کو برداشت نہیں کر پائے - انہوں نے اس کے اندر آگ لگا دی جو اصلی ہندوستان کا درپن ہے اس کو ہندوستانی مانلے کے لئے تیار نہیں ہیں - اور ان کو یہ سیکنڈ درجے کا شہری مانتے ہیں - اور یہ کون سا ہندو راشٹر ہے - یہ علاوہ مسلمان کے جتنی حملہ آور قومیں ہوئیں ہیں اس ملک میں ان کو ہندوستانی کہتے ہیں - اور ان کو ہندوستانی نہیں کہتے جو ہندوستان کے مالک ہیں - صرف وقت میں فرق ہو سکتا ہے - کچھ قوموں نے پانچ ہزار سال پہلے حملہ کیا ہو - کچھ قوموں نے دو ہزار سال پہلے اور کچھ قوموں نے ایک ہزار سال پہلے حملہ کیا ہو لیکن جب حملہ آور کا وقت آتا ہے - جب باہر کے لوگوں کی بات آتی ہے تو یہ لوگ یہاں ہندو راشٹر کا نعرہ دیتے ہیں - ایک ساتھ جھگڑتے ہیں -

اگر ہندوستان کی حکومت دیلی ہے ، اوریجنل لوگوں کو حکومت دیلی ہے تو دراوڑوں کو حکومت دے دیجئے - ہمیں کوئی اعتراض نہیں ہے - ہندوستان کے دراوڑوں اور اچھوتوں کو یہ سیکنڈ درجے کا شہری مانتے ہیں - اور ہندوستان کو ہندو راشٹر کا نعرہ دیتے ہیں - یہ کیسے حکومت چلے گی -

بہت سی باتیں کہی گئیں ہیں - ابھی سلہوترہ صاحب نے کہا کہ جھگڑے سے پہلے کچھ لوگ مارے گئے ہیں - جس کو انہوں نے ادھر سے تیاگی بھی کہا - لیکن یہ بات

ہے کہ اس ملک کو آگے بڑھائے -
میں یہ یقین کے ساتھ کہتا ہوں
کہ اگر ہماری حکومت ان کو کنٹرول
نہیں کر سکی - ان کے نظریہ کو
بدلنے میں ناکامیاب ہو گئی تو وہ
دن دور نہیں کہ ہمیں اسی طرح
سے نکال کر باہر پھینک دیا جائے
گا جس طرح سے کانگریس کو پھینکا
ہے -

डा० रामजी सिंह (भागलपुर) . अध्यक्ष महोदय, अभी जिस वातावरण में—आरोप और प्रत्यारोप के वातावरण में—हम चर्चा कर रहे हैं, उससे इस समस्या का समाधान नहीं हो सकता है। जमशेदपुर में जो कुछ हुआ, और जिसने भी किया, उससे आज सम्पूर्ण राष्ट्र का माथा झुका हुआ है।

हमारे प्रदेश का एक अखबार लिखता है .—

"Regardless of what we are and where we are, let us all hang our head in shame for the outburst of insanity at Jamshedpur which has not only killed, injured and rendered homeless a large number of people but also has expresed the inefficiency of the Government and the hollowness of all our tall claims about democracy, secularism and national integration."

जनता पार्टी का एक दल वहां एनक्वायरी करने के लिए गया था, जिसके सदस्य श्री गुलाम मुहम्मद खां साहब, डा० सरोजिनी महिषी और श्री मधु लिमये थे। मैं उसकी सारी रिपोर्ट आपके समक्ष नहीं रख सकूंगा। उन लोगों ने वहां पर जा कर सारी स्थिति को देखा, जो बीस, पच्चीस हजार लोग कैम्पों में बैठे हुए हैं, और जहां पर ये हत्यायें हुई हैं, उन सब को देखकर और पुलिस के आफिसर्स से मिल कर और कम्पनी के लोगों से बातचीत कर के उन्होंने जो रिपोर्ट दी है, मैं उसकी कुछ झांकियां आपके सामने रखना चाहता हूं :—

"Jamshedpur being the leading industrial city of Binar there are a large number of contractors and their agents and goondas in this area. In this respect, Jamshedpur

صحیح ہے کہ ۷ تاریخ کو جس
ایک مایلوڑتی کے آدمی کی دکان
جلی - جمشید پور میں اس کا
کوئی ذکر نہیں کرتا ہے - کہ کیوں
جلی - اس سے ظاہر ہوتا ہے کہ
جھگڑا کوئی سیونٹیلٹیس نہیں تھا -
ایک دم شروع نہیں کیا گیا -
ملہوترہ صاحب نے فرمایا کہ سکیوسیلہ
صاحبہ کہہ رہی ہیں کہ سی ایم
پی نے مارا ہے - اور پھر کہتی
ہیں کہ آر ایس ایس نے مارا ہے -
وہ بالکل صحیح کہتی ہیں - اس
لئے صحیح کہتی ہیں جیسا میں
نے کہا کہ رایٹ ہندو مسلمان کا
نہیں ہے - سب ہندو اس میں
انوالو نہیں ہیں - بلکہ ۹۰ پرسینٹ
ہندو اس میں انوالو نہیں ہیں بلکہ
۱۰ پرسینٹ لوگ جو ہندو راشٹ کا نعرہ
دیتے ہیں یہ کسی بھی جگہ مانیورٹیز
کو مار نہیں سکتے ہیں - اس لئے
انہیں اپنے لوگوں کو پولیس اور پی
اے سی - میں بھیجنا پڑتا ہے -
اس کا سہارا انہیں لینا پڑتا ہے -
یہ کوئی آرگنیسلیٹ نہیں ہے کہ
سکیوسیلہ کبھی آر ایس ایس کہتی
ہیں اور کبھی بی ایم پی کہتی
ہیں - اس لئے ہمیں دیکھنا ہے کہ
ہمارے ملک کا مفاد کس میں ہے -
میں آپ سے کوئی خوفزدہ نہیں
ہوں - بلکہ درخواست کرتا ہوں کہ
ملک ہر فساد کے ساتھ کچھ نا کچھ
پیچھے چلا جاتا ہے - میری درخواست

[डा० रामजी सिंह]

has some characteristics of the Dhanbad area which was recently the scene of orgy of violence and mass murders."

मैं केवल कुछ बिंदू आपके सामने रखना चाहता हूं । किसी पक्ष पर आरोप लगाने का मेरा आशय नहीं है ।

"We were also told about the role of a member belonging to the Indira Congress, Dr. Akori, who had been connected with the riot that took place in Jamshedpur in the sixties All these elements had planned to use the occasion of Ram Navami festival to cause trouble in the industrial city with a view to discrediting the present Bihar Government."

मैं उसकी एक और झांकी आपके सामने रखना चाहता हूं :—

"However, there are two diametrically opposed views in this regard. Some people believe that it was the anti-social elements and goondas who were determined to create trouble with a view to bringing down the Karpuri Thakur Government that were responsible for this outrage."

इस एनक्वायरी रिपोर्ट की कुछ और बातें मैं आपके समक्ष रखना चाहता हूं :—

"It appears that anti-social elements have penetrated the trade union movement itself."

यह मालूम होना चाहिए कि वहां पर आई एन टी यू सी की सब से बड़ी यूनियन है ।

"The solidarity of the working class has suffered an extensive damage because of this communal riot."

लेकिन सब से दुखदायक बात यह है कि जो हत्याओं का सिलसिला चला, उसमें पुलिस का भी योगदान रहा । मैं इससे इन्कार नहीं कर सकता हूं । शुरू में लोगों ने अल्पसंख्यकों पर हमला नहीं किया ।

"It was only after the police entered upon the scene that the mobs moved towards the minority localities and started looting and arson. The police either helplessly looked on or sections of them, it is claimed, connived at the mobs engaged in their work of destruction. Whether the police were overwhelmed by the rioters or whether they helplessly looked on or whether they connived at the mobs, the failure to enforce order is patent."

मैं इसलिए कह रहा हूं कि यह स्थिति बहुत ही हृदय द्रावक है । कल जमशेदपुर के टिस्को के डाइरेक्टर से मेरी डेढ़ घंटे तक बात हुई । जो आर भी भी यहां आए और उन लोगों ने जो वहां की रिपोर्ट दी है वह बहुत ही हृदय द्रावक है । सचमुच में इस में कोई शक नहीं है कि यह केवल एक स्पान्टानियस आउटबर्स्ट नहीं था, यह पूर्व नियोजित कार्यक्रम था । मैं मद्रास में था तो वहां के हिन्दू अखबार ने भी यह लिखा—इट इज मैटकुलसली प्लान्ड ।

रामनवमी 5 तारीख को हुई और दंगा 11 तारीख को हुआ । अगर यह स्थिति नहीं थी यह है कि वह अखाड़ा जिस को गत वर्ष परमिशन नहीं दी गई थी उस को ले कर के 64 अखाड़े वालों ने संकल्प किया कि जब तक उनका झंडा नहीं उठेगा हम यह नहीं उठने देंगे । उस के बाद ही यह सारी असंतोष की बात हुई । 6 दिनों तक सारे जमशेदपुर में तनाव होता रहा । मुझे यह कहने में कोई संकोच नहीं होता है कि जब एकाएक उस असंतोष की ज्वाला फूट पड़ी तो उस समय जमशेदपुर के पास पुलिस की इतनी कमी थी कि वह इतने बड़े असंतोष को नहीं दबा सकती थी । 13 तारीख को जब मैं पटना पहुंचा था तो वहां के मुख्य मंत्री कर्पूरी ठाकुर और गुलाम सरवर बदहवास जमशेदपुर से पहुंचे थे । उन लोगों की हालत खराब थी । वे कभी सपने में भी दंगे के बारे में सोच नहीं सकते थे । सचमुच में वहां की स्थिति आज कहने योग्य नहीं है । जब हम कुछ इधर की कहते हैं और उधर की कहते हैं तो वह बेकार की बात होती है । लेकिन मैं गृह मंत्री जी से कहना चाहता हूं कि जमशेदपुर में आर्म्स का इतना बड़ा भंडार है और अभी तक उस पर कुम्बिंग शुरू नहीं हुई । वहां पर मिलिट्री के ऊपर फायर किया गया । वहां पर सी आर पी के ऊपर फायर किया गया और इतनी जगह फायरिंग हुई है कि आज अगर मिलिट्री को फ्री हैंड नहीं देंगे तो क्या स्थिति होगी, मैं नहीं कह सकता । इसलिये जरूरी है, जिस तरह से नक्सलाइट्स का उच्छेदन करने के लिए जमशेदपुर के एक एक घर की कुम्बिंग की गई है उसी तरह अगर जमशेदपुर में राइट को खत्म करना चाहते हैं तो चाहे अखाड़े वाले हों या और कोई हों, सभी के घरों की कुम्बिंग होनी चाहिये । अगर दो दिन में कुम्बिंग पूरी कर सकते हैं तो आवें वहां और कुछ नहीं हो सकता है ।

वहां की स्थिति बहुत गंभीर है। यह कहते हैं कि वहां कुछ नहीं किया जा रहा है । 20 हजार लोगों को खाना टिस्को दे रहा है । बिहार के मुख्य मंत्री ने सारे कारखानेदारों को वहां बुलाया और उस के बाद वह अद्भुत काम वहां कर रहे हैं । 20 हजार लोगों को रोज खाना टिस्को दे रहा है, 5 हजार को टेल्को दे रहा है और अन्य छोटी छोटी संस्थाएं दे रही हैं ।

ऐसी स्थिति में बहुत गंभीरता के साथ इस पर विचार होना चाहिये । ऐसी बात नहीं है कि हिन्दू नहीं मरे हैं । लेकिन हिन्दू के मरने का यह मतलब नहीं है कि मुसलमानों को मारा जाय । लेकिन यह भी एक बात स्पष्ट है कि एक तरफा बात नहीं हुई है । मानगो के बगल में आदिवासियों के ऊपर हमला हुआ है, उन का खून हुआ है नौ आदिवासियों का । मेरे पास तो रिपोर्ट है लेकिन मैं और इसके बारे में कह कर के लोगों की ममवेदना को उभाड़ना नहीं चाहता । लेकिन यह बात सही है कि कुछ मिलिटेंट लोग हैं दोनों तरफ से और मैं कहना चाहूंगा, खास तौर से माननीय प्रधान मंत्री जी का भी ध्यान आकर्षित करना चाहूंगा कि देश में एक व्यापक षड़यंत्र है । भुटटो साहब की फांसी के बाद समूचे देश में अस्तव्यस्तता फैलाने का । समूचे वेस्ट बंगाल में एनर्जी को अस्त-व्यस्त करना और हिन्दुस्तान के सब से बड़े सिरमौर औद्योगिक नगर जमशेदपुर को अस्त-व्यस्त करना और वहां यह सब कर के—मैं ज्यादा कुछ नहीं कह सकता हूं, मेरा इशारा ही काफी होगा बड़े लोगों के लिए—क्या पाकिस्तान कोई एडवेंचर करना चाहता है ? मैं कोई प्रमाण नहीं देना चाहता, लेकिन इस बात को भी नजर अन्दाज नहीं किया जा सकता ।

इसीलिए मैं यह आप से कहना चाहूंगा, एक बात यह निश्चित है कि आज की पुलिस जो है इससे काम नहीं चलेगा । जयप्रकाश जी आज बीमार हैं । आज मुझे यहां लोक सभा में भाषण करने के लिए रहना पड़ा है, मुझे वहां रहना चाहिए था । अभी भी वहां शांति सेना के सौ आदमी पहुंचे हैं । 1964 में जब संयुक्त विधायक दल की मिनिस्ट्री वहां थी और महामाया बाबू जब बिहार के मुख्य मंत्री थे, तो उनकी सरकार को भी हटाने के लिए 1964–66 में दंगा हुआ था । इसलिए इसके सम्बन्ध में हमें इसके राजनीतिक पक्ष को भी सोचना चाहिए । आज जब दंगे की बात होती है तो समूचा राष्ट्र मर्माहत, कलंकित और अपमानित प्रतीत होता है । इसलिए आज इस लोकसभा में हमें इस पर कुछ सोचना चाहिए । इन्दिरा जी के ट्रायल के लिए हम स्पेशल कोर्ट्स बना सकते हैं तो इन्सानियत को समाप्त करने वालों के लिए भी हमें समरी ट्रायल, स्पेशल कोर्ट्स की व्यवस्था करनी होगी ।

नेशनल इंटिग्रेशन कौंसिल को पुनर्जीवित करने के लिए मैंने तीन बार प्रधान मंत्री जी से अपील की है लेकिन आज तक उसकी कोई बैठक नहीं हो सकी । मैं अनुरोध करूंगा कि नेशनल इंटिग्रेशन कौंसिल को पुनर्जीवित करना चाहिए ताकि देश में साम्प्रदायिक दंगे उभारकर राजनीतिक लाभ उठाने की जो बातें चल रही हैं उसका अवसर किसी को न दिया जाए ।

गांधी जी ने कहा था कि हिन्दू मुसलमान की समस्या विधि और व्यवस्था की समस्या नहीं है, ला ऐंड आर्डर की समस्या नहीं है । जमशेदपुर तो एक कास्मोपोलिटन टाउन है वहां पर इस तरह की फिरके-वाराना बातें किस तरह से हुईं—यह बात समझ में नहीं आती है । बिहार मिनिस्ट्री के सम्बन्ध में मैं आपसे बिना किसी का पक्ष लिए कह सकता हूं कि उसने इसको रोकने की पूरी कोशिश की है । जो न्यायिक जांच हो रही है उसे हम सभी को पूरा सहयोग करना चाहिए और अगर हो सके तो वहां पर जाकर हर मोहल्ले में शांति की स्थापना का प्रयत्न करना चाहिए ।

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, we all today stand condemned before the whole world for the massacre that has taken place in Jamshedpur. We have no answer to give either to our own countrymen or to the rest of the world. It is a matter of deep concern that no less a person than a sitting Minister of the Union Cabinet said today that the disturbances at Jamshedpur were engineered and planned and there was suspected involvement of one of the erstwhile constituents of Janata Party in them. He took exception to the remark of the Home Minister that the Muslims of the Steel City took the offensive. He also said: "God alone can save the country if we have a Home Minister like him."

Mr. Patel's findings have no relation with the truth and it has shocked many of us. It is totally wrong that the Muslims took offensive in the riot.

A very leading national daily has stated that the whole operation was meticulously planned is established by the grim fact that gangsters, goondas musclemen and sophisticated arms were being smuggled into Jamshedpur days and weeks before the holocaust began.

AN HON. MEMBER: From which daily?

SHRI JYOTIRMOY BOSU: From *Hindustan Times*. It has stated that no less significant was the fact that during the first two days of violence,

[Shri Jyotirmoy Bosu]

reports reaching Patna say there were pitched battles between the Police and the rioters in which the latter had the upper hand and the army had to be called in ultimately.

Sir, on 5th April, Ramnavami is usually celebrated in Bihar and Mahabiri Jhanda procession is taken out. But in Jamshedpur it was done on 6th April. There is one Basti, called Dimna. There are 72 Akharas in Jamshedpur. Last year a new procession was contemplated to be taken out and they sought permission to take out the procession through Road No. 14 from the authorities, but the permission was refused. So they did not take out the procession last year. This year again they sought the permission and insisted to take out the procession through Road No. 14, but the permission was declined. There was a dispute between the processionists and the Administration as to which route could be chosen for procession. Because the authorities refused permission, they did not take out the procession on 6th April. But later, out of 72 Akharas, 7 Akharas took out procession on 6th April, but balance refused to take out the procession in protest because the Administration refused to allow Dimna Basti Akhara through a particular route, *i.e.*, Route No. 14.

One Shri Ram Narain of the Central Ramnavami Committee, dominated by RSS people, was one of them. The administration arrested about 150 persons out of that congregation which included Mr. Trivedi and others belonging to the hard core of RSS.

From 29th March to 3rd April, there was an RSS camp which was addressed by no less a person than Balasaheb Deoras, and the camp lasted for three days in Jamshedpur.

There is an area at Ranipatti at Kadma Bazar where one shop was burnt on 7th April night. One house at Rani Kudar was set on fire on the night of 9th April, 1979. This became the cause of provocation.

Another new development took place. Muslims of the country are offered a compromise formula on the 10th night, and the procession accordingly started from Road No. 15, and came to the main road. After it reached a certain point near the mosque on the main road, the local MLA, who is an RSS worker, Shri Dinanath Pandey, stopped the procession, threatening that unless those 150 persons who were arrested for creating disturbances, particularly Mr. Trivedi, were released, he would keep on blocking the road, and the procession could only move forward over his dead body.

On the 7th, a Hindi pamphlet by the Ramnavami Committee was circulated wherein the SP was described as an enemy of the Hindus. The pamphlet condemned the SP as an enemy of the Hindus and invited all Ramnavami Committees to bring out their processions and the Dimna Basti procession also, which was declined permission, to come and join near the mosque on the main road.

It was all properly preplanned and the object was to create a devastation and harm the minorities beyond description. Mr. Qureshi was slightly wrong in what he said. Parmeswar Singh, MLC, a Communist, Shri Ram Avtar Singh, ex-MLA, Comrade J. P. Singh, Member Secretary, C.P.I., Comrade Narayan, Jagannath Shastri and Comrade B. K. Ganguly were all eye witnesses.

The procession was led by Dr. Masih with a flag in his hands, and reached the mosque at 9-30 a.m. Between 9-30 and 11-30 a.m. brickbatting and showering of stones was made on the mosque from the RSS-led procession. Muslim flag from Dr. Masih's hands was snatched away.

In organising this dreadful riot, Shri Mangal Singh and Sukhdev Singh, two TISCO contractors were participants.

The Bihar Military Police was supporting and extending help to the RSS hooligans. There are evidences that in Balubasa these people have killed

Muslims by shooting them at point blank range. The Imam of Masjid was also killed.

One Mr. Shafiullah of Sheet Mills of TISCO, Quarter No. 8, Road 17, Farm Area Kudna, was murdered. His wife was also murdered, his younger son was murdered and his two adult daughters were raped.

TELCO notorious goonda, Girish, was found travelling in a Bihar police vehicle.

The Chief Minister's fiat does not run in this area, areas which are dominated by Jansanghis, since there is a fight between the two factions of the ruling party. Even the Bihar Military Police went to the extent of refusing to accompany the Subdivisional Magistrate, Shiyabuddin, and also the Health Minister, Zahir Hussain

There are even numerous instances where Government establishment, including the police, refused help or to give shelter to persons who were sure to be killed at crucial moments.

Out of one lakh Muslim population in Jamshedpur, 45,000 Muslims have been uprooted, and it is clear from the fact that the refugee camps are filled only with Muslims. It becomes crystal clear that the Muslims are the sufferers and they did not take any aggressive action in the matter.

When the Muslims were being shifted in a vehicle from Balubasa to refugee camps, the vehicle was filled by only Muslim women and children, and the driver, who was an RSS man, took the truck away form the normal route to Sitarambera, where petrol was sprinkled and the van was burnt with the women and children. That particular place was littered with half burnt dead bodies. One of the survivors, 6 years' old Sirali is in TISCO Hospital.

Communal riots had been an effective tool for the ruling class. The Britishers had invented it and perfected it, especially a man called Ramsey Mc Donald. In 30 years of Congress rule and then in the Janata rule, they have been following the same pattern of administration and policies. Whenever there was a massive agitation by freedom fighters/kisans/trade unions, communal-riot was used as the first weapon by the Britishers. What happened in 1946 is a glaring example of the same. Whenever Hindus and Muslims and different forces are on a point of revolt, and there is a massive operations outside, communal riot was used as the weapon. (*Interruptions*) It is a pity that the rulers today, the Congress rulers as well as the Janata rulers, are following the same patn of the British and are willy nilly using the same weapon. Prior to almost every election, a major communal riot is taking place somewhere or the other. Aligarh is the recent example. Even the Home Ministry has not taken pains to give the correct figures. For example, I wanted details of death figures and they could not give figures beyond 1973. And the total number of persons killed in communal riots upto that period is 1073.

Unfortunately muslims were made a pawn in the hands of unscrupulous politicians in the country, who successfully maintain themselves in power. Communal riots are created. In 1971, when Mrs. Gandhi came to power on the false plea of "Garibi Hatao", that was followed by communal riots. The present Government has made no departure from the same.

I have been to many rioting scenes —Meerut, Ahmedabad, Cuttack and Bhiwanti are the glaring examples.

There is a noticeable conspicuous absence of Muslims in police, para military and Defence Services, which is resulting in the sense of insecurity. A set of people, anxious to establish Hindu Raj, have spread tentacles in the administrative machinery, police, para military forces and they are

[Shri Jyotirmoy Bosu]

greatly responsible for the communal riots. I will give you two examples.

MR SPEAKER: Please conclude.

SHRI JOYTIRMOY BOSU: I will take two more minutes.

I have got.....

MR SPEAKER: You may have many other things But there are a large number of speakers

SHRI JYOTIRMOY BOSU: I have a bunch of reports of the Inquiry Commissions It is all a waste of stationery I will quote from the report of the Commission of Inquiry on Communal Distrubances-Jainpur and Suchetpur (District Gorakhpur-UP) In that, they have said certain things Muslims should be recruited in the Police and para military forces and the Army in sufficent numbers to give them a sense of security The hon Prime Minister gave an asurance here that an MPs Committee will be constituted What has happened to that? We have never heard about this.

This year's report of the Home Ministry clearly gives the figures of the communal riots On the one hand, with the RSS at the nucleus of power today and on the other with all these hollow promises, we do not see any ray of hope We will appeal to the country, to the people of the country to come to senses and see that this serious thing is stopped forthwith and if the Government cannot check it, the Government is not worth a salt and they have no right to remain in power.

श्री सैयद लियाकत हुसैन (फतेहपुर) अध्यक्ष महोदय, हमारा हिन्दुस्तान गौतम और गांधी का देश है। दोनो अहिंसा के पुजारी थे। गांधी जी को अगर कोई सब से ज्यादा प्यारी चीज थी तो वह अहिंसा थी। लेकिन अफसोस है कि उस अहिंसा के पुजारी को हिंसा का शिकार होना पड़ा। हम उस वक्त यह समझे थे कि गांधी जी की शहादत के बाद यह फिरकापरस्त जहरीले अनासिर खत्म हो गये हैं। लेकिन हमारे मुल्क की यह बदनसीबी और बदकिस्मती है कि वह जहरीले हमारे समाज में अभी भी मौजूद हैं जो कहीं जमशेदपुर में, कहीं अलीगढ़ में, कहीं हैदराबाद में, कहीं राची में किसी न किसी शक्ल में नजर आ रहे हैं। मैं समझता हू कि आज गांधी जी की रूह करवट ले रही होगी जमशेदपुर के मामले को ले कर। अगर गांधी जी जिन्दा होते तो शायद आज वे जमशेदपुर की गलियो में होते और वहा मुसीबतजदा औरतो के आसू पोछ रहे होते जिनके कि शौहरो को मार डाला गया है, जिनका कि बेघरबार कर दिया गया है।

अध्यक्ष, महादय, इस से ज्यादा बदकिस्मती क्या होगी कि हम दिन वहा दंगे हुए तो अखबार में आया कि 6 आदमी मारे गये है। लेकिन तीसरे दिन अखबार में आता है कि 87 तक मरने वालो की फिगर पहुच गयी है। इस से अन्दाजा लगाया जा सकता है कि इन तीन दिनो में जमशेदपुर में बर्बरियत का राज था। वहा लोग लूट गये, बेघर किये गये। घरो में आग लगायी गयी। माहल्लो को बर्बाद किया गया। यहा तक कि औरतो की अस्मत और इज्जत को भी नहीं बख्शा गया। उनकी अस्मत लूटी गयी, इज्जत लूटी गयी। यह हमारे लिये बड शर्म की बात है। इस से ज्यादा शर्म की कोई बात नहीं हो सकती है।

अध्यक्ष महादय, जैसा कि हमारे दूसरे मेम्बरान ने कहा कि यह एक साची समझी मसूबाबदी का नतीजा था। उस समय हालत और भी ज्यादा बदतर हो जाती है जब कोई अवाम का नुमाइन्दा इस में शरीक हो जाता है जिसका कि अवाम ने चुन कर के इसलिए भेजा है कि वह उनके हकको की हिफाजत करेगा। आज जितने लोग यहा बैठे हुए हैं, हम सब इसलिए यहा बैठे हुए है कि जनता के हकूक की रक्षा करेंगे। चाहे असेम्बली में मेम्बर हो, चाहे पार्लियामेंट में हो, जब हम लोगो में से कोई फिरकापरस्त लोगो के साथ शामिल हो जाते है तो मैं समझता हू कि इस से ज्यादा बदकिस्मती की कोई बात नहीं हो सकती है।

आज मैं देख रहा हू कि इधर से उधर मामले को फुटबाल गेंद की तरह उछाला जा रहा है। दीनानाथ पांडे किसी पार्टी के आदमी हो। मैं उनसे कहूगा कि वे अपनी जमीर को टटोलें। क्या उन्होंने कोई काम ऐसा किया है जिससे पूरे मुल्क का आज सिर शर्म से नहीं झुक गया है? अगर ऐसी बात है तो यह हमारे लिये सोचने की बात है कि क्या हम ऐसी ताकतो को बढ़ने दे या उनको खत्म किया जाना चाहिए?

अध्यक्ष महोदय, आज हम हिन्दुस्तान की सब से बड़ी, सुप्रीम इस्टीच्यूशन में हैं। आज पार्लियामेंट का यह फर्ज है कि हिन्दुस्तान में जितने रहने वाले लोग हैं उनके हकूकों की हिफाजत की जाए, उनके जानो-माल की हिफाजत करे। लेकिन हो

यह रहा है कि हम आज मर्सिया कर रहे हैं, हम खाली मातम कर रहे हैं। यह पहला वाकया नहीं है। 1947 से ले कर न जाने इस किस्म के कितने वाकयात होते रहे हैं। यहां मोशल आये, उन पर मातम किया गया, मर्सिया पढ़े गये। लेकिन सवाल यह पैदा होता है कि हमने इस के बारे में कोई इफेक्टिव स्टेप्स लिये? अगर हमने ये नहीं लिये तो मैं समझता हूं कि हमारी इस सुप्रीम इंस्टीच्यूशन ने अपना हक सचमुच में अदा नहीं किया।

अध्यक्ष महोदय, मैं अदब के साथ गुजारिश करूंगा कि आये दिन जो झगड़े हुआ करते हैं, ये मामूली बात नहीं है। यह भी बात नहीं है कि ये झगड़े आज हुए हैं आगे न हों। ये कल भी हो सकते हैं। इस के लिए पार्लियामेंट को कोई ऐसा कानून पास करना चाहिए जिससे कि आनेवाले वक्त में फिरकेवाराना फसादात न हों और उनसे इस मुल्क का सिर शर्म से न झुक जाए।

अध्यक्ष महोदय, यह माइनोरिटी का सवाल नहीं है। यह सवाल है पूरे मुल्क की सलामियत का, देश की इन्टेग्रिटी का। अगर यही हालत रही, अगर ऐसे दंगे होते हैं तो सवाल पैदा होता है कि क्या मुल्क की इन्टेग्रिटी बरकरार रहेगी? जिस तरक्की के लिये यहां से कानून पास किये जाते हैं, क्या वह तरक्की हो सकेगी? अगर आये दिन ऐसे दंगे होते रहेंगे तो हमारी सारी की सारी जहनियत उधर लग जायेगी।

अध्यक्ष महोदय, जिस्म में अगर कहीं फोड़ा हो जाए तो वह पूरे जिस्म में सड़ाध पैदा कर सकता है, उसे खत्म कर सकता है। मेरी गुजारश है यह जो फोड़ा है फिरकापरस्ती का और यह जो जहर है इसको हमेशा-हमेशा के लिए खत्म किया जाए।

एक बात मैं और देख रहा हूं। जितनी भी पोलिटिकल पार्टीज हैं उनका ध्यान मैं इधर दिलाना चाहता हूं। मुझे अफसोस के साथ कहना पड़ता है कि जिस आदर्श के लिए गांधी जी जीवित रहे और जिस आदर्श के लिए उन्होंने अपनी शहादत दी थी उसको भुलाया जा रहा है। कभी यहां बोट कलब पर हंगर स्ट्राइक की जाती है और कभी डैमंस्ट्रेशन किए जाते हैं और आए दिन ऐसा होता रहता है और कभी इस तरह की चीज, वेजिज के नाम पर और कभी किसी जानवर के नाम पर होती रहती है। लेकिन इंसानियत के नाम पर जब भी कोई बड़ा इशू सामने होता है तो कोई भी पोलिटिकल पार्टी उसके लिए न कोई डैमंस्ट्रेशन करती है और न ही हंगर स्ट्राइक। कम्युनल राइट्स को ले कर किसी ने भी ऐसा नहीं किया। यह हम सब के लिए सोचने का मौका है। जब कभी इस तरह का वाकया होता है तो हम देखते हैं एक फुटबाल की तरह पोलिटिकल पार्टीज इस को इधर से उधर और उधर से इधर उछालती हैं। इस तरह से यह जो समस्या है यह हल नहीं होगी। हम को बैठ कर सोचना होगा और स्टैप्स लेने होंगे ताकि आइंदा इस तरह की कोई बात न हो। मैं प्राइम मिनिस्टर से और डिप्टी प्राइम मिनिस्टर से भी अपील करता हूं कि इस सिलसिले में हाऊस एक कानून फौरन बनाए।

यहां पर यह कहा गया है कि जमशेदपुर में करीब चालीस हजार लोग बेघर हो गए हैं। उनके सामने मसला आवाबकारी का है, रोजी का है, खाने पीने का है। मैं इस तरफ आपका खास तौर पर ध्यान दिलाऊंगा ताकि जो लोग बेघर हो गए हैं उनको सहारा दिया जा सके।

आखिर में गांधी जी से मुताल्लिक मैं एक शेर पढ़ूंगा और आपका तवज्जह उस तरफ दिलाऊंगा :

कत्ल गांधी से दर्स न लिया गर तूने
तुझ में ऐ कौम वजूद सौरिशो शर कुछ भी नहीं।

अहिंसा के नाम पर, इंसानियत के नाम पर मैं हाउस से गुजारिश करूंगा कि वह इस पर फौरन कानून बनाए और इस तरह की घटनाएं जब होती हैं तो फोरन इफैक्टिव स्टेप्स सरकार ले और देखे कि आने वाले वक्त में कभी भी ऐसी घटना न होने पाए जिससे हमारा सिर शर्म से नीचे झुके।

डा० मुरली मनोहर जोशी (अलमोड़ा): जो कुछ जमशेदपुर में हुआ है उसके लिए सारा देश और सारी मानवता अपने आप को लज्जित अनुभव करती है। दुनिया में कहीं पर भी साम्प्रदायिक आधार पर या पूजा पद्धति के आधार पर मानव मानव का रक्तपात करता है वह निन्दनीय है और उसकी जितनी भी भर्त्सना की जाए कम है। आज देश में जहां कहीं भी ऐसी घटना होती है और नागरिक होने के नाते हमारे होते हुए यह होती है तो हम सब के लिए यह लज्जा की बात होनी चाहिये। लेकिन हमें जरा इसकी मीमांसा करनी होगी, जरा गहराई में जाना होगा। जमशेदपुर की बाबत बहुत सी बातें कही गई हैं। यह कहा जा रहा है किसी एक संगठन ने, कुछ खास लोगों ने, सारे मामले को पूर्व नियोजित षड़यंत्र के रूप में रखा। मैं सहमत हूं कि यह घटना अचानक नहीं घटी, एक दम से नहीं घटी, यह घटना पूर्व निप्रोजित थी। अगर आप सारी घटना की तरफ ध्यान दें तो आपको पता लग जाएगा कि कैसे षड़यंत्र रचा गया था और किस प्रकार से तनाव जमशेदपुर में था। मेरे दोस्तों ने अखबार पढ़े। मैं भी आपके सामने 16 अप्रैल, 1979 के 'हिन्दुस्तान टाइम्स' से कुछ अंश उद्धृत करता हूं :

"From what this correspondent has come to know about the genesis

[Dr. Murli Mohan Joshi]

of the present communal trouble from a cross section of people, it is clear that like Dhanbad this steel city has also become a paradise for anti-social elements who have recently migrated in large numbers following the rigorous enforcement of anti-goonda law in the coal belt. With the influx of these elements "dada-giri" in both minority and majority communities has been assuming alarming proportions for quite some time plaguing the life of the law-abiding citizens In the process, communal tension has been building up slowly but steadily

"During the last four or five months two major factors have contributed a lot towards the escalation of tension-death of one Anwar, a notorious criminal regarded as a 'dada" among members of the local minority community, and the police encounter and bulldozing of a madarasa-cum-idgah onstructed on a piece of Tata's land by the local administration under a court decree.

Reign of terror.

"Anwar, who had established his supremacy over his counterpart, had let loose a reign of terror in the city. He was wanted in more than a dozen cases of heinous crimes, including murders, dacoity, rape and kidnapping A few days before he was killed in an armed encounter with a police party, he rang up police official to warn him that "if you do not stop the drive to bring me to book, your daughter will be kidnapped in three or four days'

Such is the gravity of the situation; such was the reign of terror which was unleashed by these dadas. Who are these dadas? They have been turned out from coal-belt, who were organising themselves as dadas in the coal belt and now by the Communist friends and Congress(I) friends, in Jamshedpur.

I again quote:

"After his death his fanatic supporters with the help of his gang organised a huge procession. Demonstrations were also held to voice their protests against the demolition of illegally built madarasa-cum-idgah on Tata's land, They suspected that all this had been done at the instance of leaders of the majority community

"Thus the tension, which has been building up for the last few months, escalated on April, 11. The "Mahabiri Jhanda" procession led by both Hindu and Muslim leaders was taken out by members of the majority community through the routes permitted by local authorities" (*Interruptions*)

This is what is written here.

श्रीमन् मै यह कहना चाहता हू कि जिस महाबीरी झंडे की चर्चा की जा रही है और यह कहा जा रहा है कि रामनवमी की समिति मे, जिन्होने इसको निकाला, किसी खास मगठन का बाहुल्य था, तो मै कहना चाहता हू कि उनको निकालने वाले श्री कालिका नन्दन सिह थे। गृह मत्री जी इसकी जाच करे कि कौन है डा० अखोरी? क्या इन्होने कांग्रेस (आई०) के टिकट पर चुनाव नही लडा था? क्या यह कांग्रेस (आई) के नेता नहीं है जमशेदपुर मे? और क्या कालिका नन्दन सिह और राम अवतार सिह ने मिल कर यह बात कही कि इसी रास्ते से जलूस निकलना चाहिये। कालिका नन्दन सिह ने भाषण दिया कि जब हिन्दुओ की बस्ती में से मुसलमानो के ताजिया निकल सकते है, तब क्या वजह है कि रामनवमी का झडा इस मुस्लिम बस्ती से नही जा सकता? इस की जाच होनी चाहिये। और जब जनता पार्टी के विधायको ने श्री पांडे, श्री कार्तिक कुमार और मोहम्मद अयूब ने यह कहा कि जलूस इस रास्ते से न निकाला जाय, और अगर निकाला जाय तो उसमें हम तीन आदमी सिर्फ झडा ले कर जायेंगे और बाकी लोग उस रास्ते से न आये, बल्कि दूसरे रास्ते से आयें तो उस वक्त कालका नन्दन सिह और डा० अखोरी ने कहा कि नही जलूस इसी रास्ते से निकलेगा। क्यों नही वहा के पुलिस और नागरिक प्रशासन ने इस बात को कहा कि यह विधायकों का प्रस्ताव ठीक है? यह बात भी रेकार्ड पर है। गृह मंत्री जी बतायें कि जब यह प्रस्ताव रखा गया था तो इसको क्यों नामन्जूर किया गया? और उसके बाद 10 तारीख को कालिका नन्दन सिह, डा० अखोरी, राम

अवतार सिंह सी0पी0 आई0 और मुस्लिम लीग के नेताओं के साथ बैठ कर रात के डेढ बजे यह प्रस्ताव किया प्रशासन के साथ और इस में समझौता हुआ कि जलूस इसी रास्ते से निकाला जाएगा। और उस दिन 11 बजे जलूस निकालने के लिये एक पर्चा, बिना प्रैस का नाम लिखे, बिना प्रैस लाइन के पहले से निकाला गया। मैं श्रीमती मोहसिना किदवई की इस बात से सहमत हू कि इस पर्चे की जाच होनी चाहिये कि किस ने निकाला है। जहा तक मेरी जानकारी है 5 तारीख को कम्युनिस्ट पार्टी के दफतर मे, श्रीमती किदवई की पार्टी के लोगो के साथ मिलकर साजिश की गई कि वहा पर एक ऐसा पर्चा निकाला जाये, 11 तारीख को जलूस निकाला जाये और उस जलूस पर पत्थरबाजी करवाई जाये और उसके बाद इस देश मे साम्प्रदायिक दगे करवाये जाये। 30 साल तक 78 दगो का यही पैटर्न रहा है। मै अपने दोस्त श्री रशीद मुराद से सहमत ह कि काग्रेस हुकूमत ने 30 साल तक अपने जमाने मे इसी तरह के दगे होने दिये है। और आज उसी पैटर्न से आप ही के लोक (व्यवधान) साठे साहब, आप पी पुराने आर0 एस0एम0 के है, आप आर0एस0एम0 के इन्फिलट्रेटर काग्रेस (आई) में है। मै बताना चाहता ह आप यहा और कल्पनाथ राय जी वहा, दोनो ही पुराने सघी है। (व्यवधान) आप हमको क्या बतायेगे, आकर देखिये, आप यहा इन्फिलट्रेटर है। मध वालो से आप पार नही पायेगे, यह इधर ही नही, उधर भी बैठे हुए है। मै आपको बताना चाहता ह कि यह जो बात कही जा रही है कि यह जो जलूस वहा निकला, मै इस बात से सहमत ह कि जो कुछ वहा हुआ, इसमे कोई दो राय नही है, उसकी निन्दा की जानी चाहिये, भर्त्सना की जानी चाहिये। पर कभी-कभी जब उन्माद आता है, जब कभी-कभी जूनून उठता है और खासतौर पर जब मजहबी ख्यालात से उठता है, धार्मिक भावनाओ पर उठता है, आवेश होता है तो मनुष्य, मनुष्य नही रह जाता है, हैवान हो जाता है। यह आज दुनिया में कई जगह हो रहा है, हिन्दुस्तान में हो रहा है, इरान मे हो रहा है, हमारे पडोसी देशो में हो रहा है। आज हालत यह हो गई है कि सारी दुनिया मै हो रहा है। इसको तरफ हमे ध्यान देना होगा। आखिर आज बीसवी सदी मे भी..... .(व्यवधान) सारी दुनिया मे आर0एस0एस नही है। ईरान में आर0एस0एस0 नही है।

श्री बसन्त साठे रिपब्लिकन पार्टी मे कितने हिन्दू है, यह बताइये।

डा० मुरली मनोहर सारी दुनिया में आज जहा कही भी धार्मिक आवेश और आक्रोश है, उसकी निन्दा की जानी चाहिये और अक्सर होता है, (व्यवधान) आप जैसे व्यक्ति ही हर जगह उपद्रव करवाते है, आप लोक-सभा मे भी उपद्रव करवा रहे हैं और समाज में भी उपद्रव करवा रहे हैं। आप अपनी प्रवृत्ति में उपद्रवकारी है। You are a confirmed disturber. By nature you are born perhaps to create disturbances.

ता आपका जन्म ही इसीलिये हुआ है।

मै यह कहना चाहता हू कि जो कुछ जमशेदपुर मे हुआ है, उसकी जिम्मेदारी श्रीमती मोहसिना किदवई और श्री साठे की पार्टी पर डालनी चाहिये।

मै यह भी कहना चाहता हू कि श्री मल्होत्रा की इस बात से मै बिल्कुल सहमत हू कि भारतवर्ष और बगला देश के सम्बन्ध मे सुधरने न पाये, इसके लिये आप साजिश कर रहे है, आप षड्यन्त्र कर रहे है। भारत और उसके पडोसी देशो के बीच मै सम्बन्ध मधुर न होने पाये, इसके लिये आप षड्यत्र कर रहे है। मै आप पर आरोप लगाता हू, (व्यवधान) आप क्या बात कहती है,

आप क्या बात कहती है, आपका उस पार्टी से सम्बन्ध है, जो विदेशो से पैसा ले रही है। आज आप विदेशी ताकतो से हिन्दुस्तान मे उपद्रव बढवाने के लिये पैसा ले रही है। आपकी पार्टी विदेशो से धन लेती चली जा रही है। आपकी पार्टी विदेशो से मिलकर इस देश को तोडने की कोशिश कर रही है।

जमशेदपुर मे जो कुछ हुआ है, यह उसी साजिश का परिणाम है। (व्यवधान) यह उसका एक लक्षण मात्र है।

अध्यक्ष महोदय. डा० जोशी . . .

डा० मुरली मनोहर जोशी अध्यक्ष महादय, मुझे साठे साहब डिस्टर्ब कर रहे हैं। साठे साहब, आप कलेजा थामकर सुनिये, आपके काम जब देश के सामने रखे जायेगे, आपके नेताओ की इस देश को बेचने की जो साजिशे है जब वह देश के सामने रखी जायेगी, तो हिन्दुस्तान आपको इतिहास के पन्नो से हटा देगा। आप इतिहास को कलकित कर रहे है, आप इस देश को कलकित करने वाले लोग है। (व्यवधान) भारत का हरेक नागरिक समान नागरिकता का अधिकार रखता है। जनता पार्टी धार्मिक आधार पर नागरिकता मे मतभेद नही करती है, यह आप करते रहे है।

MR SPEAKER Mr Joshi, you have already taken a lot of time. Now, I call the next speaker.

SHRI A ASOKARAJ (Perambalur): Mr. Speaker, Sir, on behalf of my party, the All India Anna DMK, I rise to say a few words in this discussion Speaking here in the Lok

[Shri A. Asokaraj]

Sabha—far away from the scene of this carnage—I would like to express my profound shock over these incidents. We must be ashamed to live in such a world of uncivilised happenings. The violence in Jamshedpur has been more gruesome than any such clash in recent years. It is very painful to note that more than 100 persons were killed and more than 350 persons were injured and thousands of people were rendered homeless. The hon. Home Minister, Shri H. M. Patel, had visited the place second time, within these four days. In order to find out the reasons for this poignant tragedy, the Minister went there. I, must appreciate his sincere efforts. But I am in wonder whether he has succeeded in his effort or not. In his statement the hon. Minister has stated that the situation is now fully under control. But I don't believe that it is so. From the newspapers I understand that the State Government feels that tension persists in some areas and there is need for continuing army patrolling for some time. So, I wish to emphasise that the vigilance efforts have to be continued by the Army, BSF and CRP. We must consider the real feelings of the affected people. Experience of such happenings would make us to think and to act in a proper way.

Through the Chair, I would request hon. Members not to look at the problems politically or communally. We must not forget that it will not help us to solve the problem. We must make the people belonging to all sects of society to live in harmony. One question that comes up to my mind is about the arms held by both the communities. I am afraid that a large number of arms must have been stored by both the communities. Though I don't want to go back to the begining, I do feel that there was so much of preparation on both the sides. If it is so, the influential people might have been in the background. Those influential people had the services of goondas. So I request that the Central Government should come forward to flush out unlicensed arms held by both the communities.

We must see that this sort of a thing should not be allowed to happen elsewhere. I request that all possible assistance should be provided to the victims of these disturbances. Thousands of people were rendered homeless. Above all the people should be made to have the confidence to live in their old places. Though the State Government is to appoint a three member tribunal, I should like to point out that the people should be allowed to speak without fear before that tribunal. Sir, communal clashed cannot be prevented by sporadic efforts. There is need for vigilance committees which will not only keep a continuous watch in riot-prone areas on a permanent basis, but will also take on the work of educating the communities on the value of cooperation in the matter of accommodation beween different religious beliefs and practices. The main objective of such committees should be to ensure the emergence of an atmosphere that cannot be exploited for political or criminal ends.

Sir, at one time, it was suggested that in every district the responsibility for taking preventive action based on correct intelligence reports should be fixed on the district magistrates and the District superintendents of police. Even such a proposal has not been tried out seriously. I request that the Government should at least hereafter try to implement the proposal seriously. Sir, thousands of people are placed in utter insecurity because of man's inhumanity to man. If man organises for good, there will be paradise on earth. If man organises out of communal frenzy to gain sectarian ends, hell itself is let loose. Let our efforts be to see that the cancer of communalism is rooted out before it engulfs our country. Our actions and attitudes should be to heal the wounds and to prevent

any further infection. Eternal vigilance is said to be the price of liberty. In our country, eternal vigilance will also be the price for enduring communal harmony.

We must also prove to the world that we are giving protection to the minorities.

Lastly if we would not shed the narrow communalism, I would lie to warn, the future generation would throw us into the fire. They would create a new world of peace and prosperity.

MR. SPEAKER: Is it the pleasure of the House to extend the time by one hour?

SEVERAL HON. MEMBERS: Yes.

MR. SPEAKER: All right. Now, Mr. Brij Bhushan Tiwari.

18.57 hrs.

[SHRI DHIRENDRANATH BASU *in the Chair*]

श्री ब्रज भूषण तिवारी (खलीलाबाद) : सभापति महोदय, आज यह सचमुच हम लोगों के लिए बड़े शर्म की बात है और साथ ही साथ हम इसे अपने सार्वजनिक जीवन या राजनैतिक जीवन की हार भी मानते हैं कि 31 वर्ष की आजादी के बाद भी हमारे देश में इस प्रकार के भीषण दंगे होते रहते हैं । जमशेदपुर में घटी घटना ने तो यह साबित कर दिया कि जो आज की सदी है वह कितनी क्रूर सदी है । किस प्रकार से बेगुनाह लोगों की हत्याएं की गई और सबसे बड़ी बात यह कि जो तथ्य अभी प्रकाश में आये कि एक मोटर वैन के अन्दर औरतें थी, बच्चे थे, उनके ऊपर बम फेंका गया, उन्हें जलाया गया, उनकी जान ली गई, यह सचमुच ही बहुत चिन्ता की बात है और बहुत ही महत्वपूर्ण विषय भी है जिस पर चर्चा होनी चाहिए । परन्तु यदि हम केवल रस्मी बहस करें तो उस से कोई नतीजा नहीं निकलेगा । बहुत बहसें हुई हैं साम्प्रदायिक दंगों पर । आजादी के बाद साम्प्रदायिक दंगों पर आज तक सोलह से ज्यादा कमीशन बिठाए गए ।उन्होंने अपनी तमाम रेकमेंडेशन भी दी । परन्तु उन रेकमेंडेशन का कहां तक हम ने पालन किया उसकी पूरी समीक्षा होनी चाहिए । तभी हम जा कर किसी सही नतीजे पर पहुंच सकते हैं । जमशेदपुर के बारे में जो तथ्य आए हैं उन से यह बात तो साफ हो जाती है कि इस घटना के पीछे काफी बड़ी साजिश थी और तमाम प्रकार के तत्व उसमें एक साथ मिल गए थे । जो गृह मंत्री जी का बयान है उसमें पूरे तथ्य नहीं आए हैं । कुछ ऐसे सवाल हैं जिन सवालों का जवाब ढूंढना पड़ेगा और उसकी छानबीन करनी पड़ेगी । पहला सवाल यह है कि अगर 6 अप्रैल को जुलूस 14 नम्बर रोड से नहीं निकला तो 11 अप्रैल को क्यों निकलने दिया गया ? यह जुलूस जब 14 नम्बर रोड से शांति पूर्ण ढंग से निकल गया तो मस्जिद के पास बेल रोड पर यह जुलूम क्यों रुका ? पांच तारीख को राम नवमी थी, चार दिन तक उस पर बहस मुबाहिसा होता रहा । पिछले साल की मुकदमेबाजी का भी जिक्र किया गया । वहां के जिला प्रशासन के लोग आश्वस्त थे कि अब तो मामला तय हो जाएगा । मेरी जानकारी के अनुसार जनता पार्टी के जिम्मेदार लोगों ने जमशेदपुर के जिला प्रशासन पर दबाव डाला कि इनको जुलूस निकालने की इजाजत दी जाय । यह विचित्र बात है और मेरी जानकारी यह भी है कि श्री कैलाशपति मिश्र जो कैबिनेट मिनिस्टर हैं वे वहां के कलक्टर, एस० पी० से कहते हैं कि तुम जुलूस निकालने दो । श्री कर्पूरी ठाकुर वहां के मुख्य मंत्री हैं, उनके पास गृह विभाग है इसलिए उनसे पूछ-ताछ करनी चाहिए थी जबकि वहां पर यह मालूम था, इसके पहले ऐसे तथ्य आए है कि वहां पर गुण्डों का किस प्रकार का साम्राज्य था ।

19.00 hrs.

इस बारे में "हिन्दू" ने बहुत ही अच्छे तरीके से लिखा है :

"But Jamshedpur is dominated by contractors, goons, and musclemen who inhabit the densely populated and squalid areas which have sprung up on the fringes of the industrial township. It is common knowledge that these contractors, mostly militant Rajputs from the Chapra, Siwan and Gopalganj districts of Bihar and eastern Uttar Pradesh, Particularly Ballia, have acquired during the last few years enormous wealth and influence, largly because of their powerful political and caste links.

They are also feared because of the large army of gangsters equipped with sophisticated weapons which they have at their disposal. With their caste links and money power, they also have a hold on the local administration including the police. The goons and muselemen in the employ of the contractors and the gangs

[श्री ब्रज भूषण तिवारी]

partronised by them are mostly unlettered folk from villages It is the easiest thing in the world to whip up religious fanaticism among them This is what happened at Jamshedpur

Nothing could embarass and discredit, the Karpoori Thakar Government on the eve of the trial of strength in the Janata Legislature Party more than a communal riot, and a communal riot had, therefore, to be engineered by the gang of contractors who have been hostile to the State Government since the arrest of a Janata Party MLA in connection with the Dhanbad murders '

तो मैं कहना चाहता हू कि बिहार के अन्दर एक नफरत और घृणा का वातावरण बहुत जिम्मेदार लोग, ऊंची जाति के जो लोग हैं उनके द्वारा फैलाया गया क्योंकि उस प्रदेश का मुख्य मंत्री बैकवर्ड क्लास का है । चाहे प्रशासन हो चाहे पुलिस हो, हर जगह पर ऐसा एटमास्फीयर बनाया गया ताकि कर्पूरी ठाकुर की सरकार को गिराया जा सके ।

इसके साथ ही साथ एक महत्वपूर्ण बात यह भी है कि जब जनता पार्टी के जिम्मेदार लोग ऐसी खतरनाक चीजो में दखलन्दाजी करते हैं तो यह और भी गम्भीर मामला बन जाता है । सरकारी दल से सम्बन्धित किसी व्यक्ति की तिल भर की साम्प्रदायिकता दूसर के पहाड भर की साम्प्रदायिकता से अधिक खतरनाक हो सकती है । श्री दीनानाथ पाडे जो विधायक हैं, उनका इससे सम्बन्ध है या नहीं—इसकी जांच हो रही है लेकिन उन्होने, जब तीन बटा चार जुलूस का हिस्सा निकल गया तब एक बटा चार हिस्सा जा रहू गया उसको क्यो रोका और क्यो इस बात का दबाव डाला गया कि जब तक लोग रिहा नही किए जाएगे, जुलूस आगे नही बढ़ेगा ? वहा के एस० पी० जोकि एक हरिजन हैं उनके बारे में पर्चे बाटे गए । साथ ही वहा पर बडी जाति के लोग साम्प्रदायिक लोग एव सगठन और जो गुण्डो ने मिलकर साजिश करके इतना भीषण नर हत्याकाण्ड करवा दिया । इसलिए यह एक गम्भीर विषय है । साथ ही यह सवाल भी उठता है कि नरमी क्यो दिखाई गई और दीनानाथ पांडे या जो भी जिम्मेदार लोग थे उन्हें गिरफ्तार क्यों नही किया गया ? केवल चन्द लोगो को गिरफ्तार कर लेने से काम नही चलेगा, जिम्मेदार लोगों को भी गिरफ्तार करना पड़ेगा । और बिना किसी भेदभाव के, कौन हमारे बीच में है, कौन उधर है, हमें इस साम्प्रदायिकता के जहर को दबाना पडेगा । आज हमारे प्रजातन्त्र के लिये यह कसौटी है कि हम अपने अल्पसंख्यको के मन में सुरक्षा का भाव पैदा कर पाते हैं या नही । यह बडे शर्म की बात है कि वहां के अल्पसख्यको के मन में बिहार की मिलिट्री पुलिस के बारे में शक पदा हो, पी०ए०सी० के बारे में शक पैदा हो । यह जो आरोप लगाया गया है कि वहा की पुलिस क लोगो ने बडी बरबरता के साथ गोलिया चलाईं, लोगो को लूटा—यह बडी गम्भीर बात है । साम्प्रदायिकता का जहर, जाति वाद का जहर यदि हमारी पुलिस मे हमारी सेना में, हमारे प्रशासनिक विभाग में फैलता है—तब फिर हम कहा रहेगे, कहा हमारा वजूद रहेगा—इस पर हमे विचार करना होगा ।

इसलिये मै चाहूगा कि इसकी जाच हो और साथ साथ एक ऐसी 'रायट फोर्स" बनाने की आवश्यकता है जिसमे तमाम वर्ग के लोग रहें और उसमे खास तौर सें जो अल्पसख्यक है, पिछडी जातियो के है हरिजन हैं ऐसे लोगो को फोर्स मे रखा जाय तभी आप माइनारिटीज बैकवर्ड और हरिजनो के मन में विश्वास पैदा कर सकेंगे कि उनकी भी सुरक्षा हो सकती है उनकी जानो माल की रक्षा हो सकती है ।

हमे अपने इतिहास के दृष्टिकोण मे भी परिवर्तन करना होगा । यह हिन्दू और मुसलमान का मामला केवल ला एण्ड आर्डर का मामला नही है । यह हमारी सामाजिक समस्या है, हमारी सास्कृतिक समस्या है और जो लोग इस देश मे इस विचारधारा को पनपाना चाहते है कि जो भारत के अन्दर पैदा होने वाले मजहब मे विश्वास करते हैं वही भारतीय है, वही राष्ट्रीय है, वही हमारी सस्कृति है—यह देश के लिये खतरनाक विचारधारा है । इस पर भी चिन्तन करना पडेगा । आज हिन्दू और मुसलमानो का सवाल नही है, हमें अपने इतिहास को दूसरे नजरिये से पढ़ना होगा, पूरे मुगल काल का देसी और परदेसी के बीच में बटवारा करना होगा, बजाय हिन्दू और मुसलमान के बीच में बटवारा करें । हमको ऐसी सस्कृति की तरफ जो आदमी को आदमी से जोडती है—तवज्जह देनी होगी । हमारी सस्कृति और कला में ऐसे बहुत से लोग हुए हैं जो समन्वित दृष्टिकोण रखते थे, जिन्होंने पूरे समाज को एक सूत्र में बाधने का प्रयास किया था—चाहे कबीर हों, गुरु नानक हों, रहीम हो—आज हमारी तवज्जह उनकी तरफ नही है, हमको उनकी तरफ तवज्जह देनी होगी, तब जा कर एक सम्यक् दृष्टि, एक राष्ट्रीय दृष्टि, एक सेकुलर दृष्टि बन सकती है ।

इस लिये आज हम पर बहुत बड़ी जिम्मेदारी है केवल दोषारोपण करने से काम नहीं चलेगा । हम को और आप को, सब को अपने कलेजे पर हाथ रख कर यह विचार करना पडेगा ।

वहां की सरकार जिस के मुख्य मंत्री हमारे श्री कर्पूरी ठाकुर हैं ने सीन जजों की एक जूडीशियल इनक्वायरी बैठाई है । वहा के जितने सामाजिक संगठन हैं उन्होंने 40 हजार पैकेट खाने के रोज बाटने की वहा पर व्यवस्था की है । उन लोगो को कैम्पस मे रखा गया है । लेकिन आज उनकी सब से बड़ी समस्या यह है कि वे घर बार हो गये है । पूरे के पूरे बाजार जला कर राख कर दिये गये हैं उन लोगो को फिर से बसाने की समस्या है—इसके लिये भी वे कृतसकल्प है । लेकिन बिहार की सरकार ने जो इन स्टेबिलिटी पैदा कर दी गई है और खास तौर से ऐसे मौके पर वहा की कैबिनेट के कुछ मत्रियो ने इस्तीफे दे दिये है—यह एक बहुत बडा कारण होता है किसी भी एडमिनिस्ट्रेशन के इन एफेक्टिव होने का । लेकिन इसके बावजूद भी मुझे खुशी है—जितने लोग माइनारिटीज के और दूसरे वहां पर गये, सब ने वहा के मुख्य मत्री की ईमानदारी के प्रति अपनी आस्था प्रकट की है । मैं जानता हू कि उनकी अपनी मजबूरिया है, लेकिन उसके बावजूद भी हमारे होम मिनिस्टर ने अपने बयान मे उनकी तारीफ की है, क्योंकि वे एक पिछडे हुए गरीब तबके के इन्सान हैं, जिन्होने हमेशा मुसलमानो के लिये लडाई लडी है । उनके मन मे दर्द है । आज हमको हर स्तर पर इस कम्यूनलिज्म के खिलाफ लडना पडेगा, इस जहर को समाप्त करना पडेगा, प्रशासनिक स्तर पर, सास्कृतिक स्तर पर और दूसरे तमाम स्तरो पर इसको खत्म करना होगा । राजनीतिक स्तर पर भी अपनी सकुचित दृष्टि को समाप्त करना पडेगा ।

इन शब्दो के साथ मैं एक बार फिर पुरजोर शब्दो मे माग करूगा कि केवल जाच हो कर न रह जाय, जो दोषी हो, उनके खिलाफ सख्त से सख्त कार्यवाही की जाए, जो जिम्मेदार लोग हैं उन्हें तत्काल गिरफ्तार किया जाए और जो अब तक के कमीशन्स की रिकमेण्डेशन्स है, नेशनल इन्टीग्रेशन कौसिल की रिकमेण्डेशन्स है, उन रिकमेण्डेशन्स को अविलम्ब कार्यान्वित किया जाए ।

श्री सत्य देव सिंह (गोडा) : सभापति महोदय, आज इस देश के सर्वोच्च सदन मे एक बार फिर एक अति घृणित काड पर विचार करने के लिए हम यहा इकट्ठे हुए है ।

1 मार्च 1977 से 31 जनवरी 1979 तक जो सरकारी आकडे है, उनके अनुसार अब तक 410 दंगे हुए और उन में 150 लोग मारे गये तथा 2553 आदमी हुए लेकिन इस दफा जो दगा अभी जमशेदपुर मे हुआ है, इस अकेले दगे मे अभी जो गृह मत्री जी ने अपनी रिपोर्ट पेश की है, उसके अनुसार 110 लोग मर चुके है, अस्पतालो में कितने और मर जाएगे यह पता नही है, कितनी लाशे दाबब है, इसकी अभी कोई जानकारी नही है और, कितने धन और सम्पत्ति का नुकसान हुआ है, इसके बारे में आंकडे सामने नही आए है और सब से बडी बात यह है कि बीसियों हजार सुरक्षा के स्थान पर पहुच गये हैं मानो कोई बाढ या तूफान आया हो या इसी प्रकार का कोई प्राकृतिक प्रकोप हुआ हो और वहा से लोग अलग ले जाये गये हो । यह एक गभीर मसला है । पिछले कई वर्षों से, जब से हम गुलाम हुए और उस के बाद आजादी के 32 वर्ष बीत गये है, दगो का यह सिलसिला चलता रहा है और ये दंगे सिर्फ एक धर्म और दूसरे धर्म के बीच हुए हो, ऐसी बात नही है सहधर्मियो के बीच भी दगे हुए हैं और होते रहे है । इसलिए जब हम इस पर विचार करते है तो पूरे परिप्रेक्ष्य मे, पूरे मामले पर इस टोटैलिटी हमे विचार करना पडेगा और सिर्फ दोषारोपण से काम नही चलेगा लेकिन आज जहा पर बात करते है या भाषण करते है, तो यह मान कर करते हैं कि मानो यह तय कर लिया है कि कौन कौन इसके दोषी है और उस के बाद तमाम गलत उदाहरण पेश किये जाते है । इधर के भाइयो ने कहा और उधर के भाईयो ने कहा और कुछ ने तो यहा के गणमान्य नेताओ का नाम भी लिया है और इस तरह से जब वे इस तरह की बाते कहते है, जब टाइम से पहले ही विचार कर लेते है, तो जूडीशियल इक्वायरी, पुलिस इक्वायरी या सी०बी०आई० इंक्वायरी की कोई बात नही रह जाती है । आज जब हम दगों के बारे में विचार करते है तो मानवता के आधार पर, कलर, क्रीड, कास्ट और रेस के आधार पर नही विचार करना चाहिए । किसी का खून किसी से पतला नही है, किसी को भी लाठी पडती है तो उस को कम चोट नही लगती है । श्रीमन्, ये दगे कैसे हुए, इस के पीछे कौन लोग थे, इन तथ्यो मे जाना ही पडेगा । यह कहना कि इस प्रकार से यह हो गया, यह ठीक नही है । यह स्पष्ट तथ्य है और आज जो इक्वायरी कमेटी बैठ रही है, तो यह बात उस के सामने आ जाएगी कि कौन यहा पर गलत बयानी कर रहा है और कौन सही बोल रहा है । इस दगे के पीछे जो लोग है, उन के अन्दर मुख्य है श्री कालिका नन्दन सिह ।

एक माननीय सदस्य : श्री जी० आर० डी० टाटा नही हो सकते ?

श्री सत्य देव सिंह : जी० आर० डी० टाटा भी हो सकते है । इस मे किसी जाति की कोई सीमा नही है । श्रीमन्, पिछले वर्ष भी यह झडा नही उठा । 1964 के करीब मे झडे के जो विभिन्न अखाडे लगते हैं, वे राम नवमी को लगते है । राम नवमी 6 तारीख को पडती थी । यह मामला हाई कोर्ट गया और हाई कोर्ट मे यह निर्णय दिया कि इस मामले मे प्रशासनिक अधिकारियो का निर्णय अन्तिम निर्णय है कि किस रास्ते से जुलूस जाए । यह स्वाभाविक है कि जो जुलूस है, वह उसी रास्ते से जाए जिस रास्ते से कायदे के अनुसार हर प्रकार के त्योहार चाहे वह हिन्दुओ का हो, मुसलमानो का हो, सिक्खो का हो या ईसाइयो का हो, या किसी का भी हो, वे जुलूस जाए, लेकिन यह बहस नही की गई । इस बात के लिए इन तीनो विधायको का बहुत महत्वपूर्ण प्रदान है, इस बात पर गौर करिये और जुनून में मत बहिये ।

[श्री सत्यदेव सिंह]

तीनों विधायक और वहां के सभी एम० पी० वहां के अधिकारियों से मिलते हैं। तीनों विधायकों ने कहा कि यह महावीरी झण्डा पिछले वर्ष भी नहीं उठा था और इस वर्ष भी यह झंडा नहीं उठ रहा है। इस झंडे को ले कर हम गली नम्बर 24 से चले जायें और बाकी का जलूस बाद में आकर के यहां मिले। इस बात को स्वीकार नहीं किया गया। दस तारीख की रात में ऐसे लोगो के जो कि जनप्रतिनिधि नहीं हैं, जो यहां आ कर बोल नहीं सकते हैं, और जिनका नाम आज यहां घसीटा जा रहा है, उनको तो जिला प्रशासन ने, जिला अधिकारियों ने इग्नोर कर के एक विशेष व्यक्ति डा० अखौरी के दबाव में आ कर के इस बात का निर्णय ले लिया कि जलूस 14 नम्बर की गली से जाएगा क्योंकि इन लोगों ने, सी०पी० आई० के लोगों ने और कालिकानन्दन सिंह ने इस बात का आश्वासन दिया कि साहब हम जिम्मेदारी लेते हैं और हम ठेके दार हैं कि जलूस 14 नम्बर की गली से निकाला जाएगा। दस हजार का जलूस था और उसमें कुछ सौ डेढ़ सौ लोग थे जो नाच गाने और ढाल तलवार से लेस थे। श्रीमन्, यह बात आज नहीं बोलनी चाहिए थी कि इसके पीछे किसका हाथ था लेकिन जब कहा गया है तो मैं कहता हूं कि इसके पीछे कालिकानन्दन सिंह का हाथ जरूर है और कालिकानन्दन सिंह कांग्रेस के हैं। इस प्रकार के लोगों का नाम ले कर इसमें कोई लाभ नहीं होगा। सवाल यह है कि यह आदिवासियों का जलूस था और इस आदिवासियों के इस जलूस के डी फैक्टो और डीज्यूरो सब कुछ कालिकानन्दन सिंह थे। 11 तारीख को जलूस निकलता है तो उससे पहले हिन्दू अखबार लिखता है कि इस बात की रिपोर्ट है, एक इंजीनियर साहब ने पटना से कहा है कि वहां पर बहुत बड़ा बिल्ड अप गुण्डों का हो रहा है, बदमाशों का हो रहा है। जमशेदपुर एक कास्मोपोलिटन सिटी है। सभी वक्ताओं ने भी यह बात कही है कि वह लेबर सिटी है जहां सब से ज्यादा एक दूसरे का कर्म के आधार पर, न कि जाति के आधार पर सम्बन्ध है। वे मेहनतकश लोग हैं, उनके पास समय नहीं है कि वे इन चीजों के लिये उतरें।

19.17 hrs.

[MR. SPEAKER *in the Chair*]

इन लोगों ने वहां जलूस निकाला। हमारे एम०एल०ए०, श्री दीनानाथ पाण्डेय का नाम लिया जा रहा है कि उन्होंने जलूस को रोका, इससे बड़ा ट्रेजेडिटी आफ ट्रथ कोई नहीं हो सकता है। उन्होंने तो बारबार यह प्रयास किया कि जलूस वहां न रुकने पाये। वे जिला प्रशासन के पास भी गये। लेकिन वे तीन व्यक्तियों जिनमें डा० अखौरी और कालिकानन्दन सिंह भी हैं, ने यह कहा कि जब हमारी गली से मुसलमान गुजर सकते हैं तो हम भी वहां से गुजर सकते हैं। यह फैक्ट है और इसको नजरअन्दाज करके और पैसनेट हो कर अगर आप सोचेंगे तो आप इसकी तह में नहीं पहुंच सकते। आज तक, जितने दंगे हुए हैं उनके बारे में भले ही हम ऐक्सरे पर आरोप प्रत्यारोप कर लें लेकिन यह सत्य है कि पांच परसेंट आबादी दंगा करती है और 95 परसेंट आबादी सफर करती है। आज वहां तीस हजार आदमी कैम्पों में हैं। उनमें से कोई भी दंगा करने नहीं गया था। कोई घर जलाने नहीं उठा था। मस्जिद के पास जब जुलूस पहुंचता है तो उस पर गोली और बम फेंके जाते हैं। (व्यवधान) आपमें अपने ऊपर विश्वास नहीं है। (व्यवधान) श्रीमन् मैं बोल रहा हूं, मुझे बोलने दीजिए। श्रीमन् आप अगर आजादी के बाद से आज तक जितने दंगे हुए हैं उनका इतिहास उठा कर देखेंगे तो पायेंगे कि दंगे किस के शुरू करवाये। यह एक सत्य है जिसको आप झुठला नहीं सकते हैं। दंगों की जितनी रिपोर्ट्स हैं उनको उठा कर देख लीजिए। यहां पर जजबात से काम नहीं चलेगा, फैक्ट्स को लीजिए। श्री साठे साहब को यह बात सबसे ज्यादा बुरी लगती है क्योंकि वे भी एक स्वयं सेवक रहे हैं और यहां इस तरह की बातें करके शायद वे यह सोचते हैं कि अपनी पार्टी में उनकी बात बड़े जोर से बन जाएगी। मैं तो साठे साहब को कहूंगा कि आपको दुःख नहीं होना चाहिए कि आपका आर०एस०एस० से सम्बन्ध था।

आर० एस० एस० का नाम सब जगह लिया जाता है। सबसे पहले इसे ही खोजा जाता है। इससे पहले अलीगढ़ में दंगे हुए। उससे पहले जितने दंगे हुए, उन सबकी रिपोर्ट्स उठा कर देखिए। 71 में दंगे हुए थे उनकी रिपोर्ट उठा कर देखिये। बतलाइये कि कहां आर०एस०एस० के लोगों का हाथ रहा है? यहां टोटली एग्जरेटिड बात कही जाती है। हां यह बात जकर है कि ऐसी किसी भी बात से पहले हम लोगों को गिरफ्तार किया जाता है। जब तक आप भेदभाव चलायेंगे तब तक आप सफल नहीं हो सकते हैं। इतिहास इस बात का गवाह है कि हिन्दू से सेक्युलर कोई कौम नहीं है। जो भी लोग यहां आये, क्रिश्चियन आये—क्रिश्चियनिटि इन केरल इज एन ओल्ड एज क्रिश्चियनिटी इटसेल्फ। मुसलमान यहां आये। सब हमारे भाई बन कर रहे। जो हमारे आक्रान्ता हो कर आये, व्यापारी हो कर आये, उनको भी हमने बसाया।

श्रीमन् आर०एस०एस० की बात मैंने कही। सी०पी०एम० के श्री ज्योतिर्मय बसु साहब बैठे हैं। वे जानते हैं कि उन्होंने पश्चिमबंग में कौन सी मानवता दिखायी है। जब बाद की विधायिका बंगाल में आयी थी तो सी०पी०आई० के कैडर के लोग चुन चुन कर वहां मेज दिये गये (व्यवधान) सत्य कड़वा लगता है। (व्यवधान) श्रीमन् एक प्रश्न यह है। (व्यवधान)

MR. SPEAKER: I am not deciding who is telling the truth. You are correctly saying what is just.

श्री सत्यदेव सिंह : यू आर नाट जज, यू आर स्पीकर। श्रीमन् जब जब दंगे होते हैं तो पी०ए०सी० और पुलिस पर यह आरोप लगाया जाता है कि इन्होंने ज्यादती की, इन्होंने गुण्डई की। मैं इस बात से बिल्कुल इत्तिफाक करता हूं कि जिन पुलिस कर्मचारियों ने गुण्डई की हो, ज्यादती की हो—

They should be doubly punished because they are the custodian of law and order in this country.

लेकिन श्रीमन्, एक बात देखिये, आप जज रहे हैं, पुलिस का कर्मचारी जो तीन सौ रुपये पाने वाला है, उसको आप इस विभीषिका में झोंकते हैं उसके पीछे भी परिवार है। वह मजिस्ट्रेट जो वहां होता है वह क्या कर सकता है। (व्यवधान)

MR. SPEAKER: You have taken much more time.

श्री सत्यदेव सिंह : इन दंगों के पीछे जो राजनीति काम करती है और फिर यहां पर यह सब कहा जाता है, उससे आप ज्यादा दिन पब्लिक की आंखों से छिपे नहीं रह सकते। यह बात अलग है कि आप पार्लियामेंट में बैठ कर के कुछ भी इजहार कर लें और तथ्यों को छिपा लें।

SHRI K. A. RAJAN (Trichur): Really it was a communal obscurantism, administrative bungling, BMP excesses which really led to all this disaster in the city of Jamshedpur. I had been to Jamshedpur for two days. I visited all the riot affected areas and mohallas and the refugee camps. I had a talk with the officials and also with the hon. Chief Minister of Bihar. The whole situation in Jamshedpur has been viewed in the overall political background. The political situation has created all this.

I need not narrate what had happened in Aligarh and other places. The insecurity in the minority community is running high, adding fuel to the fire, now the Christian is being brought into these things.

This tension was going on in the city from 6th April to 11th April, 4.30 A.M. Negotiations and discussions and all these things were going on. Leaflets and counter-leaflets were going on. Threatening and counter threatening was going on. In two places Muslim houses were looted and shops were looted on 7th and 9th. All these things were happening in the city. By this time the musclemen of whom Mr. Joshi mentioned and Mr. Janardhana Poojary said were brought in and were mobilised for all this show. I am sorry to say it was those *thugs* and *pindaries* who killed and assassinated a comrade in Dhanbad. You must remember, we were the people who were fighting against communalism. All this happened. You know what is the position? Really the whole thing exploded. Everything was arranged. The procession was to start at eight. It went very peacefully. One Muslim Dr. was leading it. Everything was calm. Then at 10 A.M. without any reason, one gentleman—a local M.L.A. obstructed the procession. What was the provocation? What was the intention of creating obstruction? The talk was going on. Dialogue was going on. Scuffire was going on. The whole city was ignitioned. In 1½ hours 10,000 people assembled. That created the whole provocation. Who were those 10,000 people? The local people say, most of them were outsiders and were brought. This is the situation that has been brought in that particular stage of ours. Apart from all these things what is the administrative bungling? While the procession was going on, in the mid street of Ranchi Road, a van was burning. We got down there. I just peeped into the van. It was miserable. Corpses were burning in that van on 13th or 14th. What was the administration doing? This was being kept as a show piece, just to threaten and to intimidate people. What is happening? That is what the administration is doing about the whole thing. So, it was pre-planned, pre-determined affair just to see that this thing should happen there and the city should be

[Shri K. A. Rajan]

put to flames. Fortunately the class conscious industrial workers kept out of the holocaust. It was not so in 1964. Had this thing happened in 1964, the whole city would have been placed in 1979. But the class conscious industrial workers kept out of this holocaust.

Then I went to refugee camps. There are refugee camps, nearly eight to ten. 150 to 2060 refugees were camped. I say that there was not a single refugee camp of Hindus or other community, other than the Muslim. Only Muslim refugee camps were there. I can vouchsafe for that. I asked the authorities whether there were any refugee camps of other communities. The reply was 'no'. Only Muslim refugee camps were there in the city of Jamshedpur. When things began to flare up, what is the role of the BMP? BMP was playing havoc. It was taking sides. There were disputes between the chief and the subordinate officers in the BMP. BMP was adding fuel to the fire and creating havoc, raping, looting, and committing other crimes. It is a shame to our country that there are such organisations like the PAC in U.P. and BMP. Let us restructure these organisations, and inject secular elements into them. Otherwise, this country is not going to be saved. If such unfortunate incidents are repeated, our whole image is going to be tarnished. Our whole tradition will be tarnished. Whatever we achieve will be demolished. Who are those communal obscurantists who are teaching this philosophy? What was going on one week before in that city? There was a conclave of Jan Sangh. There was a big rally of RSS, which was addressed by their chief men. Those people who are expounding this kind of philosophy and giving such teachings to the people are responsible for these things. The majority community has a duty and obligation to look after the welfare of the minorities. Unless this task is taken up, this country is going to face calamity. You are known as RSS. I say, it stands for Rashtriya Samhar Sangh. You are playing with fire. I make an appeal that all the secular and democratic forces, the working class and other progressive forces should join together and work for ending this menace, in the best interests of the nation. The Jamshedpur incident is a warning to those under whose political guidance the country is being administered today.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): Sir, you have said that members should not leave the House after making speeches but should listen to other members. Dr. Joshi who is the whip of the Janata Party, after indulging in all these terminological inexactitudes is not here to listen to the replies.

MR. SPEAKER: He is not the only person, there are many who have spoken and are not here now.

SHRI A. K. ROY (Dhanbad): Sir, it is a custom in this House to condemn riots that have taken place. It has become the custom of the riots to continue happening! Sometimes we feel that Parliament is not a talking shop but a lamenting shop. I hear that in some places abroad, when some bad occasion comes, professional mourners are hired and they come and mourn. It looks as if we in this House are an assembly of professional mourners. Somewhere Harijans were burnt. Somewhere adivasis were raped. In some places minorities were killed. And we, the valiant fighters of human rights, all secular elements are assembled here and our responsibility is to assemble here, trouble you to give more time, lecture, mourn and go away! I would like to say that the RSS is indulging in riots not today. It is doing it right from the very beginning. But what are we doing? Jamshedpur is a working class place. Have we not got the moral obligation to resist it?

Mr. Speaker, Sir, it is seen that RSS is sitting here. RSS has infiltrated.

everywhere. RSS symbolises communal politics. That has paralysed every political life, every political aspect of the country. That is why, we are helpless.

It was told that goondas were migrated from Dhanbad coalfields to Jamshedpur. I also heard that those goondas belong to the communists. By communists, they mean all types of communists. But I say that you should be honest. Kindly see who was that person who was arrested in Dhanbad under the Goonda Act. He was a Janata MLA and not any other party MLA, not CPI MLA or Congress MLA or any other party MLA. He was a Janata MLA. It is a fact. You should be bold enough and honest enough to admit it. Bihar is ruled by Janata Party and your Minister is arresting your MLA under the Goonda Act. That MLA was given ticket by whom? By the President of your Party because he belongs to the same caste and same district. The goondas and musclemen of Jamshedpur derive strength from whom? From the Janata Party here and Tatas. Tatas want to overthrow the Karpoori regime from Patna. There the goondas take some political colour to do political mischief. When Congress rule was there, they were very conveniently with the Congress. When the Janata Party came to power, they came to the Janata Party. Maybe when we come to power, they will come to our party. I say that we must be aware of this fact. Here we must do some honest introspection.

Secularism does not mean shedding tears, maybe crocodile tears or cow tears. Secularism means fighting against communalism. When there was riot, Gandhiji was not shedding tears in Delhi or Patna but he went to Noakhali. You know Ganesh Shankar Vidyarthi gave his life fighting communalism.

There are four lakh workers in Jamshedpur. It is a shame on us that we could not mobilise the working class and smash those communalists. We could not do it. We must be honest enough, and admit our fault. We must be ashamed of our part.

RSS was born for communalism. We are born to prevent it.

MR. SPEAKER: There is no time.

SHRI A. K. ROY: You are ringing the bell without knowing that it is a death knell.

I was in Jamshedpur. I had the opportunity of touring the whole area. I had seen how the police was looting the people. They are killing Harijans. They are doing all kinds of mischiefs with all the communities. I demand that the entire BMP should be disbanded and declared illegal as goondas.

I may tell you that Jamshedpur is not a coal belt. It is a planned city. In Jamshedpur there are no lanes or by-lanes. In the entire area there is no scope for any riot to take place.

In Jamshedpur there is no other employer except Tatas. So, I say that an enquiry should be made about these contractors, how they came on the scene, who engaged the contractors and who were feeding the contractors. It is the TISCO.

In this House we debated last year that in the Subarnarekha river, one of the contratctors of Tatas threw some of the adioasis.

MR. SPEAKER: I cannot give you more time.

SHRI A. K. ROY: At the same time, when murder took place in Delhi, Billa and Ranga have been hanged.

MR. SPEAKER: Not yet.

SHRI A. K. ROY: They were given capital punishment. But, in the case of Shivaji Singh of Jamshedpur even

[Shri A. K. Roy]

though he committed a serious enough crime by throwing six Adivasis into Subernarekha river last year, the case did not start.

Similarly, in 1964 there was a riot in Jamshedpur and 500 people were killed. Even though some cases were instituted, you will be surprised to know that not a single person was punished. The entire people went scot-free So, I say that there should be a judicial inquiry. Let it be judicious also. The report should come very soon and the people must be brought to book. The urgency of the matter demands that.

MR. SPEAKER: Shri Stephen.

SHRI CHITTA BASU: Sir, I want to speak.

MR. SPEAKER: There is no time.

AN HON. MEMBER: Shri Chitta Basu should be given time.

MR. SPEAKER: I do not want any pleading. There is no time. We have already extended the time. I have to give at least 15 minutes to the Minister. Further, I have given more opportunities to the opposition members than to the ruling party.

SHRI C. M. STEPHEN: At this very late hour we are sitting in an exercise, if I may say so, of obituary reference at the grave-yard of a large number of our brothers, who had an absolutely clean record but were done to death in the devastation which took place. I wish that the ruling party had utilized this opportunity, not exactly for mourning, but for a realisation of the gravity of the situation.

There is one thing that I want to emphasize, which was already mentioned, and that is, that the peculiarity of this incident is that this has taken place in an industrial city, not in a rural area where fanaticism runs riot, but in a more advanced industrial city with an industiral culture. How has it taken place? Many aspects have been mentioned. When we go into the whole thing one thing is absolutely clear.

One point that is mentioned in the Minister's statement is the quarrel about the procession. The whole thing goes on for about five days. It is for us to consider what the political leadership did during those five days, when the tension was mounting up. Anyway, finally, it came to a settlement and Mr. Pande, MLA, was also a party to the settlement. The settlement was to the effect that the procession will end up in a particular area by a particular time. At 8 O'clock it starts and by 10 O'Clock it reaches the destination. At a particular point of time, about 9 O'Clock it reaches the agreed route, about which there is no dispute at all. It is at that time that the MLA takes up the position that the procession shall not proceed further. And what is the demand? The demand is that Mr. Tewari be released. When was Mr. Tewari arrested? The Minister tells us that Mr. Tewari and another 139 people were arrested not on that day, but on the previous day. Before the 11th the arrest took place. After that, the agreement is arrived at, the procession peacefully proceeds and comes to a particular stage, and the signatory to the agreement takes up the position, 'stop, no further'. Is it an innocent thing? Definitely the agreement was not to his satisfaction. There was a definite plan behind it. I do not want to link up anybody, RSS and all that. But the fact cannot be forgotten about this pamphlet, which has been told to us and this passes off the whole thing. This is a deliberate thing, deliberately planned, and arson breaks out and everything breaks out. This is the first stage.

Coming to the second stage, my accusation is definitely against the Home Minister of India. I charge the Homo Minister either with incompetence or

with collusion. On 11th this thing takes place and the whole day this thing goes on from 10 O'Clock in the morning. Arson takes place at 10 O'Clock in the morning according to the statement of the Home Minister. The whole day it goes on. I get information by about 9 O'Clock in the night. Frantic telephone calls come to me from trade union leaders of Jamshedpur. Jamshedpur is burning, nobody is protecting. Military is requisitioned, but nothing has happened. Then I ring up the Prime Minister. The Prime Minister tells me: "I have no information". Then I ring up the Home Minister. The Home Minister tells me again "No information." Jamshedpur city is burning from 10 O'Clock in the morning. "Military is being requisitioned by the district authorities". That is what the Minister says. The military is requisitioned by the district authorities. The Prime Minister does not know anything about it, the Home Miniser does not know anything about it. At 10.30 I get a telephone call from the Home Secretary. He tells me that Prime Minister has passed on the information regarding my telephone call to him. He has made enquires and he tells me: "The situation is very dangerous. I am trying to get at the Chief Minister. He is not available, many are not available to give information." What happened to your Intelligence system? How did it happen? For 12 hours the Jamshedpur city was burning, but you don't get any information. Sir, the moment the military is asked for, the Centre's jurisdiction comes into the picture. And thereafter, what is happening? It is a very wonderful thing. The Home Minister tells me: 'When I came to know on the evening of the 12th about a ghastly tragedy of an ambulance van being set on fire, I decided that I should go and find out what has happened." Under whose provocation? On 12th morning we raise the issue here, we demand a discussion and the Government does not come out with a statement till the afternoon. Nothing compels the Home Miniser to go there to look into the matter. What makes the Home Minister aware of it is an ambulance van is being burnt. Of course, it is a very serious matter. But is it the way that the Home Minister of India must behave? The previous evening the military is there and he thinks of going to Jamshedpur only because an ambulance van is burnt and he tells me the whole story. Then he goes. "And the number of persons killed is then reported to be around 50." Why do you go about saying 'about' and all that? Was it only 50? And then he gets a revelation and says :"When I learnt on the 16th that the casualties have reached the staggering figure of 100, I felt that I should go again to Jamshedpur." Is it the way to control this matter? At a stage where the military and the BSF are called in when the Muslim area is being attacked, people there are being subjected to arson, he goes there and comes back satisfied that things are under control. He says, 50 have been killed. I have information that more have been killed. Papers have reported that more have been killed. He comes to realisation only on the 16th that 100 have been killed, and then he makes the second pilgrimage to Jamshedpur. All right, you should have gone, but what did you do in the meanwhile? I appreciate your saying that this is a State subject, and therefore you are not involved, but I say the moment the district authorities ask for the military, your jurisdiction comes in, and you did not do your duty, that is what I am saying.

Here is a confessional statement by the Home Minister. The confession is:

> "In retrospect, however, it would appear that a larger deployment of police and para-military forces right from the outset would have helped."

[Shri C. M. Stephen]

This realisation comes to the Home Minister on the 17th or 18th. The whole of 11th and 12th had gone, on the 12th night additional reinforcement goes, then things are brought under control. You are responsible for the deaths that took place. You are responsible for the holocaust that took place. This is not a matter to be taken that way. It is not in a partisan spirit that I am saying this. I am surprised at the Prime Minister's reaction. I am asking: what did the Prime Miinster do? Muslims being burnt, Jamshedpur under attack, Muslim areas completely cut of, what did the Prime Minister do? Don't you have a sense of shame to say "oh" when I say this. I accuse that the Central Government is responsible for what has happened. The moment the district authorities said that things were beyond them and asked you to take over, your jurisdiction came in, and you have failed.

The RSS has been mentioned, it has been mentioned repeatedly. The point is there is tension in the country. During the discussion on the President's Address also I said this. There is a sense of insecurity among the Muslims, there is a sense of insecurity among the Christians, there is a sense of insecurity among the Scheduled Castes and Scheduled Tribes, there is a sense of insecurity all round. The RSS is certainly very efficient, but it does not lie in the mouth of any member of the ruling party to attack the RSS. The RSS gives political strength to you, you want to share that power. You lend yourselves to be prisoners of the RSS. The Prime Minister, the Home Minister, everybody lend themselves to be prisoners of the RSS. You cannot attack them and say they are responsible. You share the responsibility for that. And for every drop of blood that is shed, anybody who is a party with RSS and feels that the RSS is doing it, cannot get away by blaming them. You are equally responsible for that.

This is a very serious situation. Every community has a sense of insecurity. In a cosmopolitan country like ours you cannot call them minorities. Seven crores of Muslims are no minority which you can ignore. Two crores of Christians are no minority which you can ignore. Crores and crores of scheduled castes and scheduled tribes may be weak, but they are not a minority whom you can ignore. It is an explosive element. It behoves the Central Government to convey to them a sense of security and a feeling of conviction that here is a Government to which they can look up. Experience convinces us that they cannot look up to the Government and therefore helplessnes arises.

Chauvinism on the one side and helplessness on the other side. Chauvinism increases, helplessness deepens, anarchy increases, the country is going to pieces and tension is mounting. Therefore, I submit, let us look at this in all seriousness, and I repeat that the Central Government cannot wash its hands off for what happened.

MR. SPEAKER: The Home Minister.

SHRI A. K. ROY: We want to hear something from the Prime Minister.

SHRI C. K. JAFFER SHARIEF (Bangalore North): It is the responsibility of the Prime Minister.

THE MINISTER OF HOME AFFAIRS (SHRI H. M. PATEL): Mr. Speaker, Sir, the hon. Member does not seem to understand anything about the constitution of this country, when he says that on a matter which falls within the purview of the Home Ministry, the Home Minister should not reply. The Prime Minister is certainly there. He is responsible for everything that the Government does. But if the Home Minister is not able to reply to your satisfaction, by all means, you can ask that.

I listened to the whole debate with great attention. I have said in my statement that it is with great anguish and sadness that I had risen to make that statement. But I found in this House, the speeches that were made, particularly by the Members on the Opposition, were entirely politically oriented. (*Interruptions*) There was no question of any sadness at what had happened, excepting, of course, paying a lip service. The hon. member, Mr. Roy, said very rightly that it was almost a case of professional mourning. They began their speeches by saying how sad it was that this had happened. They said that this sort of thing makes them hang their heads in shame and so on. But thereafter what did they say? What were the positive constructive suggestions that they made? Nothing. I would have thought that at least the hon. the Leader of the Opposition, had known something about the working of the Government.

SHRI B. SHANKARANAND: He phoned you in time.

SHRI H. M. PATEL: Of course. He was told what the situation was. It was not merely burning... (*Interruptions*) When you are informed by the Home Secretary, he does it because I have passed on the talk to him. You received this information. But my point, however, is not that.

The point is his remarkable statement. It is an utterly irresponsible statement when he says: "I charge the Home Minister of being incompetent..." He is perfectly justied in saying that; if he feels like that, he can say so. (*Interruptions*) All of you on the Opposition can say anything you like. (*Interruptions*) All of us on this side are incompetent and all of you on that side are competent. That is exactly the reason why you are there.

He went further and became utterly irresponsible when he said that I acted in collusion. What on earth did he mean by that? It is the most shameless statement that a hon. Member of Parliament can make. (*Interruptions*) I listened to you without uttering a word. Listen now to what I say. It is an utterly irresponsible statement that the Leader of the Opposition made. A man who does not know... (*Interruptions*)

MR. SPEAKER: Did you not speak in very strong language? Is it the monopoly of one side to use strong language?

SHRI H. M. PATEL: The hon. members must be prepared to take when they hit in the way they did and in the irresponsible manner in which they spoke.

Law and order is a state subject, which they should realise. The Government of India does not interfere in the maintenance of law and order. Certainly it is the duty of the Government of India to assist. If they did not feel so, the Home Minister would not have gone to Jamshedpur, not once but twice. He does feel his responsibility. He does realise that he must see in what way he can be of assistance. But the responsibility, the direct responsibility for tho maintenance of law and order is that of the State Government and I maintain that the State Government was doing its best to discharge that.

Such incidents happen. What had happened? A riot took place. They believe all manner of gossip and all rumours. On the basis of those gossip and rumours, they proceed to build up a case. My hon. friend, Mr. Jyotirmoy Bosu, he is not here ....

SHRI JYOTIRMOY BOSU: Very much here.

MR. SPEAKER: He has only changed sides.

SHRI H. M. PATEL: I did not know that even he would indulge in changing sides.

[Shri H. M. Patel]

In his characteristic way, he always proceeds to arrive at a conclusion and then find the evidence and the evidence he finds is, whatever he wishes to believe, all gossip. There is not an iota of evidence which he has weighed.

SHRI JYOTIRMOY BOSU: Is your Minister of State's statement also a gossip?

SHRI H. M. PATEL: In fact, a charge that he made, a reference that he made, quoting a Minister who said, "God save the country from such a Home Minister", if it refers to me, I believe, God is saving the country by having such a Home Minister.

The hon. Member said, on the basis of something he read in the newspaper where, I have been reported to have said that the initial attack was made from the side of Muslims and, later on, they had to suffer....

SHRI JYOTIRMOY BOSU: That is not true.

SHRI H. M. PATEL: This was the statement attributed to me.

On the 13th when I went there and the press asked me, I said, "I am in no position to make any statement. I know nothing. I have arrived here and I am asking people what happened and I am trying to learn from the people". They asked me, "Please tell us what you have been told" I said, "I have been told various things and among those things, I have been told that the initial attack, the brickbats were thrown by the Muslims and, thereafter, the crowd became restive ...

SHRI DINEN BHATTACHARYYA: That is one-sided.

SHRI H. M. PATEL: I added, "I do not believe this; I do not believe either this or any other story." I said, "untill I have gone into the matter myself, it would not be proper on my part to make any statement as to who is responsible." At that very stage also, the Chief Minister who was present said, "We have decided to establish a committee presided over by a High Court judge to go into all these matters to find out precisely how it happened, what had happened, who were responsible and to establish fully all that." It seems to me, this is the proper way to approach this matter.

Then, Shrimati Mohsina Kidwai referred to a pamphlet which was distributed. Such a pamphlet might have been distributed. Did she try to find out and did she take the trouble to check whether it was issued by those whom she assumes to have issued that pamphlet?

SHRIMATI MOHSINA KIDWAI: It is your duty to find out.

SHRI H. M. PATEL: I agree, it is my duty to find out who issued that pamphlet now that you have brought it to my notice. When the inquiry proceeds, I have no doubt that all these matters will be gone into. It should be our duty to find out how certain things like that got distributed which provoked the people to action of a certain kind. That is perfectly correct. But these are the things which we must go into, shift properly and, thereafter, come to a decision.

SHRI JYOTIRMOY BOSU: They do not have an infra-structure in the Home Ministry, nothing at all.

SHRI H. M. PATEL: The hon. Leader of the Opposition says that the Home Ministry has no information. Certainly the Home Ministry does not have the information of the nature that he mentioned. That is perfectly correct. That is because the local administration was fully engaged in doing its first duty to see that the disturbances were brought under control before they come to us. Now, when they came to the position that they needed the assistance of the Army—there are instructions laid down under which they can approach the Army for assistance. There is a locally stationed Army and

that Army immediately came to their assistance. When they wanted more and additional armed forces to assist them, then they approached through the local Army Commander....

SHRI C. M. STEPHEN: This is sickening—this sort of explanation.

SHRI H. M. PATEL:... the Area Commander who placed at their disposal whatever additional assistance they wanted. This is the way administration is run in a large country. If you imagine...(*Interruptions*) Unfortunately, I am afraid, I will not allow myself to be provoked by this 'Oh, Oh' by people who have not taken the trouble to study how these matters happen. What I am stating is a mere narration of facts and the way in which such situations are handled.

The Home Ministry, when approached to see, 'Will you please see that the Army Commander, Ranchi whom we have approached does send the forces immediately?' the drill that has been laid down was gone through without any hesitation and the Major General in charge of Ranchi sent the forces that were required and within a matter of hours the forces were in Jamshedpur. So, there is no question of any laxity in this matter. The Army acted most promptly and correctly. That is the responsibility of the Home Ministry. If it had not happened in the Government of India, not the Home Ministry, undoubtedly you have every right to say that the Government did not act promptly.....

SHRI C. M. STEPHEN: You didn't. That is what I said. You were told that the Army was necessary on the 11th evening and the full reinforcement of the Army goes there on the 12th night. And in retrospect you said that a larger deployment of the Police forces right from the outset would have averted these happenings.

MR. SPEAKER: Should we have arguments in instalments?

SHRI H. M. PATEL: The Leader of the Opposition forgets that though I did him the courtesy of listening to him without even once interrupting him in spite of his most provocative speech, he does not have the patience and even the courtesy to listen to what is being said. He does not even take the trouble of finding out the facts. On the 11th whatever Army assistance was needed was provided. It is only when it was found that even later the situation was not being brought under control that additional forces were asked. For BSF, the request comes to the Home Ministry and the Home Ministry arranges it. The Army is also approached and the Army makes available its assistance. All that was provided on the 11th and the 12th night as promptly as it.... (*Interruptions*).

I thought and I had assumed this particular debate was asked for by the hon. gentlemen opposite in order to ascertain the facts. I have given them such facts as I am in possession of. They have supplied me with a large amount of other—I would not call them facts but 'facts' in inverted commas which have reached them through various channels. I would certainly have them examined and studied carefully. The only and really important and valuable suggestion came from Mr. A. K. Roy. He said that many enquiries are being held but it takes years before they are completed. I would therefore think that he is right. I still do my best to see that this particular enquiry completes all its labour and produces its report within a very short period of time. This, I think is one of the things which must be done and which should not be allowed to drag on.

I would also say that whatever be the recommendations, we shall certainly proceed to see that they are given effect to. (*Interruptions*).

[Shri H. M. Patel]

So far as rehabilitation is concerned, one fact was mentioned by some of the hon. Members, in very strong language, and they were shouting about that the persons in the camps were all Muslims. But, I have not said anything. I have not described who were in the camps. But, in fact, it is quite true that an overwhelming majority in the camps are the Muslims and only a very small number, relatively speaking, are the Hindus. There are nine camps in which they are housed. It is the intention to see that the process of enabling the people to go back to their homes is speeded up by providing them with such assistance as they need. (*Interruptions*). 38,500 are in the camps. Let me explain. The number of houses destroyed is rather very much smaller—300 houses in all—to the best of my knowledge and information given to me. Many others have left out of fear, because of insecurity, and, those who had left because of fear or feeling of insecurity, will be enabled to go back to their homes.

There are a number of others whose houses were partially destroyed. They will be assisted with such materials as they may require in order to make them habitable so that they go and live in their own way. Those whose houses are completely demolished, for them, arrangements are to be made as speedily as possible so that they can have something to live.

In the meantime, whatever other assistance is to be provided, is being arranged for and the Chief Minister of Bihar has said that there will be no question of withholding any assistance. (*Interruptions*). In this, this particular duty obviously must remain the responsibility of the Government.

The Centre will try to give every assistance to the State which it seeks for. That is all that the Centre can do; the centre has been doing that; I have said that in the statement also (*Interruptions*) that all actions will be taken where and whenever they are called for.

SHRI JANARDHAN POOJARY (Mangalore): I want to know whether you will arrest them.

SHRI H. M. PATEL: Unlike my hon. friend, we proceed according to the law. Here is a distinguished lawyer who will tell you the law on the subject. Since we have no longer the Preventive Detention Law, we can only proceed according to law. If Mr. D. N. Pande, whom he referred to, is responsible, for any kind of action or activity which brings him within the mischief of any section, he will certainly be proceeded against. There is no hesitation at all. Shri A. K. Roy said . . (*Interruptions*).

DR. MURLI MANOHAR JOSHI: I hope you will take action against Dr. Akhauri and Kalika Nandan Singh. (*Interruptions*).

MR. SPEAKER: He is speaking for all the people.

SHRI H. M. PATEL: Whoever is responsible for that, action will be taken against them.

SHRI C. M. STEPHEN: Now that you have said that, he will take action.

SHRI H. M. PATEL: Shri A. K. Roy pointed out that in Dhanbad the person arrested was a Janata MLA.

Now, I say that shows that the government has no hesitation whatsoever in taking action even against a Janata MLA if found guilty and there will be no question about it if any Janata MLA is found to be responsible for doing something which he should not be doing.

Sir, I do not think I need take more time of the House. I have said that this matter will be gone into

fully. An hon'ble said, when I said that the situation is now under control, I did not know what I was talking about. I pointed out that though the situation is under control there is a tense atmosphere in the place and it will be necessary to continue to be vigilant. Eternal vigilance is the price of ensuring that there is no communal trouble and that is certainly what we will do. I think these were all the points that needed to be dealt with.

MR. SPEAKER: The House now stands adjourned till 11 a.m. tomorrow.

20.12 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, April 19, 1979/Chaitra 29, 1901 (Saka)

GMGIPND- 587 LS—88.